Vol. 267
No. *23*

Tuesday,
1st April, 2025.
11 Chaitra, 1947 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

CONTENTS

Birthday Greetings (pages 1 - 2)

Papers Laid on the Table (pages 2 - 8)

Report of the Department-Related Parliamentary Standing Committee on External Affairs -*Laid on the Table* (page 8)

Reports of the Committee on Welfare of other Backward Classes -Laid on the Table (page 8 - 9)

Statement by Minister-

Status of implementation of the recommendations contained in the Third Report of the Department-related Parliamentary Standing Committee on Coal, Mines and Steel -*Laid on the Table* (page 9)

Panel of Vice-Chairpersons (page 9)

Regarding notices received under rule 267 and Point of Order (pages 9 - 13)

Matters raised with Permission

Concern over delay in conducting the decennial census (pages 13 - 14)

Request regarding Unique Disability ID Certification Camps for Autistic Children and Young Adults (pages 14 - 16)

©
RAJYA SABHA SECRETARIAT
NEW DELHI

Need to improve the nutrition quality of food under Mid-day meal programme (pages 17 - 19)

Demand to repeal Mahabodhi Vihar Act of 1949 (pages 19 - 20)

Need to review the recent guidelines issued by RBI on repayment terms of jewel loans, to mitigate the significant impact on the vulnerable sections of society (pages 20 - 21)

Concern over the sale of 400 acres of land belonging to Hyderabad University (pages 21 - 23)

Demand to release outstanding MGNREGS funds to the State of Tamil Nadu (pages 23 - 24)

Demand for legal protection to stop any fund diversion of Scheduled Caste Sub Plan (SCSP) and Tribal Sub Plan (TSP) (pages 24 - 25)

Need for Judicial Reforms in the country (pages 25 - 26)

Concern over rising cost of children's education in India (pages 26 - 28)

Concern over alarming rise in hate crimes and need to strengthen law enforcement mechanisms (pages 28 - 29)

Observations by the Chair (page 17)

Oral Answers to Questions (pages 29 - 59)

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part — I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials]

Government Bills-*Passed*

The Protection of Interests in Aircraft Objects Bill, 2025 (pages 59 - 88)

The "Tribhuvan" Sahkari University Bill, 2025 (pages 88 - 139 and pages 140 - 172)

Recommendations of the Business Advisory Committee (pages 139 - 140)

Website : http://rajyasabha.nic.in

http://parliamentofindia.nic.in

E-mail : rsedit-e@sansad.nic.in

RAJYA SABHA

Tuesday, the 01st April, 2025 / 11 Chaitra, 1947 (Saka)

The House met at eleven of the clock,
MR. CHAIRMAN *in the Chair.*

BIRTHDAY GREETINGS

MR. CHAIRMAN: Hon. Members, Birthday Greetings. A mild suggestion to all the hon. Members; if they seek to speak amongst themselves, please keep their decibel low. *...(Interruptions)...* Hon. Members, may I have your attention? I urge all the hon. Members, -- being present in this House is a serious business; there will be occasions when you need to interact with one another -- make it very dignified, decorus and in low decibel. I find this being transgressed on occasions. This is my appeal to you.

Hon. Members, I am extremely pleased to extend birthday greetings to hon. Members of Parliament, Shri Bhubaneswar Kalita and Shri Damodar Rao Divakonda.

श्री जयराम रमेश: सर, वे यहाँ से वहाँ चले गए हैं।

श्री सभापति: जयराम जी, आप तो इधर से उधर जाने की सोच रहे हैं, तो आप शिफ्टिंग के खिलाफ क्यों हैं? It is a natural process. Shri Bhubaneswar Kalita, currently, the Chairman of the Committee on Science and Technology, Environment, Forests and Climate Change is serving his fifth term since April, 2020, representing the State of Assam in the Rajya Sabha. Shri Kalita, an advocate by profession has a distinguished political career having previously served for four terms in this august House, (1984-1990, 1990-1996, 2008-2014, and 2014 to 2019) and as a Member of Lok Sabha (1998-1999)...

श्री जयराम रमेश: सर, पार्टी के साथ बोलिए।

MR. CHAIRMAN: The suggestion is noted by me. I will confer with the Leader of the House and the Leader of the Opposition for that. He has been a Cabinet Minister in

Contents Page

the Government of Assam from 2002 to 2004 during his tenure in the Assam Legislative Assembly, 2001 to 2006.

Hon. Members, I had the great privilege and honour to be guided by him when I got into Parliament in 1989 and shared that period along with him though he was in the other House. A seasoned parliamentarian, ever smiling and full of positivity, Shri Khalita has contributed significantly through his effective participation in debates, deliberations and discussions in the House. He is widely travelled and has represented India in many global fora. He is married to Shrimati Rwitticka Kalita, an ex-IAS officer, who has served in various capacities in Assam as well as in Delhi. Their son, Shri Siddhartha Kalita is also an advocate by profession.

Shri Damodar Rao Divakonda, a distinguished Member of this House since June, 2022, is currently serving his first term representing the State of Telangana. He founded the renowned newspapers '*Namaste Telangana*' and 'Telangana Today', and was a key founding member of the T-News channel, which played a pivotal role in the Telangana Statehood Movement. Shri Damodar Rao Divakonda is married to Smt. Swaroopa Rani and the couple is blessed with son, Raghav, and daughter, Gowthami.

Hon. Members, on my own and your behalf, I wish the hon. Members a long, healthy and happy life and extend greetings to their family members and friends.

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Now, Papers to be laid on the Table.

I. Notifications of the Ministry of Health and Family Welfare

II. Reports and Accounts (2023-24) of GAPL, Goa; HLL Lifecare Limited, Thiruvananthapuram; and AIIMS, New Delhi and related papers

III. Reports and Accounts (2023-24) of CNCI, Kolkata; ICMR, New Delhi; FSSAI, New Delhi; LGBRIMH, Tezpur, Assam; and NEIAH, Shillong, Meghalaya and related papers

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव जाधव): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

I. (i) A copy (in English and Hindi) of the Ministry of Health and Family Welfare

Contents Page

Notification No. G.S.R. 1516(E)., dated the 15th December, 2017, publishing the Food Safety and Standards (Second Amendment) Rules, 2017, under Section 93 of the Food Safety and Standards Act, 2006, along with delay statement and Extract of the Rules amended.

[Placed in Library. *See* No. L. T. 2497/18/25]

(ii) A copy (in English and Hindi) of the Ministry of Health and Family Welfare Notification No. G.S.R. 742(E)., dated the 3rd December, 2024, publishing the Cigarettes and other Tobacco Products (Packaging and Labelling) Amendment Rules, 2024, under sub-section (3) of Section 31 of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003.

[Placed in Library. *See* No. L. T. 2496/18/25]

II. (A) (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

(i) (a) Forty-third Annual Report and Accounts of the Goa Antibiotics and Pharmaceuticals Limited (GAPL), Goa, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L. T. 2491/18/25]

(ii) (a) Fifty-eighth Annual Report and Accounts of the HLL Lifecare Limited, Thiruvananthapuram, Kerala, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L. T. 2490/18/25]

(B) (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of the Section 18 and Section 19 of the All India Institute of Medical Sciences Act, 1956:-

(a) Sixty-eighth Annual Report and Accounts of the AllIndia Institute of Medical Sciences (AIIMS), New Delhi, for the year 2023-24, together

with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L. T. 2498/18/25]

III. (A) A copy each (in English and Hindi) of the following papers:-

(i) (a) Annual Report of the Chittaranjan National Cancer Institute (CNCI), Kolkata, West Bengal, for the year 2023-24.

(b) Annual Accounts of the Chittaranjan National Cancer Institute (CNCI), Kolkata, West Bengal, for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. *See* No. L. T. 2492/18/25]

(ii) (a) Annual Report of the Indian Council of Medical Research (ICMR), New Delhi, for the year 2023-24.

(b) Annual Accounts of the Indian Council of Medical Research (ICMR), New Delhi, for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the working of the above Council.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. *See* No. L. T. 2493/18/25]

(iii) (a) Annual Report and Accounts of the Food Safety and Standards Authority of India (FSSAI), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Authority.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 2495/18/25]

(iv) (a) Annual Report and Accounts of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health (LGBRIMH), Tezpur, Assam, for the year 2023-24, together with the Auditor's Report on the Accounts.

Contents Page

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 2494/18/25]

(B) A copy each (in English and Hindi) of the following papers:-

(a) Annual Report and Accounts of the North Eastern Institute of Ayurveda & Homoeopathy (NEIAH), Shillong, Meghalaya, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 2618/18/25]

Notifications of the Ministry of Finance

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992: -

(1) SEBI/LAD-NRO/GN/2024/209., dated the 18th November, 2024, publishing the Securities and Exchange Board of India (Alternative Investment Funds) (Fifth Amendment) Regulations, 2024, along with delay statement.

(2) SEBI/LAD-NRO/GN/2024/217., dated the 11th December, 2024, publishing the Securities and Exchange Board of India (Issue and Listing of NonConvertible Securities) (Third Amendment) Regulations, along with delay statement.

(3) SEBI/LAD-NRO/GN/2024/221., dated the 16th December, 2024, publishing the Securities and Exchange Board of India (Mutual Funds) (Third Amendment) Regulations, 2024, along with delay statement.

(4) SEBI/LAD-NRO/GN/2025/230., dated the 14th February, 2025, publishing the Securities and Exchange Board of India (Mutual Funds) (Amendment) Regulations, 2025.

(5) SEBI/LAD-NRO/GN/2025/233., dated the 4th March, 2025, publishing the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Amendment) Regulations, 2025.

(6) SEBI/LAD-NRO/GN/2025/235., dated the 11th March, 2025, publishing the Securities and Exchange Board of India (Prohibition of Insider Trading) (Amendment) Regulations, 2025.

[Placed in Library. For (1) to (6), *see* No. L. T. 2619/18/25]

(ii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. SEBI/LAD-NRO/GN/2024/218., dated the 12th December, 2024, publishing the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Third Amendment) Regulations, 2024, under Section 31 of the Securities and Exchange Board of India Act, 1992 and sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956, along with delay statement.

[Placed in Library. *See* No. L. T. 2620/18/25]

(iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. SEBI/LAD-NRO/GN/2025/229., dated the 13th February, 2025, publishing the Securities and Exchange Board of India (Procedure for making, amending and reviewing of Regulations) Regulations, 2025, under Section 31 of the Securities and Exchange Board of India Act, 1992 and sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956 and Section 27 of the Depositories Act, 1996.

[Placed in Library. *See* No. L. T. 2621/18/25]

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

(1) G.S.R. 175(E)., dated the 17th March, 2025, imposing anti-dumping duty for a period of five years on "vacuum insulated flask and other vacuum vessels, of stainless steel" originating from or exported from

Contents Page

China PR, along with Explanatory Memorandum.

(2) G.S.R. 176(E)., dated the 17th March, 2025, imposing provisional anti-Dumping duty on imports of "Aluminium foil upto 80 micron, excluding aluminium foil below 5.5 micron for non-capacitor application" originating in or exported from China PR, in pursuance of preliminary findings issued by DGTR, along with Explanatory Memorandum.

[Placed in Library. For (1) and (2), *see* No. L. T. 2622/18/25]

Report and Accounts (2023-24) of SPFO, Mumbai and related papers

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, on behalf of my colleague, Shri Shantanu Thakur, I to lay on the Table, a copy each (in English and Hindi) of the following papers:—

(a) Fifty-eighth Annual Report and Accounts of the Seamen's Provident Fund Organization (SPFO), Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

[Placed in Library. *See* No. L. T. 2623/18/25]

I. Appropriation Accounts (2023-2024) of Union Government (Postal Services)

II. Reports (2023) of the Comptroller and Auditor General of India

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): महोदय, मैं संविधान के अनुच्छेद 151 के खंड (1) के अधीन निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँः-

I. Union Government Appropriation Accounts (Postal Services) — for the year 2023-2024.

II. (i) Report of the Comptroller and Auditor General of India for the year ended 31 March 2023 — Union Government — Finance and Communication — Report No.

1 of 2025 (Compliance Audit); and

(ii) Report of the Comptroller and Auditor General of India on Working of Mancheswar Carriage Repair Workshop in East Coast Railway and Construction of 5th and 6th Line between Chhatrapati Shivaji Maharaj Terminus (CSMT)-Kurla Station — Union Government — Ministry of Railways — Report No. 2 of 2025 (Compliance Audit— Railways).

[Placed in Library. *See* No. L. T. 2624/18/25]

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON EXTERNAL AFFAIRS

DR. JOHN BRITTAS (Kerala): Sir, I lay on the Table, a copy (in English and Hindi) of the Sixth Report of the Department-related Parliamentary Standing Committee on External Affairs (Eighteenth Lok Sabha) on 'Indian Diaspora Overseas including NRIs, PIOs, OCIs and Migrant Workers: All Aspects of their Conditions and Welfare, including the status of the Emigration Bill'.

REPORTS OF THE COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES

सुश्री कविता पाटीदार (मध्य प्रदेश): महोदय, मैं अन्य पिछड़े वर्गों के कल्याण संबंधी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखती हूं:-

(a) Fifth Report of the Committee (2024-25) on Action Taken by the Government on the Observations/Recommendations contained in its Thirty-second Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of Other Backward Classes in employment and for their welfare in Central Industrial Security Force (CISF)' pertaining to the Ministry of Home Affairs;

(b) Sixth Report of the Committee (2024-25) on 'Implementation of various measures/schemes for Welfare of OBCs' under the Ministry of Social Justice & Empowerment (Department of Social Justice and Empowerment); and

(c) Seventh Report of the Committee (2024-25) on 'Formulation and implementation of Reservation Policy for OBCs in the posts and services under Government of India & Union Territories and Measures undertaken to secure representation of OBCs in employment and for their welfare in various

Departments/Organisations/ Institutions under Department of Personnel and Training (DoPT)' pertaining to the Ministry of Personnel, Public Grievances and Pensions.

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the Third Report of the Department-related Parliamentary Standing Committee on Coal, Mines and Steel

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA): Sir, with your permission, I lay a statement regarding Status of implementation of the recommendations contained in the Third Report of the Department-related Parliamentary Standing Committee on Coal, Mines and Steel (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' of the Ministry of Steel.

PANEL OF VICE-CHAIRPERSONS

MR. CHAIRMAN: Hon. Members, in addition to the existing Members on the panel of Vice-Chairpersons, I have nominated Shri Birendra Prasad Baishya and Shri M. Mohamed Abdulla to the panel of Vice-Chairpersons.

REGARDING NOTICES RECEIVED UNDER RULE 267 AND POINT OF ORDER

MR. CHAIRMAN: Hon. Members, 12 notices have been received under Rule 267. Prof. Ram Gopal Yadav, Shri Javed Ali Khan have demanded discussion over the alleged threat and attempt to attack on the residence of former Union Minister and a sitting Member of the Rajya Sabha at Agra by some anti-social elements. The notices of Smt. Sagarika Ghose, Shri Saket Gokhale, Shri Mohammed Nadimul Haque, Ms. Dola Sen, Ms. Sushmita Dev have demanded discussion over the alleged lapse of the Election Commission in issuance of multiple duplicate Electors Photo Identity Cards across the States. The notices of Shri A.A. Rahim, Dr. John Brittas, Shri P.P. Suneer and Shri Santosh Kumar P have demanded discussion over the alleged threat to

freedom of expression by deliberate and malicious attack on the movie, L2 Empuraan...

DR. JOHN BRITTAS (Kerala): Sir, it is Empuraan.

MR. CHAIRMAN: Yes. What he says will go on record. He knows it. Thank you. The notice of Shri P. Wilson demand discussion over the alleged non-disbursement of pending wages under MGNREGA by the Union Government..., *...(Interruptions)...* Nothing will go on record. Please. I have spoken on a number of occasions, let us exemplify our conduct worth emulation by all. Hon. Members, some of the issues have been deliberated. Some of the issues are being reiterated in respect of which directive of the Chair has emanated. Taking an overall view, all these notices do not merit acceptance. I will be open to the hon. Members, to take recourse to other mechanisms, with an assurance, they will be accommodated. *...(Interruptions)...*

MS. DOLA SEN (West Bengal): Sir, I am on a point of order. *...(Interruptions)...*

DR. JOHN BRITTAS: Sir, I have a point to make. *...(Interruptions)...*

MR. CHAIRMAN: One minute. There is a point of order by Ms. Dola Sen.

MS. DOLA SEN: Sir, I have point of order under rule...

MR. CHAIRMAN: I am amazed that you are raising a point of order by taking recourse to your electronic equipment as you if you are already prepared for it. Go ahead.

MS. DOLA SEN: Thank you, Sir, for appreciation. I have a point of order under Rule 267. For discussion on duplicate EPIC, four of us, on behalf of All India Trinamool Congress, had given notices under Rule 267 on last Friday. You had said that you would give your ruling. But, no ruling was given. Sir, notices under Rule 267 were not called out on Friday. So, I am humbly requesting your ruling of Friday. Thank you.

MR. CHAIRMAN: In any case, Members often use this as a parliamentary practice to invite the attention of the Chair. The ruling will come. And, ruling will come also on this. Now, Matters to be raised with permission of Chair... *...(Interruptions)...*

Contents Page

सुश्री दोला सेन : *

MR. CHAIRMAN: Please take your seat. *...(Interruptions)...* Nothing will go on record. *...(Interruptions)...* Take your seat. *...(Interruptions)...* Please take your seat. *...(Interruptions)...*

SHRI DEREK O'BRIEN (West Bengal): Sir, we are walking out in protest.

(At this stage, some hon. Members left the Chamber)

MR. CHAIRMAN: Sanjay Rautji, I will make it participatory. Please take your seat. *...(Interruptions)...* Take your seat. Let me first dispose of this. *...(Interruptions)...* One minute. Let me deal with the issue. *...(Interruptions)...* Hon. Members, this kind of tactics is not in consonance with healthy parliamentary practice - premeditated, deliberated, raising it on multiple occasions; the Chair having decided on the same issue, look at the level of casual attitude! I invited the attention of the House that one of the Members, Shrimati Sagarika Ghose, wanted proceedings to be suspended for an earlier date. That was the attitude. On 25th or 26th March, she wanted proceedings of 20th of March to be suspended; and this was at two places. Now, if that is the attention you are paying to parliamentary work, and that is how you wish to seek traction of a narrative, I am sure, there will not be many people to favour it. I strongly urge the Members, you are very intellectual, all of you, please let us not take it to that ridiculous level -- same day, same thing. *...(Interruptions)...* A view has been taken by me thoughtfully, in accordance with rules, and every time faced with the same situation. I had to say that even Artificial Intelligence does not help me to suspend that meeting which has already taken place. And, a point of order was raised by Ms. Dola Sen about Friday; I said, I will come with my ruling, and I have just taken the seat. Now just imagine, if I have to act with the earliest of speed, it could be during the course of the day. I urge all of you; you have your political stance. *...(Interruptions)...* You are well within your rights. But let us take recourse only to rules. *...(Interruptions)...* One minute. I will not open the discussion, sorry. *...(Interruptions)...* Prof. Ram Gopal Yadav and all others, please take your seats. Yes, Prof. Ram Gopal Yadav.

---

* Not recorded.

प्रो. राम गोपाल यादव (उत्तर प्रदेश): सभापति महोदय, मैंने फ्राईडे को आज के लिए नोटिस दिया था। उसके बाद भी कुछ घटनाएं हुईं। कल ही अलीगढ़ से एक व्यक्ति ने यह कहा, यह सब सोशल मीडिया पर है, अखबारों में हैं, अगर रामजी लाल सुमन की कोई हत्या कर दे, तो मैं उसको 25 लाख रुपये दूंगा और मुझे मिल जाएं, तो मैं ही उड़ा दूंगा। ये घटनाएं रोज़ाना हो रही हैं, इसलिए मैंने कहा है कि मैं सुरक्षा के संबंध में बात करना चाहता हूं। ...(**व्यवधान**)... किसी एमपी की जान को खतरा हो, तो आप उसको सीरियसली नहीं लेंगे! ...(**व्यवधान**)...

MR. CHAIRMAN: One minute. Hon. Members, ...*(Interruptions)*...

प्रो. राम गोपाल यादव: लीडर ऑफ दि हाउस और पार्लियामेंट्री अफेयर मिनिस्टर जब चाहे, तब बोल सकते हैं, उस पर किसी को कोई एतराज नहीं, लेकिन अन्य लोगों ने भी जो चाहा, वह कहा। ...(**व्यवधान**)...

MR. CHAIRMAN: Please,... ...*(Interruptions)*... Now, nothing is going on record. ...(Interruptions)... Either side, nothing is going on record. ...*(Interruptions)*... You have had your say. Thank you. Leader of the Opposition, please. ...(*Interruptions*)... Please, yield for the leader of the Opposition.

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): माननीय सभापति जी, माननीय सदस्य ने नोटिस दिया है और आपने परमिशन दी है। वे सीनियर मोस्ट लीडर हैं और कभी भी बीच मे उठकर रूल्स के विरुद्ध ऐसे नहीं बोलते हैं। जब ऐसे माननीय सदस्य एक माननीय सदस्य की सिक्युरिटी के बारे में बात करना चाहते हैं, उनकी जिंदगी, जो इतनी तबाह की गई है, उस बात को आपके और सदन के नोटिस में लाना चाहते हैं, तब इनको क्यों दुख हो रहा है? उन्हें बोलने दीजिए।

श्री सभापति: उनसे पूछ लेंगे। ...(**व्यवधान**)... Now, Shri Sandosh Kumar P. ...(*Interruptions*)...

SHRI SANDOSH KUMAR P.: Sir, * ...(*Interruptions*)...

MR. CHAIRMAN: No, nothing will go on record; absolutely 'no'. ...(*Interruptions*)... I will not withstand, I am so sorry. Please take your seat. ...(*Interruptions*)... Now, Shri Mallikarjun Kharge — Concern over delay in conducting decennial Census. ...(*Interruptions*)...

DR. JOHN BRITTAS: Sir, we are forced to leave the Chamber.

---

* Not recorded.

Contents Page

(At this stage, hon. Members left the Chamber)

MR. CHAIRMAN: Now, Shri Mallikarjun Kharge.

MATTERS RAISED WITH PERMISSION

Concern over delay in conducting the decennial census

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): सभापति जी, हमारे देश में हर दस साल में होने वाली जनगणना 1881 में शुरू की गई थी। तमाम आपातकालीन हालात, युद्ध और दूसरे संकट आए, लेकिन यह काम जारी रहा। 1931 की जनगणना 26 फरवरी, 1931 में शुरू होकर साल भर चली थी। ...(**व्यवधान**)... उसी दौरान जातिगत जनगणना भी हुई थी। इस जनगणना से पहले महात्मा गाँधी जी ने कहा था कि जैसे अपने शरीर की पड़ताल के लिए हमें पीरियोडिकली मेडिकल एग्ज़ामिनेशन कराना पड़ता है, उसी तरह जनगणना किसी राष्ट्र का सबसे महत्वपूर्ण परीक्षण होती है। महोदय, जनगणना बहुत महत्व का काम होता है और इस काम में काफी बड़ी तादाद में लोग लगते हैं। उन्हें पॉप्युलेशन के आंकड़े, employment, family structures, socio-economic conditions और अन्य कई key parameters की पड़ताल करनी होती है।

महोदय, दूसरे विश्व युद्ध के दौरान और 1971-72 में भारत-पाक युद्ध के बावजूद भी जनगणना हुई थी, लेकिन बहुत दुख की बात है कि इतिहास में पहली बार सरकार ने रिकॉर्ड देरी की है। महोदय, आप चाहें तो जनगणना के साथ जातिगत जनगणना भी संभव है, क्योंकि आप एससी/एसटी वर्ग के डेटा कलेक्ट करते हैं, इसलिए साथ ही अन्य जातियों के डेटा भी कलेक्ट कर सकते हैं, लेकिन जातिगत जनगणना और जनगणना, इन दोनों बिंदुओं पर यह सरकार मौन है। दुनिया के 81 परसेंट देशों ने इस बीच, कोरोना महामारी के बावजूद भी जनगणना का काम सक्सेसफुली पूरा कर लिया है, लेकिन भारत में जनगणना कब होगी, इसके बारे में साफ तौर पर कुछ नहीं कहा जा रहा है।

महोदय, इस साल बजट में केवल 575 करोड़ रुपये का आवंटन किया गया है। इससे लगता है कि सरकार जनगणना कराने से बचना चाहती है। जनगणना में देरी होने के दूरगामी परिणाम निकलते हैं। तमाम बुनियादी आंकड़ों की गैर मौजूदगी में यह तुगलकी नीति बनती जाती है। Consumer Survey, National Family Health Survey, Periodic Labour Force Survey, National Food Security Act, National Social Assistance Programme सहित कई महत्वपूर्ण सर्वेक्षण और कल्याणकारी कार्यक्रम जनगणना के आंकड़ों पर निर्भर करते हैं। लंबी देरी के कारण लाखों नागरिक सरकारी कल्याणकरी योजनाओं की पहुंच से बाहर हो चुके हैं। नीति निर्माताओं के पास आम फैसला लेने के लिए भरोसेमंद डेटा उपलब्ध नहीं है। महोदय, लेटेस्ट और सटीक जानकारी के बिना आप कोई नया काम ठीक से नहीं कर सकते हैं, इसीलिए मैं सरकार से यह

Contents Page

निवेदन करता हूं कि जनगणना का काम तत्काल शुरू हो। मैं आपसे निवेदन करता हूं कि जनगणना और जातिगत जनगणना, इन दोनों कामों को जल्दी शुरू कराना चाहिए।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Mallikarjun Kharge : Shri R. Girirajan (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Shrimati Priyanka Chaturvedi (Maharashtra), Dr. John Brittas (Kerala), Dr. Sasmit Patra (Odisha), Dr. Ashok Kumar Mittal (Punjab), Shri Niranjan Bishi (Odisha), Shri Prakash Chik Baraik (West Bengal), Dr. V. Sivadasan (Kerala), Ms. Sushmita Dev (West Bengal), Shri Jose K. Mani (Kerala), Shri Haris Beeran (Kerala), Shri Anil Kumar Yadav Mandadi (Telangana), Shri Ashok Singh (Madhya Pradesh), Shri A. A. Rahim (Kerala), Shri Neeraj Dangi (Rajasthan), Shri Sandosh Kumar P (Kerala), Shrimati Rajani Ashokrao Patil (Maharashtra), Shri Pramod Tiwari (Rajasthan), Smt. Ranjeet Ranjan (Chhattisgarh), Smt. Phulo Devi Netam, (Chhattisgarh), Shri N.R. Elango (Tamil Nadu), Shri Chandrakant Handore, (Maharashtra), Shri P. Wilson (Tamil Nadu), Shrimati Sulata Deo (Odisha), Shri Sanjay Yadav (Bihar), Prof. Manoj Kumar Jha (Bihar), Smt. Jebi Mather Hisham (Kerala), Shri Sanjay Raut (Maharashtra), Shri M. Shanmugam (Tamil Nadu), Prof. Ram Gopal Yadav (Uttar Pradesh), Shri Prem Chand Gupta (Bihar), Shri Imran Pratapgarhi (Maharashtra) and Smt. Jaya Amitabh Bachchan (Uttar Pradesh).

MR. CHAIRMAN: Shri Sujeet Kumar.

Request regarding Unique Disability ID Certification Camps for Autistic Children and Young Adults

SHRI SUJEET KUMAR (Odisha): Sir, I thank you for giving me an opportunity to bring to the attention of the Government on an issue which, I am sure, will have the support of the entire House. ...(*Interruptions*)...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir,...

MR. CHAIRMAN: Please, listen to him. ...(*Interruptions*)... I have noted your request. I will come back to you. Please, listen to him.

SHRI SUJEET KUMAR: Sir, the month of April is the Autism Awareness Month and the 2nd of April, that is, tomorrow, is the Autism Awareness Day. Autism incidence is

Contents Page

rising globally and India is no exception. Currently, about 1.5 per cent of children and youth in India suffer from autism. It is also called the ASD (Autism Spectrum Disorder), and it is the number one pediatric concern for the parents. I take this opportunity to salute all the parents who have autistic kids, and I express the solidarity with all those parents.

In 2016, the hon. Prime Minister launched a visionary scheme called the UDID (Unique Disability ID), which was a recognized proof of disability issued by the Government and it also helped to create a national database of differently-abled persons and also helped all the parents to access Government schemes. Again, I compliment the Government for running various schemes to support individuals with ASD, such as *Niramaya*, Aspiration, Gyan Prabha, Samarth, Gharonda and Udhyam Prabha. However, it has been brought to my notice by many parents, who have autistic children, that obtaining a UDID card is very cumbersome. Currently, there is a six-stage process to obtain the UDID card, which is extremely complex. I understand that this six-stage process has been created to bring transparency and efficiency in the obtaining of the ID card and also in availing of the Government benefits because we do not want duplicate and fake beneficiaries. So, it is understandable. However, many parents of autistic kids cannot submit to this complex process because unlike kids with other disabilities, autistic kids do not tolerate crowds, they do not tolerate different environment and they do not tolerate hospitals. This is depriving the parents of the intended benefits which the kids could have and it compounds to their stress and suffering. Then, there is also a very long waiting process and also very few hospitals are there which offer the certification process.

So, Sir, through you, I would like to request very humbly to the Government the following things. One is to set up these certification camps in all the Anganwadis, mainstream schools, NHM centers, MCH centers, and normal schools also, so that parents of autistic kids can go to these places and obtain the certification with minimum hassles and avail all the benefits. Secondly, the Government should make this announcement in its websites of all the Departments, so that there is wider publicity and dissemination. And finally, the Government should rope in...

MR. CHAIRMAN: The Leader of the House, the Unique Disability ID card is an affirmative scheme. I had the occasion to inaugurate one of the high excellence autism schools, and having noticed at my level also, with many representations, this Unique Disability ID card is very essential for extension of governmental benefits.

Contents Page

Now, if these children go to the hospital, they face a different environment, daunting environment, and autism, unlike dyslexia and others, is virtually life-long. Tomorrow is the World Autism Awareness Day. I would urge that facilitation mechanism be indicated. One way could be that team could go to such institutes or such places where there is grouping of such kind of people. This will go a long way in realising a very well thought out scheme that has been in vogue now for about eight-nine years. So, tomorrow is the day when you can contemplate of unfolding a scheme so that these people -- the number is large, around 30 million -- get the benefit fastest.

The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Sujeet Kumar : Shri R. Girirajan (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Shrimati Priyanka Chaturvedi (Maharashtra), Shri Tiruchi Siva (Tamil Nadu), Dr. John Brittas (Kerala), Shri Ram Chander Jangra (Haryana), Smt. Rekha Sharma(Haryana), Shri Devendra Pratap Singh (Chhattisgarh), Dr. Sumer Singh Solanki (Madhya Pradesh), Smt. Mamata Mohanta (Odisha),Smt. Maya Naroliya (Madhya Pradesh), Smt. S. Phangnon Konyak (Nagaland), Shri P. Wilson (Tamil Nadu), Ms. Kavita Patidar (Madhya Pradesh), Shrimati Sumitra Balmik (Madhya Pradesh), Shri Rwngwra Narzary (Assam), Shri Amar Pal Maurya (Uttar Pradesh), Dr. Ashok Kumar Mittal (Punjab) and Dr. Radha Mohan Das Agrawal (Uttar Pradesh).

MR. CHAIRMAN: Now, Dr. Radha Mohan Das Agrawal; Need to improve nutrition quality of food under Mid-day Meal Programme.

डा. राधा मोहन दास अग्रवाल: माननीय सभापति महोदय, ...(**व्यवधान**)...

SHRI TIRUCHI SIVA: Mr. Chairman, Sir…

MR. CHAIRMAN: One minute, Radha Mohan Agrawal ji. Yes, Mr. Tiruchi Siva.

SHRI TIRUCHI SIVA: Thank you very much. Sir, you are the custodian of this House, of the rules as well as of the Members of Parliament. Prof. Ram Gopal Yadav has raised a genuine concern about threat to the life of a Member of this House. You have to take cognizance and render justice.

OBSERVATIONS BY THE CHAIR

MR. CHAIRMAN: Hon. Members, I had the painful duty, on the last occasion, to indicate that when, in the burst of emotion, an hon. Member exceeds decorum, there is a mechanism of rectification. The observations made by the hon. Member were expunged. They were hurtful to the chivalry and patriotism of a great son of the soil. Now, the observations having been expunged, the minimum respect a Member can pay is not to reiterate the same. The reiteration of what has taken place is something which hon. Members need to think about. Secondly, I am sure, security of every citizen as well as a Member is important and those concerned will take all steps in that direction, and there is no doubt about it. But these are issues wherein we need to moderate the temperature and make the climate a little more wholesome so that the societal dysfunction is contained. And, I made a fervent appeal on that day also but the reiteration was in a very aggravating form. I would urge the hon. Member to contemplate and appeal to Prof. Ram Gopal Yadav to bring his good influence, as a veteran parliamentarian, to bring quietus to this issue. And, quietus can be brought about only by respecting the Chair, and the Chair had found those observations unacceptable. I leave it to your wisdom. As regards security, every Member's security is important. We need to function on that principle. Let us not expand the debate now. I would have accommodated Jaya ji but I do not want to expand the debate now.

SHRIMATI JAYA AMITABH BACHCHAN (Uttar Pradesh): Sir, it is not on this issue.

MR. CHAIRMAN: Then, Madam, as per rules, right now, we have to take up the listed matters. Please send a chit to me. We will try to accommodate whatever you have to say under the permissible rules. Shri Radha Mohan Das Agrawal, please resume. Your time starts now.

MATTERS RAISED WITH PERMISSION - *Contd.*

Need to improve the nutrition quality of food under Mid-day meal prograame

डा. राधा मोहन दास अग्रवाल (उत्तर प्रदेश): सभापति महोदय, Mid-Day Meal एक बहुत महत्वपूर्ण और बहुत प्रशंसनीय अभियान रहा है और इससे बच्चों को बहुत लाभ हुआ है। मैं

माननीय प्रधान मंत्री जी का आभारी हूँ कि सितंबर, 2021 में उन्होंने 24 लाख आँगनवाड़ी वर्कर्स, आशा वर्कर्स, मदरसा और मकतब को भी इस योजना में शामिल किया।

(**उपसभापति** महोदय *पीठासीन हुए।*)

इस योजना के तहत सारा अनाज, logistic, transport और किचन बनाने का खर्च, यह सब केन्द्र सरकार देती है। यहाँ तक कि खाना बनाने का 60 प्रतिशत हिस्सा भी भारत सरकार देती है। महोदय, इस योजना ने बच्चों के स्वास्थ्य में महत्वपूर्ण परिवर्तन किया है, लेकिन मैं आपके सामने कुछ आंकड़े रखना चाहता हूँ। ये बच्चों के कुपोषण की दर से संबंधित हैं। भोपाल में 55 परसेंट बच्चे wasted हैं; सुलिया, कर्णाटक में 26.5 परसेंट; बेंगलुरु में 52 परसेंट बच्चे malnourished हैं; इलाहाबाद में 65.53 परसेंट; वेल्लोर, तमिलनाडु में 83 परसेंट; बरेली, उत्तर प्रदेश में 38.4 परसेंट; करीमनगर, तेलंगाना में 29.3 परसेंट; कोझिकोड, केरल में 46.3 परसेंट; पूरे वेस्ट बंगाल में 22.8 परसेंट; लखनऊ में 57 परसेंट; कुरनूल में 63 परसेंट; वेस्ट बंगाल में 39.7 परसेंट; किन्नौर, हिमाचल प्रदेश में 21.4 परसेंट; अहमदाबाद में 29.44 परसेंट; टिहरी गढ़वाल में 60.9 परसेंट; बरहामपुर, ओडिशा में 69 परसेंट; चंडीगढ़ में 73.3 परसेंट और संथाल परगना में 38.65 परसेंट हैं ।

महोदय, ये आंकड़े यह बताते हैं कि जब यह मिड-डे-मील योजना शुरू हुई होगी, तो यह योजना बहुत इफेक्टिव रही होगी। मैं किसी की मंशा पर कोई अविश्वास प्रकट नहीं कर रहा हूँ। इस योजना को भारत सरकार एक सेंट्रल सेक्टर स्कीम के तहत सहायता देती है और इसको लागू करने का काम विभिन्न राज्यों की मशीनरीज़ को करना होता है। मैं यह महसूस करता हूँ कि बहुत लंबे समय से चलती आ रही एक योजना, जो एक समय में प्रभावी रही है, धीमे-धीमे अपना असर खो रही है और बच्चों के अंदर कुपोषण की दर में जो प्रभावी कमी होनी चाहिए, यह उनके अन्दर उस कमी को नहीं ला पा रही है। बच्चों का स्वास्थ्य देश के नौजवानों और वृद्धों के स्वास्थ्य का कारक होता है। अगर ये बच्चे आज कुपोषित होंगे, तो इस देश के बड़े नागरिक कुपोषित होंगे। इसलिए मैं सरकार से अपेक्षा करता हूँ कि वह सभी राज्य सरकारों से इस संदर्भ में बात करेगी, उनकी एक सामूहिक बैठक बुलाएगी कि इस योजना को किस प्रकार से और बेहतर तरीके से लागू किया जाए और अगर मशीनरीज़ सही तरीके से भोजन नहीं पहुँचा पा रही हैं, तो इसकी क्या वैकल्पिक व्यवस्था की जाए। इस योजना के कारण बच्चों के स्वास्थ्य में जो परिवर्तन हो रहा है, उसके बारे में मैंने आपको जो रिपोर्ट दी है, वह बच्चों के डॉक्टर्स के द्वारा जो अध्ययन किए गए हैं, उनकी रिपोर्ट दी है। मैं सरकार से भी आग्रह करूंगा कि पूरे देश के स्तर पर व्यापक सर्वे कराया जाए और कुपोषण की जो दर मिले, उसके हिसाब से या तो भोजन के अमाउंट में या इस योजना को लागू करने में, जो परिवर्तन जरूरी हैं, वे किये जायें, धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Dr. Radha Mohan Das Agrawal: Dr. Fauzia Khan (Maharashtra), Shrimati Priyanka Chaturvedi (Maharashtra), Shri Sanjay Yadav

(Bihar), Dr. Sumer Singh Solanki (Madhya Pradesh), Shri Sujeet Kumar, (Odisha), Shri Niranjan Bishi (Odisha), Shrimati Maya Naroliya (Madhya Pradesh), Dr. Anil Sukhdeorao Bonde (Maharashtra), Shri Brij Lal (Uttar Pradesh), Shri Deepak Prakash (Jharkhand), Ms. Indu Bala Goswami (Himachal Pradesh), Shrimati Ramilaben Becharbhai Bara (Gujarat), Dr. Kalpana Saini (Uttarakhand), Shri Rwngwra Narzary (Assam), Dr. Bhim Singh (Bihar), Shri Banshilal Gurjar (Madhya Pradesh), Shri Devendra Pratap Singh (Chhattisgarh), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Shri Rambhai Harjibhai Mokariya (Gujarat), Shri Mithlesh Kumar (Uttar Pradesh), Shrimati Seema Dwivedi (Uttar Pradesh), Shrimati S. Phangnon Konyak (Nagaland), Ms. Kavita Patidar (Madhya Pradesh), Shrimati Sumitra Balmik (Madhya Pradesh) and Dr. Sasmit Patra (Odisha).

Shri Mukul Balkrishna Wasnik, 'Demand to repeal Mahabodhi Vihar Act of 1949'.

Demand to repeal Mahabodhi Vihar Act of 1949

श्री मुकुल बालकृष्ण वासनिक (राजस्थान)ः उपसभापति महोदय, 12 फरवरी, 2024 से बोधगया में बौद्ध भिक्षु महासंघ ने इस मांग को लेकर विरोध-प्रदर्शन शुरू किया कि महाबोधि महाविहार को बौद्धों को सौंप दिया जाना चाहिए। बोधगया एक विश्व स्तरीय बहुत पवित्र स्थान है। ढाई हजार साल पहले सिद्धार्थ गौतम को यहीं ज्ञान की प्राप्ति हुई थी। चक्रवर्ती सम्राट अशोक ने यहां एक भव्य विहार बनवाया था। पुरातत्ववेत्ता एलेक्जेंडर कनिंघम ने खुदाई के दौरान इसकी खोज की, तब से यह स्थान विश्व के आकर्षण के साथ-साथ तथागत बुद्ध के बताए दुखों से मुक्ति का मार्ग भी बना। तथागत ने इसी भूमि से पूरे विश्व को शांति, प्रेम, मैत्री, शील और करुणा का मानवतावादी संदेश दिया, इसलिए बोधगया को दुनिया भर में आस्था और मानवतावादी विचार का पवित्र प्रतीक माना जाता है।

दुनिया में बौद्धों के आकर्षण का केंद्र, बोधगया में हर साल बड़ी संख्या में देश-विदेश से नागरिक आते हैं। यहीं से सम्यक सम्बुद्ध के मानवतावादी विचार पूरी दुनिया में फैले। बुद्ध-ज्ञान की ऊर्जावान भूमि, बोधगया महाबोधि महाविहार कई वर्षों से गैर-बौद्धों नियंत्रण में है, इसलिए बोधगया मुक्ति आंदोलन को न केवल भारत में, बल्कि पूरे विश्व में समर्थन मिल रहा है। कई राज्यों में 500 से ज्यादा संगठनों ने इस आंदोलन को समर्थन दिया है। यह आंदोलन वैश्विक स्तर पर भी महत्वपूर्ण हो गया है। बी.टी. एक्ट, 1949 के तहत बोधगया मंदिर प्रबंधन कमेटी में 9 सदस्य हैं। इन 9 सदस्यों में केवल 4 बौद्ध और 5 हिंदू, यानी गैर-बौद्ध हैं। भारत एक धर्मनिरपेक्ष देश है और वहां कई जातियां, धर्मों और संप्रदायों के लोग रहते हैं। संविधान द्वारा यहाँ सभी को धार्मिक स्वतंत्रता है। मंदिर, मस्जिद, चर्च, गुरुद्वारा जैसे धार्मिक स्थानों का प्रबंधन उसी धार्मिक समुदाय का होता है, जिसका वह श्रद्धा-स्थान है, तो महाबोधि इसका अपवाद क्यों?

महोदय, 100 वर्षों से बोधगया को गैर-बौद्धों से मुक्त करने का संघर्ष चल रहा है। 2013 में इस कानून में संशोधन हुआ, लेकिन वह पर्याप्त नहीं है। मैं आज यहां सदन में केंद्र सरकार से यह

मांग करना चाहूँगा कि 1949 का यह जो बी.टी. एक्ट है, इसे जल्द से जल्द खारिज कर दिया जाए, इसे रिपील कर दिया जाए। इसकी जगह पर बौद्धों की मांग को ध्यान में रखते हुए, एक नए कानून को शीघ्रातिशीघ्र बनाने की आवश्यकता है, धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Mukul Balkrishna Wasnik: Shri Haris Beeran (Kerala), Dr. Fauzia Khan (Maharashtra), Shri Sanjay Yadav (Bihar), Dr. Sasmit Patra (Odisha), Shri Chandrakant Handore (Maharashtra), Prof. Manoj Kumar Jha (Bihar), Shri Ashok Singh (Madhya Pradesh), Shri Imran Pratapgarhi (Maharashtra), Shrimati Phulo Devi Netam (Chhattisgarh), Shri M. Shanmugam (Tamil Nadu), Shri Niranjan Bishi (Odisha), Shri A. A. Rahim (Kerala), Shri P. P. Suneer (Kerala), Dr. John Brittas (Kerala), Shri R. Girirajan (Tamil Nadu), Shri N.R. Elango (Tamil Nadu), Shri Prakash Chik Baraik (West Bengal), Shri P. Wilson (Tamil Nadu), Shri Upendra Kushwaha (Bihar), Shrimati Jebi Mather Hisham (Kerala), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Shrimati Rajani Ashokrao Patil (Maharashtra), Shri Neeraj Dangi (Rajasthan), Shri Anil Kumar Yadav Mandadi (Telangana) and Shri Sandosh Kumar P (Kerala).

Shri Vaiko, 'Need to reveal the recent guidelines issued by RBI on repayment terms of jewel loans to mitigate the significant impact on the vulnerable sections of society'.

Need to review the recent guidelines issued by RBI on repayment terms of jewel loans, to mitigate the significant impact on the vulnerable sections of society

SHRI VAIKO (Tamil Nadu): Sir, it has become essential for people to take jewel loans from banks, cooperative banks and non-banking financial companies for their emergency cash needs. The poor people, farmers and small businessmen in Micro, Small and Medium Enterprises depend heavily on jewel loans for their immediate needs. If you pledge your jewel with pawn broker or commission agent, you will have to pay higher interest. Due to this, many people get jewel loans from banks, as the interest is reasonable and risk is not involved. However, because of the new guidelines issued by the RBI, with stringent guidelines for re-mortgage by jewel borrowers, the borrowers are deeply worried. The present norm is that at the end of the tenure of jewel-loan period, the borrower can pay interest only and re-mortgage the jewels for further period without paying the principal amount. The new notification issued by the RBI says that the jewels pledged in the bank can be returned after full

Contents Page

payment, both principal and interest. At the same time, the same jewels can be re-mortgaged only the next day and cannot be pledged on the same day. So the poor people and farmers have to turn over the entire amount, which is putting lot of financial and mental strain on the borrowers. The option to re-pledge the jewels for loan by paying interest only was more beneficial to the poor people. For example, a person who has taken a loan of Rs.2 lakh can pay back the interest only and he can re-pledge the jewel for another tenure in the earlier system. Now the compliance of these conditions would create a situation of informal credit or borrowing from private individuals, pawn brokers and commission agents at higher rate of interest at the exploitation of farmers and other borrowers.

I am given to understand that the RBI wanted a more transparent and fair lending environment and that is why issued this guideline. But it is like throwing the baby out with the bath water. I would, therefore, urge upon the hon. Finance Minister to intervene in the matter and ensure that new guidelines for jewel loans are withdrawn and the old norms are followed. Thank you very much, Sir.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Vaiko: Dr. Fauzia Khan (Maharashtra), Shrimati Priyanka Chaturvedi (Maharashtra), Dr. Sasmit Patra (Odisha), Shri M. Shanmugam (Tamil Nadu), Shri Niranjan Bishi (Odisha), Shri Tiruchi Siva (Tamil Nadu), Dr. V. Sivadasan (Kerala), Shri Sandosh Kumar P (Kerala), Shri P. P. Suneer (Kerala), Dr. John Brittas (Kerala), Shri R. Girirajan (Tamil Nadu), Shri N. Chandrasegharan (Tamil Nadu), Shri Prakash Chik Baraik (West Bengal), Shri Jose K. Mani (Kerala), Shri A. A. Rahim (Kerala) and Shri P. Wilson (Tamil Nadu).

Dr. K. Laxman. Concern over the sale of 400 acres of land belonging to Hyderabad University.

Concern over the sale of 400 acres of land belonging to Hyderabad University

DR. K. LAXMAN (Uttar Pradesh): Thank you, Mr. Deputy Chairman, Sir, for allowing me to speak on the most important and sensitive concern of the Telangana people. The Congress Government in Telangana has decided to auction 400 acres of land claimed by the University of Hyderabad, a prestigious Central University. The University of Hyderabad was established in 1974 and was allotted 2,300 acres of land but till now no demarcation has taken place. The move not only undermines the rights of Central Institutions but also raises serious questions about environmental

Contents Page

conservation and governance. The land, put to auction, includes ecologically sensitive areas, such as mushroom rock and other biodiversity-rich zones near the University's East Campus. Unfortunately, it happened on this campus on festival day at mid night by this Government. Bulldozers with heavy police *bandobast* have ravaged the forests, lakes and habitats. There is unrest in the student community and campus. The Congress Government claims sustainable development, but how can destroying Hyderabad's green lungs and educational institutions be sustainable development? काँग्रेस पार्टी बार-बार कहती है, 'मुहब्बत की दुकान'। The students have now almost declared war. *...(Interruptions)...* The university has declared war on the students. *...(Interruptions)...*

SHRI JAIRAM RAMESH: Sir, let him authenticate this.

MR. DEPUTY CHAIRMAN: Please.

DR. K. LAXMAN: Sir, the future of students is at stake. Is this how democracy functions under the Congress rule? Even today our BJP MLAs tried to visit that disputed place. They have been put under house arrest since early morning.

SHRI JAIRAM RAMESH: Sir, let him authenticate the facts.

MR. DEPUTY CHAIRMAN: Please.

DR. K. LAXMAN: Sir, till now, no demarcation has taken place. The land is purely environmentally sensitive and biodiversity rich. I urge the House to take cognizance of this issue.The auction must be stopped immediately. The ownership should be clearly established. And environmental concerns should be addressed. Let us not allow Hyderabad's heritage and greenery to be bulldozed for short-term gains, for the sake of your *revdi* announcements, the promises which you are unable to fulfill. Now you are putting for auction all the Government's land in Telangana. This is how in Telangana डॉ. बाबा साहेब अम्बेडकर का संविधान नहीं लागू हो रहा है, सिर्फ और सिर्फ राहुल गाँधी, रेवंत रेड्डी का संविधान चल रहा है। यह जबर्दस्ती से चल रहा है।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Dr. K. Laxman: Dr. Sasmit Patra (Odisha), Shri Subhas Chandra Bose Pilli (Andhra Pradesh), Dr. John Brittas (Kerala), Shri Madan Rathore (Rajasthan), Dr. Kalpana Saini (Uttarakhand), Shri Maharaja Sanajaoba Leishemba (Manipur), Shri Ravi Chandra Vaddiraju (Telangana), Shri K.R. Suresh Reddy (Telangana) and Shri B. Parthasaradhi Reddy (Telangana).

Contents Page

Shri K.R.N. Rajeshkumar; Demand for releasing outstanding MGNREGS funds to the State of Tamil Nadu.

Demand to release outstanding MGNREGS funds to the State of Tamil Nadu

SHRI K.R.N. RAJESHKUMAR (Tamil Nadu): Mr. Deputy Chairman, Sir, the subject of my today's Zero Hour mention is: Demand for Releasing Outstanding MGNREGS Funds to Tamil Nadu. I rise to bring to the attention of this august House a critical issue affecting rural livelihoods in Tamil Nadu. The Mahatma Gandhi National Rural Employment Guarantee Scheme, MGNREGS, has been a lifeline for over 91 lakh workers in the State. It is to be noted that 86 per cent of employment is provided to women workers and nearly 29 per cent of workers belong to SC/ST households. However, Tamil Nadu has been facing severe challenges due to delay in the release of outstanding wages due to this vital scheme. Funds amounting to nearly Rs. 4,000 crore are pending with the Union Government as wages for workers under MGNREGS for the past four-and-a-half months, as on 1st April, 2025. This delay has caused a huge financial distress to lakhs of poor rural households who depend on timely payments under this scheme. The Tamil Nadu State Finance Minister has already met the Union Finance Minister and submitted a representation, requesting for immediate release of these dues. Earlier, the hon. Chief Minister of Tamil Nadu had written to the hon. Prime Minister on 13th January, 2025, urging to release the pending wages amounting to Rs. 2,985 crore and to approve the State's request to increase Labour Budget. This delay in releasing funds not only disrupts the livelihood of rural workers but also affects the implementation of this flagship programme in Tamil Nadu. The situation demands urgent attention and action from the Union Government.

Therefore, I urge the Union Government to release pending MGNREGS dues of Rs. 4,000 crore to Tamil Nadu and also approve the proposal to revise and increase the Labour Budget, ensuring sustained employment opportunities for rural workers. Last Saturday, MGNREGS workers protested in front of Block Panchayat Office in Tamil Nadu. In my constituency, tribal people, tribal workers and SC/ST workers are struggling. Please save their livelihoods. Thank you.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri K.R.N. Rajeshkumar: Shri Haris Beeran (Kerala), Dr. Sasmit Patra (Odisha), Shri M. Shanmugam (Tamil Nadu), Shri Niranjan Bishi (Odisha), Shri Tiruchi Siva (Tamil Nadu), Dr. V. Sivadasan (Kerala), Shri Sandosh Kumar P (Kerala), Dr. John Brittas (Kerala), Shri R. Girirajan (Tamil

Contents Page

Nadu), Shri N.R. Elango (Tamil Nadu), Shri A. A. Rahim (Kerala), Shri Prakash Chik Baraik (West Bengal) and Shri P. Wilson (Tamil Nadu).

Shri Iranna Kadadi; Demand for legal protection to stop any fund diversion of Scheduled Caste Sub Plan (SCSP) and Tribal Sub-Plan (TSP).

Demand for legal protection to stop any fund diversion of Scheduled Caste Sub Plan (SCSP) and Tribal Sub Plan (TSP)

श्री ईरण्ण कडाडी (कर्नाटक): महोदय, आपने मुझे इस महत्वपूर्ण विषय को उठाने का अवसर प्रदान किया, इसके लिए आपका धन्यवाद। आज मैं इस सदन के माध्यम से कर्णाटक में कांग्रेस सरकार की प्रशासनिक विफलताओं और असंवैधानिक विचारधारा की ओर सरकार तथा देश का ध्यान आकर्षित करना चाहता हूँ।

महोदय, कांग्रेस पार्टी ने कर्णाटक में 5 गारंटियों के वादे पर वर्ष 2023 में चुनाव लड़ा और सत्ता में आई, लेकिन अब वे ही पांच गारंटियाँ राज्य के बजट पर 52,000 करोड़ का बोझ बन चुकी हैं। यह स्पष्ट है कि राज्य सरकार के पास इस भारी-भरकम खर्च को वहन करने के लिए वित्तीय संसाधन नहीं हैं।¥

डा. सैयद नासिर हुसैन (कर्नाटक): सर, आप उनसे कहिए कि वे इसको authenticate करें। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: I will ask him to authenticate. ...(*Interruptions*)... नासिर जी, बैठ जाइए। I will ask him to authenticate.

श्री ईरण्ण कडाडी : ¥ यह केवल आर्थिक अन्याय नहीं है, बल्कि यह भारत के संविधान के सामाजिक न्याय के सिद्धांतों और खुद कांग्रेस सरकार द्वारा 2013 में लाए गए कानून का भी सीधा उल्लंघन है, जिसके अनुसार बजट का 24% उपयोग केवल दलितों और आदिवासियों के कल्याण पर खर्च किया जाना अनिवार्य है। इस फंड को अन्य योजनाओं में खर्च करना न केवल इन समुदायों के अधिकारों का हनन है, बल्कि यह उस भरोसे का भी अपमान है, जो उन वर्गों ने लोकतांत्रिक सरकार पर किया है।

डॉ. बाबा साहेब अम्बेडकर ने दलितों और आदिवासियों को सामाजिक न्याय सुरक्षित करने के लिए संविधान में संरक्षण दिया था, ¥इतना ही नहीं, कर्णाटक में कांग्रेस सरकार ने सरकारी ठेकों में एक विशेष समुदाय को चार प्रतिशत आरक्षण देने की व्यवस्था की है, ...(**व्यवधान**)... जिससे दलितों और आदिवासियों के लिए आरक्षित अवसरों का हनन होगा। जब भाजपा के विधायकों ने इस मुद्दे पर कर्णाटक विधानसभा में आवाज उठाई, तो 18 विधायकों को 6 महीने के लिए निलंबित कर दिया गया, जो लोकतंत्र का अपमान है।¥

¥ Not recorded as directed by the Chair.

Contents Page

श्री उपसभापतिः धन्यवाद। श्री ईरण्ण कडाडी जी, आपने जो भी तथ्य कहे हैं, उनको authenticate करके दे दीजिएगा।

The following hon. Members associated themselves with the matter raised by hon. Member, Shri Iranna Kadadi: Dr. Kalpana Saini (Uttarakhand), Shri Niranjan Bishi (Odisha), Shri Sujeet Kumar, (Odisha) and Dr. Sasmit Patra (Odisha).

MR. DEPUTY CHAIRMAN: Shri Raghav Chadha, "Need for Judicial Reforms in the country."

Need for Judicial Reforms in the country

श्री राघव चड्ढा (पंजाब): सर, हम भारत के लोग अदालत को न्याय का मंदिर कहते हैं। आम आदमी जब इस अदालत की चौखट पर जाता है, तो उसे विश्वास होता है कि न्याय जरूर मिलेगा। जैसे ऊपर वाले के दरबार में देर है, अंधेर नहीं, वैसे ही यह माना जाता है कि समय भले ही लग जाए, लेकिन अन्याय नहीं होगा। समय-समय पर judiciary ने अपने भरोसे और विश्वास को और अधिक मजबूत भी किया है। लेकिन हाल ही में घटी कुछ घटनाओं के चलते देश चिंतित है और focus judicial reforms पर है। जैसे इस देश में electoral reforms, police reforms, education और healthcare reforms हुए, वैसे ही judicial reforms होने की आवश्यकता है। लेकिन ऐसे reforms जो judicial independence को मजबूत करें और judicial corruption को समाप्त करें।

मैं इस विषय पर दो महत्वपूर्ण मुद्दे उठाना चाहूंगा - Appointment of judges से लेकर retirement of judges तक। जहाँ तक जजों की नियुक्ति की बात है, समय-समय पर कॉलेजियम सिस्टम की shortcomings, यानी कि खामियां Law Commission की reports और legal luminaries के बयानों के माध्यम से सामने आई हैं। शायद इसी कारण NJAC जैसा कानून लाने की जरूरत भी पड़ी। लेकिन अब समय आ गया है कि कॉलेजियम स्वयं ही अपने आप को reform करे, खुद को reinvent करे, ताकि दो मुख्य मुद्दे - lack of transparency, lack of public scrutiny - जो कॉलेजियम सिस्टम की आलोचना का कारण बनते हैं, उन्हें दूर किया जाए। एक independent transparent process बने, जिसमें seniority, merit और integrity के आधार पर नियुक्ति हो।

मैं इस संदर्भ में एक सुझाव रखना चाहूंगा। पहले, advocates को senior advocates designate करने के लिए एक opaque system था, लेकिन सुप्रीम कोर्ट द्वारा स्थापित नई प्रक्रिया के तहत अब एक transparent point-based process अपनाई गई है। इस प्रक्रिया में आवेदन पत्र लिया जाता है, फिर उनकी number of years of practice, *pro bono* matters की संख्या, और reported judgement के आधार पर नम्बर देकर नियुक्ति की जाती है। इसी तरह, यदि कॉलेजियम सिस्टम एक transparent point-based, merit-based system अपनाए, तो जजों की नियुक्ति में जनता का विश्वास और अधिक बढ़ेगा।

दूसरा मुद्दा retirement of judges से संबंधित है। देश में एक चलन चलता आया है कि retirement के बाद सरकारें judges को executive या administrative role में नियुक्त करती हैं। इससे conflict of interest, executive interference in judiciary और influence over pre-retirement judgements पर कई प्रश्न खड़े होते हैं। मैं चाहूंगा कि post-retirement job से संबंधित कुछ restrictions लाए जाएं। उदाहरण के लिए, भारतीय संविधान के अनुच्छेद 148 के तहत, भारत के नियंत्रक एवं महालेखा परीक्षक (CAG) की सेवानिवृत्ति के बाद उन्हें केंद्र या राज्य सरकार द्वारा किसी भी सरकारी पद पर नियुक्त नहीं किया जा सकता। इसी तरह, यदि absolute restriction संभव न हो, तो कम से कम दो साल की अनिवार्य अवधि (कूलिंग ऑफ पीरियड) होनी चाहिए, जिसमें किसी जज को सेवानिवृत्ति के बाद कम से कम दो साल तक केंद्र या राज्य सरकार द्वारा नियुक्त न किया जाए। यदि ऐसा होता है, तो यह भारत के न्यायिक इतिहास में एक मील का पत्थर साबित होगा। हम, देश के लोग, अदालत को मंदिर और जजों को न्याय का मूर्त रूप मानते हैं। यदि ये सभी judicial reforms होते हैं, तो ...(**समय की घंटी**)... तो देश का भला होगा।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Raghav Chadha: Dr. Fauzia Khan (Maharashtra), Shrimati Priyanka Chaturvedi (Maharashtra), Shri Sanjay Yadav (Bihar), Shri Jose K. Mani (Kerala), Dr. Sasmit Patra (Odisha), Shri Subhas Chandra Bose Pilli (Andhra Pradesh), Shri A. A. Rahim (Kerala), Shri Prakash Chik Baraik (West Bengal), Dr. Ashok Kumar Mittal (Punjab), Shri Niranjan Bishi (Odisha), Dr. John Brittas (Kerala), Shri Sujeet Kumar, (Odisha) and Shri Tiruchi Siva (Tamil Nadu).

Shrimati Rajani Ashokrao Patil; Concern over rising cost of children's education in India.

Concern over rising cost of children's education in India

SHRIMATI RAJANI ASHOKRAO PATIL (Maharashtra): Sir, today, I want to address a critical issue impacting millions of families across India—the rising cost of education in metro cities and the deteriorating condition of Government schools. Education is a fundamental right, yet for many, it is becoming increasingly inaccessible. Recent surveys reveal that Indian parents spend an average of Rs.40,000 to Rs.2 lakhs annually at LKG and nursery level with costs going up to Rs.2 lakh in tier-I cities. Additionally, families spend an average of Rs.16,000 per year on after-school education like tuition, coaching, etc. These costs put an immense financial burden on middle class and lower-middle class making quality education a privilege rather than a

right. While private education costs soar, the Government schools, which are meant to provide affordable education, are failing in their purpose. The Annual Status of Education Report (Rural) 2024 shows that enrolment in Government schools for children aged 6 to 14 years has dropped from 72.9 per cent in 2022 to 66.8 per cent in 2024. This suggests that parents, even those struggling financially, prefer private schools over Government institutions due to poor infrastructure, lack of trained teachers and inadequate resources. Instead of being centers of learning, many Government schools are struggling with basic facilities like clean drinking water, functional classrooms and digital education tools, etc. This forces parents into a difficult choice, either pay exorbitant private school fees or risk their child's future in an underfunded Government school. To bridge this gap, the UPA Government brought in the Right to Education (RTE) Act in 2009, which includes an important provision that mandates 25 per cent reservation for children from Economically Weaker Sections (EWS) and disadvantaged groups in private schools. This law ensures that underprivileged children have access to quality education alongside their peers from higher-income backgrounds. However, in many States, implementation remains weak due to poor monitoring and lack of awareness among parents. Schools often resist admitting EWS students, and financial reimbursements from the Government are delayed. Strengthening the enforcement of this provision is crucial to making education more inclusive and reducing inequality. Recently, in *The Hindu* newspaper, our CPP Leader, Shrimati Sonia Gandhi has written about this. ...*(Time-Bell rings)*...

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shrimati Rajani Ashokrao Patil: Shri Haris Beeran (Kerala), Shri M. Shanmugam (Tamil Nadu), Shri P. Wilson (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Shrimati Priyanka Chaturvedi (Maharashtra), Dr. Sasmit Patra (Odisha), Shrimati Jaya Amitabh Bachchan (Uttar Pradesh), Shri Sandosh Kumar P (Kerala), Shri A. A. Rahim (Kerala), Dr. John Brittas (Kerala), Shri Niranjan Bishi (Odisha), Shri Chandrakant Handore (Maharashtra), Shrimati Phulo Devi Netam (Chhattisgarh), Shri P. P. Suneer (Kerala), Shri R. Girirajan (Tamil Nadu), Shri Neeraj Dangi (Rajasthan), Dr. V. Sivadasan (Kerala), Shri Ajit Kumar Bhuyan (Assam), Shri Anil Kumar Yadav Mandadi (Telangana), Shri Ashok Singh (Madhya Pradesh), Shrimati Jebi Mather Hisham (Kerala) and Shri Imran Pratapgarhi (Maharashtra).

Shri Manoj Kumar Jha; Concern over alarming rise in hate crimes and need to strengthen law enforcement mechanisms.

Concern over alarming rise in hate crimes and need to strengthen law enforcement mechanisms

प्रो. मनोज कुमार झा (बिहार)ः उपसभापति महोदय, मूलतः औपचारिकता में नहीं कह रहा हूं, लेकिन कई महीनों से इस महत्वपूर्ण विषय पर सदन के समक्ष, सदन की राय अपने माध्यम से रखना चाहता था। मान्यवर, आज आने से पूर्व मैंने एक किताब 'Mobilising Hate: The Story of Hitler's Final Solution' साथ में ली। सर, यह चिंता का विषय है कि घृणा आधारित भाषण और नफरत आधारित कृत्य के कारण छोटे रसूखदार बड़े रसूखदार में तब्दील होते जा रहे हैं। छोटे ओहदेदार बड़े ओहदेदार में तब्दील होते जा रहे हैं और चारों तरफ ऐसा माहौल हो गया है कि नफरत को naturalize कर दिया गया है।

सर, जितने regulatory mechanism हैं—हमारे regulatory mechanism है—regulatory mechanism inadequate हैं। नेशनल ह्यूमन राइट्स कमीशन, नेशनल माइनॉरिटीज़ कमीशन, जितनी तरह के कमीशन्स हैं, मैं माननीय गृह मंत्री जी से आग्रह करूंगा कि घृणा आधारित जो कृत्य हो रहे हैं, जो भाषण हो रहे हैं, उसकी वजह से, यह बात established है, जो Antonio Guterres ने भी कही थी। वे यूएन के सेक्रेटरी जनरल थे। Gas chamber यू ही नहीं बन गया था, उसके पीछे घृणा की एक परंपरा थी। वही हमने बोसनिया में देखा, कम्बोडिया में देखा, रवांडा में देखा। मैं अपने देश को उस फेहरिस्त में शामिल होते हुए नहीं देखना चाहता हूं। मेरे कोई साथी नहीं देखना चाहते।

सर, आजकल पर्व, त्यौहार आते हैं, तो कपड़े नए, मिठाइयां नई होती हैं। मन में होता है कि किसी तरह पर्व, त्यौहार बीत जाएं। शुभ-शुभ करके बीत जाएं, कोई हादसा न हो। यह हमने अपनी हकीकत बना ली है। Tragedy, comedy में तब्दील हो जाती है और इतिहास के बासी पन्नों में घुसकर हम झगड़े कर रहे हैं। एक सिनेमा आता है और उस पर बाड़ों में बंट जाते हैं। सर, बस आखिरी टिप्पणी यह करूंगा कि

"क़ुर्बतें होते हुए भी फ़ासलों में क़ैद हैं
कितनी आज़ादी से हम अपनी हदों में क़ैद हैं।"

यह हद तोड़ने की जरूरत है। जय हिन्द और इस मौके के लिए शुक्रिया।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Prof. Manoj Kumar Jha: Shri Haris Beeran (Kerala), Shri M. Shanmugam (Tamil Nadu), Shri P. Wilson (Tamil Nadu), Shri Prem Chand Gupta (Bihar), Shrimati Phulo Devi Netam (Chhattisgarh), Dr. Fauzia Khan (Maharashtra), Shri Sanjay Yadav (Bihar), Shri Jose K. Mani (Kerala), Dr. Sasmit Patra (Odisha), Shrimati Jaya Amitabh Bachchan (Uttar Pradesh), Prof. Ram

Contents Page

Gopal Yadav (Uttar Pradesh), Shri Sandosh Kumar P (Kerala), Shri A. A. Rahim (Kerala), Dr. John Brittas (Kerala), Shri Niranjan Bishi (Odisha), Shri Tiruchi Siva (Tamil Nadu), Shri P. P. Suneer (Kerala), Shri R. Girirajan (Tamil Nadu), Shri Prakash Chik Baraik (West Bengal), Shrimati Jebi Mather Hisham (Kerala), Dr. V. Sivadasan (Kerala), Shri Ajit Kumar Bhuyan (Assam) and Ms. Sushmita Dev (West Bengal).

12.00 **Noon**

ORAL ANSWERS TO QUESTIONS

(MR. CHAIRMAN *in the Chair.*)

₹ Depreciation due to exiting foreign investors

*316. SHRI RITABRATA BANERJEE: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the current bout of Rupee depreciation against US Dollar is primarily due to the exit of foreign investors from India; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY): (a) and (b) A statement is laid on the Table of the House.

Statement

(a) and (b) Various domestic and global factors influence the exchange rate of the Indian Rupee (INR) against the US Dollar (USD), such as the movement of the Dollar Index, trend in capital flows, level of interest rates, movement in crude prices, current account deficit etc.

Since the commencement of the last quarter of calendar year 2024, INR along with other major Asian currencies depreciated against the USD amid global uncertainties. US Dollar Index rose 3.7% during October 1, 2024, to March 26, 2025, with all Asian currencies depreciating against the USD. INR has depreciated 2.2% against the USD during this period, least among major Asian currencies. South Korean Won, Indonesian Rupiah and Malaysian Ringgit depreciated by 10.5%, 8.7%

and 6.9% respectively during this period. Further, all G-10 currencies (except Swedish Krona) also depreciated during October 1, 2024 to March 26, 2025 with Euro and British Pound depreciating by 3.4% and 3.6%, respectively.

Further, foreign portfolio investment (FPI) outflows of around USD 19.9 billion from Indian markets during October 1, 2024 to March 26, 2025 was also one of the contributory factors for the depreciation of INR against the USD.

SHRI RITABRATA BANERJEE: Sir, a crucial factor that determines the demand for any currency is the demand among foreigners for the goods and assets of the country. Since foreigners will first have to purchase the local currency before they can purchase goods and assets, high demand for a country's goods and assets translates to high demand for its currency. Between January, 2023 and March, 2024, Foreign Portfolio Investors pulled out nearly 15 billion dollars from Indian equity markets, leading to a significant pressure on rupee. Sir, through you, I want to know from the Government: Can the Government provide a detailed break-up of sector-wise Foreign Portfolio Investors' outflows and their correlation with the depreciation of our rupee?

श्री पंकज चौधरी: सभापति महोदय, माननीय सदस्य ने विदेशी पोर्टफोलियो निवेशकों के बारे में बात की है कि उससे मूल्य ह्रास हुआ है, इसलिए मैं उन्हें बताना चाहता हूं कि मूल्य ह्रास के कई कारण होते हैं और उसका उत्तर सभा पटल पर पहले ही रख दिया गया है। मैं आपके माध्यम से भी माननीय सदस्य को बताना चाहता हूं कि विदेशी पोर्टफोलियो निवेशकों का जो स्वभाव होता है, वह सामान्यतः fly by night का होता है और पिछले कुछ महीनों में FPI ने भारतीय बाज़ार से प्रॉफिट बुक किया है, जो विदेशी निवेशकों के भारतीय बाज़ार में भरोसे को प्रदर्शित करता है। महोदय, अगर पिछले 10 वर्षों का आंकड़ा देखें, तो विदेशी निवेशकों का भारतीय बाज़ार पर, भारतीय अर्थव्यवस्था पर पूरा भरोसा बढ़ा हुआ है। जहाँ तक अक्टूबर के बाद निवेशकों का पैसा निकला है, उसके स्थान पर, आप वहीं पर, अगर मार्च का आंकड़ा देखें, तो 3.84 बिलियन डॉलर वापस भी आया है। मैं यह कह सकता हूं कि इस प्रकार से जो विदेशी निवेशक वापस आ रहे हैं, इससे आप यह समझ सकते हैं कि उनके आने का ट्रेंड स्टार्ट हो गया है। मैं माननीय सदस्य को बताना चाहता हूं कि यह इस प्रकार की निरंतर चलने वाली प्रक्रिया है और इसमें महत्वपूर्ण बात यह है कि हमारा वित्तीय बाज़ार रोबस्ट होकर उभरा हुआ है।

SHRI RITABRATA BANERJEE: Sir, the RBI has been using its dollar reserves to prop up the value of the rupee by artificially increasing the supply of dollars in foreign exchange market. Sir, India's Current Account Deficit, widened to 1.2 per cent of our

GDP in quarter three of financial year 2024-25. Through you, Sir, I want to know from the Government: What policy measures has the Government explored to stabilize our currency?

श्री पंकज चौधरीः सभापति महोदय, माननीय सदस्य ने जो Current Account Deficit की बात की है, उस संदर्भ में मैं उन्हें बताना चाहता हूं कि पिछले 2 वर्षों से Current Account Deficit लगातार नीचे आ रहा है। महोदय, अगर Covid की वजह से देखें, तो 2022-23 में, जहाँ यह 67.1 बिलियन डॉलर था, वहीं पर 2023-24 में घटकर 26.1 बिलियन डॉलर हो गया, 2024-25 (April-September 2024) का देखें, तो 21.4 बिलियन डॉलर हो गया है। सरकार दीर्घकालिक प्रयासों के माध्यम से सभी मंत्रालयों और विभागों की योजनाओं के अंतर्गत निर्यात को लगातार बढ़ावा दे रही है, ताकि Current Account Deficit कम किया सके। महोदय, यदि जनवरी से देखें, तो उसके लिए RBI ने भी लगातार प्रयास किये हैं। 2025 में प्रवासी भारतीयों को एक विशेष अनिवासी रुपया खाता खोलने की अनुमति दी गई है और आरबीआई द्वारा बैंकों को दिसंबर 2024 से FCNR जमा राशियों की ब्याज दर ऑफर करने की अनुमति भी दी गई है। महोदय, FPI द्वारा निर्धारित सीमाओं से अधिक विदेशी निवेश को FDI में बदलने के लिए एक framework नवंबर, 2024 में जारी किया गया है। Auto route से विदेशी वाणिज्यिक उधार सीमा को बढ़ाकर 1.5 बिलियन अमरीकी डॉलर कर दिया गया है। इसके अलावा डॉलर की आवक बढ़ाने के लिए आरबीआई और सरकार द्वारा भी कई दीर्घकालिक प्रयास किए जा रहे हैं।

DR. SIKANDAR KUMAR: Sir, thank you very much for giving me this opportunity. I would like to know from the hon. Minister: What is the current status of the rupee relative to the US dollar? Has the rupee appreciated or depreciated in value compared to the US dollar over the past two years?

श्री पंकज चौधरीः माननीय सभापति महोदय, मैं आपके माध्यम से माननीय सदस्य को बताना चाहता हूं कि भारत की अर्थव्यवस्था कहीं न कहीं एक बहुत मजबूत स्थिति में है। माननीय सदस्य ने मूल्यों के ह्रास के विषय के बारे में कहा है। अगर देखें, तो 2014 से पहले मूल्यों का ह्रास डबल डिजिट में हुआ करता था, लेकिन अगर 2024 से 26 मार्च, 2025 तक देखें, तो मात्र 2.2 प्रतिशत का ही ह्रास हुआ है। अगर उसने आप पूर्वी एशिया में देखें, तो मैं अवगत कराना चाहता हूं कि दक्षिण कोरियाई वॉन 10.5 प्रतिशत घटा है, इंडोनेशियन रुपया 8.7 प्रतिशत घटा है, मलेशिया रिंगगिट 6.9 प्रतिशत गिरा है, वहीं पाउंड 3.6 प्रतिशत गिरा है और यूरो 3.4 प्रतिशत कमजोर हुआ है। ये आंकड़े दिखाते हैं कि भारतीय अर्थव्यवस्था के फंडामेंटल मजबूत हैं और माननीय प्रधान मंत्री जी के नेतृत्व में और माननीय वित्त मंत्री जी की देखरेख में हमारी अर्थव्यवस्था वर्ष दर वर्ष बेहतर कर रही है।

SHRI MILIND DEORA: Sir, thank you very much for giving me this opportunity. The question posed by my friend may have been slightly political in nature, but unfortunately, it has lost its relevance because the question was about the rupee depreciating against the dollar. However, in the last month, we have seen the rupee appreciating against the dollar. From a high of Rs. 88 or so, today, the US dollar is around Rs. 85. So, firstly, I congratulate the hon. Finance Minister and the Finance Ministry for undertaking many steps to encourage FDI in many sectors, which will enhance our forex reserves and essentially make our rupee far stronger. While a stronger rupee against the US dollar is certainly good for India's imports, it puts some pressure on our exports. Furthermore, what we are seeing in the U.S., with higher inflation and tariffs being imposed, these are essentially making the US dollar weaker, relative to the Indian rupee. So, my pointed question to the hon. Finance Minister would be: What steps will be taken to ensure that our exports remain competitive in the months to come, while the rupee becomes stronger against the US dollar?

श्री पंकज चौधरी: माननीय सभापति जी, जब से मोदी सरकार आई है, तब से हमारे देश में निवेश कैसे बढ़े और निर्यात कैसे बढ़े, इसके लिए जैसा मैंने पहले भी कहा है कि सभी मंत्रालयों के द्वारा कार्यक्रम चलाए जा रहे हैं कि देश का निर्यात ज्यादा से ज्यादा बढ़े, ताकि हमारा इम्पोर्ट कम हो और निर्यात ज्यादा हो।

SHRIMATI RAJANI ASHOKRAO PATIL: I would like to ask, through you, Sir, as to what impact the weakening of the rupee has had on inflation, trade balance, and foreign debt servicing; and, what steps the Government is taking to mitigate these effects.

श्री पंकज चौधरी: माननीय सभापति महोदय, जहां तक रुपये का सवाल है, अगर देखें, तो विदेशी मुद्रा के सापेक्ष में रुपये का मूल्य बाजार से निर्धारित होता है। जब रुपये के मुकाबले डॉलर महंगा होता है, तब हमारा आयात थोड़ा महंगा होता है। यह घरेलू बाजार की कीमतों के अलावा कई अन्य कारकों पर भी निर्भर होता है, जैसा कि मौसमी कारण हो, सप्लाई चेन में बाधा हो, डिमांड-सप्लाई में गैप हो। सरकार महंगाई पर निरंतर निगाह रखती है। अगर देखें, तो बीच में मौसमी कारण से जब महंगाई बढ़ी थी, तो आम आदमी पर बोझ न पड़े, इसके लिए हमारी सरकार ने तत्काल कदम उठाया था और भारत ब्रांड के तहत सस्ती दरों पर खाद्यान्न आम लोगों को उपलब्ध कराने का काम किया था। साथ ही साथ हमारी सरकार दीर्घकालीन कदम भी उठा रही है। जैसे हमारे यहां सबसे ज्यादा इम्पोर्ट ईंधन का होता है, पेट्रोलियम पदार्थों का होता है, इसके लिए सरकार इथेनॉल ब्लेंडिंग की व्यवस्था बना रही है। इसके साथ-साथ सोलर एनर्जी, जिसमें हम पूरी दुनिया में तीसरे स्थान पर पहुंच रहे हैं, उसको भी हम बढ़ावा दे रहे हैं। हम सूर्य घर

योजना के माध्यम से ऊर्जा में आत्मनिर्भरता को बढ़ावा दे रहे हैं। अभी हाल ही के बजट में आप देखें, तो हम पल्स मिशन लेकर आए हैं, ताकि दलहन में हमारी आत्मनिर्भरता बढ़े। साथ ही साथ पीएम धन-धान्य कृषि योजना भी हम लेकर आए हैं, ताकि हमारी आत्मनिर्भरता बढ़े।

इन सभी का नतीजा है कि जहाँ तक महँगाई का सवाल है, अगर हम देखें, तो फरवरी, 2025 तक हमारी मुद्रा स्फीति 3.6 परसेंट रही है, जो 7 महीने में सबसे कम की स्थिति रही है। अगर हम headline inflation की भी बात करें, तो पिछले कुछ वर्षों में यह कम रही है, जो कि 2024-25 में मात्र 4.7 परसेंट रही है।

MR. CHAIRMAN: Hon. Minister to supplement.

THE MINISTER OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): Sir, I would like to add to what my colleague has said on the issue of foreign exchange reserves and the management of our current account deficit, which has understandably raised concerns among the hon. Members of Parliament, and rightly so. I would like to assure you that, as of March 21, 2025, our total foreign exchange reserve stands at US$ 658.8 billion. We are the fourth-largest holder of foreign exchange reserves globally. Fourth largest! This means that our reserves are sufficient to cover 11 months of imports. I would like to inform the hon. Members that although there has been a slight decline in our foreign exchange reserves, we remain the fourth-largest holder globally. As I mentioned earlier, our reserves can cover 11 months of imports.

MR. CHAIRMAN: Q. No. 317

Disparity in healthcare funding across states

*317. DR. ASHOK KUMAR MITTAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the measures being taken to address the significant disparity in healthcare funding across States, particularly in underserved regions;

(b) whether Government plans to increase healthcare spending to meet the global average, given that India's healthcare spending remains at just 1.8 per cent of GDP;

(c) the manner in which Government intends to improve healthcare infrastructure and access, considering the current inadequacies highlighted by experts; and

(d) the accountability mechanisms in place to ensure that the States prioritize healthcare in their budgets?

Contents Page

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) to (d) With the objective of attainment of universal access to equitable, affordable and quality health care services, the Ministry of Health & Family Welfare (MoHFW) is implementing National Health Mission (NHM). Government provides technical and financial support to the States/UTs for improvement in health infrastructure, availability of adequate human resources to health facilities, to improve availability and accessibility to quality health care especially for the underserved and marginalized groups.

Based on the proposals received from the States in their Programme Implementation Plan (PIP), approvals are provided keeping in view the resource envelope of the States/UTs as well as existing norms.

Under NHM, norms have been relaxed for tribal area to address need-based intervention in terms of healthcare infrastructure and human resources:

- The population norms for setting up health facilities in tribal areas have been relaxed from 5,000, 30,000 and 1,20,000 to 3000, 20,000 and 80,000 for setting up of Sub-Health Centre (SHC), Primary Health Centre (PHC) and Community Health Centre (CHC) in tribal and hilly areas respectively;
- Against norm of one ASHA per 1000 population in normal areas, one ASHA per habitation in Tribal/hilly and difficult areas; and
- Against the norm of 2 Mobile Medical Units (MMU) per district in plains, 4 MMUs per district in tribal/ hilly/ inaccessible/ remote and hard to reach areas.

Under the Pradhan Mantri Janjati Adivasi Nyaya Maha AbhiyaN (PM JANMAN) launched on 15th November, 2023, further relaxation in NHM norms has been provided to the Particularly Vulnerable Tribal Groups (PVTG) areas such as 10 MMU per district, additional ANM and Multi Purpose Centres, and beneficiary saturation in PVTG areas.

Further, details of a few major schemes promoting health infrastructure are as under:

- **NHM** is a centrally sponsored scheme, which involves a three-tier system with SHC (Rural), PHC (Urban and Rural) and CHC (Urban and Rural) as the three pillars of Primary Health Care System in India.
- **Pradhan Mantri- Ayushman Bharat Health Infrastructure Mission (PM-ABHIM):** PM-ABHIM is one of the largest Pan-India Scheme with an outlay of Rs.64180/-

Contents Page

Crores for strengthening health care infrastructure to effectively manage and respond to any future pandemics and outbreaks across the country. The scheme period is for 5 years i.e. FY 2021-22 to FY 2025-26. This has both centrally sponsored as well as central sector components.

- **Pradhan Mantri Swasthya Suraksha Yojana (PMSSY):** The scheme provides support for (i) Setting up of All India Institute of Medical Sciences (AIIMS); and (ii) Up-gradation of existing Government Medical College/ Institutions
- **Establishment of new medical colleges attached with existing district/referral hospitals:** This centrally sponsored scheme aims at Establishment of Medical Colleges in underserved areas and aspirational districts.
- **15th Finance Commission (FC-XV):** The FC-XV has recommended grants through local governments for specific components of the health sector to the tune of Rs. 70,051 cr.

As per National Health Accounts Estimates for India 2021-22, the Government Health Expenditure (GHE) as percentage of Gross Domestic Product (GDP) has increased from 1.13% in 2014-15 to 1.84% in 2021-22. Centrally sponsored schemes (CSS) encourage States to earmark funds for healthcare in their budget.

डा. अशोक कुमार मित्तलः सर, सरकार ने पिछले 10 वर्षों में 22 नए एम्स खोलने की घोषणा की, जो कि सराहनीय है। लेकिन जब हम एम्स का नाम लेते हैं, तो भारत के किसी भी नागरिक के मन में एम्स, दिल्ली की छवि आ जाती है, जहाँ सभी डिपार्टमेंट्स हैं, अच्छे डॉक्टर्स हैं, अच्छी सुविधाएँ हैं। सच्चाई यह है कि पिछले 10 वर्षों में एक भी नया एम्स पूरी तरह operational नहीं हो पाया है। सिर्फ 6 एम्स, जो कि आम तौर पर पुराने हैं, अब fully operational हैं, 12 एम्स partly functional हैं और 4 अभी भी निर्माण की प्रक्रिया में हैं। Example के तौर पर, एम्स, मदुरै 2015 में शुरू हुआ। वहाँ MBBS की classes भी लग गईं, बच्चे pass out भी हो गए, लेकिन building अभी भी नहीं बनी। सर, यह कैसा एम्स है! यह एम्स है, लेकिन इसकी अपनी building भी नहीं है। सर, इसकी दूसरी बात यह है कि बजट में एम्स के लिए 2,200 करोड़ रुपए निर्धारित हुए, जो कि कम हैं, लेकिन इस 2,200 करोड़ में से सिर्फ 1,736 करोड़ खर्च हुए। एक तरफ तो हमारे एम्स नहीं बन पा रहे, वहीं दूसरी तरफ जो बजट में पैसा मिला, चाहे वह कम है, लेकिन वह भी नहीं खर्च हो पा रहा है। इसलिए मेरा मंत्री जी से प्रश्न है कि नए एम्स को पूरी तरह चालू करने की समय सीमा क्या है; जो बजट खर्च नहीं हो पा रहा है, उसके पीछे क्या कारण है और सरकार क्या corrective action ले रही है?

श्री सभापति: ऑनरेबल मिनिस्टर।

Contents Page

श्री जगत प्रकाश नड्डाः माननीय सभापति जी, माननीय सदस्य ने जो प्रश्न पूछा था, वह प्रश्न disparity in the health services से संबंधित था।

MR. CHAIRMAN: Funding across the States...

SHRI JAGAT PRAKASH NADDA: Funding across the States.लेकिन प्रश्न का जो supplementary आया, वह All India Institute of Medical Sciences पर आया है। मैं दोनों विषयों के बारे में चर्चा करना चाहता हूँ। स्वास्थ्य विभाग के कार्यकलापों पर और कार्य की गतिविधि पर जब चर्चा चल रही थी, तो उस समय मैंने बड़े विस्तृत रूप में कहा कि दिल्ली का All India Institute of Medical Sciences 60s में आया, जबकि इसकी recognition 80s में बनी। एक Institute को Institute of repute बनने में 20 साल लगे। प्रधान मंत्री, मोदी जी के नेतृत्व में एक लंबी छलांग लगाई गई है और 10 साल में 22 All India Institute of Medical Sciences बने हैं। Infrastructure की दृष्टि से देखिए, तो it is huge. हमने कोशिश की है कि हम under-served areas को cover करें। North के जो areas थे, North-East के जो areas थे, हमने गुवाहाटी में खोला, वेस्ट बंगाल में खोला, ओडिशा में खोला। हम लोगों ने disparity को भी ध्यान में रख कर इसको खोला है।

मैं माननीय सदस्य को आश्वस्त करना चाहता हूँ कि All India Institute of Medical Sciences के लिए हम लोगों ने एक बड़ा अच्छा सिस्टम बनाया है। इसमें हमारा एक selection process है। एक तो मैं फाइनेंस मिनिस्टर साहिबा का धन्यवादी हूँ, जिन्होंने All India Institute of Medical Sciences के posts के sanctioning में कोई दिक्कत नहीं होने दी है और उसको fulfill करने में हमें पूरे तरीके से सक्षम बनाया है। अब हम उसका selection कर रहे हैं। मैंने selection के बारे में पहले भी कहा कि AIIMS is a brand. उस brand को हमारा विभाग compromise नहीं होने दे रहा है। Every AIIMS has got its own Selection Committee, and that Selection Committee keeps on meeting. It meets at least twice a year. इसमें दूसरी बात यह होती है कि हम नर्सिंग के लिए भी central level पर दो बार exam लेते हैं और हम 'B' तथा 'C' के लिए भी exam लेते हैं। इस प्रकार हम faculty को fulfill करने के लिए पूरी ताकत से process कर रहे हैं। हमने faculty में भी rosters को बहुत strictly implement किया है, ताकि किसी के मन में यह बात नहीं रहे कि हम SC, ST और OBC को जगह नहीं दे पा रहे हैं। इनको पूरी जगह देने का प्रयास हो रहा है और उसको हम strictly follow कर रहे हैं। लेकिन इसमें होता यह है कि अगर हमने 60 posts के लिए इंटरव्यू लिया, तो selection process में वह 20 पर रुक जाता है और rest is 'Not found fit.' हम 'Not found fit' के लिए re-advertise करके, फिर से process करते हैं, इसलिए यह process थोड़ा सा लम्बा चल रहा है। हमें 22 इंस्टीट्यूशंस को भरना है। आपने मदुरै की बात की, तो मदुरै में infrastructure के मामले में देरी हुई है। उसका रीजन यह रहा कि फंडिंग की दृष्टि से जायका के साथ जो बातचीत हुई थी, उसमें प्रॉब्लम आई थी। लेकिन अब वहाँ पूरी ताकत से काम चल पड़ा है। वहाँ 26 परसेंट से ज्यादा काम हो चुका है और हम तीव्र गति से, दो-तीन सालों के अंदर उसके infrastructure को complete करेंगे। आपने

Contents Page

जो दूसरी बात कही कि कुछ एरियाज को आप आगे बढ़ा रहे हैं और कुछ एरियाज को नहीं, तो ऐसा नहीं है। हमारे यहां Programme Implementation Plan है, जो स्टेट्स बनाती हैं और स्टेट्स जो बनाती हैं, उनको हम fund करते हैं। हम उनको fund करने में कोई भी कमी नहीं रखते। उनका जो resource envelope होता है, उस resource envelope में हम उसको fulfill करते हैं। आपने जो कहा कि health State subject है, तो हम technical, financial और human resource capacity building के लिए financial support देते हैं। उसको implement करना राज्य सरकारों का काम है। उसमें मेरा भी यह मानना है कि प्रदेश सरकारें, जितनी तीव्र गति से उसको implement करना चाहिए, नहीं कर पा रही हैं। मैं personally भी Health Ministers से मिल रहा हूँ और video conferencing से भी meeting कर रहा हूं। मैंने उनको बताया है कि PM-ABHIM योजना के तहत about Rs.63,000/- crores have been sanctioned by Prime Minister, Modiji in 2021-22. लेकिन उसके implementation का जो process है, वह States के gap को fill करने के लिए है। मैं आप सबसे उस gap को fill करने के लिए निवेदन करूंगा। मैंने उस समय भी कहा था और आज भी आपको कहता हूँ। Consultative Committee की जो मीटिंग हुई, उसमें भी मैंने कहा था। रेणुका जी उसमें उपस्थित थीं। मैंने उसमें कहा कि आपको पूरा अधिकार है कि आप Director (Health), Chief Medical Officer, Block Medical Officer से पूछिए कि आपने अपने फंड के लिए इस साल क्या-क्या मांगा है और कितना implement किया है? You are my ambassadors. आप हमारे ambassadors हैं। आप पूरी ताकत लगाइए और उसको implement कराइए। मोदी जी के नेतृत्व में फंड की कोई कमी नहीं है, जो चाहिए होगा, वह मिलेगा।

MR. CHAIRMAN: Second supplementary, Dr. Ashok Kumar Mittal.

डा. अशोक कुमार मित्तल: सर, हम जब भारत में हेल्थ केयर की बात करते हैं, तो एक क्रिटिकल पहलू दवाइयों का आता है, जिनमें सस्ती दवाइयां, समय पर दवाइयां और नई दवाइयां हैं। भारत सरकार ने अमेरिका, ब्रिटेन, जापान, ऑस्ट्रेलिया, कनाडा और यूरोपियन संघ में approved 5 categories की दवाइयों को local clinical trials के बिना approval देने की इजाजत दे दी है, जो कि एक अच्छा कदम है। लेकिन सर, समस्या यह है कि इन categories के अलावा, अभी भी ज्यादातर दवाइयां clinical trials में 5 से 20 वर्ष तक फंसी रहती हैं। कोरोना में हमने वैक्सीन को approval दी, जिसके clinical trials शायद दूसरे देशों में भी पूरे नहीं हुए थे, उसके अच्छे रिजल्ट्स आए। इसके साथ-साथ आज antimicrobial resistance, जैसा global health crisis की एक अलग समस्या आ रही है, जिससे मौजूदा दवाइयों की effectiveness कम होती जा रही है। इसके अलावा भारत की जो pharma industry है, उसके 70 परसेंट API का आयात चीन से हो रहा है, जो कि बढ़ रहा है। 2019-20 में 16,000 करोड़ रुपए, 2023-24 में 27,000 करोड़ रुपए हो गया, जबकि 1990 के दशक में almost ज़ीरो था। सर, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूँ कि क्या सरकार जो बाकी essential drugs हैं, उनकी approval और क्लिनिकल ट्रायल की प्रक्रिया में तेजी लाने के लिए नेशनल लेवल पर कोई प्लान कर रही है और

एपीआई का इंपोर्ट कम हो, ताकि चीन और बाकी देशों पर dependency कम हो तथा AMR से निपटने के लिए क्या सरकार कोई योजना बना रही है?

MR. CHAIRMAN: Hon. Minister.

श्री जगत प्रकाश नड्डाः सर, चूँकि यह मूल प्रश्न से जुड़ा हुआ प्रश्न नहीं है, इसलिए वे अलग से मुझसे बात कर लें, लेकिन क्लिनिकल ट्रायल्स के लिए we are going as fast as we can do.

MR. CHAIRMAN: Supplementary No. 3. Shrimati Sulata Deo.

श्रीमती सुलता देव: चेयरमैन सर, मैं आपकी आभारी हूँ कि आपने मुझे सप्लीमेंट्री प्रश्न पूछने का अवसर दिया। सर, 'वन्दे उत्कल जननी', - आज ओडिशा का उत्कल जननी दिवस है, इसलिए मैं इस सदन से सारी ओडिशावासियों को शुभेच्छा देती हूँ। सर, मैं आपके माध्यम से मान्यवर मंत्री, श्री जे. पी. नड्डा जी से यह जानना चाहती हूँ, मैं माननीय मंत्री जी का नाम इसलिए ले रही हूँ, क्योंकि ये बार-बार ओडिशा आते हैं, इसलिए उनको ओडिशा के बारे में सब कुछ पता है। जब ओडिशा में स्वास्थ्य सेवा के बारे में बात हो रही है, तो मैं बताना चाहती हूँ कि साउथ ओडिशा अलग है और वह बहुत दूर है, वेस्टर्न ओडिशा अलग है और कोस्टल ओडिशा अलग है - ये सब इनको मालूम है। उन्होंने बताया कि भुवनेश्वर में 'एम्स' है और यह भी बताया कि कुछ under-served areas के लिए भी 22 नए 'एम्स' बनाए गए हैं, इसके लिए मैं उनको धन्यवाद देती हूँ और ओडिशा के 'एम्स' के लिए भी धन्यवाद देती हूँ, मगर मेरा यह प्रश्न है कि और ओडिशा में वेस्टर्न ओडिशा के संबलपुर, कोस्टल ओडिशा के बालेश्वर और दक्षिण ओडिशा के कोरापुट के लिए हम लोगों ने नया 'एम्स' के लिए डिमांड किया है और हमारे नेता नवीन पटनायक जी ने इसके लिए बहुत बार चिट्ठी भी लिखी है। क्या मान्यवर मंत्री जी यह बता सकते हैं कि ओडिशा के ट्राइबल एरियाज़ के लिए नया 'एम्स' खोलने की कोई योजना है? अगर है, तो वह क्या है और कैसे है?

श्री सभापतिः माननीय मंत्री जी।

श्री जगत प्रकाश नड्डाः सर, सबसे पहले तो 'उत्कल दिवस' के लिए माननीय सदस्या को और समस्त ओडिशा के भाइयों को बहुत-बहुत बधाई और शुभकामनाएँ। माननीय सदस्या ने कहा कि मैं बार-बार ओडिशा आता हूँ, 11 तारीख को मैं फिर ओडिशा आ रहा हूँ, क्योंकि वहाँ पर स्वास्थ्य की दृष्टि से ही एक कार्यक्रम है। उन्होंने under-served areas के बारे जो कहा, उसके संबंध में अभी मेरे पास exact figure नहीं है, लेकिन हम लोगों ने पिछले 10 सोलों के अंदर ओडिशा में शायद 4 से 5 एक्स्ट्रा मेडिकल कॉलेजेज़ दिए हैं। I don't have the exact numbers, लेकिन वह 5 से ज्यादा ही है। बलांगीर में मैं खुद नवीन पटनायक जी के साथ गया था और वहाँ उसका श्रीगणेश किया था, उद्घाटन किया था। हम लोगों ने under-served areas को ही ध्यान में रख कर इस काम को किया है। मैं माननीय सदस्या से एक ही निवेदन करूँगा कि जो 'पीएम-अभिम'

योजना है, उसमें 64,000 करोड़ रुपए प्रधान मंत्री मोदी जी ने इसी काम के लिए दिया है ताकि उस गैप को भरा जा सके। इसलिए आप Programme Implementation Plan के तहत अपने चीफ मेडिकल ऑफिसर, डिस्ट्रिक्ट के ऑफिसर्स और डायरेक्टर, हेल्थ के साथ बैठ कर उसको देख लें। ओडिशा में super-speciality block दिया गया - यह बरहामपुर में दिया गया, बुर्ला में दिया गया और कटक में दिया गया, यानी तीन तो super-speciality blocks दिए गए हैं और उसी तरीके से नए कॉलेजेज़ भी खोले गए हैं। इस प्रकार से हमारी यह कोशिश है कि जो under-served areas हैं, उनको हम प्राथमिकता दें। आप उसको Programme Implementation Plan में डलवा कर भारत सरकार को भिजवाएँ। हम जरूर Programme Implementation Plan को अक्षरशः पूरा करने का प्रयास करेंगे।

MR. CHAIRMAN: Supplementary No. 4; Shri A.A. Rahim.

SHRI A.A. RAHIM: Sir, for the Financial Year, 2023-24, Rs. 1,376.70 crore was allotted to Kerala under the National Health Mission, of which Rs. 826.68 crore was the Union Government's share. However, Rs. 636.88 crores of this amount has not been released to Kerala. The Union Government claims that this is due to the State's delay in branding Ayushman Bharat Health and Wellness Centres as per Union Government's guidelines.

Despite this, the Government of Kerala has approved the branding and 72.4 per cent of institutions have already been branded. So my question is: Why is the Union Government not releasing the pending amount to Kerala? Through you, I would like to ask the hon. Minister one more question. What is the reasonable and rational explanation behind this branding? What is the reason? What is the rationale? Can you brief it rationally about the branding? What is the intention of this branding?

SHRI JAGAT PRAKASH NADDA: As I said, under the 2017 health policy, we have enunciated that we will provide equitable, affordable and quality healthcare. For that, what we have tried to do is to see to it that the Sub-Health Centres and the PHCs are being made as Ayushman Arogya Mandir and we are standardising it. उसको standardize किया जा रहा है। उस standardization के लिए गाइडलाइंस बनी हैं। Those guidelines have to be followed. We have requested the Government of Kerala to follow those guidelines. The moment the guidelines are followed, the funding will be released accordingly. This is actually not in the original question. So, I do not have the exact answer about how much funding has been done or how much funding has not been done. But I can assure the hon. Member that if the guidelines are followed, the funding will be done in total.

Contents Page

MR. CHAIRMAN: Fifth Supplementary, श्री राजीव शुक्ला।

श्री राजीव शुक्लाः सर, जो मूल प्रश्न है, उसको मैंने बजट में भी उठाया था। मैं स्वास्थ्य मंत्री जी से कहना चाहता हूँ कि जब देश का स्वास्थ्य बजट ही 2 प्रतिशत से नीचे है, तो आप कहाँ-कहाँ, क्या-क्या दे पाएँगे, कितनी सुविधाएँ दे पाएँगे? जब कोरोना आया था, तो उस समय सबसे ज्यादा चिंता इसी बात पर प्रकट की गई थी कि इस देश में हेल्थ का इंफ्रास्ट्रक्चर बहुत खराब है। तब लोग परेशान हो रहे थे, त्राहि-त्राहि मची थी, लोगों को न तो ऑक्सीजन सिलेंडर्स मिल पा रहे थे और न ही कुछ और मिल पा रहा था, एक अजीब किस्म की भयावह स्थिति थी। उस समय सबके मन में यही था कि देश का स्वास्थ्य बजट कम से कम दोगुना होना चाहिए। सब 4 प्रतिशत की बात कर रहे थे, लेकिन फिर भी यह 2 प्रतिशत से नीचे रह गया। मैं माननीय मंत्री जी से यही जानना चाहता हूँ कि आप स्वास्थ्य बजट क्यों नहीं बढ़ा रहे हैं? उसके बिना कुछ नहीं होगा। राज्यों के पास भी सीमित संसाधन हैं और तमाम राज्य ऐसे हैं कि जहाँ संसाधन ही नहीं है। मैं यह जानना चाहता हूँ कि स्वास्थ्य बजट क्यों नहीं बढ़ाया जाता? माननीय प्रधान मंत्री जी से भी अनुरोध है कि वे इस पर फोकस करके स्वास्थ्य बजट बढ़ाने की कृपा कब करेंगे?

श्री सभापतिः माननीय मंत्री जी।

श्री जगत प्रकाश नड्डाः सर, मैं सभी सदस्यों से विनम्रतापूर्वक हाथ जोड़कर निवेदन करता हूँ कि यह narrative न बनाया जाए कि स्वास्थ्य के लिए बजट नहीं है। आप 2 परसेंट, 3 परसेंट, 1 परसेंट, 1.5 परसेंट कहते हैं। "प्रधान मंत्री अभीम योजना" में Rs.64,180 crores have been sanctioned. ...(**व्यवधान**) ... एक मिनट। जब हम सारी चीजों के गैप को भरने के बाद उसकी यूटिलाइजेशन की बात करते हैं, the utilization is somewhere around Rs.20,000 crores. उसी तरीके से, 15th Finance Commission में Rs.70,000 crores have been sanctioned and the amount released is Rs.27,000 crores, क्योंकि यूटिलाइजेशन सर्टिफिकेट ही नहीं आता है, इसलिए आप सबसे पहले इस narrative से निकल जाएँ। We have to come out of the narrative कि फंडिंग नहीं हो रही है, फंडिंग नहीं हो रही है। भाई, आप अपनी स्टेट से पूछिए न कि क्या उसने खर्च किया? सभापति जी, मैं पिछले से पिछले tenure में बतौर स्वास्थ्य मंत्री था। तब मैंने जो tertiary cancer centres and State cancer institutes दिए, उनके लिए 120 करोड़ रुपए दिए गए। मैं जब इस term में आया हूँ, तब उनको implement होता हुआ देख रहा हूँ। Now you see, इतना जो gap होता है, इस gap में re-tendering, re-tendering, re-tendering! Our State systems have to be improved so that they implement the programmes in time and utilise the funds. The Utilisation Certificate is most important. The moment you utilise, we will give you the funds.

श्री सभापतिः जब आप स्वास्थ्य मंत्री नहीं थे, तब भी स्वास्थ्य की बड़ी चिंता करते थे। मैंने डॉक्टर्स के कई प्रोग्राम्स attend किए और इन्होंने कहा कि विभाग तो मेरा नहीं है, पर डॉक्टर्स मेरा पीछा नहीं छोड़ते, मैं उनका पीछा नहीं छोड़ता।

श्री मुकुल बालकृष्ण वासनिकः सर, निर्मला जी थोड़ा इन पर ध्यान दें।

श्री सभापतिः निर्मला जी, मुकुल बालकृष्ण वासनिक जी ने अच्छी बात की है।

MR. CHAIRMAN: Now, Q. No.318 is by Shri Ashokrao Shankarrao Chavan. The hon. Member had sought my leave owing to unavoidable reasons, and I have granted him leave. Supplementaries!

**318. [The questioner was absent.]*

Buffer stock of pulses

*318. SHRI ASHOKRAO SHANKARRAO CHAVAN: Will the MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government is unable to buy sufficient Tur, Urad and Masoor pulses from farmers due to higher prices available in the open market as compared to the Minimum Support Price (MSP), leading to a direct impact on the buffer stock of pulses in the country, if so, the details thereof;

(b) the present status of buffer stock of major pulses in the country;

(c) whether Government proposes to import pulses to control the prices and maintain buffer stock, if so, the details thereof; and

(d) other measures taken/being taken by Government to control the expected rise in prices of pulses in the country?

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI PRALHAD JOSHI): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) and (b) The prevailing market prices of Tur, Urad and Masoor have declined in recent months to the level of Minimum Support Price (MSP) which facilitated the procurement of Tur in current Kharif marketing season (2024-25). Till 25th March,

2025, a total of 2.46 lakh tonnes (LMT) of Tur has been procured at MSP, and the procurement is still in progress. The procurement of Rabi crops of Urad and Masoor for buffer stock will start on the commencement of Rabi procurement season.The present status of stock of major pulses with the government procured under Price Stabilisation Fund (PSF) and Price Support Scheme (PSS)is given below:

Stock of major pulses with the Government

(in LMT)

Pulse	PSF Buffer	PSS Stock	Total Stock
Tur	0.20	2.46	2.66
Moong	1.57	5.88	7.44
Urad	0.05	0.00	0.06
Chana	0.00	0.08	0.08
Masur	5.46	0.05	5.51
Total	7.28	8.47	15.75

(c) Currently there is no proposal to import pulses for building buffer stock under PSF. Pulses procured under PSS are transferred to PSF as per buffer requirement. To augment domestic availability of pulses and control price volatility, government has allowed import of Tur and Urad under 'Free' category till 31^{st} March, 2026. Duty free import of Yellow Peas has also been allowed till 31^{st} May, 2025 to further augment the overall availability of pulses.

(d) In order to make dals available to consumers at affordable prices, part of the stock of Chana, Moong and Masoor from the buffer are converted to dals for retail sale under the Bharat brand. Bharat Chana Dal was made available at MRP of Rs.70 per kg; Bharat Moong Dal at Rs.107 per kg and Bharat Masoor Dal at Rs.89 per kg.

Department of Consumer Affairs monitors the daily retail and wholesale prices of selected essential food commodities, including prices of five major pulses, submitted by the 555 price monitoring centres that have been set up with Central assistance by the State Governments and UT Administrations across the country. The daily report of prices and indicative price trends are duly analysed for taking appropriate decisions such as release of stocks from the buffer, stock disclosure by stockholding entities, imposition of stock limits, changes in trade policy instruments like rationalisation of import duty, changes in import quota, restrictions on exports of the commodity etc. Inter-Ministerial Committee (IMC) reviews and deliberates, on regular basis, the situation of prices and price trends of essential agri-horticulture

commodities and suggests measures to enhance availability through increased domestic production and through imports.

श्रीमती माया नारोलियाः माननीय सभापति महोदय, आपने मुझे इस महत्वपूर्ण विषय पर प्रश्न पूछने का अवसर प्रदान किया, इसके लिए मैं आपको धन्यवाद देती हूं। महोदय, आपके माध्यम से माननीय मंत्री जी से मेरा प्रश्न है कि मुद्रा स्फीति को नियंत्रित करने पर PSF क्या प्रभाव पड़ा है एवं प्याज की कीमतों को नियंत्रित करने के लिए सरकार द्वारा क्या उपाय किए गए हैं।

श्री सभापतिः माननीय मंत्री जी।

श्री प्रहलाद जोशीः सर, जहां तक PSF का सवाल है, तो मोदी जी के सत्ता संभालने से पहले इस देश में PSF का concept ही नहीं था। पहले जो भी inflation और price rise होता था, it was left to the God. जो होता है, वह होता है, लेकिन In 2015-16, under the guidance and leadership of the hon. Prime Minister, Shri Narendra Modi, we started the Price Stabilisation Fund (PSF). इस Price Stabilisation Fund के कारण ...(**व्यवधान**)... सर, अगर ये बीच में पॉलिटिक्स करते हैं, तो मैं आपकी अनुमति से पॉलिटिकल उत्तर देता हूं। ...(**व्यवधान**)...

श्री जयराम रमेशः आप हमेशा political उत्तर देते हैं। ...(**व्यवधान**)...

श्री सभापतिः माननीय मंत्री जी, मैं आपके कथन से सहमत नहीं हूं। जयराम रमेश जी बीच में पॉलिटिक्स नहीं करते हैं, वे 24X7 politics करते हैं।

श्री प्रहलाद जोशीः सर, जैसा मैंने कहा कि हमने यह PSF शुरू किया। उसके कारण overall जब El Nino का effect पड़ा, बीच में कोविड के कारण भी कहीं-कहीं production कम हुआ और excess rain भी हुई। इन सब के बावजूद जब overall price ज़्यादा हुआ था, तब भी PSF के फंड के कारण – हम जो PSS में खरीदते हैं, वह भी PSF में convert करते हैं और कभी-कभी हम मार्केट से भी खरीदते हैं। हमने बहुत बड़ी मात्रा में प्याज़ भी खरीदा था और पहली बार प्याज के लिए six express trains from Nasik to Delhi and three trains to Chennai were sent. Overall, the inflation 3.75 से कम हो गया है। There is no such condition under the PSF and the buffer stock is released in a calibrated manner whenever the prices increase. Because of this, almost food inflation remains well under control.

MR. CHAIRMAN: Now, supplementary by Shri Amar Pal Maurya.

श्री अमर पाल मौर्यः महोदय, मैं सुनता था कि पहले हम अनाज के लिए दुनिया के देशों के सामने याचक के रूप में रहते थे, लेकिन आज मुझे यह कहते हुए गर्व महसूस हो रहा है कि आज भारत

Contents Page

अनाज के उत्पादन में आत्मनिर्भर है। इसके लिए मैं माननीय प्रधान मंत्री जी और माननीय मंत्री जी का अभिनन्दन करता हूं। मेरा प्रश्न यह है कि दालों के उत्पादन में भारत का प्रदर्शन कैसा है? क्या हाल के दिनों में दालों का उत्पादन बढ़ा है या कमी आई है? साथ ही, उत्तर प्रदेश में दालों के उत्पादन की स्थिति क्या है एवं भारत को दालों के मामने में आत्मनिर्भर बनाने के लिए सरकार ने क्या पहल की है?

SHRI PRALHAD JOSHI: Sir, the total requirement of pulses has considerably increased. इसका एक इम्पोर्टेंट कारण यह है कि हमने पांच किलोग्राम राशन पर, चाहे धान हो, गेहूं हो या मिलेट्स हों, जब उनको free-of-cost देना शुरू किया, तब से मार्किट में pulses की demand ज्यादा हुई है। पहले के comparison में डिमांड ज्यादा हुई है। इसके अनुसार प्रोडक्शन भी इम्प्रूव हुआ है। कम हुआ है, ऐसा नहीं है। दस वर्ष से पहले हमारा 157 LMT था, as of today, this year's expectation is 242 LMT. As per Mission of 'Aatmanirbharta in Pulses', जिसके बारे में माननीय वित्त मंत्री जी ने बजट भाषण में एनाउंस किया, उसमें तुअर में, मसूर में, ऐसे तीन pulses में अभी NAFED और NCCF में जितना उत्पादन होता है, उतना प्री-रजिस्ट्रेशन के साथ फार्मर्स डायरेक्टली खरीद रहे हैं। अगर जरूरत है, तो हम मार्किट से भी खरीदते हैं। ओवरऑल प्रोडक्शन बढ़ाने के लिए, under 'Aatmanirbharta in Pulses', अभी तक NAFED में 9 लाख और NCCF में छह लाख से अधिक फार्मर्स का रजिस्ट्रेशन कर रहे हैं और उनसे खरीदने की भी कोशिश कर रहे हैं। इसके साथ ही साथ हमें एक विषय में बहुत इम्पॉर्टेंट कदम लिया है। These are: Development and commercial availability of climate-resilient seed इसमें ज्यादा प्रोडक्टिविटी करने के लिए, सीड्स की इम्प्रूवमेंट के लिए भी कृषि मंत्रालय काम कर रहा है; enhancement of protein conten – उसमें प्रोटीन कन्टेंट का enhancement करने के लिए काम कर रहे हैं; Increasing productivity per acre हमारा बाकी देशों के comparison में कम है, उसको ज्यादा करने के लिए एग्रीकल्चर मिनिस्ट्री कदम उठा रही है; improving the post-harvest storage and management; and, Assuring the remunerative prices to the farmers. ये हम कर रहे हैं। इसके साथ-साथ जैसा मैंने कहा कि तूअर, उड़द और मसूर का जितना उत्पादन करते हैं, उतना पूरा खरीदने की व्यवस्था हम कर रहे हैं। अगर मार्किट में ज्यादा प्राइस है, तो मार्किट में बेच सकते हैं। मार्किट में कम होता है। मार्किट में जितना रेट है, उस पर हमने खरीदने का निर्णय किया है।

SHRIMATI JAYA AMITABH BACHCHAN: Hon. Minister, are you still importing pulses from other countries into our country? If so, from where and how much and which are these pulses?

SHRI PRALHAD JOSHI: Sir, I gave the comparative figures - 230 LMT is our production, 242 LMT is the expectation this year, and, 280 LMT is our requirement.

Contents Page

इसलिए इम्पोर्ट हो रहा है। सरकार इम्पोर्ट नहीं करती है। कुछ चीज़ें हमने without any import duty फ्री रखी हैं। ...(**व्यवधान**)...

श्री सभापतिः माननीय मंत्री जी, माननीय सदस्या जानना चाहती थी कि हम कितनी pulses import कर रहे हैं और उनके स्रोत क्या हैं? यदि अभी इसके बारे में जानकारी उपलब्ध नहीं है, तो माननीय सदस्या को इसके बारे में जानकारी उपलब्ध करा दी जाए।

श्री प्रह्लाद जोशीः सर, मैंने वही कहा कि there is a difference. Production is 242 LMT and हमारी requirement है 280 LMT और बाकी 30 परसेंट इम्पोर्ट करना पड़ेगा। हम कभी चना इम्पोर्ट करते हैं, तुअर दाल इम्पोर्ट करते हैं और जहां से इम्पोर्ट करते हैं, उसके बारे में मैं माननीय सदस्या को जानकारी उपलब्ध करवा दूंगा।

श्री सभापतिः आप माननीय सदस्या को जानकारी उपलब्ध करवा दीजिएगा। आप मेरी भी एक मदद कीजिए। यह कहा जाता है कि मुंह और मसूर की दाल की क्या व्याख्या है?

श्री जयराम रमेशः सर, मंत्री जी के पास सही जानकारी ही नहीं है।

श्री सभापतिः जयराम जी, जब आप भी इधर थे और अनेक बार ऐसा हुआ ...(**व्यवधान**)...

श्री जयराम रमेशः सर, कभी नहीं हुआ।

श्री सभापतिः आप मेरी बात सुनिए। The hon. Minister is very well prepared but if you ask statistics... Jaya ji is right in asking statistics, and, I have ruled from the Chair that the hon. Minister will make available that information to Jaya ji, and, also information to me कि मुंह और मसूर की दाल की क्या व्याख्या है?

श्री प्रह्लाद जोशी: सभापति महोदय, मैंने उत्तर में भी कहा है कि the difference is about 30 to 40 LMT. इतना इम्पोर्ट तो करना ही पड़ता है। इम्पोर्ट में कौन-सी कमोडिटी, कहाँ से करते हैं, मैं इसकी जानकारी माननीय सदस्य को भेज दूंगा। वैसे मेरे पास पाँच साल की फिगर्स उपलब्ध हैं, लेकिन मैं इन सबको पढ़ नहीं सकता हूं, फिर भी माननीय सदस्य को बता देता हूं कि हमने येलो पीसिस में 2018-19 में 1,50,408 एलएमटी इम्पोर्ट किया गया है। ...(**व्यवधान**)...

श्री सभापति: मंत्री जी, आप यह जानकारी सूचीबद्ध करके, एक्युरेसी के साथ माननीय सदस्या को प्रेषित कर दीजिगा और इसी सप्ताह सदन के पटल पर भी रख दीजिएगा।

श्री प्रह्लाद जोशी: ठीक है।

MR. CHAIRMAN: Q. No. 319, Shri M. Shanmugam.

Scheme for Special Assistance to States for Capital Expenditure

*319. SHRI M. SHANMUGAM: Will the Minister of FINANCE be pleased to state:

(a) whether Government has launched Scheme for Special Assistance to States for Capital Expenditure in view of poor fiscal condition of States post-Covid and introduction of GST;

(b) if so, the details thereof and special assistance released to various States including Tamil Nadu in the last three years;

(c) whether representations are received from States for increasing the quantum of special assistance to meet urgent capital expenditure including infrastructure projects;

(d) if so, the details thereof; and

(e) whether there is any proposal to strengthen fiscal conditions of the States, through loan or external borrowings, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY): (a) to (e) A statement is laid on the table of the House.

Statement

(a) and (b) Yes, Sir. The financial year 2020-21 saw a shortfall in tax revenue due to COVID-19 pandemic. Considering the tough fiscal environment faced by the State Governments, the Union Government came out with a 'Scheme for Special Assistance to States for Capital Expenditure' in October, 2020. Capital expenditure has a higher multiplier effect and enhances the productive capacity of the economy. Therefore, the Scheme has been included in the budget of every financial year thereafter. State-wise details of Special Assistance released under the Scheme to various States including Tamil Nadu in the last three years i.e. from 2021-22 to 2023-24 are provided in **Annexure-I.**

(c) and (d) Yes, Sir. State governments have requested for continuing the Scheme and enhancing the outlay for the Scheme from time to time. Such requests have been

Contents Page

received in 2024-25, inter alia, from the States of Andhra Pradesh, Rajasthan, Manipur and Nagaland.

(e) The Union Government has fixed the Net Borrowing Ceiling (NBC) of all States at 3 percent of the Gross State Domestic Product (GSDP) for the financial year 2024-25. In addition, State Governments may also avail additional borrowing of up to 0.50% of GSDP based on certain performance criteria in power sector. Further, States are allowed extra borrowing ceiling equivalent to the employer's and employee's share of contribution of its employees actually deposited with the designated authority i.e. 'National Securities Depository limited (NSDL)/ trustee bank as per the guidelines of National Pension System (NPS), over and above, the normal net borrowing ceiling of 3% of GSDP. The state wise consent for open market borrowing issued by the Government of India (GoI) and market borrowings availed by States during 2024-25 (as on February 28, 2025) is at **Annexure-II.**

Annexure- I

Special Assistance (loan) released under the Scheme for Special Assistance to States for Capital Expenditure/Investment during the last three years i.e. from 2021-22 to 2023-24:

(Rs. in crore)

Sl. No.	**States**	2021-22	2022-23	2023-24
1	Andhra Pradesh	501.79	6105.56	4090.81
2	Arunachal Pradesh	371.19	1564.10	2363.42
3	Assam	600.00	4300.14	5804.43
4	Bihar	1246.50	8455.85	8814.80
5	Chhattisgarh	423.00	2941.97	3365.25
6	Goa	111.04	572.75	695.20
7	Gujarat	432.00	4045.82	4254.32
8	Haryana	135.00	1267.00	1702.05
9	Himachal Pradesh	800.00	650.80	1515.97
10	Jharkhand	246.00	2964.32	4580.61
11	Karnataka	451.50	3399.35	3879.24
12	Kerala	238.50	1902.74	0.00
13	Madhya Pradesh	1512.36	7360.20	12636.21
14	Maharashtra	771.73	6744.16	5376.31

Contents Page

15	Manipur	212.85	467.22	542.70
16	Meghalaya	281.20	1049.02	1293.06
17	Mizoram	299.99	297.50	743.28
18	Nagaland	300.00	504.16	973.20
19	Odisha	517.12	75.00	3532.14
20	Punjab	223.50	798.22	0.00
21	Rajasthan	692.41	5595.64	8513.42
22	Sikkim	300.00	551.36	797.85
23	Tamil Nadu	505.50	4011.27	5326.42
24	Telangana	214.14	2500.98	1948.34
25	Tripura	118.54	349.79	662.92
26	Uttar Pradesh	1483.00	7940.50	19215.08
27	Uttarakhand	263.92	1124.01	1911.71
28	West Bengal	933.00	3655.92	5015.58
Total		14185.78	81195.35	109554.30

Annexure-II

Details of borrowing consent issued by Government of India and borrowings raised by States in 2024-25 (Up to 25.02.2025)

(Rs. in crore)

Sl. No.	Name of State	Consent issued by Government of India for Open Market Borrowings	Actual amount of Open Market Borrowings availed by States (as on February 28, 2025)
1	Andhra Pradesh	73,900	70,057
2	Arunachal Pradesh	1,010	795
3	Assam	22,055	15,700
4	Bihar	47,546	47,546
5	Chhattisgarh	18,898	10,500
6	Goa	4,500	1,050
7	Gujarat	41,500	30,200
8	Haryana	49,500	37,500
9	Himachal Pradesh	7,149	6,700
10	Jharkhand	14,999	0

Contents Page

11	Karnataka	78,392	72,025
12	Kerala	41,527	40,922
13	Madhya Pradesh	80,174	41,000
14	Maharashtra	1,25,238	99,000
15	Manipur	1,500	1,250
16	Meghalaya	1,882	1,882
17	Mizoram	1,086	1,049
18	Nagaland	1,750	550
19	Odisha	15,780	9,000
20	Punjab	38,852	38,830
21	Rajasthan	66,927	63,565
22	Sikkim	2,064	1,488
23	Tamil Nadu	1,24,074	1,01,025
24	Telangana	58,777	49,709
25	Tripura	1,511	0
26	Uttar Pradesh	62,000	35,000
27	Uttarakhand	7,500	6,400
28	West Bengal	99,747	51,500
	Total	10,89,838	8,34,243

SHRI M. SHANMUGAM: Sir, after introduction of GST and abolition of various tariffs, taxes and cess levied by the State Governments, the volume of State finance has shrunk and the States have to depend only on the Union Government. Being a coastal State, every year, Tamil Nadu is devastated with cyclones, floods and heavy rains. The condition of our roads, infrastructure, bridges, street lights, sanitation, buildings, etc., is affected due to natural disasters, for which much-needed financial assistance has not been extended by the Union Government. Through you, Sir, I would like to know whether the Union Government will give more funds for disaster management to our State.

श्री पंकज चौधरी: सभापति महोदय, माननीय सदस्य ने अभी जो विषय उठाया है कि तमिलनाडु राज्य को धन नहीं दिया जा रहा है, मैं आपके माध्यम से सदन और माननीय सदस्य को बताना चाहता हूं कि तमिलनाडु राज्य को जो कर हस्तांतरण हुआ है, वह 2009-2014 तक 62,758 करोड़ रुपये, 2014-2019 में 1,19,455 करोड़ रुपये, वह 2019-2025 तक 2,33,334 करोड़ रुपये का हुआ है। इसी प्रकार से, अगर वहीं पर अनुदान के रूप में देखें, तो 2009-2014 में, 35,262

करोड़ रुपये, 2014-2019 में 95,734 करोड़ रुपये और 2019-2025 में 1,83,495 करोड़ रुपये की फिगर है।

महोदय, उन्होंने जो विशेष सहायता की बात कही है, अगर आप देखें, तो 2021-2022 में 505.50 करोड़ रुपये, 2022-23 में 4,011.27 करोड़ रुपये, 2023-24 में 5,326.42 करोड़ रुपये और 2024-25 में 7,345.46 करोड़ रुपये की फिगर है। सभापति महोदय, जहाँ तक कर हस्तांतरण का सवाल है, तो मैं बताना चाहूंगा 2004-2014 तक 94,971 करोड़ रुपये थे और 2024 में जो 2,92,113 करोड़ रुपये हुए हैं, वह वृद्धि 207 परसेंट तक हुई है। महोदय, उसी प्रकार से अगर आप अनुदान में भी देखेंगे, तो तमिलनाडु राज्य में इसकी 342 परसेंट तक की बढ़ोतरी की गई है। सभापति महोदय, वे डिजास्टर की बात कर रहे थे, इसलिए मैं उन्हें बताना चाहता हूं कि अभी तमिलनाडु राज्य को 1,121.5 करोड़ की राशि दी गई है और उसकी डेट भी बढ़ा दी गई है कि आप उस राशि को 31.12.2025 तक खर्च कर सकते हैं।

MR. CHAIRMAN: Second supplementary, Shri M. Shanmugam.

SHRI M. SHANMUGAM: Sir, the rural people of Tamil Nadu are agitated about not having received their dues from the Union Government to the tune of Rs. 4,000 crores under the MGNREGA. I would like to know from the hon. Minister when the funds will be released.

MR. CHAIRMAN: Hon. Minister; very pointed question.

श्री पंकज चौधरी: माननीय सभापति महोदय, जहाँ तक MGNREGA का सवाल है, मैं माननीय सदस्य को बताना चाहता हूं कि स्टेट्स को इस योजना की गाइडलाइन्स के आधार पर पैसा दिया जाता है। मैं माननीय सदस्य से कहना चाहता हूं कि तमिलनाडु राज्य को भी निश्चित तौर पर दिया गया होगा। यदि कोई दिक्कत होगी और माननीय सदस्य उसके बारे में हमें बताएंगे, तो उस दिक्कत को दूर किया जाएगा।

MR. CHAIRMAN: Supplementary No. 3, hon. Member, Shri P. Chidambaram.

SHRI P. CHIDAMBARAM: Sir, I am glad the hon. Minister has said that capital expenditure has a multiplier effect. I agree. Now, in the Annexure to the Answer, they have given the capital expenditure assistance to States for the three previous years. The year 2024-25 ended yesterday. I have a pointed question. If capital expenditure has a multiplier effect and they swear by capital expenditure, then, why in the year 2024-25, the Central Government's capital expenditure was cut from Rs.11,11,111 crore to Rs.10,18,429 crore and why the assistance to States was cut from

Contents Page

Rs.3,90,778 crore to Rs.2,99,891 crore? Together, they cut capital expenditure by almost Rs.1,80,000 crore. Why?

THE MINISTER OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): Sir, capital expenditure has not been cut. The previous year, it was up to Rs.11.11 lakh crore. Actually, in the Budget which ended yesterday, it has gone up to Rs.11.21 lakh crore. The capital expenditure has not been cut at all. This is one. And second, capital assistance to the States from Rs.11.21 lakh crore has also gone up proportionately. Earlier, it was Rs.1,00,000 crore for the States. Again, proportionately, we brought it up and increased it to Rs.11.21 lakh crore. So, cutting down capital expenditure is not the case with us. ...*(Interruptions)*... I am talking about 2024-25. ...*(Interruptions)*... Sorry. Sir, 2025 is the year ending yesterday. Right? New Budget commences from today for 2025-26. I am talking about the year ended. I have pointedly answered the question pointedly asked by the former Finance Minister about the year 2025 which ended yesterday. So where am I escaping answer?...(*Interruptions*)... Yes, I am giving you the numbers. I will give you the numbers. You can repeat the question if you want.

MR. CHAIRMAN: Yes.

SHRI P. CHIDAMBARAM: Look at your 'Budget At A Glance'. For 2024-25, the original Budget allocation for Central Government capital expenditure was Rs.11,11,111 crore. But as the year ended, your Revised Estimate is only Rs.10,18,429 crore. Similarly, for assistance to the States, the Budget Estimate was Rs.3,90,778 crore. The Revised Estimate is Rs. 2,99,891 crores. I have added the two. You have cut in 2024-25, both on your capital expenditure as well as assistance to States, about Rs.1,80,000 crore, about the year ended yesterday? I am not talking about 2025-26.

SHRIMATI NIRMALA SITHARAMAN: I have answered about the year ended yesterday. I am not saying something differently. I want to draw your attention to the numbers, particularly for the States. The special assistance which is being given to the States for capital expenditure is 50-year interest-free. In 2020-21, approval was for Rs.11,912 crore, and the actual release was Rs.11,830 crore. In 2021-22, Rs.15,928 crore were approved and the released were Rs.14,186 crore. In 2022-23, Rs.95,147 crore were approved and Rs.81,195 crore were released. In 2023-24,

Rs.1,27,492 crore were approved but the released were Rs.1,09,554 crore. And for the year 2024-25, which ended yesterday, Rs.1,53,673 crore were approved. And up to up to 26th March 2025, which is four more days left for the end of the financial year, Rs.1,46,362 crore have been released to the States.

MR. CHAIRMAN: Supplementary No. 4; Shri R. Girirajan.

SHRI R. GIRIRAJAN: Sir, I have not submitted my name for this; I had submitted for Question No. 318.

MR. CHAIRMAN: Supplementary No. 4 now goes, not by default, but by calculation also, to Shri Manoj Kumar Jha.

प्रो. मनोज कुमार झा: माननीय सभापति महोदय, सत्र में महज 3 दिन और बाकी हैं। Finance Minister और उनकी पूरी टीम यहाँ है। इसलिए मैं आपके माध्यम से आग्रह करूँगा कि तमाम सांसद, जो पक्ष या विपक्ष के हैं, उनको लगातार scheme workers की ओर से representation मिलता है, चाहे आशा हो, रसोइया हो, आँगनवाड़ी हो और कई राज्यों की fiscal condition के कारण वे इस मानदेय बढ़ोतरी के लिए तैयार नहीं हैं। मैं तो माननीया Finance Minister से यह जानना चाहूँगा कि क्या वे centrally ऐसे किसी प्लान पर बात कर रही हैं, ताकि जो skilled workers की न्यूनतम मजदूरी है, across the board, across the States, सब जगह यह बढ़ोतरी सुनिश्चित की जाए?

MR. CHAIRMAN: Hon. Finance Minister, the supplementary has no connect, in the least, but it emanates from a pure heart. You will take it into consideration. It was a very smart mechanism by Shri Manoj Kumar Jha to ask a soothing question and make a point. Last supplementary; Dr. M. Thambidurai.

DR. M. THAMBIDURAI: Mr. Chairman, Sir, the hon. Finance Minister has given details of Special Assitance (loan) released under the Scheme for Special Assistance to States for Capital Expenditure/Investment during the last three years. Different States are mentioned here. For Tamil Nadu, in 2021-22, it is nearly Rs. 500 crore; then Rs. 4,000 crore next year; then, Rs. 5,326 crore. This Special Assistance is for Capital Expenditure. I want to know from the hon. Minister: Is the Government aware that State Governments are using this money for capital expenditure or any other thing? Have they got Utilization Certificates for the money given under Special Assistance? That is what I want to know.

SHRIMATI NIRMALA SITHARAMAN: Sir, maybe, not instantly; at the instance when the money is sent, I would not know whether it is used for capital expenditure or something else. But, gradually, with time lag, through SNA-SPARSH and various other digital ways by which money is put into specific nodal accounts for expenditure, we will come to know. Since the hon. Member did talk about Tamil Nadu, again, I would like to repeat. When this scheme of Special Assistance to the States for Capital Expenditure was introduced in 2021, that year, Tamil Nadu did not draw anything on that account. In 2021-22, an amount of Rs. 505.50 crore was drawn; in 2022-23, an amount of Rs. 4,011.27 crore was taken; in 2023-24, an amount of Rs. 5,326.42 crore was taken; in 2024-25, up to 26.03.2025, an amount of Rs. 7,345.86 crore has been given. Cumulatively, a total of Rs. 17,189.05 crore has been given to Tamil Nadu in which there is untied portion which goes and there are additional tied portions. Both untied -- additional untied and original untied -- put together is more than Rs. 4,500 crore. But, under the categories of tied, where you do with some reforms undertaken, there are several more; all totaling to Rs. 7,345 crore has been given to Tamil Nadu. There is one or two which Tamil Nadu has not taken because they did intend or did not want to do the reform. One is: Scrapping of old vehicles. On that, they have not taken anything at all. Similarly, on urban planning reforms, not having undertaken any urban planning reforms, no money has been taken for capital assistance. I just wanted to highlight that. After the completion of the project, when the Utilization Certificate comes to us, it is only then, through you, Sir, I can inform the hon. Member, Dr. M. Thambidurai, we can get to understand whether the money has been used for capital expenditure purpose or anything else.

MR. CHAIRMAN: Q.No.320.

CGHS like scheme for common people

#*320. SHRI RAMJI LAL SUMAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is considering to bring a scheme like the Central Government Health Scheme (CGHS) for the treatment of common people that would allow every Indian to receive treatment by paying a fixed amount;

Original notice of the question was received in Hindi.

Contents Page

(b) if so, the details thereof, and if not, the reasons therefor;
(c) which people are being provided CGHS facility for treatment; and
(d) whether there is any Government mechanism to fix the rates for tests and treatments in private hospitals, if not, whether Government proposes to bring the same?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAP RAO JADHAV): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) to (d): Ayushman Bharat - Pradhan Mantri Jan Arogya Yojana (AB-PMJAY) is a flagship scheme of the Government which provides health cover of Rs. 5 lakhs per family per year for secondary and tertiary care hospitalization to approximately 55 crore beneficiaries corresponding to 12.37 crore families constituting economically vulnerable bottom 40% of India's population. In March 2024, the eligibility criteria under the scheme were expanded to include 37 lakh Accredited Social Health Activists (ASHAs), Anganwadi Workers (AWWs), Anganwadi Helpers (AWHs) and their families. Recently, the scheme has been expanded to cover 6 crore senior citizens of age 70 years and above belonging to 4.5 crore families irrespective of their socio-economic status through Ayushman Vay Vandana cards. The services provided to eligible beneficiaries are free of cost under the AB-PMJAY and the scheme is fully funded by the government.

Further, Central Government Health Scheme (CGHS) is a contributory health scheme primarily catering to Central Government employees and pensioners. CGHS fixes rates for consultation, investigations and procedures. The details of eligibility criteria under the Central Government Health Scheme are at Annexure.

The Government of India enacted the Clinical Establishments (Registration and Regulation) Act, 2010 for registration and regulation of clinical establishments belonging to all recognized systems of medicine of both Government and private sector (except those of Armed Forces) with a view to prescribe minimum standards of facilities and services as may be provided by them. 'Health' being a State subject, it is the primary responsibility of States / UTs to comply with the conditions and norms required to be fulfilled for registration and regulation of clinical establishments as per provisions of the Act. At present, 19 States / UTs have adopted the Act. The clinical

Contents Page

establishments in the States / UTs, which have not adopted and implemented the Act, are registered and regulated by the State Acts.

Section 52 of the Clinical Establishments (Registration and Regulation) Act gives power to the Central Government to make rules for carrying out the provisions of the Act. Accordingly, the Clinical Establishments (Central Government) Rules, 2012 were notified. Rule 9 (ii) of the Rules states that, for registration and continuation of registration of clinical establishments, the clinical establishments shall charge the rates for each type of procedures and services within the range of rates determined and issued by the Central Government from time to time in consultation with the State Governments.

Annexure

Persons Eligible under the Central Government Health Scheme are:

1. All Central Government employees paid from the Central Civil Estimates (except Railways and Delhi Administration), including their families.
2. Pensioners of Central Government (except pensioners belonging to Railways and the Armed Forces) and their families.
3. Central Government Pensioners retiring with Contributory Provident Fund benefits and their families.
4. Widows of Central Government pensioners, in receipt of family pension.
5. Delhi Police personnel and their families, in Delhi only.
6. Railway Board employees.
7. Civilian employees of Defence paid from Defence Service Estimates (except in Mumbai where the scheme is in operation).
8. Child drawing pension on death of a Central Government employee including minor brothers and sisters of such child.
9. Ex-Governors and Lt. Governors and their families.
10. Ex-Vice Presidents and their families.
11. Central Government servants who are deputed to semi-government and autonomous bodies receiving substantial grant from, or financed by the Central Government.
12. Central Govt. employees on deputation to statutory/autonomous during the period of deputation.
13. Military Officers while on deputation to civil departments and getting their emoluments from Central Civil Estimates.

14. Families of Governments servants transferred to a non-CGHS area, for a maximum period of six months on deposit of CGHS contribution (for the period of 6 months) in advance.
15. Families of IAS Officers on North-Eastern Cadre, who continue to stay back in Delhi even after repatriation of the IAS Officer to the North Eastern Cadre, provided that they continue to occupy Government accommodation in Delhi/New Delhi, on deposit of CGHS contribution in advance (one to three years). The same also applies to families of IAS Officers of J&K Cadre.
16. Parliamentary Secretaries of the Central Government and their families.
17. Members of Parliament and their families.
18. Ex-Members of Parliament.
19. Sitting Judges of Supreme Court and High Court of Delhi and former Judges of Supreme Court and High Courts.
20. Work Charged and Industrial Staff working in establishments run by various Ministries/Departments of Central Government, immediately from the date of their joining the service.
21. Employees of Kendriya Vidyalays Sangathan stationed at Delhi & NCR, Kolkata, Chennai, Hyderabad, Mumbai and Bengaluru.
22. Employees of Ordnance Factory Board Headquarters, Kolkata and Ordnance Equipment Factories Headquarters, Kanpur.
23. All India Service pensioners who retire while serving under the State at their option.
24. Freedom Fighters and members of their family receiving Central Pension under the Swatantrata Sainik Samman Pension Scheme.
25. Family members of the Deceased Ex-Members of Parliament.
26. Pensioners of Ordnance factories.
27. Members of Staff Side of the National Council of the Joint consultative Machinery, even though not serving as Central Government employees.
28. Persons employed in semi-government and autonomous bodies who are permitted to join the CGHS Scheme.
29. An Accredited Journalist who produces a certificate from the Press Council of India stating that he is a member of the Press Association, New Delhi (for OPD and at RML Hospital).
30. Retired Divisional Accountants of the Indian Audit and Accounts Department and those whose pay and pension are entirely borne by the State governments.

31. PSU absorbees who had commuted 100% of their pension and have been restored 1/3rd portion of their pension after 15 years.
32. Employees of Statutory Bodies/Autonomous Bodies of Central Govt. (including those who proceeded on deputation initially or were on deemed deputation and then absorbed), who are in receipt of Central Civil Pension.
33. Serving and retired Railway Audit Staff.
34. Retired Divisional Accounts Officers and Divisional Accountants of the Office of Comptroller and Auditor General of India.
35. CISF personnel (and their families) and CAPF (Central Armed Police Forces) personnel posted in CGHS cities.
36. Employees of Supreme Court Legal Services Committee Employees of India Pharmacopoeia Commission, and their families.
37. Family and dependent members of a Central Govt. employee (a CGHS beneficiary) who stay back in CGHS covered area after posting of the employee to N.E. region (including Sikkim), Andaman & Nicobar Lakshadweep or Ladakh region and CAPF personnel posted in Left Wing Extremist areas, on payment of annual CGHS contribution in advance.
38. Defence Industrial Employees of Naval Dockyard Central Ordnance Depot and AFMSD, in Mumbai.

Eligibility Criterion

"Residence" alone (and not the Headquarters) is the criterion for determining eligibility of a Central Government servant for availing medical facilities under the Central Government Health Scheme. Thus, Central Government employees and their family members etc., residing in any of the notified cities, are covered under the scheme.

श्री रामजी लाल सुमनः सभापति जी, मेरे प्रश्न से पहले, स्वास्थ्य मंत्री जी ने एक जवाब में फरमाया था कि यहां से जो दिशानिर्देश जाते हैं, उनमें राज्य सरकार का जो रवैया है, वह थोड़ा लचर है। दूसरा, 2010 का कोई कानून है, उसके मुताबिक भारत सरकार ने सरकारी और निजी क्षेत्र की सभी मान्यताप्राप्त चिकित्सा पद्धतियों के संबंध में आम लोगों को स्वास्थ्य की सेवाओं के संबध में राहत मिले, उसके बारे में दिशानिर्देश जारी कर दिए थे। सभापति महोदय, अभी मंत्री जी ने बताया कि स्वास्थ्य राज्य का विषय है। मैं आपके मार्फत यह आग्रह करना चाहूँगा कि भारत सरकार जो कुछ लागू करती है, यहां से जो आदेश जाते हैं, फरमान जाते हैं और सरकार जो implement करना चाहती है, वह राज्य सरकार के मार्फत करती है। मैं मंत्री जी से यह जानना चाहता हूँ कि आप यहां से राज्य सरकारों को जो दिशा निर्देश जारी करते हैं, अगर राज्य सरकारें

आपके उस दिशानिर्देश का पालन नहीं कर रही हैं, तो क्या आपने कोई ऐसा तंत्र विकसित किया है, mechanism develop किया है, जिसके माध्यम से आप राज्य सरकारों पर नियंत्रण रखें, उनकी निगरानी करें और जिस मंशा से आपने राज्य सरकारों को लिखा है, आपकी वह मंशा पूरी हो? मैं इनसे यह जानना चाहता हूँ।

श्री सभापति: माननीय मंत्री जी।

स्वास्थ्य और परिवार कल्याण मंत्री (श्री जगत प्रकाश नड्डा): महोदय, माननीय सदस्य के प्रश्न से एक ध्वनि आती है कि केंद्र सरकार अपनी पॉलिसीज़ के बारे में बोलती है और प्रदेश सरकार लचर है। यह शब्द उन्होंने उपयोग किया।

श्री सभापति: इन्होंने आपको quote किया, परन्तु लचर शब्द use नहीं किया था।

श्री जगत प्रकाश नड्डा: महोदय, मैं इसीलिए correct कर रहा हूं। मैंने ऐसा कभी नहीं कहा। मैंने यह कहा कि the capacity of the State has to increase as far as the implementation for the utilization of funds. मैं यहां पर दो बातें कहना चाहता हूँ। सभी प्रदेश सरकारों ने स्वास्थ्य को निचले स्तर तक ले जाने में बहुत बड़ा योगदान किया है। इसके लिए मैं उनकी सराहना करता हूँ, उनको बधाई देता हूँ, उनको साधुवाद देता हूं। अभी 100 दिन का National Tuberculosis Elimination का Programme हुआ। उसमें हमारा दो लाख टारगेट था, Tuberculosis से पीड़ित हमारे जो लोग पकड़ में नहीं आ रहे हैं, उनको screen करना, उनको ढूंढ़ कर निकालना। जब इस काम में हमारे स्टेट्स लगे, तो Tuberculosis के 7 लाख से ज्यादा cases निकल गए। तो निचले स्तर पर यह हमारी effectivity है। कोरोना की महामारी आई। इसमें कोई भी Western country 60-70 परसेंट से ज्यादा vaccination नहीं कर सका। मोदी जी के नेतृत्व में यह भारत है और वे स्टेट्स हैं, जिन्होंने निचले स्तर पर काम किया कि 220 करोड़ dose और double dose with booster लगे। यह किसने किया? And what are the areas? Areas are like Lahaul Spiti, Ladakh, Gadchiroli, Bastar, Narayanpur. ये सब difficult areas हैं, एकदम दूरदराज के areas हैं। यहां भी हमारे workers ने पहुंच कर के vaccination किया। इसलिए यहाँ implementation का part बहुत अच्छा है। हमारे सभी स्टेट्स ने leprosy elimination में, Kala Azar elimination में और सभी कामों में नीचे स्तर पर बहुत अच्छा काम किया है। लेकिन हमें जिस चीज में तकलीफ आ रही है, वह फंड में है। फंड की capacity of utilization में उनको और जोर देने की जरूरत है। मैं माननीय सदस्य को बताना चाहूँगा कि हमारे हर प्रोग्राम के बारे में, समय-समय पर उनके साथ हमारी वार्ता भी होती रहती है, video conferencing भी होती रहती है, Health Minister से बातचीत करके, जहां-जहां, जो-जो कमी रहती है, उस पर हम reporting भी लेते हैं और उनको हम financially and technically support भी करते हैं।

MR. CHAIRMAN: Supplementary No.2, Shri Ramji Lal Suman.

श्री रामजी लाल सुमन: सभापति जी, जो सरकारी स्वास्थ्य सेवाएं हैं, उनकी हालत अच्छी नहीं है। आप AIIMS को देख लें। चाहे कोई कितना भी serious patient हो, उसको यहां महीनों तक बैड नहीं मिल पाता। परिणाम यह होता है कि बीमार आदमी तो खत्म हो जाता है, लेकिन उसको चिकित्सा सुविधाएं नहीं मिल पातीं। इसका परिणाम यह होता है कि फिर वह निजी हॉस्पिटल में जाता है।

1.00 P.M.

सभापति जी, निजी हॉस्पिटल्स में fees के जो rate हैं, उनकी कोई सीमा नहीं है, मर्यादा नहीं है। मैं आपके मार्फत माननीय मंत्री जी से यह जानना चाहूँगा कि जो निजी हॉस्पिटल्स हैं, ये आपके रहमोकरम पर जिन्दा हैं, आप इनको संचालन में मदद करते हैं...

MR. CHAIRMAN: The House stands adjourned to meet at 2.00 p.m., today.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part — I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials]

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at two of the clock,
MR. DEPUTY CHAIRMAN *in the Chair*

GOVERNMENT BILLS

[$]The Protection of Interests in Aircraft Objects Bill, 2025- *Contd.*

MR. DEPUTY CHAIRMAN: Now, further consideration of the Motion for consideration of the Protection of Interests in Aircraft Objects Bill, 2025 moved by Shri Kinjarapu Rammohan Naidu on the 28th March, 2025. माननीय संजय कुमार झा।

[$] Further discussion continued on a motion moved on 28.03.2025.

Contents Page

श्री संजय कुमार झा (बिहार): आदरणीय उपसभापति महोदय, The Protection of Interests in Aircraft Objects Bill, 2025 एक बहुत ही important Bill है, क्योंकि देश में बहुत सारी एयरलाइंस हैं और एक perception है कि वे सब जहाज खरीदकर ही लाती हैं, जबकि करीब 90% एयरक्राफ्ट्स लीज़ पर ली जाती हैं। इसका मतलब यह है कि एयरलाइंस के पास अधिकांश विमान अपने नहीं होते, बल्कि वे इन विमानों को लीज़ कंपनियों से किराए पर लेती हैं। ये अक्सर आयरलैंड, हांगकांग, दुबई और सिंगापुर जैसे देशों से इन एयरक्राफ्ट्स को लीज़ पर लेकर आती हैं। यह सही भी है और right reason भी है। हवाई जहाज खरीदना एक बहुत बड़ा वित्तीय निर्णय है। यह एयरलाइंस के लिए एक challenging investment होता है। जैसे, एयरबस 320, बोइंग 777, 787 और 737 की कीमत 700 करोड़ से 1,100 करोड़ रुपए तक होती है। यहाँ बहुत सारी एयरलाइंस बंद हो गईं, उनको स्टार्ट किया गया, लेकिन वे फिर बंद हो गईं और अब दो ही एयरलाइंस हैं। एयर इंडिया और इंडिगो के अलावा अब 60% से ज्यादा शेयर एक ही एयरलाइन के पास है और largely वही पूरी मार्केट को लेकर चलती है। एयरलाइन के लिए leasing एक बेहतर विकल्प होता है, क्योंकि इसमें primary investment से बचने में सहायता मिलती है और GIFT City विमान लीजिंग कंपनियों को 10 साल के लिए कर में छूट भी देती है। GIFT City अभी गुजरात में आया है। DGCA ने GIFT City में registered leasers को विमान लीज पर लेने या इंपोर्ट करने में prior approval से छूट दी है। To some extent, this has worked. Since 2019, more than 26 aircraft leasing entities including some global players have been registered there. However, only a handful of these established have actually engaged in leasing transaction. लेकिन, अब सरकार इस स्थिति को बदलना चाहती है, ताकि भारत का विमान लीजिंग क्षेत्र वैश्विक मानकों के अनुरूप और निवेशकों के लिए आकर्षक बन सके। This Bill gives the lessor something they have wanted for years. Leasers का सबसे बड़ा डर यह था कि अगर वे किसी एयरलाइन को विमान किराए पर देते हैं और वह एयरलाइन दिवालिया हो जाए, तो उनको वहाँ से विमान निकालने में बहुत लंबा टाइम लग जाता था और उनको अपने विमान वापस पाने के लिए लीगल मैटर बहुत लंबा होता था, जैसा कि पहले Kingfisher, Jet Airways and Go First Airlines के मामले में हुआ। उसमें leasers अपने विमानों को वापस नहीं ले पाए। हम लोग एयरपोर्ट्स पर देखते थे कि वहाँ एक लाइन में प्लेन्स खड़ी होती थीं, क्योंकि वे tribunal में जाते थे और उसमें लंबे समय तक फैसला नहीं हो पाता था। इस नये विधेयक के आने के बाद अगर कोई एयरलाइन डिफाल्ट करती है, तो leaser केवल दो महीने के भीतर अपना विमान वापस ले सकता है। इसके अलावा, किसी भी विवाद में tribunal न जाकर सीधे हाई कोर्ट भी जाया जा सकता है।

सर, मुझे इसमें एक इंर्पोटेंट इश्यू यह लगा कि leasing की मदद से एयरलाइन एक बड़े कर्ज से बचती है और आज leasing व्यापार का वैश्विक आकार बहुत बड़ा हो गया है। जैसा मैंने कहा कि इंडिया में भी 90 परसेंट प्लेंस लीज पर ली हुई है, यानी वे कम खरीदी गई हैं। 6 साल पहले, 2019 के अपने बजट भाषण में फाइनेंस मिनिस्टर ने विमान leasing उद्योग में प्रवेश की घोषणा की थी और यह कदम भारतीय एयरलाइंस के लिए एक बेहतरीन अवसर है। अब उन्हें विमान लीज पर लेने के लिए दूसरे देशों पर निर्भर नहीं रहना पड़ेगा, जैसा कि ऐसे तीन-चार

कंट्रीज़ हैं, जहाँ से वे विमान लेकर आती हैं। अब भारत में भी एयरलाइन अपने घरेलू विमान लीजिंग बाजार से विमान ले सकती है, जिससे उन्हें लागत में कमी और अधिक स्वतंत्रता मिलेगी। इसके अलावा, जो नए विधेयक हैं, अगर इस वजह से, क्योंकि यहां पर यह फैसिलिटी नहीं थी, इसलिए पिछले साल यूनाइटेड किंगडम स्थित एविएशन वर्किंग ग्रुप (AWG) ने लीजरों के लिए कम सुरक्षा के कारण भारत की रेटिंग को हाई रिस्क में डाउनग्रेड कर दिया था।

इसका असर यह हुआ कि भारतीय एयरलाइन के लिए लीजिंग करना बहुत महंगा हो गया। अब विधेयक लागू होने के साथ ...(**समय की घंटी**)... AWG ने भारत की रेटिंग को मीडियम रिस्क जुरिडिक्शन में फिर से अपग्रेड कर दिया है। जब यह विधेयक कानून बन जाएगा, तो भारत की रेटिंग और भी बेहतर हो जाएगी। लेकिन मैं मंत्री जी से एक बात जरूर कहना चाहूंगा, for instance, European banks support the leasing business in Ireland; similarly, the Government-owned Temasek Holdings and Singaporean banks support leasing from Singapore. भारत में इस तरह का कोई प्रावधान नहीं है, क्योंकि बैंक विमानन से जुड़ी किसी भी चीज को लोन देने में reluctant रहता है। इसका परिणाम यह है कि GIFT सिटी (Gujarat International Finance Tec-City) में काम कर रहे lessor को भी विदेशी फंडिंग पर निर्भर करना पड़ता है। इसलिए, इस पर विचार करना चाहिए कि यदि financial institutions समर्थन कर सकते हैं, ...(**समय की घंटी**)... तो यह लाभकारी होगा।

मैं एक मिनट में अपनी बात समाप्त करूंगा। अब, क्योंकि यह तो तकनीकी बात है जो आप बिल ला रहे हैं, लेकिन मैं बिहार से आता हूं और वहां के तीन मुद्दे बहुत महत्वपूर्ण हैं। इस बार के बजट में आदरणीय वित्त मंत्री जी ने पटना के पास एक ग्रीनफील्ड इंटरनेशनल एयरपोर्ट की घोषणा की है। यदि उसकी लोकेशन तत्काल फाइनल करके उस पर काम शुरू हो जाता, तो यह बिहार के लिए बहुत लाभकारी होता। वर्तमान में बिहार में कोई भी पूर्ण रूप से कार्यशील अंतरराष्ट्रीय एयरपोर्ट नहीं है। गया में एक है, लेकिन वह पूरी तरह फंक्शनल नहीं है, और पटना के पास तो है ही नहीं, कोई बड़ा रनवे भी नहीं है। दरभंगा और पूर्णिया, दोनों एयरपोर्ट एक साथ announce हुए थे। दरभंगा फंक्शनल है, लेकिन पूर्णिया अब तक फंक्शनल नहीं हो पाया है। ...(**समय की घंटी**)... यदि इसे भी शीघ्र चालू कर दिया जाए, तो यह बहुत अच्छा होगा। दरभंगा एयरपोर्ट एक सफल एयरपोर्ट साबित हुआ है। मुख्यमंत्री जी ने वहां और भूमि अधिग्रहण की प्रक्रिया शुरू कर दी है और मुख्य सचिव की ओर से प्रस्ताव भी आया है कि इसे अंतरराष्ट्रीय एयरपोर्ट घोषित किया जाए। यदि इस पर विचार कर इसे फाइनल कर दिया जाए, तो यह अत्यंत लाभदायक होगा।

बहुत-बहुत धन्यवाद!

श्री उपसभापतिः श्री सदानंद महालू शेट तानवड़े।

SHRI SADANAND MHALU SHET TANAVADE (Goa): Mr. Deputy Chairman, Sir, I stand before this House today to extend my support for the Protection of Interest in Aircraft Objects Bill 2025 and to emphasize its significance to India's aviation sector.

Contents Page

Sir, this Bill seeks to provide legal backing to the Convention of International Interest in Mobile Equipment, Cape Town Convention 2001, and its Protocol on Matters Specific to Aircraft Equipment, ensuring their enforceability within our jurisdiction. I would like to add that, while India signed the Cape Town Convention in 2008, the absence of ratification has so far prevented its provisions from being legally binding. Therefore, the introduction of this Bill will legally enact the Cape Town Convention in India. It marks a crucial step towards addressing this gap, strengthening investors' confidence, and enhancing India's global standing in the aviation sector.

As one of the world's largest growing aviation markets, India's air travel sector has experienced rapid growth, with an estimated market size of $13.89 billion in 2024, expected to reach $26.8 billion by 2030. This growth has led to aircraft leasing becoming an important aspect of the Indian aviation industry. It is a practice in which airlines and aviation operators rent aircraft from leasing companies rather than purchasing them.

To date, India lacks specific laws dealing with aircraft leasing and financing of airplanes, which may involve different countries. With this new law, airplanes will be available at competitive rates to airlines and aviation operations. Currently, lessors face higher risks in India due to uncertainties in repossession rights, in case an airline defaults on payment. This risk forces lessors to charge higher risk premiums, adding extra costs to cover potential losses, making leasing more expensive for Indian airlines. These higher leasing costs are ultimately passed on to passengers in the form of higher airfares. Therefore, if the Bill is passed in Parliament, it will ratify the Cape Town Convention, automatically guaranteeing the rights of lessors to repossess their leased equipment, such as airframes, aircraft engines, and helicopters. This will bring down the cost of risk premium.

Sir, this Bill seeks to enhance the leasing framework in India, in line with international standards. Through this legislation, costs are expected to decrease, accessibility to air travel will improve, and investment will be attracted, as India anticipates a surge in aircraft acquisition. Over 1,000 new aircraft by the end of this decade will further make air travel more affordable for the people of our country.

Sir, as a representative from Goa, I would say that Goa, which is a tourist destination, sees increasing footfall each year. I cannot overstate the importance of the Bill. During peak season, we all know that air fares skyrocket, making travel unaffordable not only for tourists but also for Goa's local residents who rely on air travel for work, medical needs, education and family visits. I believe, Sir, the high cost of leasing aircraft along with limited availability directly contributes to these inflated air

Contents Page

fares. Sir, an essential aspect of this Bill is its provision for financial transparency and accountability. The proposed legislation mandates that debtors must maintain and submit records of dues related to the ownership or use of an aircraft or aircraft object to the Directorate General of Civil Aviation. This requirement will ensure that leasing transactions remain transparent, preventing dispute over unpaid dues and fostering greater confidence among lessors, creditors and regulatory bodies.

Sir, from 2014, after Modi Government came to power, there is more development in all sectors including civil aviation. अगर हम देखें, तो the total number of airports in India were 74 before 2014. अभी पूरे देश में 159 एयरपोर्ट्स बने हैं। Goa is a very small State with a population of around 16 or 17 lakhs. गोवा में दो एयरपोर्ट्स हैं। North Goa में अलग है और South Goa में अलग है। Passengers' growth देखें, तो Passengers' growth from January, 2024, to December, 2024, was 161 million as against 152 million during the previous year. That is, there is a growth of 6.1 per cent. The number of aircraft for scheduled operation has increased from 400 in 2014 to 836 as on 28.2.2025. Through Regional Connectivity Service, that is, RCS-UDAN, उड़े देश का आम नागरिक - air travel has become more accessible to people, by connecting 88 airports including 13 heliports and two water aerodromes. More than 148.62 lakh people have availed benefit of the UDAN Scheme since its inception.

The Krishi Udan Scheme में देखें, तो टोटल agriculture waste होता है, इसके लिए कृषि उड़ान के माध्यम से यह facility agricultural products के लिए की है और उसका फायदा देश के farmers को हो रहा है। Operation Ganga के माध्यम से हमने देखा कि जब यूक्रेन का युद्ध हुआ, more than 22,500 Indian nationals were safely rescued from Ukraine by operating 90 evacuation flights from 1st February, 2022 to 11th March, 2022. अगर हम Digi Yatra में देखें, through facial recognition technology, any traveller may pass through various check points at the airport through paperless and contactless processing using facial features to establish the identity. देश के 24 एयरपोर्ट्स पर यह फैसेलिटी उपलब्ध की है। मुझे गर्व है कि गोवा का जो मोपा इंटरनेशनल एयरपोर्ट है, उस पर भी यह फैसेलिटी दी गई है। As regards the leasing of aircrafts, with the enables in place, from zero base in 2014 as of 31st December, 2024, 33 aircraft leasing entities have registered in GIFT-IFSC for undertaking aircraft leasing business.

अगर हम इसमें कार्गो का देखें, तो कार्गो में भी काफी सुधार और ज्यादा बिजनेस हो रहा है। India Re Election ICAO Council में during 41st General Assembly of ICAO, India has been re-elected to the ICAO Council(2022-25) under Part II comprising of countries which make the largest contribution to the provision of facilities for international civil air navigation.

Ease of Doing -- 'भारतीय वायुयान विधेयक, 2024' पास होने के बाद जो रिफॉर्म हुआ है, उसका लेजिस्लेचर रिफॉर्म हुआ है, और modernizing India's aviation sector में भी काफी सुधार हुआ है। सर, अगर हम देखें, तो यह जो यह बिल है, it is a very important Bill. मैं इसके लिए हमारे मंत्री जी का अभिनंदन करता हूं और हमारे प्रधान मंत्री जी को भी धन्यवाद देता हूं।

Sir, all of this tells us how meritorious this Bill is. It will provide much-needed statutory framework to deal with the legal obstacles in the event of insolvency of an airline company as well as make aviation financing and leasing transaction simpler and certain. It will future improve contract enforceability and provide the creditors/lessors with a way out to either take back the aircraft objects or have their dues paid. Therefore, I support the Protection of Interests in Aircraft Objects Bill, 2025.

SHRI SANDOSH KUMAR P (Kerala): Thank you Mr. Deputy Chairman, Sir, for giving me this opportunity. Sir, since we are a signatory to an important international Convention, we have to follow the same and we have to implement it in our country. We also have to protect the interests of passengers, creditors and all the stakeholders related to the industry.

Sir I take this opportunity to raise a few questions/queries, through you, to the Minister. The first thing is: Do we have any data related to the total credits of Indian investors, namely, the banks and other financial institutions? Now we are talking about an international obligation. Yes, of course, we have to implement the same. But the point is that we know one gentleman who was a Member of this august House who came to the House with the support of a former Prime Minister and who was the leader of that Party for some time. Later on, he looted our country and its people and he is now somewhere in London. People like Mallya and others are there. So what about the liability created by these people? Are we going to solve this? When we talk about international issues and international creditors, are we in a position to help our banks to regain its own money? It is a very serious issue. So my request is that we have to reconsider the criteria because people will come and say that we are ready to offer airline business, and if the Government is allowing it without understanding their capacity, then, later on, we have to pay the price for it. So please consider this particular point. Secondly, the Civil Aviation Ministry is having a very meagre amount as budget allocation as compared to other Ministries. Now the Director General of Civil Aviation will have to function more. There are many duties assigned to him. So, do you think that with this limited amount, he can perform properly? I don't think so. So, we need to enhance the budgetary allocation also. Otherwise, the entire area is left for private players only. The airline routes, price and everything else as has been

pointed out to the main speakers, it is under the control of private players only. The Aviation Ministry, in a way, is a mute spectator. It cannot dictate any company. For example, now, when we talk about the plight of the passengers, I fear, tomorrow the private airlines may charge us even for using washrooms. Now they are charging for seats. Tomorrow, there is every chance of taking money from us for using washrooms. So, this is a sorry state of affairs of the poor passengers. How you are going to tackle these types of issues? When we all are in agreement of implementing the international Convention, we have to take care of this. *...(Time-bell rings)...* Finally, Sir, whenever we people from Kerala stand up to talk on the Civil Aviation Ministry, the Minister thinks that we will raise the issues related to Kannur International Airport.

I do not want to talk much about that. So many people, so many organizations and so many politicians have already pointed out the issues related to Kannur International Airport. It is public money, people's money. So, political consideration should not be there. We have every right to get it. So, please give Point-of-Call status to Kannur International Airport. Thank you.

श्री उपसभापति: श्री बाबू राम निषाद। श्री बाबू राम निषाद – अनुपस्थित। श्री ए. ए. रहीम।

SHRI A.A. RAHIM (Kerala): Sir, the Bill seeks to provide a legal framework to protect the rights of lessors and financiers in aircraft transactions. However, this Bill should be discussed in the broader perspective of how it affects the lives of common people. The Union Government has already opened the Indian aviation sector to Indian corporates. My colleague, Comrade Sandosh Kumar P, has already mentioned the same here. Now, through this Bill, it is further opening the doors for international corporates as well. That is my concern. The hon. Minister must clarify how this Bill is going to benefit the common people. Air travel is becoming increasingly inaccessible for the ordinary citizens. That is my concern. That is not only my concern, so many of my colleagues have already mentioned the same concern in this House. A study by Airports Council International (ACI) reveals that India has recorded the second highest increase in domestic airfares in Asia-Pacific and West Asian regions. So, what is the take of the Government in this regard? See, there is 43 per cent rise in terms of fare, according to this Report. Can you imagine the plight of expatriates in the Gulf region? As you know that we are representing Kerala, a lot of our brothers and sisters have been working over there. Actually, can you imagine the plight of those NRIs? They work there throughout the year and only occasionally get leave.

Yesterday was the Eid. On holy Ramadan day, on Onam and so many other events, they can come back to their homeland. But, unfortunately, the NRIs, the *Pravasis*, cannot come even if they get leave. Even if they get leave, they cannot come due to exorbitant hike of travel fare. So, what is the role of the Union Government? ...(*Time-Bell rings*)... Sir, just a minute; I have time. Can you imagine the plight of these passengers? Another thing is that the Government is making laws in favour of corporates, but where are the policies that protect the interest of common citizens? I would like to flag an important report. The 356th Report of the Standing Committee on Transport, Tourism and Culture recommended measures to control airfare and make air travel accessible to the common man. What is the Government's role? What is the Government's take? Another thing is regarding the Kannur International Airport. This is an issue for Kerala. You have given the Point-of-Call status to Mopa Airport in Goa, which is a non-metro airport. ...(*Time-Bell rings*)... Despite all infrastructure, they did not allow Point-of-Call status for Kannur International Airport. Hon. Minister, please look into it.

MR. DEPUTY CHAIRMAN: Now, Shri Haris Beeran.

SHRI HARIS BEERAN (Kerala): Sir, this legislation is a very necessary legislation. I agree to that fact. It will bring clarity for the international lessors and others on what is to be done if there is a default. But, let us understand that this particular legislation has been brought about not because of any foresight but under the pressure of the crisis triggered by the insolvency of a lot of airlines, the latest being the Go First Airlines; plus the global downgrade of India's aviation leasing environment.

Now, through you, Sir, I would like the hon. Minister to particularly note two points. The first point is that Section 9 of the Bill states that in case of an inconsistency between a provision of this Act and any other law, for the time being in force, the provisions of this Act shall prevail to the extent of such inconsistency. Now, this Bill, in fact, has been brought about because of certain provisions of the IBC, the Insolvency and Bankruptcy Code, because once there is an Insolvency and Bankruptcy Code proceedings, then a moratorium creeps in, and once the moratorium is there, you would not be able to take your machines out. But, the problem is about the IBC code. There is a provision under the IBC in Section 238. Section 238 of the IBC says, "The provisions of this Code shall have effect notwithstanding anything inconsistent therewith contained in any other law for the time being in force or any instrument having effect by virtue of any such law." So, the

Contents Page

IBC says that notwithstanding any other law, the IBC will prevail. Section 9 of the present Bill states that notwithstanding any other law, our law will prevail. Now, our law has been brought in because of the provisions of the IBC. Therefore, I think there is some inconsistency between the provisions of our Bill and the IBC. My suggestion will be that you can incorporate in Section 9 of our Bill that notwithstanding anything contained in the IBC specifically, so that you can get over this particular inconsistency. That is my suggestion to the hon. Minister.

Now, I come to Section 9(3) of the Bill. It preserves India's sovereign right to arrest or detain an aircraft, which is a very welcome change, but I urge the Government to clarify how in practice this right will be exercised in the face of aggressive international enforcement by lessors. Will Indian public sector dues and the claims of airport operators and employees receive equal priority and swift resolution, or will they be left struggling while aircraft are swiftly deregistered and removed from Indian soil?

This particular legislation is, in fact, for the purpose of the prosperity of the airline industry. Now, for the airline industry to prosper, our airports also will have to prosper. In Kerala, there are two airports. One is the Calicut Airport. Now, it is a time for the Hajj pilgrims to go for Hajj. The difference in fare between the Calicut International Airport and Kannur Airport, which is just 80 kilometers away, is Rs. 40,000. You are charging Rs. 40,000 more from the Calicut Airport. Calicut Airport is the place where you have the Hajj Embarkation Point, Hajj terminal and everything. Now, this particular inconsistency is because you are not allowing the wide-bodied aircrafts to land at Calicut Airport. So also is the problem with the Kannur Airport. Here, you can land wide-bodied aircraft, but the problem is that you do not give point of call status over there. So, if you want the airline industry to prosper over there, along with these legislations, I beseech the hon. Minister through you, Sir, that these measures also should be taken. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Now, Shri Ravi Chandra Vaddiraju. He will speak in Telugu.

SHRI RAVI CHANDRA VADDIRAJU (TELANGANA): "[&]Hon. Deputy Chairman Sir, thank you for allowing me to speak on the Protection of Interests in Aircraft Objects

[&] English translation of the original speech delivered in Telugu.

Bill, 2025. I believe this Bill represents a significant legal reform with the potential to transform India's aviation sector. It is not merely a legal change; it is a decisive step toward positioning India as a leader in the international aviation industry. The Bill aims to secure the future of India's aviation sector, enhance international investors' confidence, and make air travel more accessible to Indians.

Sir, through you, I would like to bring to the attention of this august House the current situation of the aviation sector in India. Last year, 376.43 million passengers traveled through Indian airports. By 2030, India is expected to become the third-largest aviation market in the world, following the United States and China. Airlines such as Indigo and Air India have already placed orders for over 1,000 new aircraft, and the number of airports is projected to increase from 153 to 350. I consider this a significant achievement, and I congratulate the hon. Aviation Minister for this progress. However, I would like to highlight an important issue concerning Telangana. Rajiv Gandhi International Airport (RGIA) in Hyderabad is one of the major airports in the country, yet, there are currently no direct flights from Hyderabad to the United States. In the financial year 2023-24, 1.02 million passengers traveled from Hyderabad to the United States. Notably, 40 percent of passengers traveling to the U.S. from Delhi are from Telangana and Andhra Pradesh. Unfortunately, the direct flight service on the Chicago-Hyderabad route, which operated at 90 percent occupancy, has been canceled. Therefore, I urge the hon. Minister to restore direct flight services from Hyderabad to cities such as New York, Dallas, Chicago, and San Francisco.

Sir, on behalf of the Bharat Rashtra Samithi (BRS) Party, I would like to congratulate Shri Kinjarapu Rammohan Naidu, the hon. Minister of Civil Aviation, for reopening the Warangal airport, which was operational until the 1980s. Sir, the Bhadradri Kothagudem and Greenfield airports are yet to receive full approval. Land has been acquired for the Greenfield airport at Jakranpalli, Nizamabad. Additionally, airports should also be constructed in Ramagundam and Adilabad. Under the leadership of Shri KCR, we have been advocating for these airports for the past ten years. Our request to Shri Kinjarapu Ram Mohan Naidu, the hon. Minister of Civil Aviation, is to allocate these five requested airports to Telangana during his tenure. We believe this will contribute to the development of our State.

Shri Kinjarapu Rammohan Naidu is a popular Telugu-speaking Minister, and we kindly request him to allocate these five requested airports to Telangana during his tenure. These developments will significantly contribute to the progress of Telangana. Furthermore, I would like to highlight that most students travelling to the United States

Contents Page

are from Hyderabad and Andhra Pradesh. Therefore, I urge the Minister to restore direct flight services from Hyderabad to the U.S. Once again, I thank the hon. Minister for the reopening of Warangal Airport and request him to consider my request for the other airports in Telangana. Thank you, Sir."

MR. DEPUTY CHAIRMAN: Now, Dr. M. Thambidurai — not present. Hon. Minister, Shri Kinjarapu Rammohan Naidu to reply to the discussion.

THE MINISTER OF CIVIL AVIATION (SHRI KINJARAPU RAMMOHAN NAIDU): Mr. Deputy Chairman, Sir, around 16 Members have participated in the discussion on this very important Bill, namely, the Protection of Interests in Aircraft Objects Bill, 2025. I am glad that extensive interest has been shown by the hon. Members. I would like to thank the hon. Members for giving suggestions and participating intensely in the debate. The discussions were not limited to the Bill alone but more than that, and this shows the kind of passion that the civil aviation sector is invoking in all the Members of Parliament and also the citizens of the country.

I would like to put it on record that the kind of progress that we have achieved in civil aviation sector in the last ten years was, definitely, not an easy task. What we have achieved and the growth that we are seeing today was definitely not one day's job. Sir, I can definitely say that even though it was not one day's job but it was the mission of one man, who is the Prime Minister of this country, Shri Narendra Modi. Since 2014, when he became the Prime Minister of this country, owing to the kind of support and the kind of vision with which he has encouraged and moved civil aviation sector in the country, we have been able to grow so much that we can now proudly say that we are the third-largest domestic civil aviation market in the whole world.

Sir, I would like to share some numbers with the august House. I keep saying this on every platform, including the Parliament while answering the questions and also while attending important summits. In 2014, the total domestic passenger market that we had in this country was 60.7 million and where do we stand today in 2024! It is 161.3 million. More than double growth in the domestic passenger market! If you add international passengers, this number was 43 million in 2014 while we are now at 66.8 million in 2024. The number of aircrafts that were operating in the country in 2014 was around 359 whereas today, we have 840 aircrafts operating in the country, making 4,000 journeys across the world every single day.

And, look at the number of airports. Just now some Members have also highlighted that number, which is 74. From 74 airports in 2014, it has increased to a

staggering number of 159 in 2025, and still counting. This is the kind of growth which no other country in the last ten years would have witnessed. Many countries are similar to India in the financial stages. Some are having very similar conditions. But the kind of growth that India has seen is because of the vision and the mission of one man, that is, our hon. Prime Minister, Narendra Modi ji. The year-on-year growth that civil aviation has seen is 9.7 per cent CAGR. Many Departments try to achieve this growth, but we can proudly say that the Civil Aviation has achieved this kind of growth. The mission behind the drive for our Prime Minister has also been one mantra, which is '*hawaai chappal se hawaai jahaaj ka safar*'. Many people have spoken about it. They might have different minds on why we are talking about it. But, has that mantra ever been thought about before 2014? Why was it not spoken in such a way? Before 2014 also, we had civil aviation in the country. We had planes moving in the country. We had aspirational citizens of the country who wanted to dream about flying in the airplane. But it was only after Narendra Modi ji came into picture that he envisioned that civil aviation should not be an exclusive way of travel, it should be an inclusive way of travel. Every one of the country should aspire to travel by air. And that is where this mantra has propelled the Government to bring in many changes, to bring in many good schemes, so that we can fulfill the ambitions, the aspirations, the dreams of the common man of this country. Just like a flight takes off, Narendra Modi ji wanted to give the 140 crore people of this country the wings to fly, the wings for their dreams to fly in this country. And we have done that through the UDAN scheme, *Udey Desh Ka Aam Nagarik*, a revolutionary scheme. I would like to once again say that what we have done for civil aviation, what this NDA Government has done in the last 10 years for civil aviation, is not just renovation. There were many airports in the country we wanted to renovate to increase the capacity. But it is not just renovation. What NDA Government has done for civil aviation is, it brought in a revolution in the country for civil aviation. That is what we have proudly done. That revolution was done through the airports, through the airlines. And it was a very challenging period also. A couple of big airlines exited the industry. Go Air and Jet Airways have gone bankrupt. On the other side, you have seen Covid, which hit majorly the civil aviation industry. At one point of time, all hundreds of planes moving in the country were just grounded. Even with these kinds of challenges, I have just given you the numbers, how exponentially civil aviation has grown in this country. So, I would once again use the floor of the House to thank our hon. Prime Minister for the continuous support that he has given through his vision, for continuously encouraging us. In fact, you would see, the two Ministers, we are

Contents Page

both sitting here, the Minister for Civil Aviation and the Minister of State for Civil Aviation, Murlidhar Mohol *ji*, who comes from Pune, we are both very young today. The reason our Prime Minister has given us the responsibility of driving civil aviation is he feels that civil aviation requires young blood today. Whatever growth we have seen in the last ten years is still the beginning. We need new ideas. We need new ways of dealing with this. We need harmonization with the international standards. And it is with that approach that the Government is trying to keep the momentum that we have achieved in civil aviation and will continue to move it forward. One other major challenge that we see, which many people also talk about, is the airfares. Airfares is not just an issue where we have one single point of approach by saying that we can do this, we can bring the airfares down. Civil aviation is a global subject today. We do domestic travel, but we do international travel also. Flights travel from Delhi to New York. Flights travel from Mumbai to Australia. So, it is the harmonization that is required across the international jurisdictions.

It was in 2001 when aircraft leasing business was also growing. That was when the international leasing industries, airlines and Governments came together to do something more to harmonise the whole industry across countries. This was an issue which was majorly faced by the leasing industries. Because the lessor was sitting in one country; the banks, who were trying to facilitate the lease, were sitting in another country; and the airlines which want to operate were sitting in another country. They all had multiple jurisdictions in their own countries trying to deal with this leasing business. That became a challenge internationally for the airlines, the industry and the banking sector. It was in 2001 when the Cape Town Convention happened. One of the reasons for this was just how to facilitate the leasing industry and bring all the countries on board and create a uniform legislation which everyone can follow. There were three protocols which were discussed. One was regarding the space industry. The second was regarding the railway industry. And the other one was regarding the aircraft objects industry. In 2001, the Convention happened, protocols were discussed and deliberated and protocols were also formulated. But India initially was not a signatory of this. In 2001, everything happened. By 2005, pressure was building up on India that it also had to assent to this Protocol and Convention because the leasing business was growing at that time. I have to tell you that civil aviation is a very price-sensitive industry. We all want more planes to come into the industry and more planes to fly in our skies. But every plane is very, very expensive. For you to purchase a plane as a company, it puts a lot of financial stress on your balance-sheets which was why there was a lot of encouragement towards the leasing industry. And around

Contents Page

this time -- 1990s and 2000s, a lot of nationalisation was happening with the air carriers -- they were all becoming privatised. There were many countries like France. You had British Airways which the Government was holding before. They all were privatised. Once privatisation happened, the way they wanted to operate was through leasing model. In 2005, pressure started building up. India at that time was thinking how to bring the Cape Town Convention into effect in India also. It took the opinion of the Law Ministry at that time. The Law Ministry was of the opinion that we don't need to have a separate law in the country and we can go with ratifying it through the Cabinet itself. In 2007, the Cabinet ratified it. India signed the papers. It sent the declaration to the International Civil Aviation Authority. And by 2008, things were in place. But we did not have any legislation yet. We were just a signatory to the Cape Town Convention and the Aircraft Protocol. We had a small mechanism within ourselves that we agreed to have this kind of system in India. Things started happening and leasing business grew. In 2015, we had observed that there were some inconsistencies happening in the industry. In 2015, Spice Jet defaulted on a couple of lessors' payments at that time. The lessors were very eager to get their money back. They had this IDERA Agreement which actually gives them the right to take back the aircraft in case of any default of payments. But when they were trying to invoke IDERA, the DGCA which is the official authority to manage these kinds of things, they were of the opinion that there was no legislation which was backing them to invoke IDERA. At that time, the easiest thing to do was to change the Aircraft Rules. Through the Aircraft Rules, the DGCA was given the power to invoke IDERA and a temporary solution was formulated at that time. In 2016, the Insolvency and Bankruptcy Code came into place which was dealing with insolvency and bankruptcy in a blanket way of all the companies. After that in 2019, Jet Airways went bankrupt. But when Jet Airways went bankrupt and the NCLT wanted to put the moratorium, the lessors were a little bit aware of the picture what might happen. They invoked IDERA and took all the planes. They deregistered them through the DGCA and took them back.

So, what could have been a very big problem at that time, because of the quick readiness of the lessors, we were able to avoid it. But, still, things were moving according to the rules and just the general signatory that we have. Then, GoAir also went bankrupt. When GoAir went bankrupt, the NCLT put a moratorium and it said this time DGCA won't get the planes deregistered. So, many of the planes which were supposed to be taken back by the lessors were sitting on the ground. They were not being able to maintain the aircrafts. So, there was general loss the industry had

felt. Now, from all these examples that I have mentioned, what was observed by the industry, the airlines, the banks and everyone else was that there was no proper legislation in the country. There were a lot of inconsistencies happening. There were a lot of interpretations from different people in a different way. So, there was no common legislation which was dealing with the leasing industry. And this whole thing led to a drop in the Cape Town Convention Compliance Index, which is being maintained by Aviation Working Group across the globe. More than 400 stakeholders are part of it and they maintain a score and India's score went down to 50. Just to give an example on where we stand, Singapore has up to 92 and the US has around 90. Some of the countries, which really regularly deal with this leasing industry, try to maintain above 90. We were suddenly dropped to 50. Now, what this created was a ripple effect that once the score goes down, the leasing costs go up because nobody finds it more attractive to come to India and lease their planes. Now, if leasing costs go up and if you want to lease more planes, it becomes harder on you to lease these planes. If you have more hardships in leasing these planes, you will have less number of fleet operating; with less number of fleet operating and more demand — the kind of demand we are setting on the other side in the country — of these planes for having passengers travel on them, air prices also rise up. So, everything is interlinked with one another. That is why, the whole reason we are bringing this Bill is to give force of law to the Cape Town Convention and the protocol. So, that is what it is; if you see the majority of the Act also, other than giving it the force of law, it contains the Cape Town Convention, it contains the aircraft protocol, and the declaration which we are signing and abiding ourselves to both the Convention and the protocol as a signatory to International Civil Aviation Organization. That is the major gist of this. You can look at the airlines and their comments on how they feel about this leasing industry business, which is going on. Air India has said that, upon enactment of this legislation, we improve India's compliance score in AWG's outlook, making Indian airlines eligible for CTC discount, which will significantly reduce leasing costs by approximately 8 to 10 per cent. So, once by getting this Act into place, you are reducing the leasing cost by 8 to 10 per cent. Now, these are the costs which are going to trickle down to the passengers and also the airfares. That is why this becomes very, very important for us. ...(*Interruptions*)... Indigo also! It said that in the absence of legislation, it might be possible that other lessors may reduce their exposure in India or increase their pricing further between another 5 and 10 per cent, over and above, and to the increase of 15 per cent. They also have a very similar picture in mind. Akasa Air has said that in the absence of legislation, lease rates may

increase by an additional USD 15,000 per month, and SLB gains drop by an additional USD 1.5 million per aircraft over the already higher rates. So, they all are indicating that if you don't have the legislation, you are basically paying high rates, and you are at a disadvantage compared to other countries. This is the time civil aviation is growing in India. You need to have proper legislations in place so that we can bring in more planes into the country. So, this was the idea from the industry also. One of the Members asked as to how the industry is reacting and how the airlines are reacting to this legislation. They are very eagerly waiting that as soon as we pass this Bill here, followed by the Lok Sabha and it becomes an Act, they will be getting the advantage, through which, they can trickle down the advantage to the passengers of this country. More than that, I have talked about the AWG score also, which is up to 50 now.

There is a slight improvement up to 62. But we are aiming to reach up to 90 so that the leasing business also flourishes. Also, with the support of our hon. Prime Minister, Gift City, was done in Gujarat. We also have specific incentives which were given so that we can have the leasing industry in the country itself. Now, one, you can have the leasing industry outside where Ireland takes a very good advantage. Ireland has a very good leasing industry hub in the whole world. Dubai has also taken a certain lead in that industry. Singapore also has taken a certain lead in this industry. Now, our hon. Prime Minister has come to the thought as to why should we not have our own leasing industry. We are leasing so many planes every year. I have talked about 840 planes operating in our Indian skies and 86.4 per cent of those planes are in the leasing model today. The airlines prefer to go into the leasing model. Now, when they lease, they go to other countries and lease. When you go to other countries and lease, forex trading also happens there. So, you lose out on that. The costs added up in the forex also come down basically onto the passenger. Therefore, our Prime Minister thought that we should have the leasing industry here and, based on that, many incentives have been given in the Gift City like exemption on income tax for the sale of equity shares of IFSC entities involved in aircraft leasing subject to specific conditions, exemption of dividend income for units engaged in aircraft leasing at the IFSC and 100 per cent tax holiday for first ten years of operations. So, many of these incentives have been clubbed together so that we can encourage the local industry to also cater for leasing business. Through this, we have done many significant strides also. 33 aircraft leasing entities have been registered by January 31st, 2025, leasing 146 aviation assets including 75 aircrafts and 71 engines. So, we have made significant progress in this industry. But, everywhere, when we talk about

leasing in the Indian landscape, everyone requested asking when we are going to have the legislation. It is because no matter how far you travel down this road, always the roadblock that they seem to face or the doubt, the confusion which they seem to raise was because of not having the legal backing to this kind of legislation. Therefore, this is what we aim to bring through this Act. ...*(Interruptions)*...

SHRI JAIRAM RAMESH (Karnataka): Indian leasing companies or foreign leasing companies?

SHRI KINJARAPU RAMMOHAN NAIDU: It is both. We are not differentiating between Indian and foreign leasing companies but this is definitely going to give a boost for the Indian leasing companies also because for the Indian leasing companies, -- just now Sanjay*ji* has also mentioned — anyway, the whole backing comes from the banking industry. That is where the money comes from. Even for the banking industry, it is for them to see how to support this industry because for them risk is also involved. For them, it is important to have legislation in place because without the legislation, how will the industry perform? Take one other example, the Securitization and Asset Reconstruction of Financial Assets and Enforcement of Security Instructions Act, 2002. This SARFAESI Act does not apply to aircraft. Again, there was a need for some Act to give that backing so that the banking industry feels that they can be a little more profitable in entering into the aircraft business. So, the CTC Bill, which is this Bill, is intended to give protection to security interests by which financiers like the banks would be comfortable in financing aviation assets also. So, there are multiple benefits that we are getting just by giving legal force of law to the whole Cape Town Convention. Through this, we also see that the whole leasing industry is also going to increase. There are a lot of requirements from the airline side also, just like I have mentioned, how they all want to improve the leasing business in the country. There are many different things which are dependent on the leasing like the sale and leaseback model, which is another part of the leasing industry. The airlines are also trying to purchase the aircraft first, then sell it and then lease back from the same guy. This is a model which Indigo has been successfully operating today. Out of 397 aircraft that they have bought, 350 have been put under the SLB model, where they have sold these 350 back to someone and then leased from there. The industry and the leasing processes which are gaining momentum all need this kind of Act in place. Definitely, this is going to give a lot of push to the whole civil aviation in the country.

And on top of this, many other questions have also been raised during the discussion on this by many of the Members. An important one is, how it deals with the inconsistencies of the Insolvency and Bankruptcy Code because that is the major relation this one has. IBC code, in general, deals with the insolvency and bankruptcy of companies. They have the NCLT and they have a certain way of dealing with it. But now with aircraft also coming into that ambit, it created a lot of confusion for the lessors who wanted to lease. A simple way of explaining it is—what was happening before, if not for the Bill—now if you are trying to rent a house from an owner and you have to pay someone some kind of money and if you are not paying, the person who you owe the money is going back to the owner of the house and asking him for the money. This is a strange combination that has arisen because of the Insolvency and Bankruptcy Code in respect to aircraft. So there was supposed to be some kind of clarity with the airline industry and that is what we have brought in through the CTC Bill. This is going to create a lot of clarity on how the whole leasing industry should function. Also, especially, when there is a problem of insolvency in the country regarding the airlines, then, this Bill can come into effect. There is a period of 60 days, two calendar months, within which you can settle all the dues and the lessors can take their planes back, which they rightfully owned. It was very important to create that kind of differentiation between the Insolvency and Bankruptcy Code and the Cape Town Convention and that is what we have done here. How are the domestic laws protected under this Bill? This Bill gives force of law to international obligations of India arising from the accession of concession, convention and protocol, like I have already said. It has also been provided that the Bill, in addition to the provisions of the Bill, provides adequate protection to the existing domestic laws by overriding only such provisions which are inconsistent with the already acceded treaties. So, it is not going into any domain which is not related to aircraft objects. Only when the aircraft objects come into place, this Bill will come into effect. The Insolvency and Bankruptcy Code deals with many bigger things. So we are not entering into all the things that Insolvency and Bankruptcy Code deals with. We are only saying that whenever there is an aircraft object coming into place, then, this Bill is going to prevail and this Bill is going to look after the things on how to deal with the aircraft objects.

Sir, just now Jairam*ji* has also asked about international and domestic lessors. We have answered that. There is no differentiation, lessor is a lessor. From our side, we want the domestic lessors also to come more and more. This Bill is going to give that kind of strong protection to the domestic lessors also so that they can come into

Contents Page

the industry. How does it protect the smaller airlines? Just like I said, if the leasing industry improves, even for the smaller people running smaller aircraft, smaller airline operators, they also will find it more and more incentivized for them to lease planes. Without this, just with the compliance report very low, the CTC index very low, it becomes very hard for the smaller people also to lease any plane. With this, the smaller airlines can lease much higher number of planes and then with the more number of planes, automatically, it gives a boost to both the airline operators and also the civil aviation market. Now what is the role of DGCA in all of this? Through the Bill only, we have mentioned that DGCA becomes the domestic registry. There is an international registry at the ICAO and the domestic registry is going to be maintained by the Central Government, especially, the division of DGCA. Now, through the Bill, we have also created a provision that all the airline operators have to regularly intimate the DGCA on how many dues are still pending with what kind of lessors on plane basis. Not just overall from the airline point of view, but plane-by-plane, whatever anyone is leasing from any lessor, they have to periodically intimate the DGCA. They have to keep a list of all the dues they have with all the lessors. That registry is going to be maintained. Even for the lessors, they have to also continuously intimate about the activity that they are doing in the country. This will create a lot of security for both the lessors, lessees and the overall aviation market also because there has been a lot of confusion in this area. It has been a grey area for some time.

3.00 P.M.

Now, with the bringing of this Bill, definitely, it is going to create a lot more clarity. And, we hope this is going to give a lot of push for the leasing industry, which is the need of the hour. There is an immediate need for this Bill to be there in the industry, Sir. It is with this speed that we wanted to bring it. And, I am very happy that many of the hon. Members, who have spoken on this Bill, understand the seriousness of this and they have supported it. There have been many hon. Members who have taken the opportunity of this Bill, to talk about some local issues, some of their airport issues, some of the connectivity issues also and it is very difficult to answer each and every hon. Member individually, but I would like to mention some States. One was Bihar. They have mentioned about not having an international airport, other than Gaya International Airport. I will come to some of the States. Bihar has a very peculiar situation. Bihar has Patna. In the capital city, there are two airports at present. One is the Patna Airport and also Bihta Airport which we are trying to develop as it is a civil

Contents Page

enclave. It is an Air Force Airport and we have taken some land and we want to develop. Even though both will be operating, we can't do international planes because of the fixed runway length there. We can't run wide-body aircrafts there. That is why in the interest of Bihar and the citizens there, we want to create an international airport. And, I would like to thank the hon. Finance Minister for specifically mentioning it in the Budget that we will be creating an international airport near Patna in Bihar. And from our side, civil aviation side, we are looking at all the possible locations and we will choose one of the best locations near Patna and from where international planes can fly from the city of Patna. And that is the intention with which we are moving. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please take your seat.

SHRI KINJARAPU RAMMOHAN NAIDU: I will come to all the States. Please give me some time. I know this is the most interesting aspect, Sir. The Bill is there, definitely, but the aspiration is for the local demand in the local airports. And, other than this, we are developing Darbhanga Airport with a cost of more than Rs.1400 crores, we have put in. The work is going on. Purnia Airport also, we are developing right now. There has been cooperation from the State Government in respect to land that is required. We are presently constructing it. And, by August or September, we see that the terminal is going to finish. Definitely, we are going to start operations from Purnia Airport also. And, we have already started constructing building. Then, we have other airports. Let me take the State of Telangana now. In Telangana, we have taken a historical decision of granting in-principle approval including site clearance, for airport in Warangal, Sir. Warangal used to be one of the biggest airports in the country, during pre-independence era. And, after some time, there used to be Vayudoot Airlines flying from there. But, because of different reasons, the Airport stopped functioning in 1980s. Since then, there has been a strong demand from the locals to start airport and now, with the support of State Government, with the proper vision of the Central Government, we were able to grant the site clearance and very soon we are going to start the work at Warangal Airport. We plan to build one of the best airports in the country in Warangal. The Telangana Government also has a demand for many other areas and, with the cooperation and support from the State Government, we are going to see if we get the required piece of land in the required area. Then, Sir, we will also look into all the other areas including the State of Kerala. I am coming to your point, Sir, regarding Kerala. In Kerala, one Kannur Airport, right

Contents Page

from Chief Minister to hon. Members here, both Lok Sabha, Rajya Sabha, have been asking for Point-of-Call from that Airport. Kerala is the only State where they have three airports which already have Point-of-Call. They are: Trivandrum, Kochi and Calicut and international flights are operating properly and some domestic flights also are flying from Kannur Airport, Sir. About Point-of-Call, definitely, there are many requests from across the country. We need to have a balanced approach for all the other States. So, definitely we will look into it. But, it has to be a balanced approach by considering all States. The only thing that the Government has here, and I will be very honest and open with you, is this. Sir, there are two things; One, we want to have our own Indian airports to function as hubs. Now, you see, in the Gulf, Singapore, Turkey and all these countries, they are trying to grow their own airports at the cost of our Indian airports, because they are trying to take the passenger traffic from here, take them to their own countries and from there, they are trying to connect to the whole world. What we want to see is, India having its own hubs in the country itself, so that they can also flourish. Now, we are at a strategical location for the East and the West where people from the West can use India as the hub. Now, unless we try to improve hubs in the country, we can't be able to facilitate for that and, if you start diverting our traffic to all other areas, then it becomes very difficult for our Indian airports to grow at that stage. And, the second thing is that we want to protect Indian carriers operating from India. So, we have an obligation to improve the competitiveness of Indian carriers as well. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please, Mr. Wilson.

SHRI KINJARAPU RAMMOHAN NAIDU: So, it is with these two considerations in mind that we need to take a balanced approach when thinking about adding a Point of Call for a new destination. However, I agree with the demand, as it is a longstanding request from across the country. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Mr. Rahim, please take your seat.

SHRI KINJARAPU RAMMOHAN NAIDU: And, we are going to see what best we can do. We have done a lot for the State of Kerala also and we will continuously keep doing so. Our support for Kerala is continuously going to be there from the Ministry of Civil Aviation. We want all the airports to grow.

And, one challenge about the Haj, that has been addressed, was mentioned. For the Haj, every year there is a tender by the Ministry of Minority Affairs for all the airports on how many people need to be carried to the Haj. The bidding, which happens at that level, is a very transparent and accountable way of handling Haj-related logistics. *...(Interruptions)...* That is how the bidders came in. It was through the process how they were selected.

One interesting thing about Calicut is that we are trying to extend the runway. Once the runway is extended, wide-body aircraft will also be able to operate from there. We will then return to the situation before. Due to an incident that occurred at the Calicut airport, we wanted to avoid having a tabletop airport. Instead, we wanted to extend the runway. The Ministry is continuously reviewing the situation, and we want to complete the work as soon as possible, which will improve the airport situation in Calicut.

Other than that, our hon. Members from Odisha have also requested for many other airports. *...(Interruptions)...* We are thoroughly assessing all the requests that we are getting. The only thing we see is the economic feasibility and also the technical feasibility of the land. Then, we start moving on. I have already told that from 74 airports, we have moved on to 159 airports. Only because of the support, which the Ministry of Civil Aviation is able to give, we have been able to increase this. We are not restricting people from having airports. But definitely, the support has to come from the State Government also in providing the land. Today, we are also seeing that major cities like Bangalore, Delhi, Mumbai, Chennai, Kolkata, require a second airport. We have come to that stage where all the metropolitan cities are getting saturated and require new airports. In Mumbai, the existing airport is at Santa Cruz. Now, we are building Navi Mumbai Airport. *...(Interruptions)...*

श्री उपसभापति: प्लीज़, बैठ कर आपस में बात न करें।

SHRI KINJARAPU RAMMOHAN NAIDU: Delhi is having the IGI Airport. *...(Interruptions)...* And, another airport is going to come up. Bangalore has already been discussing for a new airport there. The State Government is proactively moving and selecting some sites for that. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please take your seat. The Chair has not allowed you. *...(Interruptions)...*

SHRI KINJARAPU RAMMOHAN NAIDU: Bhubaneswar is also trying to have an additional airport in Puri. They have selected some land and are trying to move in Puri. In Chennai also, the Parandur Airport is coming up.

So far as West Bengal is concerned, I would like to make a request that Kolkata Airport also needs another one right now, being a metropolitan city and a very important city in the country. So, the State Government should look at having an alternate airport, a second airport, which caters to the city of Kolkata because that is very much required today. Unless you start moving in that direction today, unless you start providing that land, it will become very difficult in the future. So, like other metropolitan cities are moving in that direction, I would request States and the Governments there to thoroughly look at this. This is a requirement not just for today, but for the future also. I would use this forum to request through the hon. Members to their respective States. ...*(Interruptions)*...

MR. CHAIRMAN: Please, Mr. Wilson.

SHRI KINJARAPU RAMMOHAN NAIDU: Please support the idea of creating more airports. Sir, we are with the idea that in the next five years, we can build 50 more airports. And, I would also like to thank the hon. Finance Minister that the UDAAN scheme, which has been there for 10 years from 2016 to 2026, because of the way it has revolutionized and democratized air travel in the country, has been extended for another 10 years from 2026 to 2036. So, we are going to see an expanded UDAAN scheme through which we want to create 120 new destinations in the country. We want to make 4 crore people travel under the UDAAN scheme, which is going to give much more access to the citizens of this country.

So, we have grand plans coming in the future also. And, to achieve this, we also require the support of the State Governments in providing land and also in trying to acquire the land. So, if the States can be proactive in this area, then, definitely from the Central Government and the Ministry of Civil Aviation, we will provide all the necessary support. We do not see any politics in this area. We just want the country to thrive. We just want the country to become number one in civil aviation, not just in terms of hub and connectivity but also in giving accessible, comfortable and convenient travel to the passengers. We have started one initiative under the UDAN scheme, where, Sir, we have connected the unserved and underserved airports of this country. Where there were no flights travelling at all, there was a challenge on how to connect these airports and it was through that vision that the UDAN Scheme

Contents Page

came into place. And, after UDAN Scheme came into place, we have started more than 642 routes in this country where no planes were operating earlier. No airlines were trying to take up those routes. But through the Viability Gap Funding under UDAN Scheme, development of those airports and by creating such infrastructure that people and planes can move from that area, we have been able to start 600 more routes in those areas. And, now, we have taken certain inspiration from UDAN Scheme also. You may agree or not agree, -- some people in this House -- but after the the UDAN Scheme, a lot of people from the lower middle class and a lot of people who are migrant labours working in different countries, they all have started using air travel. What used to be a travel by train, now they are doing it by plane. Now, there has been a lot of debate on the prices in the airports also. Taking inspiration from the UDAN Scheme, we have started Udaan Yatri Cafe at the airports also, where we are providing water bottle for 10 rupees, tea, coffee for 20 rupees and samosa for 20 rupees. This is the first kind of initiative and I don't think even the railways will have these kind of prices what airports are trying to give today. We have started in Kolkata which is doing record number of sales. We have started in Chennai. We have started in Ahmedabad. We are starting in eight more airports. We want to do it in each and every airport of this country. In each and every airport of this country we want to have a stall, so that, at least if someone wants to buy something, he doesn't feel that he can't have anything here. Even though airports are supposed to be facilitating for the travel, we are ensuring that at least in this sense, he doesn't go hungry at the airport. So, we are creating these Udaan Yatri cafes, which have been successfully done, under this initiative, and in future, we are going to make it possible in all these things. When it comes to airfare, I know it is a very contentious topic of discussion for all the Members. I have already told you that when it comes to airfares, it is a work in progress and a lot of things need to come into place. If you try to break up the airfare itself, there will be hundreds of things which try to affect the airfares, right from the fuel prices, the kind of leasing charges that are taken, the MRO costs that are involved to the kind of people that get involved in maintaining the aircraft. So many things are there. So capping the airfares and trying to have a one-stop approach is not followed by any country. We are trying to follow dynamic fare pricing. And, definitely, in that if there is anything, for example, malpractices are there or misutilization or taking advantage of the market is there, definitely, the Ministry of Civil Aviation is going to take necessary action. We are going to ensure that those kind of situations do not arise. But for having planes or airlines run in the country and providing those connections, it is important for us to have a balanced approach in all

of this, Sir. And you have seen that all the airlines, if you look at their financials, except for Indigo, all of them are having negative balance sheets right now. So, it is important to see that the airlines also perform. If you take out one airline, let us say, if you make it non-viable for one airline and if they go bankrupt, and if 200 of their planes don't perform in the country, then how many cities get disconnected now. How many of the routes don't get facilitated now? So, it is important for us to think on a long term and try to see how collectively we can grow so that the airfares are also reasonable, the air travel continuously grows, and also the industry creates a lot of job creation for the youth who are very passionate about civil aviation in the country. And I would once again, on behalf of myself and the MOS, Shri Murlidhar Mohol, like to seek the full-fledged support of this House in this Sir. ...*(Interruptions)*..

MR. DEPUTY CHAIRMAN: Please sit down. ...*(Interruptions)*... Mr. Wilson, this is not proper.

SHRI KINJARAPU RAMMOHAN NAIDU: Sir, since it is our ex-Prime Minister, Deve Gowda ji's constituency, for Hasan Airport, we are continuously trying to push it from our side. The State Government also needs to step up in that area. We are trying to do our best so that we can complete it on time. So I just wanted to give these remarks to the hon. ex-Prime Minister.

With this, I would like to ask for each and everyone's support in this Bill. This is a very important Bill which the industry needs today; and everyone, each and everyone, from the industry is going to appreciate the way this is going to change the aviation landscape in the country. So, once again, I would like to sincerely request for the support.

Sir, with these words, I would like to conclude.

श्री उपसभापतिः बिल पर माननीय मंत्री का जवाब खत्म हुआ। अब हम लोग आगे बढ़ें, इसके पहले माननीय एलओपी का कुछ सजेशन है या कोई query है। माननीय एलओपी।

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): सर, यह इस बिल से संबंधित तो नहीं है, लेकिन मंत्री जी ने विस्तार से उत्तर दिए, जिसमें हासन का जिक्र किया गया और चेन्नई आदि सब जगहों का जिक्र किया गया। इसके लिए मैं उनको धन्यवाद देता हूँ, लेकिन जिस जगह एयरपोर्ट बनाया गया है, उस जगह फ्लाइट्स नहीं हैं। मैं एक उदाहरण देना चाहता हूँ। इतने लोगों में या जितने भी एमपीज़ हों या राज्यसभा के जितने मेंबर्स हों, शायद अपने मत क्षेत्र में कोशिश करके सरकारी लैंड नहीं, सब मिल कर एक-एक लाख रुपये डाल कर एक हजार एकड़ जमीन सरकार उनको

हैंडओवर किया। उसके बाद भी वह रनवे नहीं बन सका। उसके बाद हमने स्टेट गवर्नमेंट से फंड लेकर रनवे बना दिया। उसके बाद वह even बिल्डिंग बनाने के लिए तैयार नहीं था, तो बिल्डिंग बनाने में भी हमने मदद की और बिल्डिंग भी बन गई। फिर लाइटिंग का इंतजाम नहीं था, हमने लाइटिंग का इंतजाम भी करवा दिया। उसके बाद फिर हमने 'मनरेगा' में compound डाल कर भी दिया, क्योंकि इससे लोगों को काम भी मिलता है और वहाँ के एयरपोर्ट को सुरक्षा भी मिलती है। ये सब हमने करके दिया। ये सब देने के बावजूद उन्होंने एक आदमी को, कोई एक स्टार एयर लाइन या कुछ है, को दे दिया। वह 3 दिन में एक बार आता है और फिर बाद में गायब हो जाता है। वह गुटखा ऑनर है। अगर ऐसे लोगों को देकर... हम लोगों ने इसके लिए रिक्वेस्ट किया, प्राइम मिनिस्टर को भी लेटर लिखा, नायडू साहब को भी लेटर लिखा, ज्योतिरादित्य एम. सिंधिया जी को भी लेटर लिखा। इसके लिए मैं 4 साल से कोशिश कर रहा हूँ। क्या मेरे से दुश्मनी है - यह मुझे मालूम नहीं है।

श्री उपसभापतिः आप बताएँ, माननीय मंत्री करेंगे।

श्री मल्लिकार्जुन खरगे: सर, आप सुनिए। यह बहुत interesting है। It is the longest airport in Karnataka after Bangalore. इसीलिए खुद प्रधान मंत्री जी दो बार कलबुर्गी (गुलबर्गा) उतरे। वे वहाँ इसलिए उतरे, क्योंकि वह biggest, lengthiest runway है। वे वहाँ से सोलापुर गए, लातूर गए, बीदर गए। वहाँ पर अपना contribution देकर ये सारी फैसेलिटीज़ प्रदान की गईं। इतना रहते हुए भी मुझे यह कहने में शर्म आती है कि जिन लोगों ने लैंड दिया, जिन लोगों ने मदद की ...(**व्यवधान**)...

श्री उपसभापतिः धन्यवाद।

श्री मल्लिकार्जुन खरगे: सर, मैं कोई गलत तो नहीं बोल रहा हूँ।

श्री उपसभापतिः आपने अपनी बात बता दी।

SHRI MALLIKARJUN KHARGE: This is public contribution. ...*(Interruptions)*... उस एरिया के लोगों के contribution को बोर्ड में बैठ कर भी तय किया गया, लेकिन मैं इस संबंध में हमेशा लेटर लिख रहा हूँ। मैं इनको ही लेटर नहीं लिख रहा हूँ, बल्कि इनसे पहले जो मंत्री थे, उनको भी लेटर लिखा हूँ। पहले इसी गुटखा वाले का बेंगलुरु से कलबुर्गी daily एक फ्लाइट था, वह यूपी से निकलता था, लेकिन वह बंद हो गया। ...(**व्यवधान**)...

श्री उपसभापतिः आपने अपनी बात विस्तार से बता दी। अब हो गया। ...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगे: सर, आप मेरी बात तो सुनिए। मैं आपको असत्य तो नहीं बता रहा हूँ।

श्री उपसभापतिः नहीं, नहीं, आपने अपनी बात विस्तार से बता दी। ...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगे: सर, मैं उनको यह बताऊँगा कि हमने इस सब्जेक्ट पर क्या किया। आपने बोल दिया कि हासन में बन जाएगा। ऐसा कह कर आपने एक्स -प्राइम मिनिस्टर को तो खुश कर दिया। उन्होंने प्राइम मिनिस्टर रहकर नहीं किया, चीफ मिनिस्टर रहकर नहीं किया, लेकिन अब आप उनके पीछे गिर रहे हैं, यह मुझे समझ में नहीं आ रहा है। ...(**व्यवधान**)...

श्री उपसभापति: धन्यवाद, माननीय एलओपी। माननीय मंत्री जी। ...(**व्यवधान**)... आपने विस्तार से बता दिया। ...(**व्यवधान**)... आपको जो बताना था, वह आपने बताया। ...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगे: नहीं, आपका रूल है, जब कभी अपोजिशन लीडर उठकर बात करता है, तो उसको मौका देना चाहिए। क्या मैं गलत बात कर रहा हूँ?

श्री उपसभापति: आपने बता दिया, आपने बता दिया।

श्री मल्लिकार्जुन खरगे: साहब, आप देखिए कि वहाँ कौन-कौन से institutions हैं, हमने किसलिए डिमांड की? वहाँ सेंट्रल यूनिवर्सिटी है, वहाँ पर ESI के मेडिकल कॉलेज, पैरामेडिकल कॉलेज, नर्सिंग कॉलेज और डेंटल कॉलेज, इतने कॉलेजेज़ हैं। वहाँ गवर्नमेंट के तीन कॉलेज हैं। ...(**व्यवधान**)...

श्री उपसभापति: धन्यवाद। माननीय एलओपी, आपने विस्तार से बता दिया। ...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगे: देखिए, अगर आप बोलने नहीं देते, तो -- हमने उसी छोटी जगह में हाई कोर्ट बनाया और हाई कोर्ट के चार जजेज़ बेंगलुरु से आते-जाते हैं। इसके अलावा, रिप्लाई तो हो गया न! ...(**व्यवधान**)...

श्री उपसभापति: माननीय एलओपी, आपने पूरा बता दिया।

श्री मल्लिकार्जुन खरगे: उपसभापति जी, अगर आप सुनना नहीं चाहते ...(**व्यवधान**)...

श्री उपसभापति: आपने पूरा बता दिया, अब नई बहस शुरू नहीं करनी है।

श्री मल्लिकार्जुन खरगे: मैंने बता तो दिया, लेकिन क्या होना है?

श्री उपसभापति: माननीय मंत्री जी।

श्री किंजरापु राममोहन नायडू: सर, सीनियर मेम्बर, खरगे जी ने कलबुर्गी एयरपोर्ट का जिक्र किया, पर जिस तरीके से उन्होंने उसके बारे में passionately बोला, मैं कहना चाहता हूँ कि देश में जो 150 एयरपोर्ट्स बने, उन सभी में सभी का योगदान था। हर स्टेट गवर्नमेंट ने उतने ही passionately दिया। ऐसा नहीं है कि यहाँ पर अलग से कुछ ज्यादा हुआ है। Everywhere people have donated their land. State Governments have come into picture. They have taken that airport building very, very seriously. With everyone's cooperation only, we have built it. It is not just one Government or one person doing anything everywhere. We have received the request and we are trying to do our best. We speak to the airlines. Every now and then, when hon. Members in the House and outside the House meet me, their whole aspiration is to get their place connected. Now, this is the way India is operating today. We have these airports located at all these locations. Now, there are not much planes that we can cater to the demand today. So, to cater to the demand, we need more number of planes. We are continuously discussing it with the airlines to give better connectivity where the demand is there. And, for Kalaburagi also, we are trying to facilitate the connection. We were talking about the ex-Prime Minister. उनका भी mention इसलिए किया, क्योंकि वह स्टेट गवर्नमेंट का -- सर, आप स्टेट गवर्नमेंट से बात करके हासन को कम्पलीट करने में थोड़ी सहायता दीजिए। अभी आप गुलबर्गा की बात कर रहे थे, उसमें सहायता दे दीजिए। ...(**व्यवधान**)... इसमें भी थोड़ी मदद कर दीजिए।

MR. DEPUTY CHAIRMAN: Now, the discussion is over. The question is:

"That the Bill to provide for protection of interests in aircraft objects and to implement the Convention on International Interests in Mobile Equipment and the Protocol to the Convention on International Interests in Mobile Equipment on Matters Specific to Aircraft Equipment, each signed at Cape Town on 16th November, 2001 and for matters connected therewith or incidental thereto, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: Now, we shall take up Clause-by-Clause consideration of the Bill.

Clauses 2 to 5 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 6, there is one Amendment (No.2) by Dr. John Brittas. He is not present.

Contents Page

Clause 6 was added to the Bill.

MR. DEPUTY CHAIRMAN: Now, Insertion of new Clause 6A. There is one Amendment (No.5) for insertion of new Clause 6A by Dr. V. Sivadasan. Are you moving?

DR. V. SIVADASAN (Kerala): Yes, Sir, I move:

(No.5) That at page 3, *after* line 12, the following new section be *inserted*, namely:—

Protection of Workers' Rights in Aircraft Ownership and Leasing Agreements.

"6A.*(1)* No aircraft shall be deregistered or repossessed under this Act unless a certificate of compliance is issued by the Directorate General of Civil Aviation (DGCA), confirming that all workers' wages, dues, and social security benefits have been paid in full.

(2) In case of insolvency or financial distress, workers of the concerned airline shall have first right over the assets and receivables before any foreign or domestic creditor claims."

The question was put and the motion was negative.
Clauses 7 to 9 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 10, there is one Amendment (No.3) by Dr. John Brittas. He is not present.

Clause 10 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 11, there are two Amendments: Amendment (No.1) by Shri A.A. Rahim and Amendment (No.4) by Dr. John Brittas. Dr. John Brittas is not present. Shri A.A. Rahim, are you moving the Amendment?

SHRI A.A. RAHIM (Kerala): Yes, Sir. I move:

Contents Page

(No.1) That at page 4, line 14, *for* the words, "the Central Government may make", the words, "The Central Government may, with the prior approval of both the Houses of Parliament, make,", be *substituted*.

The question was put and the motion was negatived.

Clause 11 was added to the Bill.
Clause 12, the First Schedule, the Second Schedule and the Third Schedule were added to the Bill.
Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: Now, Shri Kinjarapu Rammohan Naidu to move that the Bill be passed.

SHRI KINJARAPU RAMMOHAN NAIDU: Sir, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Now, we shall take up the "Tribhuvan" Sahkari University Bill, 2025. Shri Murlidhar Mohol to move a motion for consideration of the "Tribhuvan" Sahkari University Bill, 2025.

श्री जयराम रमेश: सर, कैबिनेट मंत्री कहां हैं?

श्री उपसभापति: अनेक कैबिनेट मंत्री बैठे हैं।

The "Tribhuvan" Sahkari University Bill, 2025

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोल): महोदय, मैं प्रस्ताव करता हूं:

"कि इंस्टीट्यूट आफ रूरल मैनेजमेंट, आणंद, "त्रिभुवन" सहकारी यूनिवर्सिटी के रूप में ज्ञात विश्वविद्यालय की स्थापना करने और उसे राष्ट्रीय महत्व की संस्था घोषित करने; सहकारी क्षेत्र में तकनीकी और प्रबंधन शिक्षा तथा प्रशिक्षण प्रदान करने; सहकारी अनुसंधान और विकास की प्रोन्नति करने तथा 'सहकार से समृद्धि' के दर्शन को चरित्रार्थ करने के क्रम में इसमें वैश्विक

श्रेष्ठता के मानकों को प्राप्त करने और संस्थाओं के तंत्र के माध्यम से देश में सहकारी आंदोलन को मजबूत करने के लिए, और संस्थान को विश्वविद्यालय के एक स्कूल के रूप में घोषित करने और उससे संबद्ध तथा उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए।"

श्री उपसभापतिः क्या आप इस बिल पर कुछ बोलना चाहते हैं?

श्री मुरलीधर मोहोल: सर, बाद में।

The question was proposed.

MR. DEPUTY CHAIRMAN: Motion moved. I shall now call upon the Members whose names have been received for participation in the discussion. Shri Digvijaya Singh.

श्री दिग्विजय सिंह (मध्य प्रदेश): माननीय उपसभापति महोदय, हम चाहते थे कि माननीय गृह मंत्री जी यहां पर मौजूद हों, क्योंकि यह उन्हीं के कार्यक्षेत्र का मसला है और उन्हीं के विवेक एवं सुझाव पर शायद मंत्रालय कृषि विभाग से लेकर गृह विभाग को सौंपा गया है। हम माननीय मंत्री जी और सरकार के आभारी हैं कि ...(**व्यवधान**)...

श्री उपसभापतिः प्लीज़, शांति बनाए रखें।

श्री दिग्विजय सिंहः सहकारी विश्वविद्यालय के बिल का नामकरण एक ऐसे वरिष्ठ, तत्कालीन सहकारिता के कांग्रेस के कार्यकर्ता, आदरणीय श्री त्रिभुवनदास पटेल जी के नाम पर रखा है, जिन्होंने सरदार वल्लभभाई पटेल की प्रेरणा से और V. Kurien साहब के सहयोग से इस देश में श्वेत क्रांति की अगुवाई की।

माननीय उपसभापति महोदय, मैं 2014 के पहले की बात कर रहा हूं। उसके बाद क्या हुआ है, इसकी जानकारी शायद मंत्री जी देंगे।

महोदय, लोकतंत्र में सरकार की नीयत उसकी नीति, नियम और कानूनों में झलकती है। इनके 11-12 साल के कार्यकाल में तीन बिंदु साफ झलकते हैं। पहला- हर नीति में, नियम में, कानून में इनकी नीयत पूंजीवादी व्यवस्था के पक्ष में झलकती है। दूसरा, सत्ता के केन्द्रीयकरण में और राज्यों के अधिकारों को हथियाने में इनकी नीयत झलकती है। तीसरा, आप जानते हैं कि हर बात में सांप्रदायिक कटुता फैलाकर वे अपनी नीयत प्रदर्शित करते हैं।

महोदय, गुजरात के गांव कैरा में दूध उत्पादकों ने आंदोलन किया। उस समय Polson butter के लिए वहां से दूध ले जाया जाता था। किसानों ने आंदोलन किया कि आप कम भाव में दूध लेते हैं और मुंबई मिल्क स्कीम को महंगा बेचते हैं। वे सरदार वल्लभ भाई पटेल के पास आए। सरदार वल्लभ भाई पटेल जी ने कहा कि दूध सहकारी समिति का गठन करो और मोरारजी भाई

Contents Page

देसाई को कहा कि आप इनका सहयोग कीजिए। वर्ष 1946 में अमूल सहकारी समिति प्रारंभ हुई। यह एक ऐसा उदाहरण है, जो प्रोड्यूसर और कंज्यूमर के बीच की खाई को पाटता है। सामान्य तौर पर आज की व्यवस्था में बिचौलिए और प्रोसेसिंग के बाद किसान को उनकी उपज का केवल 30-40 प्रतिशत ही मिल पाता है, लेकिन अमूल एक ऐसी संस्था है, जिसका 80 प्रतिशत भाग उपभोक्ताओं से आता है, वह किसानों के पास जाता है। यही शक्ति है सहकारिता की। इसमें यही कारण है, जिसकी वजह से भारतीय संविधान में आर्टिकल 243 सहकारिता के ऊपर संविधान में रखा गया है। सरदार पटेल ने कहा था कि "There is no other instrument as potentially powerful and full of social purpose as the cooperative movement."

महोदय, मैं आपसे अनुरोध करना चाहता हूं कि सरदार पटेल ने कहा था कि सहकारिता केवल आर्थिक गतिविधि नहीं है, बल्कि वह एकता की, न्याय की और समरसता की एक अलग प्रकार की जीवनशैली है।

[**उपसभाध्यक्ष (श्रीमती धर्मशीला गुप्ता)** *पीठासीन हुईं।*]

इसी सहकारिता के बारे में उन्होंने कहा था कि यह भारत को शक्तिशाली बनाएगा और अखंड रहेगा और आर्थिक और सामाजिक विकास के माध्यम से इसे आगे बढ़ाएगा। इसलिए संविधान में इसे राज्यों की सूची में रखा गया है। देखने में यह आ रहा है कि लगातार राज्यों के अधिकारी, हमारा राज्यों का हाउस है और इस राज्यों के हाउस में लगातार राज्यों के अधिकार को धीरे-धीरे कम किया जा रहा है। माननीय मंत्री जी यहां उपस्थित नहीं हैं। अगर अमित शाह जी, आपको सरदार वल्लभ भाई पटेल के रूप में दूसरा सरदार गुजरात का बनना है, तो आप कम से कम उनके विचारों को अंगीकार कीजिए। सहकारिता के माध्यम से, जनता के किसानों के माध्यम, उपभोक्ताओं के माध्यम से ...(**व्यवधान**)... जी, मैं वही कह रहा हूं कि आपको करना है, तो उनके विचारों का पालन कीजिए, लेकिन इन्होंने राज्यों का अधिकार छीना है। मैं आपसे अनुरोध करना चाहता हूं कि आज केन्द्र सरकार ने सहकारी मंत्रालय बनाया। पूर्व में यह मंत्रालय कृषि विभाग के साथ था। पहले यह Ministry of Agriculture and Cooperation हुआ करती थी, लेकिन किस उद्देश्य के साथ, किस मंशा के साथ माननीय प्रधान मंत्री जी ने सहकारिता को अलग किया... और सहकारिता को कृषि से अलग करके गृह मंत्रालय के साथ जो जोड़ा गया है, उसमें क्या राज छिपा है, मैं उसके बारे में आपसे कह नहीं सकता हूं। ...(**व्यवधान**)...

महोदया, मैं आज इस मामले में आपसे अनुरोध करना चाहता हूं कि ...(**व्यवधान**)... जोशी जी, इसमें क्या राज छिपा है, इसके बारे में आप पता नहीं लगा पाएंगे, यह गुजरात का मामला है। मैं अनुरोध करना चाहता हूं, आप देख रहे हैं ...(**व्यवधान**)...

उपसभाध्यक्ष (श्रीमती धर्मशीला गुप्ता): माननीय सदस्य, कृपया बैठ जाइए।

श्री दिग्विजय सिंह: महोदया, I am not yielding. इस बिल के माध्यम से कोऑपरेटिव का कॉर्पोरेटाइटेशन हो रहा है। यानी कि जो कोऑपरेटिव मिनिस्ट्री है और कोऑपरेटिव सहकारिता

है, वह सहकारिता किसान और मजदूरों के हाथ से निकालकर उद्योगपतियों के हाथ में सौंपने का प्रयास है।

महोदया, मैं आपसे अनुरोध करना चाहता हूं कि भारत और विश्व स्तर पर हुए सहकारिता आंदोलनों में हमेशा से समाजवादी विचारधारा निहित रही है। यह श्रमिक केंद्रित आंदोलन रहा है और श्रमिकों के नेतृत्व में चलता है। केपिटलिज्म, कॉरपोरेट्स और सहकारिता में यही अंतर है। केपिटलिज्म में कॉरपोरेट्स पूंजी से मजदूर लेते हैं और सहकारिता में मजदूरों से पूंजी इकट्ठी करके मजदूरों को उनका हक दिया जाता है। कॉरपोरेट्स और कोऑपरेटिव के बीच में यही फर्क है।

महोदया, मैं आपसे अनुरोध करना चाहता हूं कि हमारे संविधान के अनुसार कोऑपरेटिव सोसायटीज़ में हर पाँचवें साल चुनाव होने चाहिए। उनके लिए 6 महीने के एक्सटेंशन के बाद किसी भी हालत में चुनाव कराना आवश्यक है। लेकिन आप देख रहे हैं और मुझे मालूम है कि अनेक प्रदेशों में, जहाँ पर भारतीय जनता पार्टी की डबल इंजन की सरकारें हैं, वहाँ पर सहकारी समितियों के चुनाव नहीं कराए जाते, बल्कि वहाँ पर प्रशासक नियुक्त किया जाता है। महोदया, वे प्रशासक के माध्यम से सहकारी समितियों में जैसा चाहते हैं, वैसा मनमाना निर्णय कराते हैं।

महोदया, मैं और राज्यों के बारे में तो ज्यादा बात नहीं जानता हूं, लेकिन मध्य प्रदेश के बारे में कहना चाहता हूं कि मध्य प्रदेश में 4,536 PACS हैं, यानी Primary Agricultural Credit Societies हैं। उनमें से 3,800, यानी जो 80 प्रतिशत Primary Agricultural Credit Societies हैं, वे आज पूरी तरह से overdue हो चुकी हैं, भारी घाटे में हैं और वहाँ पर चुनाव भी नहीं हो रहे हैं। महोदया, इसी प्रकार से 38 जिला सहकारी बैंक्स में से लगभग 13 जिला सहकारी बैंक्स की हालत यह है कि वे अपने सदस्यों को 2,000 रुपये भी नहीं दे सकतीं।

महोदया, इसी प्रकार से अन्य घोटालों का भी अंबार है। शिवपुरी जिला सहकारी बैंक में 100 करोड़ रुपये का गबन हुआ, लेकिन कोई कार्रवाई नहीं हुई, ग्वालियर में 25 करोड़ रुपये का गबन हुआ, लेकिन कोई कार्रवाई नहीं हुई। माननीय उपसभाध्यक्ष महोदया, इतना ही नहीं अनेक सहकारी संस्थाओं में 20 साल से सहकारी समिति के चुनाव नहीं हुए और वहाँ पर प्रशासक को बिठा रखा है। माननीय मंत्री जोशी जी, आप इस मामले में गृह मंत्री जी को कम से कम इतना बता दीजिए, ..(**व्यवधान**)..सहकारिता मंत्री जी को बता दीजिए कि आप सहकारिता के मंत्री हैं, इसलिए कृपा करके कम से कम राज्यों में सहकारिता की क्या हालत है, उसका पता लगा लीजिए। पाँच साल में चुनाव होना चाहिए – ऐसा संविधान में प्रावधान है, लेकिन मध्य प्रदेश की डबल इंजन सरकार ने उसमें भी कानून परिवर्तन करके कह दिया कि चुनाव न हों, तो न हों, लेकिन अनंतकाल तक चुनाव स्थगित करने का अधिकार दे दिया और अनंतकाल तक प्रशासक को बैठने का अधिकार भी दे दिया। ये हैं सहकारिता के हालात इस देश में!

महोदया, माननीय सहकारिता मंत्री अमित शाह जी, जो सरदार पटेल का एक दूसरा रूप बनना चाहते हैं, मैं इसी तरह से कहना चाहता हूं कि मध्य प्रदेश के cooperative apex bank के प्रबंध संचालक पर गबन की शिकायत हुई थी, 12 बार प्राइम मिनिस्टर ऑफिस, यानी पीएमओ ने राज्य सरकार को लिखकर भेजा कि इस पर कार्रवाई कीजिए, लेकिन राज्य सरकार ने उन पर कोई कार्रवाई नहीं की। यह डबल इंजन सरकार की हालत है! कुरियन साहब ने पूरी तरह से

Contents Page

अमूल का प्रबंधन किया और उसे स्टेटस दिया। उन्होंने IRMA का गठन इसलिए किया, क्योंकि वहां पर ऐसे मैनेजर्स, ऐसे कार्यकर्ताओं, ऐसे कर्मचारियों और अधिकारियों की जरूरत थी, जो किसान और मजदूर के हित की बात समझें और किसानों को संगठित करने की क्षमता उनमें पैदा की जाए। NDDB, गुजरात सरकार और अन्य लोगों ने मिलकर संयुक्त प्रयासों से इसका गठन किया। आज इस IRMA जैसे संगठन को हथियाने के लिए यह सहकारी यूनिवर्सिटी बिल लाया गया है, क्योंकि इसमें राज्यों के अधिकारों की बात थी।

मैं आपसे कहना चाहता हूं कि मोटे तौर पर आज इसको दूसरे मैनेजमेंट कोर्सेज के साथ नहीं जोड़ा जाना चाहिए, क्योंकि जो दूसरे बिजनेस मैनेजमेंट इंस्टिट्यूट्स हैं, उनका सारा concentration और focus उस तरह के मैनेजर और अधिकारी बनने के पक्ष में होता है, जिनसे शेयरहोल्डर्स को ज्यादा मुनाफा हो, ताकि शेयर्स के प्राइसेज बढ़ें। आज कोई भी कॉर्पोरेट मुनाफे को वर्कर्स और employees के साथ शेयर नहीं कर रहा है। IRMA के अंदर जो मैनेजमेंट कोर्सेज हैं, उन पर उसका हमेशा से अधिकार था और उसकी ऑटोनॉमी थी। बिल में कहा गया कि हम ऑटोनॉमी कायम रखेंगे, जबकि केंद्र सरकार के रहते हुए वाइस चांसलर वे अपॉइंट करेंगे, चांसलर वे अपॉइंट करेंगे और गवर्निंग बॉडी के सारे मेंबर्स भी वे अपॉइंट करेंगे, तो ऑटोनॉमी कहां तक रहेगी? तो पूरे तरीके से IRMA को हथियाने के लिए यह यूनिवर्सिटी बिल लाया गया है।

मैं यह कहना चाहता हूं कि मूल रूप से IRMA अभी तक किसानों के हित में - IRMA जो है, यह सरकार की संस्था नहीं है, बल्कि यह संस्था वहां पर दूध उत्पादकों और किसानों के शेयरहोल्डर्स, मालिकों की वजह से उनके प्रति जिम्मेदार थी, लेकिन अब इस कानून के माध्यम से उनका हक चला जाएगा और जिन्होंने शेयर लिए हुए हैं, उनका अधिकार छीनकर केंद्र सरकार ने अब उस पर कब्जा कर लिया है। माननीय मंत्री जी, मैं आपसे निवेदन करना चाहता हूं और आपके माध्यम से अमित शाह जी से अनुरोध करना चाहता हूं कि कम से कम इसकी फैकल्टी की अपॉइंटमेंट में इस बात का ध्यान रखा जाए कि आप किन्हें वहां पर अपॉइंट करने जा रहे हैं। जैसा कि आपने बताया कि यह ऑटोनॉमस रहेगा, लेकिन उस ऑटोनॉमी में इस बात पर ध्यान देने की आवश्यकता है कि उसमें जो कोर्सेज हों और जो फैकल्टी अपॉइंट हो, उनमें उन लोगों का चयन होना चाहिए, जिनकी सोच और विचारधारा किसानों के हित में हो, जो सहकारिता के पक्ष में हों और जो मजदूरों के पक्ष में हों। सहकारिता आंदोलन की पूरे विश्व में जो कल्पना है, जिसको सरदार वल्लभभाई पटेल ने हमेशा आगे बढ़ाया और वे इसके बड़े नेता रहे हैं। आज आप सरदार वल्लभभाई पटेल की बड़ी-बड़ी मूर्तियां लगाते हैं और उनके नाम से कसम खाते हैं **...(व्यवधान)...** लेकिन पूरे IRMA को, वहां के सहकारिता आंदोलन को समाप्त करने के लिए यह विश्वविद्यालय कायम किया गया है।

मैं यह भी अनुरोध करना चाहता हूं कि इसके एडमिशन टेस्ट को बिजनेस मैनेजमेंट इंस्टिट्यूट में जो कम्बाइन्ड एडमिशन टेस्ट होता है, उससे अलग रखना चाहिए, क्योंकि जो छात्र यहां पर भर्ती होना चाहते हैं, वे लोग मूल रूप से कॉर्पोरेट सेक्टर में काम करने के लिए उन इंडियन इंस्टिट्यूट्स ऑफ मैनेजमेंट में एमबीए कोर्सेज़ के लिए जाते हैं।

लेकिन IRMA के लिए अलग से चयन प्रक्रिया होनी चाहिए, अलग से admission test होना चाहिए, जिससे उसी प्रकार के लोग वहाँ पर admission लें, वे ही छात्र उसमें admission

लें, जो गरीबों के बीच में, किसानों के बीच में, मजदूरों के बीच में, slums में, गरीब इलाकों में काम करने की मानसिकता रखते हों। जो अपना भविष्य उनकी सेवा में लगाना चाहते हैं, कम से कम उसी प्रकार के छात्र वहाँ पर प्रवेश लें।

मैं यह भी कहना चाहता हूँ कि आज IRMA की autonomy कायम रखना अति आवश्यक है। हम नए विश्वविद्यालय की स्थापना का समर्थन करते हैं और इस तथ्य की भी सराहना करते हैं कि आपने इसका नाम हमारे कांग्रेस के एक महान नेता, त्रिभुवनदास पटेल जी के नाम पर रखा, लेकिन इसकी कोई आवश्यकता नहीं थी। आप IRMA को इसमें शामिल किए बिना भी विश्वविद्यालय बना सकते थे, लेकिन आपका जो hidden agenda है, वह hidden agenda है - IRMA को समाप्त करो, किसानों का सहकारी आंदोलन समाप्त करो, तभी जाकर उनका उद्देश्य पूरा होगा। यही उनकी नीयत है, जिसका ज़िक्र मैंने आपसे पहले किया था।

माननीय जोशी जी, मैं आपसे इतना ही अनुरोध करूँगा कि आप हाथ जोड़ कर हमारा प्रार्थना संदेश पहुँचा दीजिए कि वे कम से कम इसे बख्शें और आज भी समय है, IRMA को त्रिभुवन सहकारी यूनिवर्सिटी में से बाहर करें। आप अलग से सहकारी यूनिवर्सिटी बनाइए, अलग से सहकारिता के कोर्सेज़ चलाइए, लेकिन आप कम से कम IRMA को बर्बाद मत करिए। बहुत-बहुत धन्यवाद।

उपसभाध्यक्ष (श्रीमती धर्मशीला गुप्ता): धन्यवाद, माननीय सदस्य। माननीय सदस्य, श्री नरहरी अमीन। आपके पास 15 मिनट का समय है।

SHRI NARHARI AMIN (Gujarat): [&] Madam Vice Chairperson, I rise in support of the Tribhuvan Sahakari University Bill, 2025. I would like to deliver my speech in Gujarati. The roots of the cooperative movement in the nation were planted prior to independence. Tribhuvan Das Kashibhai Patel of Kheda district was an activist, lawyer, and statesman of the Indian independence struggle. He aligned himself with Mahatma Gandhi and Sardar Vallabhbhai Patel during the struggle for independence. He was the founding figure of the Kheda District Milk Producers Cooperative Union and the Anand Cooperative Movement, earning him the moniker of the father of the cooperative movement in India. Under hon. Sardar Patel's guidance,the Gujarat Co-Operative Milk Marketing Federation, Anand Amul Dairy, and National Dairy Development Board were established in 1946, laying the groundwork for the co-operative movement. Presently, Amul Dairy stands as the largest dairy in India and Asia, serving as a lifeline for countless small and medium farmers. In our nation, the co-operative sector has flourished due to the Government's dedication, with Gujarat

[&] English translation of the original speech delivered in Gujarati.

Contents Page

boasting a rich tradition in this domain. Over the past decade, significant strides have been made by the Government under the leadership of the esteemed Prime Minister, Shri Narendrabhai Modi, in revitalizing cooperative activities, particularly in the rural and agricultural sectors. A dedicated Ministry of Cooperation was established in the Central Government, outlining a comprehensive vision to expand the reach of cooperative endeavors and ensure equitable progress across all states. Aiming to elevate the cooperative movement to new heights, a holistic approach has been adopted. Numerous cooperative entities in the state have long operated under the motto 'No way-out without cooperation'.

Milk cooperatives, Agricultural Produce Market Union, Credit Societies, District Cooperative Banks, and particularly Service Cooperative Societies have conferred a unique identity upon the cooperative sector of Gujarat. Operating in accordance with the cooperative principles, these societies fulfill their societal obligations in a democratic manner while fostering the growth of their members. Amidst the Covid pandemic, our cooperative entities have been at the forefront of service initiatives. Upholding their fundamental values, they have spared no endeavor in assisting individuals during times of crisis. Service Cooperative Societies have not only significantly contributed to the economic progress of the state but have also played a pivotal role in promoting social cohesion. Currently, Gujarat hosts 1 State Government Bank, 18 Central District Cooperative Banks, 10166 Primary Agricultural Credit Societies, 223 Citizen Co-operative Banks, 16091 Milk Societies, 2017 Consumer Cooperative Stores, and 83134 diverse cooperative entities including Agricultural Produce Market Committees and Taluka Cooperative Purchase and Sale Unions. Nationally, there are over 800,000 cooperative societies, encompassing approximately 98% of rural India. Around 30 crore individuals are affiliated with such cooperatives, indicating that one in every five citizens is linked to the cooperative sector in some capacity. Remarkably, a quarter of all cooperative societies worldwide are located in our nation, making a substantial contribution to rural development and economic fortification. Small service cooperative societies engage in a spectrum of activities such as operating local farmer assistance centers, dispensing fertilizers and seeds, managing retail outlets for petrol and diesel, overseeing water resource management, and installing solar panels. The States of Maharashtra and Gujarat have made a huge contribution to the cooperative sector in the entire country. To study the cooperative activities of Maharashtra and Gujarat, cooperative leaders of the country and States as well as cooperative leaders from many countries of the world come to study. Gujarat state has given many national level cooperative leaders; Shambhubhai

Contents Page

Patel, Jayarambhai Patel, Atmaram Patel, Dwarkadas Patel, Shantibhai Patel, Popatlal Vyas, Arvindbhai Maniyar, Parsi Bhatol, Galbabhai Chaudhary, Motibhai Chaudhary and many other cooperative leaders have accelerated cooperative activities from Gujarat. The current Union Home and Cooperation Minister Shri Amitbhai Shah was associated with various cooperative organizations since 1999, the time he was the leader of BJP Yuva Morcha. Respected Amitbhai Shah was the chairman of Asia's largest ADC Bank, which currently has more than 106 branches. He was also the Director in Gujarat State Co-operative Bank for years. Shri Digvijay Singh has left. I want to tell him something. During his speech, he asked, why did the hon. Prime Minister Modiji give the responsibility of the Ministry of Co-operation to Shri Amitbhai Shah. The reason is that Shri Amitbhai Shah was the leader of the BJP Yuva Morcha since 1999. He has a vast experience of the co-operative sector. Beginning from the co-operative activities at the rural level, he has worked at various levels, that is the State and national levels. Shri Amitbhai Shah, who was associated with cooperative activities from a young age, was entrusted with the responsibility of the Minister of Cooperation by the Prime Minister of the country, Shri Narendrabhai Modi. After 70 years of independence, the humane Prime Minister Shri Narendrabhai Modi has made cooperative activities flourish throughout the country and the country develops through cooperative means. Also, to give priority to cooperative activities, the Ministry of Cooperation was created separately in the year 2021 and its responsibility was entrusted to the hon. Shri Amitbhai Shah and in the current five-year period, the work of accelerating cooperative activities in the country is being done by the hon. Home Minister Shri Amitbhai Shah. During this 5 year period, all the co-operative institutions, beginning from the Block level (Taluka level) to the State level, all the Co-operative institutions are prospering under the leadership of BJP leaders. 25 years ago, there was a time all the Co-operative institutions were led by the Congress party. Today, the Congress has ZERO institutions. All the institutions are functioning under the leadership of BJP leaders. People are sure that under the BJP regime and the able guidance of the hon. Minister of Co-operation Shri Amitbhai Shah, the activities in the co-operative sector will prosper more and more. The members of these co-operative societies earn more dividend. Today, in Gujarat, there are many state level co-operative institutions and societies that give 15-20 percent dividend to its members.

During the Congress regime (UPA Government), the Budget of the Ministry of Cooperation was only Rs 122 crore in the year 2013-14. Whereas today, after the setting of the Ministry of Cooperation in the Government led by hon. Amitbhai Shah

and hon. Prime Minister Shri Narendrabhai Modi ji, this Budget has increased to Rs 1183 crore which is nine times more than the UPA Government. To bring flexibility in the working style of cooperative societies, the Government has so far completed the process of computerization of more than 63,000 Primary Agricultural Credit Societies (PACS). The Government has also set a target of computerizing 1851 agricultural banks and Registrar of Co-operative Society offices of the country at a cost of Rs. 225 crore. To realise the vision of "Cooperation for Prosperity", the Ministry of Cooperation, Government of India, has taken various initiatives to revive and strengthen the cooperative sector across the country. Due to these initiatives, the institutions will be strengthened even in those States/Union Territories where the cooperative movement is not in a good condition at present and thus the equitable development of the cooperative institutions/society of the country will be ensured. To increase the penetration of cooperative-based products in the international market, the Ministry of Cooperation has established the "National Cooperative Export Limited", which will focus on exporting cooperative products by reaching out to large markets outside the country. Today, 8863 cooperative institutions in the country have become its members. To make the Primary Agricultural Credit Societies of the country multipurpose and multi-dimensional, "Model Bylaws" have been prepared as a guideline for all the states and provisions have also been made to make its membership more extensive, so that women and SC, ST communities get adequate representation. 32 states of the country have adopted these Bylaws. To strengthen such Primary Agricultural Credit Societies, a "Computerization Project" with a cost of Rs. 2516 crores has been approved and a plan to establish dairy and fisheries cooperatives to make them multipurpose has also been approved. In the next five years, through the coordination of various organizations of the country and various schemes of the Government of India, "the world's largest decentralized grain storage scheme" has also been approved in the cooperative sector. This will reduce the wastage and transportation costs of grains. Farmers will get better prices for their produce. To make generic medicines and fertilizer related services easily available to farmers at the rural level, Primary Agriculture Societies have been enabled to run Pradhan Mantri Jan Aushadhi Kendras and Kisan Samriddhi Kendras, due to which 36193 such Primary Agriculture Credit Societies have become functional today. In addition, the Ministry of Co-operation has set a target of increasing milk production of dairy cooperatives by 50% in the next five years under Shwet Kranti 2.0. To strengthen the sugar cooperative mills of the country, a loan scheme of Rs. 10000 crore has been launched and their old hard claims have been resolved, due to which

such mills have received relief of more than Rs. 46000 crore. While the esteemed Prime Minister of the country is moving forward with the resolution of Developed India-2047 and the esteemed Home and Cooperation Minister is moving forward with the approach of Cooperatives through which the first university in the cooperative sector of India is being established through this Act. The Government has so far worked for the sugar mills and agriculture sector. NCDC has worked for the development of the cooperative sector. But so far no specific policy or process was decided for training, education, research, rural development, improvement in the efficiency of institutions in cooperatives. By bringing all under this one "umbrella", the scope of cooperative activities will increase and it will be possible to survive in global competition. A proposal has been submitted to establish "Tribhuvan Co-operative University" with the aim of giving a holistic educational form to the cooperative movement in the country. The establishment of this university will prepare a new educated generation and professionals for the sound administration and all-round development of cooperative organizations, changes will be made according to global standards, the efficiency of the organizations will increase and the country's organizations will be developed by making the cooperative movement compatible with global competition. The National Cooperative Development Corporation is running the "Youth Cooperative Cooperative Enterprise Support and Innovation Scheme" across the country, its main objective is to promote newly formed cooperative societies and provide assistance to societies that have been functioning for three months. Under this scheme, co-operative societies from the North-Eastern states, co-operative societies selected by NITI Aayog and societies in which 100% members are SC, ST, Divyang and women members get assistance on the basis of 80:20. The National Cooperative Development Corporation has also launched the following other schemes with the aim of strengthening farmer cooperatives and increasing crop production. The 'Ayushman Sahakari' scheme covering hospitals, health care, medical nursing and paramedical education and health insurance is in operation. Many such schemes are being run by the Ministry of Co-operation. This Bill is oriented to give momentum to the activities in the co-operative sector in the coming days. I welcome this Bill.

4.00 P.M.

उपसभाध्यक्ष (श्रीमती धर्मशीला गुप्ता): माननीय सदस्य, Shri Narhari Amin, आपका समय समाप्त हुआ। माननीय सदस्या, सुश्री दोला सेन। आपका समय पाँच मिनट है।

Contents Page

MS. DOLA SEN (West Bengal): Thank you, Vice-Chairman, Madam, for giving me an opportunity to speak. Thanks to our party, All India Trinamool Congress, and our leader, hon. Mamata Banerjee, for giving me the opportunity to speak on the "Tribhuvan" Sahkari University Bill, 2025.

Sir, the All India Trinamool Congress demands that this Bill should be sent to a Committee. Don't rush this like you rush through other Bills. [&] "We want that this Bill be sent to a Committee." Madam, this Bill talks of cooperatives. However, the Government's true intention on cooperatives is very different. In 2023-24, the Union Government utilized only three out of five rupees it allocated for cooperatives in the Budget. [&] "Only 3 rupees out of 5 rupees, Madam"! The biggest fund slash by the Ministry was on computerization of Primary Agricultural Credit Societies and grants to States. I want to ask in this House: Why is this Government so anti-farmer? Why are you so anti-federal? After all, cooperatives are a State subject. Only Multi-State Cooperatives are under the Union List. Then, why are you cutting the grants to States? And, then you talk about cooperative federalism! [&]"Why so much opposition to the farmers? Why so much opposition to federalism? Why so much opposition to the opposition-ruled State Governments? Cooperative societies, according to the Constitution, is enumerated in the State List." Madam, another example of their anti-federal mindset is the funds disbursed by the National Cooperative Development Corporation in 2024. Only Rs. 3 crores was given to my State, West Bengal, that has 9th highest development corporation, in 2024, whereas Rs.2,800 crores was given to a State that has 18th highest cooperative societies! The difference between these two States is simple. One is BJP-ruled and another is ruled by a leader who understands cooperating way better than the Treasury Benches. [&]"In states, where there is a double engine Government, a sum of Rs. 2800 crore has been allocated, whereas, our opposition-ruled State has been granted a paltry sum of Rs. 3 crore."

On the one hand, the Government claims that micro-ATMs are being set up within cooperative societies to provide easier access to banking services. However, on the other hand, the RBI has increased charges on withdrawal of money from rupees 2 to rupees 23 per transaction. This makes me ask you: Why are you so anti-poor? Why so anti-people? Why are you imposing such heavy penalties on people for withdrawing their own money from ATMs? [&] "Why so much opposition to the poor?

[&] English translation of the original speech delivered in Bengali.

Contents Page

Now one would require to pay a charge of 23 rupees for withdrawing one's own money from ATM, Madam?"

Can you have a look at the Home and Cooperation Minister's reply in this discussion on the Bill in the Lok Sabha, where he claimed that this university would train individuals annually and lead to job creation in the cooperative sector? Let me give some statistics on the track record of this Government. Under their flagship programme, PMKVY, only 15 per cent of the trained candidates were placed under the programme. In fact, the placements have been dwindling since PMKVY 4.0. Half of the college students are not ready to be employed after graduating, and only 4 out of 10 youth in the workforce possess formal skills.

Eighty per cent of the unemployed are youth, and 1 in 3 youth are neither in education or employment, nor in training; women make up 95 per cent of this group. This is their track record. Whereas, when I compare this to my home State Bengal, I am proud to say that today in Bengal; we have over 30,000 cooperatives, employing nearly 90 lakh people. In fact, if we look at women in Self-Help Groups, Bengal has the second-highest number of women mobilised in Self-Help Groups, with over 1 crore women; whereas, hon. Prime Minister and hon. Home Minister's home State, Gujarat, has only around 28 lakh women in Self-Help Groups. [&] "If you look at West Bengal, approximately 90 lakh people work in 30,000 cooperative societies across the State and in terms of Women's' Self-help Groups, Bengal is at 2nd position in the country, where about one crore women are employed. Whereas, in Gujarat, only 28 lakh women are employed".

Learn from our three-time outstanding Chief Minister. She is one of the most respected leaders across the world, who recently addressed Oxford University, showcasing the success story of Bengal, that is, Bengal's development. She is unparalleled and unlike mainstream politics in all respects. I leave you three suggestions. One, send this Bill to the Department-Related Standing Committee on Education for more scrutiny. *

उपसभाध्यक्ष (श्रीमती धर्मशीला गुप्ता): माननीय सदस्य, कृपया आप बैठ जाएं। ...(**व्यवधान**)... माननीय सदस्य, आप शांत रहें, बैठ जाएं। ...(**व्यवधान**)...

MS. DOLA SEN: *

[&] English translation of the original speech delivered in Bengali.

Contents Page

उपसभाध्यक्ष (श्रीमती धर्मशीला गुप्ता): माननीय सदस्य, आप बिल पर ही बोलें। यह रिकॉर्ड में नहीं जा रहा है, आप बिल पर ही बोलें। माननीय सदस्य, आपका बोलने का समय समाप्त हुआ। ...(**व्यवधान**)...

MS. DOLA SEN: * इस बिल को कमिटी में भेजिए, thank you.

उपसभाध्यक्ष (श्रीमती धर्मशीला गुप्ता): धन्यवाद। श्री के.आर.एन. राजेश कुमार। आपके बोलने का समय 9 मिनट है।

SHRI K.R.N. RAJESH KUMAR (Tamil Nadu); & Madam Vice Chairman, I thank you very much for giving me the opportunity to speak on 'The "Tribhuvan" Sahkari University Bill, 2025'. I thank hon. Chief Minister of Tamil Nadu, *Thalapathy* M.K. Stalin, hon. Deputy Chief Minister of Tamil Nadu, Brother Udhayanidhi and also our party leader in this House, Brother Tiruchi Siva, for giving me this opportunity. It was in Thiruvuru village of Tamil Nadu, the co-operative society was first formed in India in the year 1904. It is our State, Tamil Nadu, which first introduced co-operative system in the country. I would like to register this fact in this House as my duty. The objective of this Bill is to establish a Co-operative University. There are various Ministries and various Departments under the Union Government. Can each and every Ministry establish a University? Usually they have to be established under the Central University Act. Only if they are established under the Central University Act, University Grants Commission gives its approval to the Degrees offered by the Universities.

Two years ago, in the same House, a Bill was passed to establish a University which would function under the Ministry of Railways. It was established under the Central University Act. This was the convention for many years. But this University is not established under the Central University Act. It is autonomously set up under the Ministry of Cooperation through this Bill. Whether this University has the approval of the UGC, whether the post Graduate courses and the research degrees awarded by this University has the approval of UGC, is to be clarified. I would like to know these facts.

Madam, this University is named as 'The "Tribhuvan" Sahakari University'. It is going to be established in the State of Gujarat. We welcome that it is named after a great leader of Gujarat. How can we understand the term 'Sahakari'? It means co-operatives. How can people from non-Hindi background understand the term

---

* Not recorded.

& English translation of the original speech delivered in Tamil.

'Sahakari'. We are following two language formula in Tamil Nadu. Many States are following two language formula. In this House, a former Prime Minister had approved the usage of two language formula in many States. This principle had been followed at many instances during the rule of Congress party also.

If this University is established in the name 'The "Tribhuvan" Sahakari University', will the same name continue in future also? It may continue as The "Tribhuvan" Sahakari University' even if it is written in English. I would like to recommend renaming of this University as 'Co-operative University' in this Amendment itself. Only then, will the real objective come into existence. People from non-Hindi background also will understand the significance of this University.

Hon. Vice Chairman Madam, not only in Tamil Nadu, but also in various States of India, many universities offer Graduate and Post Graduate courses with respect to co-operative sector. There is an institute by name National Council for Cooperatives Training which functions under the Union Government. Twenty-one colleges are affiliated to this Council. Vaikunth Mehta National Institute of Cooperatives, Pune is also functioning under the Council. It is a very popular institute at the international level. Many Such institutes also cater to the needs of co-operative education. Then, what is the necessity of setting up this Unverisity? Our former Prime Minister Pandit Jawaharlal Nehru laid the foundation for setting up of many universities. It is our duty not to spoil that structure.

The objective of setting up this University is not clear. Co-operative trainings are given by the respective State Governments in many states. Then, what is the need for establishing this University? Madam, now you are offering a course in co-operative sector. What would be the employment opportunities for those, graduated from this University? It is a great question mark. Nowadays, modernisation is spreading at a rapid pace. Computerisation is entering almost all fields. If students complete graduation from this University, what is the guarantee for their employment. It has to be explained.

Madam, in this Bill, many new terms are used. It is mentioned as an Institute of National Importance. It has been mentioned as a Centre of Excellence. We agree with these objectives. But what is the source of fund for this Institute? It is nowhere mentioned in this Bill about the source of funds needed for this Institute. I would like to point out this issue here.

Madam, many co-operative societies are functioning under various ministries. Significantly, there are various co-operatives functioning under various Ministries. The Ministry of Cooperation should formulate co-operative policy, should allocate funds

for the schemes meant for cooperatives, and should also have future plans for the development of co-operatives. It is my duty to record this view in this House. But now, the Ministry aims to take control of all the co-operative societies under its administration.

I would like to mention about IFFCO, Indian Farmers Fertiliser Co-operative Limited. It is a well-established co-operative society. It has been functioning efficiently since independence. It was under the Ministry of Chemicals and Fertilisers. But now, it has been brought under the administrative control of the Ministry of Cooperation. It is good for any institution to function under the respective Ministry. But now, the Institute which was functioning under the Ministry of Chemicals and Fertilisers is brought under the control of the Ministry of Cooperation. What is the objective behind this transfer of administrative control? A co-operative society functioning for a particular sector should be under the administrative control of that particular ministry. Only then can the challenges be faced. For example, during the Ukraine war, the role of IFFCO was significant.

उपसभाध्यक्ष (श्रीमती धर्मशीला गुप्ता): माननीय सदस्य, आपका समय समाप्त हो गया है, Please conclude.

SHRI K.R.N. RAJESH KUMAR: One minute, Madam. [&] What is the difference that is going to happen due to this change? What benefit are we going to get? What are the advantages due to this change of Ministries? IFFCO played a vital role in efficient functioning of the Ministry of Fertilisers. Moreover, in this Bill, the University was not established newly. Already an institute for Dairy and Animal Husbandry, was functioning in Anand, Gujarat. That institute has been upgraded to the status of a University by this Bill. An Institute has been renamed and re-registered as a University. Is it acceptable?

Madam, nowadays, the Ministry of Cooperation is announcing a scheme, 'One District, One Co-operative Bank'. Now, the scheme is only at the naming stage. But more fund has to allocated for this 'One District, one Co-operative Bank' scheme. More funds have to be allocated to NABARD also if this Ministry is functioning for the welfare for co-operative societies. With these words, I conclude my speech. Thank you for giving me this opportunity."

[&] English translation of the original speech delivered in Tamil.

Contents Page

उपसभाध्यक्ष (श्रीमती धर्मशीला गुप्ता): माननीय सदस्य, आपका बहुत-बहुत धन्यवाद। डा. अशोक कुमार मित्तल, आपके पास सात मिनट हैं।

डा. अशोक कुमार मित्तल (पंजाब): उपसभाध्यक्ष महोदया, आपका बहुत-बहुत धन्यवाद कि आज आपने मुझे 'त्रिभुवन सहकारी यूनिवर्सिटी बिल, 2025' पर बोलने का अवसर दिया है। महोदया, यह एक अच्छी पहल है और कोऑपरेटिव क्षेत्र को शिक्षा से जोड़ने का एक अच्छा प्रयास भी है। कोऑपरेटिव की धारा बिल्कुल शांत नदी की तरह बहती है, यह किसी की सीमा नहीं देखती, किसी मंजिल को नहीं देखती, यह जब भी जाती है, विकास के छोटे-बड़े बीज बोती हुई जाती है, आगे चलती जाती है और आर्थिक सहयोग को विकसित करती है। भारत में सहकारिता की परंपरा काफी पुरानी है। अगर हम इतिहास की ओर देखें, तो महात्मा गाँधी जी ने ग्राम स्वराज के विचार के माध्यम से, खादी और ग्रामीण उद्योगों के माध्यम से सहकारिता को बढ़ावा दिया और इसको आज़ादी की लड़ाई से भी जोड़ा, मतलब यह है कि यह हमारे लिए इतना महत्वपूर्ण है! महोदया, श्री त्रिभुवन भाई पटेल जी जैसे अन्य किसानों ने इसे आगे लाकर इस विचार को साकार किया और इस सहकारिता से जन्मी 'अमूल' भारत ही नहीं, बल्कि दुनिया का सबसे बड़ा डेयरी ब्रांड बन चुका है। मैं आज इस मौके पर वर्गिस कुरियन जी को भी नमन करता हूं कि उन्होंने भारत में कोऑपरेटिव मूवमेंट को आगे बढ़ाने में बहुत बड़ा योगदान दिया।

महोदया, यह विधेयक उस समय आ रहा है, जब युनाइटेड नेशन्स ने 2025 को इंटरनेशनल ईयर ऑफ कोऑपरेटिव घोषित किया हुआ है। हम जानते हैं कि आज भारत में 8 लाख से अधिक सहकारी समितियां हैं, जिनमें 30 करोड़ सदस्य जुड़े हुए हैं। इसका मतलब यह है कि हमारी सोसाइटी का एक बहुत बड़ा सेगमेंट इस सेगमेंट से जुड़ा हुआ है। हम उम्मीद करते हैं कि यह बिल कोऑपरेटिव क्षेत्र के लिए वही कार्य करेगा, जो IITs ने इंजीनियरिंग के लिए और IIMs ने मैनेजमेंट एजुकेशन के लिए किया है। यह तभी संभव हो पाएगा, जब यह एक डायनेमिक यूनिवर्सिटी बने, एक मल्टी-डाइमेंशनल यूनिवर्सिटी बने और एक इंटर-डिसिप्लिनरी यूनिवर्सिटी बने।

अब मैं कुछ बातें बिल के प्रावधानों पर करना चाहूंगा। क्लॉज 4 के तहत इंस्टिट्यूशन ऑफ रूरल मैनेजमेंट आणंद को एक विश्वविद्यालय के रूप में विकसित करने का प्रावधान है और इसका नाम त्रिभुवन सहकारी विश्वविद्यालय है। सरकार ने इसके लिए 500 करोड़ का फंड भी घोषित किया है। यह विश्वविद्यालय एक Institute of National Importance के रूप में घोषित किया जाएगा, जो कि एक अच्छा कदम है। इसके साथ-साथ आईआरएमए, जो पुराना इंस्टिट्यूट चल रहा है, उसको भी सेंटर ऑफ एक्सिलेंस घोषित किया जाएगा और उसकी ऑटोनमी को मेन्टेन रखा जाएगा। क्लॉज 6 में विश्वविद्यालय के उद्देश्य स्पष्ट किए गए हैं, जैसे कि कोऑपरेटिव सेक्टर के लिए ट्रेन्ड मैनपावर तैयार करना, कोऑपरेटिव सोसाइटीज़ के कर्मचारियों और बोर्ड मेम्बर्स को ट्रेनिंग देना, रिसर्च और डेवलपमेंट को बढ़ावा देना और इस क्षेत्र में StartUps, innovation और entrepreneurship के लिए भी जरूरी कदम उठाना।

अब मैं आगे बढ़ते हुए कुछ सुझाव देना चाहूंगा। कोऑपरेटिव सोसाइटी में पीढ़ियों से कुछ लोगों ने बहुत ज्यादा योगदान दिया है और वे इस मूवमेंट से भी जुड़े रहे हैं, जैसे शुगर मिल्स हैं,

Contents Page

डेयरी यूनियन्स हैं, एपीएमसीज़ हैं, वुमेन सोसाइटी हैं, किसान ऑर्गेनाइजेशन्स हैं। मैं सरकार से निवेदन करूंगा कि ऐसे लोग, जो इसमें पीढ़ियों से जुड़े हुए हैं, उनको एडमिशन में प्राथमिकता दी जाए और उनको नौकरियों में भी प्राथमिकता दी जाए, यानी उनके लिए इस बिल के अंदर ही विशेष रिज़र्वेशन का प्रावधान किया जाए। इस विधेयक के क्लॉज़ 7 में एक प्रावधान है कि विश्वविद्यालय अपनी जरूरत और उद्देश्यों की पूर्ति के लिए outlying campus या स्किल डेवलपमेंट कैम्पस खोल सकता है। आपके माध्यम से मैं माननीय मंत्री जी से इस अवसर पर एक मांग करूंगा। मैं पंजाब से आता हूं और पंजाब एक ऐसा राज्य है, जिसने कोऑपरेटिव मूवमेंट में सबसे ज्यादा सहयोग दिया है। जब देश की खाद्य सुरक्षा की बात आई, तब पंजाब सबसे आगे आकर खड़ा हुआ। यदि देश में ग्रीन रेवोल्यूशन सक्सेसफुल हुआ, तो उसमें भी सबसे ज्यादा योगदान पंजाब का रहा और पंजाब ने पूरे देश का पेट भरा। पंजाब में वेरका, सोहना और पंजाब एग्रो जैसी सरकारी संस्थाएं भी हैं, जिनका इसमें महत्वपूर्ण योगदान है।

मैं सरकार से फिर दोबारा मांग करूंगा कि त्रिभुवन सहकारी यूनिवर्सिटी का जो सबसे पहले outlying campus खोला जाए, वह पंजाब में खोला जाए। यह माननीय मंत्री जी से मेरा निवेदन है और मुझे लगता है कि इसमें बाकी लोग भी मुझे सपोर्ट करेंगे। सहकारिता के बारे में कई बार हमें लगता है कि वह सिर्फ आर्थिक संरचना है, बल्कि वह एक आर्ट भी हो सकती है और वह एक साइंस भी हो सकती है, क्योंकि इसमें हर क्षेत्र आ जाता है। इसमें डेयरी भी आती है, कृषि भी आती है, टेक्सटाइल का रॉ मैटेरियल भी आता है, बैंकिंग भी कोऑपरेटिव सोसाइटी का एक अभिन्न अंग है, हाउसिंग भी उसमें आता है, फिशरीज़ भी आता है, हैंडीक्राफ्ट भी आता है और कॉटेज इंडस्ट्रीज भी आता है। इसमें बहुत अलग-अलग मुद्दे आते हैं। ...(**व्यवधान**)... मेरा सुझाव होगा कि इस विश्वविद्यालय में सेक्टर-स्पेसिफिक कोर्सेज शुरू किए जाएं, जिससे कोऑपरेटिव सेक्टर की सप्लाई चेन के हर अंग को मजबूती मिले और ग्राउंड लेवल से ग्लोबल लेवल तक भारत की सहकारिता को मजबूत बनाया जा सके। यह आपके माध्यम से माननीय मंत्री जी से मेरा निवेदन रहेगा। क्लॉज 9 में सरकार के पास कुछ एक्सेसिव पावर्स हैं, यहां तक कि वह यूनिवर्सिटी के किसी डिसीजन को भी रद्द कर सकती है। एक तरफ हम इसे Institute of National Importance बना रहे हैं, तो वहीं दूसरी तरफ कह रहे हैं कि सरकार बीच में कभी भी उसके किसी फैसले को रद्द कर सकती है, तो यह थोड़ा contradictory है। इसलिए मैं आपके through मंत्री जी से निवेदन करूँगा कि उसकी importance को बचाए रखने के लिए, उसके eminence के status को बचाए रखने के लिए सरकार की दखलअंदाजी न हो और सरकार को उसके किसी फैसले को रद्द करने का अधिकार न हो।

मैडम, मैं एमपीज़ की तरफ से मंत्री जी से एक निवेदन करूँगा कि बहुत से केंद्रीय विश्वविद्यालय में Member of Parliament को Governing Body में एक सीट दी जाती है, लेकिन इसमें वह प्रावधान नहीं है। हममें से बहुत से Members of Parliament ऐसे होंगे, जो cooperative movement से जुड़े हुए हैं, जो किसान movement से जुड़े हुए हैं। ...(**समय की घंटी**)...

उपसभाध्यक्ष (श्रीमती धर्मशीला गुप्ता): माननीय सदस्य, please conclude.

Contents Page

डा. अशोक कुमार मित्तल: मैडम, मुझे बस आधा मिनट दे दीजिए। यह हम सभी की माँग है। इसलिए उसमें एमपीज़ में से एक मेम्बर जरूर बनाया जाए, ताकि वे हमारे एमपीज़ का फायदा उठा सकें। ...(**समय की घंटी**)...

उपसभाध्यक्ष (श्रीमती धर्मशीला गुप्ता): धन्यवाद, माननीय सदस्य।

डा. अशोक कुमार मित्तल मैडम, बस आखिरी लाइन रह गई। चूँकि यह मंत्रालय अमित शाह जी के पास है, तो हम सबकी उम्मीद बढ़ जाती है कि इसमें बहुत बढ़िया काम होगा। इसीलिए मैं उम्मीद करता हूँ ...

THE VICE-CHAIRPERSON (SHRIMATI DHARMSHILA GUPTA): Please conclude.

डा. अशोक कुमार मित्तल: मैडम, मैं बस conclude कर रहा हूँ। इसमें मेरे suggestion के ऊपर ध्यान दिया जाए। मैडम, मैं बस दो लाइनें कह कर अपनी बात खत्म करूँगा। अब ज्ञान से सहकार का दीप जलाएँ हम।

उपसभाध्यक्ष (श्रीमती धर्मशीला गुप्ता): माननीय सदस्य, आपका समय समाप्त हो गया। आपकी बात आ गई, प्लीज़ बैठ जाइए। श्री शुभाशीष खुंटिया जी। आपके पास 8 मिनट्स हैं।

SHRI SUBHASISH KHUNTIA (Odisha): Hon. Vice-Chairman, Madam, today, on Utkal Diwas, we honour Odisha's rich cultural heritage and contributions. I extend my best wishes to all. *Bande Utkal Janani*.

Madam, thank you for giving me this opportunity to speak on the Tribhuvan Sahkari University Bill, 2025. मैडम, यह बिल हमारी अर्थव्यवस्था के दो महत्वपूर्ण स्तंभों, शिक्षा और cooperative से जुड़ा हुआ है। At first glance, this Bill appears to be about strengthening co-operative education. लेकिन असल में यह cooperative संस्थानों को शिक्षा के नाम पर केन्द्र के नियंत्रण में लाने का प्रयास है। मैडम, हमारे संविधान की Concurrent List में शिक्षा का विषय आता है, जिसका मतलब है कि केन्द्र और राज्य, दोनों को मिल कर फैसला लेना चाहिए, लेकिन यह सरकार राज्य से बिना सलाह किए दिल्ली से सीधे फैसले थोपने की आदत बना चुकी है।

I would like to mention some of the Clauses of the given Bill which promote centralisation. Clause 2 declares this newly-established University as an Institution of National Importance ensuring Central control. Clauses 11 and 15 bring IRMA under this new University by establishing the Institute of Rural Management and School within this. Clause 9 gives the Central Government power to review and issue directions threatening control. Is this co-operative federalism? Where is the dialogue

Contents Page

with the States in taking decisions mentioned in this Bill? Where is the discussion with existing co-operative institutions in taking decisions mentioned in this Bill? This is a complete violation of the constitutional provision given under Schedule VII of the Constitution. सरकार cooperative federalism की बात करती है, लेकिन हकीकत में यह cooperative hijacking कर रही है।

मैडम, हर राज्य का सहकारी मॉडल अलग होता है। The co-operatives function according to local needs and regulations and their operations vary from State to State. These involve local techniques, technicians and different styles of working. For example, the sugarcane co-operatives of Maharashtra and Uttar Pradesh are different from the dairy co-operatives of Gujarat. In Odisha, we have palm cultivation co-operatives, fishery co-operatives and Mission Shakti Women-led SHGs, each with distinct structures. सब अलग-अलग ढंग से काम करते हैं। Yet, this Bill fails to recognise this variation and forces all co-operatives to work under one Central framework, undermining the very essence of the decentralisation.

The IRMA was established with State participation and operates independently, but this Bill takes the opposite approach of full Central control. Why? This is not co-operative education. This is co-operative capturing. मैडम, अगर सरकार वास्तव में cooperatives को मजबूत करना चाहती है, तो उसे जनता को अधिकार देना चाहिए। Odisha has already empowered 70 lakh women through Mission Shakti under the leadership of our beloved leader, Shri Naveen Patnaik, by giving them direct control over the Self-Help Groups. Why is this Government afraid of empowering the people?

सरकार महिलाओं के empowerment के लिए ओडिशा में university क्यों स्थापित नहीं कर सकती, जबकि इसके लिए पहले से ही एक मजबूत structure मौजूद है? इसे बस थोड़ा बढ़ावा देने की जरूरत है, जिससे बड़े और प्रभावी परिणाम मिल सकते हैं। मैडम, सरकार इस विश्वविद्यालय का नाम त्रिभुवन दास पटेल जी के नाम पर रख रही है। He was the pioneer of India's cooperative movement. त्रिभुवन जी महात्मा गांधी जी के follower थे। वे decentralization, सहकारिता, सशक्तिकरण और स्थानीय उद्योगों के पक्षधर थे, जबकि यह बिल विपरीत दिशा में जाकर, सहकारी संस्थाओं का कंट्रोल दिल्ली को दे रहा है।

Madam, it is good that the Government has proposed to set up this university. In this context, I would like to say that Odisha is home to some of the largest and most-vibrant cooperative movements in the country. Like Mission Shakti, Odisha's Jagannath Temple in Puri runs one of world's largest cooperative kitchens serving lakhs of devotees daily. Traditional artisans, carpenters, painters and cooks play a crucial role in Odisha's economy through cooperative framework. Why not establish a Skill Development University in Odisha to strengthen Mission Shakti, food processing cooperatives and rural artisans and empower women and people at large in a proper

cooperative framework, and why not set a Food Craft Institute in Puri? सरकार यदि co-operative education को मजबूत करना चाहती है, तो ओडिशा को प्राथमिकता देनी चाहिए।

मैडम, ओडिशा में 40 परसेंट एससी-एसटी आबादी है, भारत के कुल खनिज उत्पादन में ओडिशा का योगदान 50 परसेंट है, लेकिन लाभ किसे मिलता है - not the tribal people who live on this land and who are the true owners of these resources but a handful of corporate players! क्यों? जमीन उनकी, खनिज उनका और उसका फायदा किसी और को! The biggest reason for this exploitation is rise of mine developers and operators as well as firms that act as middlemen reducing tribal people to daily-wage labourers on their own land. क्यों हमारे आदिवासी भाई-बहन अपनी ही जमीन पर एक मजदूर की तरह काम करें और corporates अरबों रुपये का मुनाफा कमाए? हमें MDOs के स्थान पर co-operative mining करनी चाहिए। We need tribal-led mining so that they extract their own minerals and reap the benefits. The Government should establish a Skill Development University for Tribal Cooperative Mining. Madam, cooperatives are not built through bureaucratic control. They grow by empowering people but sadly, the word 'empowerment' is not there in this Government's dictionary. मैडम, भारत में लगभग 8 लाख co-operatives हैं, जिनके 30 करोड़ से अधिक सदस्य हैं और हर पांचवां भारतीय किसी न किसी सहकारी संस्था का हिस्सा है। 75 वर्ष में भारत को पहली बार एक सहकारी विश्वविद्यालय मिलने जा रहा है।

Madam, this is a historical moment. If this Bill is to serve its true purpose, it must do the following - ensure academic and financial autonomy for the university, respect the role of States in cooperative education, support decentralized cooperative education models, encourage participatory governance not bureaucratic interference. It should take help from the local regional college, which will bring expertise from all sectors including technical, health, agricultural, rural management and many more. मैं सरकार से अनुरोध करना चाहता हूं कि इस विधेयक में जरूरी संशोधन करे, ताकि यह वास्तव में co-operatives को मजबूत कर सके।

मैं अंत में यही कहना चाहता हूं कि, नींव के बिना इमारत नहीं टिकती है और बिना जनभागीदारी के विकास दिखता नहीं है। यह बिल अगर रोशनी है, तो प्रकाश हर जगह पहुंचना चाहिए, न कि सिर्फ दिल्ली के दरबार में झलकना चाहिए। धन्यवाद, वंदे उत्कल जननी! जय जगन्नाथ! मैं एक बार फिर आप सभी को 'उत्कल दिवस' की बधाई देता हूं, जय जगन्नाथ!

उपसभाध्यक्ष (श्रीमती धर्मशीला गुप्ता): माननीय श्री अयोध्या रामी रेड्डी आला। आपके पास 8 मिनट का समय है।

SHRI AYODHYA RAMI REDDY ALLA (Andhra Pradesh): Thank you, Madam, for giving me the opportunity to speak on the Tribhuvan Sahakari University Bill, 2025.

The purpose of this Bill is to establish IRMA as a Tribhuvan Sahakari University. The objectives are very clear. It is going to bring education, training and capacity building in cooperative sector. It also undertakes R&D activities in related areas. Through the University, this Bill is also going to offer the postgraduate degrees, distance learning programmes, e-learning programmes and courses on centre of excellence in cooperative sector, which is very welcoming. It is also going to establish outlying campuses or affiliate institutions across India and abroad. This is also a very good objective. The current IRMA will become an autonomous school within the University. It will become centre of excellence for rural management for the entire country, which is, again, very welcoming. Through this Bill, the University is going to be instituted for systematic study of cooperative institutions. It is a laudable achievement and benefits the non-credit sectors such as weavers, artisans, marketing professionals and others. Our country has used this economic model as a vehicle, as a symbol of democratic wealth creation. Identifying the potential, our Prime Minister aptly called it a middle path between socialism and capitalism where wealth is created in a democratic manner with collective ownership.

Madam, there are some issues around the cooperative sector. One of the most important issues is non-fulfillment of announced cooperation, that is, linked targets. I want the Union Minister of Cooperation to look at how cooperative societies played a huge role in the country. It is accounting for 19 per cent in agriculture credit, 35 per cent in fertilizer distribution, 25 per cent in fertilizer production, 31 per cent in sugar production, 10 per cent in production and procurement of milk, 13 per cent in wheat procurement, 20 per cent in paddy procurement and 21 per cent in fish production. In this area, the linked targets to the sector are not properly fulfilled. I want the Ministry to look into it. Also, there is stagnant allocation of National Cooperative Development Corporation Fund, the NCDC Fund. If you look at it, the allocation of NCDC has been stuck at Rs. 500 crore for the past two years. This is a failure on the promise that would have otherwise gone into strengthening and adding fuel to the growing cooperative sector in the country. Also, there is sectoral disparity within cooperative societies. The National Cooperative Plan included reducing regional disparities in the cooperative sector. However, attention must also be paid to reducing disparities in between the sectors. The 2023-24 cooperative societies data shows that the handloom sector, agro-processing and women's welfare in lower ranks of both society and sector count within cooperative institutions. This is yet another gap that remains unresolved. As we stand to discuss this Bill, I want that the sectoral disparity must be addressed. We also need to look at the plight of the

handloom cooperatives in Andhra Pradesh. Actually, Andhra Pradesh's handloom sector is facing a severe crisis today. The per capita income is very low, as low as 57 rupees per day, which is even less than the NREGA payments. The Andhra Pradesh State Handloom Weavers Cooperative Society also appoints a huge number of people. More than two lakh people are its members. There is a lot of struggle that is going on for raw materials, quality of the material and getting the right prices for that.

Even to meet the operating expenditures, there is a serious problem. Also on formal banking credit, working capital aid and some welfare basic things like ESI and EPF benefits. There is a huge problem that this Andhra cooperative sector is facing. Hence, I request the Minister of Cooperation to remove the GST on handlooms; allocate Rs.3,000 crore for the protection of handloom sector in Andhra Pradesh; issue immediate orders to support the weaver community by implementing a scheme of free 200 electricity units, clearing pending yarn subsidies and interest arrears; and establish a handloom welfare fund board for Andhra Pradesh.

Madam, since we are talking about the University Bill, I want to tell you that there were some 17 Vice-Chancellors in Andhra Pradesh who were directly or indirectly forced to resign in one go. This is what I actually wanted to say. It is in the Concurrent List where State and Centre work together. In our federal system, this has never been experienced in this form. It should be certainly looked into by the Central Government.

Next is dilution of the Nadu-Nedu Scheme and politicisation of educational reforms. In the previous YSR Government, more than 56,000 Government Schools were brought under NADU-NEDU scheme -- more than 15,000 crore in Phase 1 and more than 7,000 crore in Phase 2. A lot of money was spent on it. But that scheme is not properly going on now. There should not be any partiality when it comes to education. The good things that have come should be continued.

Next is, removal of English as a medium of instruction in Andhra Pradesh schools. Former Chief Minister Jagan Mohan Reddy brought in a very good improvement in bringing educational standards for the children in Andhra Pradesh by bringing in English as a medium of instruction. That will help children in accessing global platforms and developing a very strong leadership. They will become CEOs of great institutions in times to come.

Madam, this is a very good Bill. We support this Bill. The Government of India should focus on strategising and structuring key deliverables for implementation. The Government should come out with good models State-wise and sector-wise which

can sustain in times to come. With this, from YSR Congress Party, we support this Bill. Thank you, Madam.

उपसभाध्यक्ष (श्रीमती धर्मशीला गुप्ता): धन्यवाद, महोदय। माननीय सदस्य, श्री संजय यादव, आपके पास पाँच मिनट हैं।

श्री संजय यादव (बिहार)**:** मैडम, छः मिनट होंगे।

उपसभाध्यक्ष (श्रीमती धर्मशीला गुप्ता): पाँच मिनट हैं।

श्री संजय यादव: मैडम, मुझे "त्रिभुवन" सहकारी यूनिवर्सिटी विधेयक, 2025 की चर्चा में भाग लेने हेतु समय देने के लिए आपका धन्यवाद। मैडम, यह बिल IRMA की academic freedom और institutional autonomy को completely undermine करता है। जब मैं इस बिल की Governing Body की composition को देख रहा था, तो पता चला कि इसमें State representation को बिल्कुल minimize कर दिया गया है। इसमें केवल चार Principal Secretaries को include किया गया है, वह भी rotation basis पर। सबसे दुखद बात यह है कि जब आप Governing Body का social composition या composition देख रहे हैं, तो पता चलता है कि उसमें वंचित, उपेक्षित, SC, ST, OBC के लिए इन्होंने कोई सीट रिजर्व नहीं की है। SC, ST, OBC को Governing Body से completely boycott कर दिया गया है। यह दर्शाता है कि इस सरकार में प्रायः जितने भी Bills आ रहे हैं, अगर हम उन्हें देखते हैं, तो उनमें SC, ST, OBC को हर स्तर पर eliminate करने का एक कुचक्र रचा जा रहा है। इसकी Governing Body में representation को लेकर मेरा यह सुझाव है कि इसमें 20 परसेंट PACS के representatives होने चाहिए और 50 परसेंट स्टेट के representatives होने चाहिए।

मैडम, जब इस विधेयक में हम reservation policy देखेंगे, तब इसमें पाएंगे कि faculty recruitment में academic council हो, administrative role हो या students के admission हों, उनमें SC/ST और OBC के लिए reservation policy कैसे लागू होगी, इसके लिए कोई स्पष्टता नहीं है। जब आप एक यूनिवर्सिटी बना रहे हैं, तो उसमें आप फैकल्टीज रिक्रूट करेंगे, बच्चों का एडमिशन होगा, तो आप बहुजनों को कैसे छांट सकते हैं? अब प्रायः देखने में आता है कि जितने भी रिक्रूटमेंट हो रहे हैं, चाहे कोई भी यूनिवर्सिटी हो - हम सहकारी यूनिवर्सिटी की ही बात नहीं कर रहे - उसमें पिछड़े, अति पिछड़े, दलित और आदिवासियों को छांटने के लिए इनकी पहली चाल यह होती है कि एकल पद को सृजित किया जाता है। एकल पद में बोल दिया जाता है कि आरक्षण नीति लागू नहीं होगी।

दूसरा, यदि चार-पांच पद हों, जहाँ आरक्षित वर्गों के लोग अप्लाई कर सकें, तो उसमें यह कह दिया जाता है कि NFS - Not Found Suitable, यानी देश की 80 फीसद आबादी, जिसमें पिछड़े, दलित, अति पिछड़े शामिल हैं, उनमें कोई भी कैंडिडेट सूटेबल नहीं मिलता। इस देश के मूल निवासियों में इनको कोई एक कैंडिडेट ऐसा नहीं मिलता, जो उस चीज़ के लिए सूटेबल है।

Contents Page

उपसभाध्यक्ष (श्रीमती धर्मशीला गुप्ता): कृपया, आप बिल पर बोलिए।

श्री संजय यादव: मैं बिल पर ही बोल रहा हूं। बिल में ही रिज़र्वेशन की कोई स्पष्टता नहीं है। मैं यही बात बोल रहा हूं। यही नहीं, इसके अलावा जब इस बिल में fee capping, तो इन्होंने फीस रिवीज़न को inflation के index से relate कर दिया है। मतलब महंगाई बढ़ेगी, तो उसके अनुपात में फीस भी बढ़ेगी। जो एससी, एसटी या ओबीसी के लोग हैं, वे कहां से इस महंगाई के अनुपात में फीस भरेंगे। उस पर कैपिंग होनी चाहिए। इस बिल के माध्यम से हमारी मांग है कि आपको आरक्षित वर्ग के बच्चों को रियायत देनी चाहिए और फीस को कैप करना चाहिए।

आप सहकार से समृद्धि की बात करते हैं, लेकिन जब तक किसान के सुख, सम्मान और आय में वृद्धि नहीं होगी, तब तक समृद्धि कहाँ से आएगी? मैडम, जैसे दीया और बाती का, अंकुर और माटी का रिश्ता होता है, वैसे ही सहकारिता और कृषि का, तथा सहकार जनों और किसानों का रिश्ता होता है। जब तक आप किसानों को आवश्यक सुविधाएँ नहीं देंगे, उनकी आय में वृद्धि नहीं करेंगे, तब तक सहकार से समृद्धि संभव नहीं।

अब बिहार की बात करें तो वहाँ सहकारिता विभाग क्या कर रहा है? बिहार में सहकारिता विभाग के नाम पर सरकारी खर्चे से कार्यक्रम होते हैं, लेकिन उनमें सिर्फ़ पॉलिटिकल भाषण होते हैं। आप सहकारिता को कैसे बढ़ाएँगे? को-ऑपरेटिव सेक्टर में क्या काम करेंगे? इस पर कोई चर्चा नहीं होती।

बिहार में 8,463 PACS हैं। यदि हम 2014 से अब तक का बजट उठाकर देखें, तो हर साल यह कहा जाता है कि computerization होगा। लेकिन 8,463 PACS में से केवल 226 PACS में ही अब तक हार्डवेयर की आपूर्ति की गई है और उन्हें ऑनलाइन नहीं किया गया है। बिहार में PACS computerization के नाम पर केवल हार्डवेयर डिब्बों में बंद है। न तो कोई ट्रेनिंग दी गई, न कोई ऑनलाइन सिस्टम विकसित किया गया। हार्डवेयर लगाया तक नहीं गया - CPU और मॉनिटर तक नहीं जोड़े गए।

अब यदि हम बिहार में कमर्शियल बैंकों की स्थिति देखें, तो केसीसी (Kisan Credit Card) के तहत कितना लोन दिया गया है? सहकारिता से कैसे समृद्धि होगी? बिहार का क्रेडिट-डिपॉज़िट रेशियो (CDR) देश में सबसे कम है। मतलब, बिहार के किसानों और आम लोगों से पैसा लिया जाता है, लेकिन उन्हें कर्ज़ नहीं दिया जाता। यह कर्ज़ बिहार के बाहर दिया जाता है और फिर उस कर्ज़े को नीरव मोदी, मेहुल चौकसी जैसे लोग लेकर भाग जाते हैं, जबकि बिहार के लोग देखते रह जाते हैं। जो सीडीआर रेश्यो है, उस पर ध्यान देने की आवश्यकता है। गतिशक्ति यूनिवर्सिटी भी गुजरात में चली गई, जो सहकारिता इरमा था, वह भी चला गया। मैडम, बिहार में कुछ होना चाहिए। वहां से इतने एमपीज़ हैं, तो वहां भी कोई यूनिवर्सिटी दे दीजिए। गतिशक्ति भी चली गई।

बिहार का जो साख जमा अनुपात है, वह 50 परसेंट है, जो कि राष्ट्रीय औसत से बहुत कम है। बिहार में कृषि ऋण और भी कम मिलता है - केवल 12 परसेंट किसानों को केसीसी लोन मिलता है। पशुपालन और मत्स्य पालन क्षेत्र में तो और भी बुरा हाल है।

Contents Page

यह स्थिति तब है, जब बिहार के लोग NPA नहीं बनाते, यानी वे डिफॉल्ट नहीं करते। फिर भी उन्हें लोन नहीं दिया जाता!

उपसभाध्यक्ष (श्रीमती धर्मशीला गुप्ता): माननीय सदस्य, आप सही आंकड़े बताएं। ...(**व्यवधान**)... माननीय सदस्य, कृपया बैठ जाएं।

श्री संजय यादव: मैडम, मैं मांग करता हूँ कि बिहार में भी सहकारिता यूनिवर्सिटी या अन्य उच्च स्तरीय यूनिवर्सिटी स्थापित की जाए। ...(**समय की घंटी**)... सब कुछ केवल गुजरात में ही नहीं होना चाहिए।

उपसभाध्यक्ष (श्रीमती धर्मशीला गुप्ता): माननीय सदस्य, प्लीज़ कन्क्लूड।

श्री संजय यादव: गुजरात को महात्मा गांधी के नाम से जाना जाता है, लेकिन बिहार महात्मा गांधी की कर्मभूमि भी रही है।

उपसभाध्यक्ष (श्रीमती धर्मशीला गुप्ता) : माननीय सदस्य, प्लीज़ कन्क्लूड। आपका बोलने का समय समाप्त हुआ।

श्री संजय यादव: वहाँ भी सरकार को कुछ ध्यान देना चाहिए, शुक्रिया।

उपसभाध्यक्ष (श्रीमती धर्मशीला गुप्ता): माननीय सदस्य, डा. मु. तंबी दुरै। आपके पास बोलने के लिए चार मिनट का समय है।

DR. M. THAMBIDURAI (Tamil Nadu): Madam, I rise to participate in the discussion on the Bill. Madam, this Bill seeks to establish the Institute of Rural Management Anand, Gujarat as "Tribhuvan" Sahkari University, which is now a registered society. The University is going to provide education, training and capacity building in co-operative sector and will undertake research and development activities. The object of the University is that the research and development is more important and not just selling the degrees. What is happening in India is, most of the private universities and deemed universities are only selling degrees and not concentrating on research and development, I want to bring this to your notice.

Now, we are speaking about cooperation. DMK talks about federal cooperation. I want to know: "Is there any cooperation from DMK-ruled Government to the Central Government?" I do not know. If there is no cooperation, how would development take place in Tamil Nadu? There must be cooperation in that. Not only

cooperation from the Government side, there is no cooperation between the Governor of Tamil Nadu and Chief Minister of Tamil Nadu. *...(Interruptions)...* There is no cooperation there also in appointing the Vice-Chancellors. As we are discussing about the University, university means that the Vice-Chancellor would be the head of the university. Without a Vice-Chancellor, how can we run the university? You tell me. In Tamil Nadu, in nine universities, there are no Vice-Chancellors. I was also a Professor teaching in the Anna University. In that Anna University, there is no Vice-Chancellor now. Molestation of a lady took place in Anna University. *...(Interruptions)...* What action was taken? This is very shameful.

Next, I come to the point regarding the UGC guidelines. *...(Interruptions)...* UGC has brought the guidelines on how to appoint the Vice-Chancellors. Now, I have an objection. The present UGC is going to bring in 2025, "without the nomination of the State Government." It is against the federal setup. I am protecting that because I was also an Education Minister. At that time, I had the role to nominate from the Government side — I was one of the selecting committee members — for selecting a Vice-Chancellor. I am telling this because Shri Digvijaya Singh said in his speech that Vice-Chancellors were not appointed in Tamil Nadu, Kerala and said so many other things. Who is responsible for this? The Congress is responsible for this. The UGC regulations, 2010, stipulated that there must be a nominee from the UGC. Who did it? The Congress did it. Who was there at that time? The DMK was the partner of the Government. Therefore, at that time, they accepted this kind of regulation to have a nominee from UGC. Still that regulation is there. Therefore, Governor is asking: "Why is the State Government rejecting to put a UGC nominee?" *...(Interruptions)...* What is their problem? Let them put a UGC nominee and select the Vice-Chancellor. This regulation was brought by UPA Government, DMK and Congress, in 2010. Who is responsible? Therefore, this kind of system is there in Tamil Nadu. How did they conduct the convocation? As there is no Vice Chancellor, convocations are not happening properly. In Madras University, there is no Vice-Chancellor, it is a reputed University. At Anna University, no Vice-Chancellor is there. Like that, there are so many universities. For another one year, I do not think, any appointment would be there in other universities because of the failure of the DMK Government, not cooperating with the Central Government as well as with the Governor to solve this problem. *...(Interruptions)...*

उपसभाध्यक्ष (श्रीमती धर्मशीला गुप्ता): माननीय सदस्य, बैठ जाएं। प्लीज़ शांत रहें।

DR. M. THAMBIDURAI: This is the basic problem. ...*(Interruptions)*... This is also because Education has come into the Concurrent List. How has it come? Education has come into the Concurrent List because of the Emergency period. Shrimati Indira Gandhi, the Prime Minister at that time, brought Education from the State Subject to the Concurrent List. That is why they are suffering now.

THE VICE-CHAIRPERSON (SHRIMATI DHARMSHILA GUPTA): Please conclude.

DR. M. THAMBIDURAI: They ruled for 18 years. They never bothered to remove these kinds of things. I am once again saying that Tamil Nadu is suffering without Vice-Chancellors in many universities. The State Government should look into this...

THE VICE-CHAIRPERSON (SHRIMATI DHARMSHILA GUPTA): Please conclude. माननीय सदस्य, आपका समय समाप्त हो गया है, कृपया आप बैठ जाइए। Shri Abdul Wahab. आपके पास तीन मिनट हैं

SHRI ABDUL WAHAB (Kerala): Thank you very much, Madam, for giving me three minutes with your courtesy. I proposed about this university last year. I congratulate Amit Shah*ji*. At least, out of these 18 years, I have got one chance of having my proposal accepted. It is very good, everything is good. The only problem is the name and the place. There is a little problem for us. With regard to '*Tribhuvandas*', we do not have anything against him. But the only thing is, it is not George Kurian, but Verghese Kurien. Everybody knows Verghese Kurien. If it was in Kerala and in his name, it would have been wonderful. That is my only regret. In Gujarat, there is only one Anand. But in Kerala, there are many Anands, like ULCC, Kudumbashree and many others. We are not having AIIMS. We are not getting that. Nothing! No national institution is coming. I do not know without the cooperation of Kerala Government and Governor - that also we have accepted now. Pinarayi Vijayan and the new Governor are always sitting together. Okay! But now also, we are not getting. Even this also is in Gujarat. There is nothing wrong with Gujarat. Gujarat is also a part of India. It is not a problem. But why only in Gujarat? That is the only problem. Secondly, last year, I proposed this one and we got it this year. On seeing Mr. Jayant here, I propose for a skill university which should be there. That also should not go to other places or in your place. It should come to Kerala. I have spoken about the name of the university and the location. Another thing that I want to mention is about reservation. I do not know how they are doing it. It is not very clear and, definitely, there will be a Vice-Chancellor. Do not worry, Dr. Thambidurai! It is not a question of

Contents Page

Vice-Chancellor or Chancellor. The only thing needed is cooperation. There is no cooperation between the States and the Central Government. That is what is happening in Kerala. It is for namesake only. The name is the problem. Everything is in the name of 'PM', which our Kerala Government is not accepting. There should be, at least, 'CM'. Instead of 'PM', it should be 'CM', 'Chief Minister *Yojana*'. We are okay with the Hindi word '*Yojana*'. We are not objecting just like Tamil Nadu. We do not worry about any Hindi name. We are only worried about the content. ...*(Interruptions)*... It need not necessarily be in Malayalam. I request the Government that there should be some reservation—I am not asking for Muslims—for differently-abled.

THE VICE-CHAIRPERSON (SHRIMATI DHARMSHILA GUPTA): Please conclude.

SHRI ABDUL WAHAB: Can I get some more time? I can get BJP's time now if I am supporting the Bill. Agreed! See, they are agreeing.

THE VICE-CHAIRPERSON (SHRIMATI DHARMSHILA GUPTA): No, please conclude.

SHRI ABDUL WAHAB: But you are not agreeing. This is the problem. Thank you very much; I am accepting the words of Dr. M. Thambidurai.

THE VICE-CHAIRPERSON (SHRIMATI DHARMSHILA GUPTA): Please conclude. माननीय सदस्य, आपका बहुत-बहुत धन्यवाद। सुश्री इंदु बाला गोस्वामी, आपकेपास दस मिनट हैं, आप अपना भाषण आरंभ कीजिए।

सुश्री इंदु बाला गोस्वामी (हिमाचल प्रदेश): उपसभाध्यक्ष महोदया, आपका बहुत-बहुत धन्यवाद। महोदया, 'त्रिभुवन' सहकारी विश्वविद्यालय विधेयक, 2025 पर बोलने का अवसर देने केलिए मैं आपकेप्रति आभार प्रकट करती हूं। उपसभाध्यक्ष महोदया, देश केयशस्वी प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में बीते दस वर्ष से अधिक का कार्यकाल सेवा, सुशासन और गरीब कल्याण को समर्पित रहा है। यही कारण है कि यशस्वी प्रधान मंत्री जी ने अपनी दूसरी टर्म में ही सहकारिता क्षेत्र के लिए अलग मंत्रालय की घोषणा की और इस मंत्रालय की जिम्मेदारी भी कुशल संगठनकतारगृह मंतरी जी को दी, जिन्होंने सहकारिता क्षेतरमें एक अगरणी भूमिका निभाई है।

5.00 P.M.

इतना ही नहीं, इस मंत्रालय के लिए 1,186 करोड़ से अधिक के बजट का प्रावधान किया, जो यूपीए सरकार के बजट से लगभग 10 गुना से भी अधिक है। यूपीए सरकार के कार्यकाल 2013-14 में सहकारिता के लिए मात्र 122 करोड़ के बजट का ही प्रावधान था। इतना कम बजट होने के कारण 100 से अधिक सहकारी शुगर मिल्स बंद हो गईं और कितनी ही सहकारी समितियां बजट न मिलने के कारण ठप्प पड़ गईं। मोदी सरकार ने डेयरी सहकारी योजना के अंतर्गत सहकारी समितियों और किसान उत्पादक संगठनों, एफपीओज़ के आधुनिकीकरण और क्षमता निर्माण के लिए 5,000 करोड़ रुपये का प्रावधान किया है, जो यूपीए सरकार से दो गुना ज्यादा है।

उपसभाध्यक्ष महोदया, आज सहकारिता क्षेत्र देश के विकास में महत्वपूर्ण भूमिका निभा रहा है। आजाद भारत में पहली बार ऐसा मंत्रालय बनाया गया है, जो ब्रैंड न्यू कॉन्सेप्ट के साथ सहकारिता में अपनी महत्वपूर्ण भूमिका निभा रहा है। कोऑपरेटिव सेक्टर का एक separate administrative, legal and policy making framework बनाया गया है, जिसके माध्यम से आज कोऑपरेटिव सेक्टर को सुदृढ़ता देने के लिए, उसके विस्तारीकरण के लिए इस मंत्रालय द्वारा महत्वपूर्ण कदम उठाए जा रहे हैं। माननीय मोदी जी के नेतृत्व में और श्री अमित शाह जी के कुशल क्रियान्वयन क्षमता से भारत के सहकारिता सेक्टर में एक नया रेवोल्यूशन आया है। बजट में सहकारिता क्षेत्र को टैक्स संबंधित रियायतें देने से मैनुफैक्चरिंग करने वाली नई सहकारी समितियों को फायदा मिला है।

उपसभाध्यक्ष महोदया, सहकारी क्षेत्र में नए नियम बनाने से और इन्हें आर्थिक सुदृढ़ता देने से अब PACS, डेयरी, मत्स्य पालन, अन्न भंडारण, जन औषधि केंद्र जैसे 30 से अधिक विविध क्षेत्रों में व्यवसायिक गतिविधियां संचालित करने वाली सहकारी समितियां लाभान्वित हुई हैं। मोदी सरकार ने देश में 10,000 एफपीओज़ बनाने का लक्ष्य रखा था। एक अलग सहकारी मंत्रालय होने का नतीजा यह है कि आज देश में 8,000 एफपीओज़ का गठन हो चुका है और इनमें से कई एफपीओज़ की सक्सेस स्टोरीज़ की चर्चा आज अंतरराष्ट्रीय स्तर पर हो रही है। सहकारी क्षेत्र में महिलाओं की भागीदारी आज 60 प्रतिशत से अधिक हो गई है। मोदी सरकार का मानना है कि सम्पूर्ण सहकार की परिकल्पना महिलाओं की सहकारी आंदोलन में अग्रणी भूमिका के बिना संभव ही नहीं है। इसी बात को ध्यान में रखते हुए मोदी सरकार ने अब बहुराज्य सहकारी समितियां, एमएसईज़ और प्राथमिक कृषि साख समितियां, PACS के लिए महिला निदेशकों की नियुक्ति अनिवार्य कर दी है। सरकार का यह कदम महिलाओं को सहकारी समितियों में प्रबंधकीय पदों पर महत्वपूर्ण भूमिका निभाने में प्रेरित करेगा। आज डेयरी और कृषि में सहकारिता से जुड़े किसानों में अधिकतर संख्या महिलाओं की है। महिलाओं के सहकारी सामर्थ्य को बढ़ाने के लिए मोदी सरकार ने सहकार से जुड़ी नीतियों और योजनाओं को प्राथमिकता दी है। मोदी सरकार ने महिलाओं में उद्यमशीलता बढ़ाने के लिए नंदिनी सहकार योजना शुरू की है, जिससे सहकारी समितियों में महिलाओं का नेतृत्व बढ़ा है। एनसीसीटी और वैमनीकॉम जैसी प्रशिक्षण इकाईयों ने डेयरी, हथकरघा, माइक्रो क्रेडिट, ग्रामीण उद्यमिता, मधुमक्खी पालन, औद्योगिक सहकारी समितियों आदि जैसे क्षेत्रों को कवर करते हुए कई कौशल विकास कार्यक्रम आयोजित किए हैं। इनमें महिलाएं मुख्य रूप से प्रतिभागिता के रूप में अपना पार्टिसिपेशन कर रही हैं। वर्ष 2020-21 में लगभग 40,288 लोगों ने प्रशिक्षण लिया, जिनमें लगभग 10,000 महिलाएं थीं, 2021-22 में

Contents Page

लगभग 62,474 लोगों ने प्रशिक्षण लिया, इनमें लगभग 15,000 महिलाएं थीं और 2022-23 में लगभग 2,01,507 लोगों ने प्रशिक्षण लिया, जिनमें लगभग 78,000 महिलाएं थीं। National Cooperative Development Corporation (NCDC) ने महिला सहकारी समितियों को लगभग 5,715 करोड़ रुपए वितरित किए हैं, जिनसे 1.56 करोड़ से अधिक महिला शक्ति लाभान्वित हुई है।

उपसभाध्यक्ष महोदया, जन औषधि केंद्र आज गरीब व मध्यम वर्गीय परिवारों के स्वास्थ्य के सुविधा स्रोत बन रहे हैं। आज सहकारिता मंत्रालय PACS के माध्यम से जन औषधि केंद्रों को बढ़ावा दे रहा है, जिससे एक तरफ आम नागरिकों को बेहद सस्ती generic दवाइयों का लाभ मिल रहा है, वहीं ये PACS भी आर्थिक प्रगति का स्रोत बन रही हैं।

उपसभाध्यक्ष महोदया, सहकारिता को लेकर संविधान निर्माता भी कितने गंभीर थे, इस बात का अंदाजा आप इसी बात से लगा सकती हैं कि इसे संविधान के Fundamental Rights के अंतर्गत आर्टिकल 19 में दर्शाया गया है। Directive Principles of State Policy के 43बी और भारतीय संविधान के पार्ट बी में भी इसे निर्देशित किया गया है, क्योंकि पुरातन समय से ही भारत के आर्थिक विकास का ढाँचा सहकारिता पर निर्भर रहा है। इतिहास गवाह है कि जब भी देश पर कोई आर्थिक संकट आया, तो इन सहकारी समितियों ने आगे बढ़ कर देश को उस संकट से उबारने में बेहद महत्वपूर्ण भूमिका निभाई है। सहकारिता सेक्टर ने निर्बल, निर्धन, गरीब, पीड़ित, शोषित लोगों के जीवन में बहुत अहम भूमिका निभाया है। जो लोग सिस्टम को नहीं समझते, उनके लिए एक-दूसरे की मदद करके, एक-दूसरे का हाथ पकड़ कर आगे बढ़ने का नाम ही सहकारिता है। सभी जानते हैं कि अमूल भी इसी आंदोलन से निकला है। आज dairy production व्यापार में अमूल ने एक अमिट छाप छोड़ी है। इसी क्षेत्र में मदर डेयरी भी महत्वपूर्ण भूमिका निभा रही है। खादी को आज भारतीय सहकारी समितियों ने भारत में ही नहीं, बल्कि विश्व में भी उच्चतम शिखर पर पहुँचा दिया है। आज देश में 8 लाख से अधिक सहकारी समितियाँ हैं, जो कृषि, मत्स्य, डेयरी सहित न जाने कितने क्षेत्रों में काम कर रही हैं। अगर संख्या के हिसाब से देखें, तो आज हम विश्व के सबसे बड़े सहकारी समूहों में शामिल हैं। हर दूसरे घर का कोई न कोई सदस्य किसी न किसी रूप से सहकारिता से जुड़ा है।

उपसभाध्यक्ष महोदया, सहकारिता सिर्फ मुनाफा कमाने का साधन नहीं है, बल्कि मानवीयता के विकास का भी रास्ता है। भारतीय संस्कृति के साथ-साथ यह पारिवारिक व सामाजिक जीवन के विकास का भी मूल मंत्र है। यही कारण है कि आज भारत की सहकारिता क्षेत्र में 60 प्रतिशत भागीदारी है। इसका अंदाजा आप इस बात से लगा सकती हैं कि कृषि वितरण में 29 परसेंट, कृषि क्रेडिट में 30 परसेंट, उर्वरक वितरण में 35 परसेंट, उर्वरक उत्पादन में 25 परसेंट, चीनी उत्पादन में 35 परसेंट, दुग्ध उत्पादन में 15 परसेंट, गेहूँ उत्पादन में 13 परसेंट, दलहन में 20 परसेंट, मत्स्य उत्पादन में 21 परसेंट योगदान सहकारी क्षेत्र से आता है। उपसभाध्यक्ष महोदया, 2019-20 के एक आँकड़े के अनुसार डेयरी सहकारिता ने भारत में लगभग 4.80 करोड़ लीटर दूध लगभग 1.7 करोड़ सदस्यों से इकट्ठा किया है। इससे ही आप अंदाजा लगा सकती हैं कि सहकारिता कितने लोगों को प्रभावित कर रही है। इस सबके बावजूद, यूपीए सरकार ने इस क्षेत्र की हमेशा अनदेखी की, जिसके कारण स्टैंडर्ड मानकों, कौशल गुणवत्ता और professionalism की कमी से यह क्षेत्र पिछड़ता गया। आज सहकारी क्षेत्र ...(**समय की घंटी**)...

उपसभाध्यक्ष(श्रीमती धर्मशीला गुप्ता): माननीय सदस्या, please conclude. आपका समय समाप्त हुआ। आपके पास 10 मिनट समय था। Please conclude.

सुश्री इंदु बाला गोस्वामी: आज सहकारी क्षेत्र भारत की ही नहीं, विश्व की अर्थव्यवस्था में भी महत्वपूर्ण भूमिका निभा रहा है, जिसको ध्यान में रखते हुए आज जर्मनी, केन्या कोलंबिया और स्पेन में सहकारी विश्वविद्यालय बने हैं।

उपसभाध्यक्ष (श्रीमती धर्मशीला गुप्ता): माननीय सदस्या, धन्यवाद। Please conclude.

सुश्री इंदु बाला गोस्वामी: त्रिभुवन सहकारी विश्वविद्यालय विधेयक ...

उपसभाध्यक्ष (श्रीमती धर्मशीला गुप्ता): आपका टाइम समाप्त हो गया।

सुश्री इंदु बाला गोस्वामी: मैडम, मेरे पास 15 मिनट का समय है।

उपसभाध्यक्ष (श्रीमती धर्मशीला गुप्ता): आपके 10 मिनट्स ही थे। ...(**व्यवधान**)...

सुश्री इंदु बाला गोस्वामी: विधेयक, 2025 लाकर, मोदी सरकार ने ...

उपसभाध्यक्ष (श्रीमती धर्मशीला गुप्ता): आपके 10 मिनट्स ही थे। ...(**व्यवधान**)... इसमें 10 मिनट ही लिखा हुआ है। ...(**व्यवधान**)... धन्यवाद। माननीय श्री जी.सी. चन्द्रशेखर। आपके पास 10 मिनट का समय है।

SHRI G.C. CHANDRASHEKHAR (Karnataka): Madam, I have 14 minutes.

उपसभाध्यक्ष (श्रीमती धर्मशीला गुप्ता): यहाँ 10 मिनट ही लिखा हुआ है।

श्री जी.सी. चन्द्रशेखर: पार्टी के टोटल 31 मिनट्स हैं। Digvijaya Singhji spoke for 18 minutes. So, we are left with 14 minutes because he spoke for 18 minutes out of 31 minutes.

THE VICE-CHAIRPERSON (SHRIMATI DHARMSHILA GUPTA): Okay.

SHRI G.C. CHANDRASHEKHAR: Thank you, Madam, for having given me the opportunity to speak on the "Tribhuvan" Sahkari University Bill, 2025. This name,

Tribhuvan, is inspired by Tribhuvandas Patel, a great freedom fighter and key person in cooperative movement in India who founded Kaira District Cooperative Milk Producers' Union, or AMUL. He played a crucial role in mobilizing farmers against British monopoly. And also, Prime Minister Jawaharlal Nehru recognized the importance of cooperative model and supported its expansion and was committed to strengthening cooperative movement. He inaugurated Amul's first dairy plant in 1955. Cooperative institutions are not just money business, but symbols of regional pride and self-reliance. Same like Amul, I am proud to say in my State our Nandini Karnataka Milk Federation, KMF, is the second largest dairy cooperative in India. It started with just Rupees four crores in 1975, and today it has reached around Rs.27,000/- crores, with 15,210 village-level cooperative diaries, out of that, 4,340 cooperative dairies run exclusively by women --this is the women empowerment in rural area, Madam, -- where approximately 27 lakh farmers supply milk daily. Around one crore litres of milk is procured by the Government by giving around Rs.1,800/- crores of subsidy annually. Madam, why I mentioned 'Nandini' here, is because during the North East Cooperative Dairy Conclave in Guwahati, our Home Minister stated that five multi-city dairy cooperatives would be merged with Amul by advocating 'One Nation, One Society' to favour Amul. This is against the federal cooperative system of the country. A decision like this should not be encouraged. As much as AMUL is important to Gujarat, in the similar way, 'Nandini' is a pride of our 7 crores Kannadigas. At any cost, at any moment, we will not allow to merge 'Nandini' with any other society. For your kind information, Karnataka was the first State in the country to start the Agricultural Credit Cooperative Society in 1905 in a very small village called Kanaginahal of Gadag district under the leadership of Shri Siddanagouda Sanna Ramanagouda Patil who is recognized as the Father of Cooperative Movement in Karnataka. Madam, on this occasion, we have to remember the contribution of Dr. Verghese Kurien known as the Father of White Revolution. His contribution is remarkable.

Madam, now, I would like to mention some of my observations on the Bill. The Central Government will decide key positions like Vice Chancellor and Executive Board members. This could lead to political interference and reduce the University's independence. The Bill says, IRMA will remain independent, but in reality it will have to follow Central Government rules, which could limit its decision-making power. Madam, already the proposed changes to the University Grants Commission, UGC regulations affect the appointment process for University faculty and Vice-Chancellors. The new rules give Governors the exclusive power to appoint VCs,

replacing the current system where States form search committees. This takes away power from the elected State Governments and affects University's governance. We have already seen problems in States like Tamil Nadu, Kerala, and West Bengal. Madam, not only these States, in all over the country, the Governors are interfering in the University matters and appointing VCs and Registrars. It should not happen, Madam. These new rules lower the academic experience required for the VCs, allowing non-academic individuals to take leadership roles. A VC should be the academic leader, not a bureaucrat.

This will increase political interference. 'Education' is in the Concurrent List. So why should the institutions developed with State-funding and effort be controlled by the Centre? The University is being set up in Gujarat, while the States like Maharashtra, Kerala, Karnataka and Tamil Nadu, with strong cooperative sectors, are being ignored. The Bill does not guarantee opportunities for women, young people or tribal communities in cooperative education. The Bill does not say whether the University will be funded by the Government or private companies, raising concern of the financial stability. The Bill plans to merge around 284 cooperative training centres into the university. This may create financial stress and disrupt their current progress.

Madam, one system may not work for all. Different regions and different industries like dairy and fisheries have different cooperative needs. A single approach may not work everywhere. The Bill says, the university will train 8 lakh people every year, but there is no clarity or clear plan how it will be achieved and how they will give the jobs for those people. Many universities, especially, in Maharashtra and Kerala, already offer cooperative management courses. Instead of creating a new university, the Government should improve those existing programmes. The Bill talks about meeting global education standards but does not explain how it will work with international institutions or adopt global best practices.

Madam, 'cooperative' is a very big sector. Nearly 8 lakh societies are there in India and depositors and dependants are middle class and lower-middle class people but run by very big sharks. The scams will rarely come to light. In most of the cases, people will not get justice at all. For example, Madam in Karnataka, there are nearly 42,551 cooperative societies, out of which 25,035, nearly, 58.86 per cent are under profit and 14,498, nearly, 34.7 per cent are under loss. Madam, just to be more precise, I will give one example. In one Assembly Constituency in Karnataka, Bengaluru, known as Basavanagudi, there are five cooperative banks, namely, Guru Raghavendra Cooperative Bank, Vasista Cooperative Bank, *Souharda* Cooperative Bank, *Nagarathna* Cooperative Bank and *Guru* Sarva Bahuma Cooperative Bank. All

Contents Page

these five bank scams affected two lakh innocent depositor-families. Ninety per cent of the people deposited their retirement fund meant for their livelihood and healthcare. Due to this distress, many depositors lost their lives. Even though the State Government has given the cases to CBI, but CBI is not taking up the investigation to provide justice. Who will hear the cry of these common people, Madam?

Madam, I will say one thing. From these cooperative banks, most of the politicians -- irrespective of the political party, I am telling you -- and their relatives have taken the loan. It is not a small loan. It is of Rs. 100 crores-Rs. 150 crores. After 10-15 years, they have not paid even the interest. All this has accumulated, and they have also not paid back this money. Madam, now those people who have deposited, whether they are getting full money or not but, at least, these people who cheated the bank, who cheated those people, they have to be punished. I will urge the Government, through you, that it has to take necessary action against them. Madam, one part of the cooperative sector is suffering due to malfunction of the system.

Lastly, I quote, "*Sahkar Se Samruddhi*". I am telling you that this name is really very beautiful. For all the captions for the programmes' names, the BJP gives very fancy names, and they also market it very well. Whether these programmes will reach the people or not, but the names will become very famous. As you know, Madam, most of the programmes are not new programmes. It was there earlier also. They renamed, rebranded them. For example, 'National Manufacturing Policy' in 2011 became 'Make in India' in 2014; 'National e-Governance Plan' became 'Digital India' in 2015. '*Rastriya Swasthya Bima Yojana*' in 2008 became '*Ayushman Bharat*' in 2018. '*Nirmal Bharat Abhiyan*' in 2012 became '*Swachh Bharat Abhiyan*' in 2014. '*Rajiv Awas Yojana*' in 2009 became '*Pradhan Mantri Awas Yojana*' in 2015.

This Central Government gives only Rs.2 lakh to the State Government. The State Government gives Rs.5 lakh to each house. But, the State Government does not take the credit. The Central Government, by just giving Rs.2 lakh, is taking credit like anything. The State Government is giving Rs.5 lakh, but the Central Government is only giving Rs.2 lakh. On that, they are charging 18 per cent GST. Totally, they will collect 18 per cent on Rs.7 lakh which comes to around Rs.1,26,000 back. Thus, the Central Government's contribution will be only Rs.75 thousand.

[THE VICE-CHAIRMAN (SHRI BIRENDRA PRASAD BAISHYA) *in the Chair.*]

Contents Page

But they are taking the credit like anything. This is the position how the BJP is taking the credit. The National Girl Child Day Programme has become *Beti Bachao, Beti Padhao*. They have just got the name changed. The situation has not got changed. From 2014 to 2022, approximately 2,99,520 rape cases were reported across India, as per the NCRB data. For the programme between 2014-15 to 2019-20, Rs.448 crores were allocated. In this, nearly 78.91 per cent just went for publicity purpose. Just imagine how they are spending money for publicity! सिर्फ नाम बदलने से क्या होगा? असली काम है, the programme has to reach the people, then only it will happen. This University should be useful to people; it should not for publicity sake. Protect the autonomy of the University, uphold federalism and respect the needs and aspirations of States because States and the Centre have to work hand in hand. The Centre should not take away the power from States; it is not correct. Since we are living in a federal system, the Centre has to support the State Government. Thank you very much.

SHRI MOHAMMED NADIMUL HAQUE (West Bengal): Sir, I rise today on behalf of the All India Trinamool Congress, to share my observations on the Tribhuvan Sahakari University Bill, 2025. This Bill, much like many of the Government's recent initiatives, is long on grand promises, but short on real solutions. We are being told that this University will revolutionise cooperative education and create employment. But, in reality, it does neither. Instead, it is yet another attempt by this Government to centralise power, divert resources from real priorities and mislead people with hollow assurances. Institute of Rural Management Anand, IRMA's, administrative and academic autonomy will be subjected to frameworks specified by the Union Government. The Bill's provisions might erode the work of the cooperative movement, which strives on decentralised and self-governing principles. If IRMA's autonomy can be overridden, it sets a precedent for other autonomous institutions to be similarly absorbed into centralised frameworks. The spirit of cooperatives has always been one of local autonomy and community-driven decision-making. Cooperatives thrive when farmers, small traders and local stakeholders are in control. But, time and again, this Government has shown its deep distrust of decentralised governance. From GST regime to the amendments to the cooperative banking laws and now with this Bill, the pattern is clear. The BJP Government wants to bring everything under the control of the Union, leaving no room for States or local bodies to make decisions. This Bill is yet another example of how cooperative federalism is being steadily dismantled and replaced with a command-and-control approach that

weakens the very institutions it claims to support. This Bill is one which was rushed through without sufficient consultation with key stakeholders. Moreover, what have you done on education? One out of three sanctioned Ekalavya schools is not functional. Funds for States like West Bengal are stopped because we do not accept the name PM-SHRI. In 2023, the Union Government was supposed to give Rs.1,750 crores to West Bengal under the Samagra Shiksha Mission. However, only Rs.310 crores have been released so far. The Union's expenditure on education has been 0.37 per cent of GDP. So, what is the use of setting a 6 per cent target in the New Education Policy? Over 5,000 teaching posts in the Central Universities are vacant. On the other hand, in Bengal, 47 lakh youth have received industry-orientated skill training under Utkarsh Bangla.

Ten lakh youths have been absorbed by the industry. One crore girl students have benefited from Kanyashree scheme. In 13 years, we have established 30 new universities and 24 new Government MBBS medical colleges. Four crore students have benefited under Aikyashree and one crore students have benefited under Shikshashree scholarships. Eighty thousand credit cards under the Student Credit Card Scheme and Rs.2,800 crore worth bank loans have been sanctioned. Our Party has always believed in strengthening co-operative institutions, while ensuring that their autonomy and regional character remain intact. If the Government is truly committed to establishing an independent institution that is free from political and bureaucratic interference, which is accountable to stakeholders rather than to the Union Government and genuinely focused on empowering co-operatives rather than controlling them, we are open to supporting this initiative. But, if this Bill is merely a tool to bring co-operatives under the centralised control, then we cannot and will not support it. The Government must make its stance clear whether it wants a university for the co-operatives or a university to control the co-operatives. That is my question.

THE VICE-CHAIRMAN (SHRI BIRENDRA PRASAD BAISHYA): The next speaker is Shri R. Girirajan.

SHRI R. GIRIRAJAN (Tamil Nadu): Sir, before I start, I would like to put on record in this august House the humongous contribution made by our leader Dr. Kalaignar in the field of co-operative federal system in this country. No other leader in this country has done so much for the establishment and development of co-operative system to boost the life and nature of poor people in the country.

The title of the Bill should have been in English. Why to impose Hindi or Sanskrit unnecessarily even in naming of the Bill? The kind of Hindi imposition is not at all good for the country like India where unity in diversity is the backbone of the democratic nation. Do not break the backbone of our democracy.

The "Tribhuvan" Sahkari University Bill, 2025, is aimed to enhance the co-operative education, training, research, policy and development. This Bill sets the foundation for knowledge-driven globally competitive co-operative sector. At this juncture, I would like to say something regarding the UGC. The UGC is unnecessarily interfering with the functioning of the State Universities, including unnecessarily nominating persons to the Selection Committee for selecting Vice-Chancellors of State Universities. The UGC has no power to interfere with the State Universities ...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI BIRENDRA PRASAD BAISHYA): You can respond when your turn comes.

SHRI R. GIRIRAJAN: The co-operatives are the foundation of national development. The co-operatives are also the foundation of local self-government organisations. ...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI BIRENDRA PRASAD BAISHYA): Allow him to speak. Later, you can raise your issue.

SHRI R. GIRIRAJAN: As regards the foundation of national development of co-operative democracy, I can proudly say that the first co-operative society in the country was started in 1904 in a village called Thirur in the present Thiruvallur District of Tamil Nadu. I request that one more University should be set up in Tamil Nadu at Thirur where the first co-operative society was started in this country. The poor cannot do anything for their benefit on their own. They can succeed only if they make joint efforts. So, we emphasise the need for co-operatives.

There is a saying in Tamil, [&] "Only if people gather together and pull a chariot, the chariot will move." Today, the co-operative systems are operating in all sectors and farmers, dairy farmers, weavers, manufacturers, goat breeders, sugarcane

---

[&] English translation of the original speech delivered in Tamil.

growers, housing, village workers, fishermen and women, all sectors are forming their own co-operatives to protect their interests.

THE VICE-CHAIRMAN (SHRI BIRENDRA PRASAD BAISHYA): Hon. Member, kindly try to conclude.

SHRI R. GIRIRAJAN: The co-operative movement played an important role in mixed economy... ...*(time-bell rings)*... I will take only one minute. Nearly 30,000 co-operative societies are functioning effectively in Tamil Nadu. The economy will be maintained and the democracy will be maintained if co-operatives thrive in this country. This movement should function according to the wishes of their members without political interference. Co-operative federal system is the fundamental principle of our Constitution. Our hon. Chief Minister, Thalapathy M.K. Stalin, has reiterated that if there is any disturbance to co-operative federalism, the Government and the people of Tamil Nadu will stand in front to oppose such move and save co-operative federalism in the country. Thank you, Sir.

DR. M. THAMBIDURAI: Sir, I have a point of order.

THE VICE-CHAIRMAN (SHRI BIRENDRA PRASAD BAISHYA): Under which rule?

DR. M. THAMBIDURAI: Sir, give me one minute...

THE VICE-CHAIRMAN (SHRI BIRENDRA PRASAD BAISHYA): Your point of order is under which rule? ...(*Interruptions*)...

DR. M. THAMBIDURAI: Sir, I want to say something...

THE VICE-CHAIRMAN (SHRI BIRENDRA PRASAD BAISHYA): Hon. Member, kindly mention the rule first. ...(*Interruptions*)... Mention the rule under which you want to raise the point of order. ...(*Interruptions*)...

DR. M. THAMBIDURAI: [*]

---

[*] Not recorded.

THE VICE-CHAIRMAN (SHRI BIRENDRA PRASAD BAISHYA): No, no. It is not going on record. ...(*Interruptions*)...Nothing is going on record. ...(*Interruptions*)... You are not mentioning the rule under which you want to speak. ...(*Interruptions*)... Nothing will go on record. Now, I would like to request hon. Member, Dr. Vikramjit Singh Sahney to speak on this Bill.

SHRI VIKRAMJIT SINGH SAHNEY (Punjab): Mr. Vice-Chairman, Sir, today, I rise to discuss the transformative power of cooperative movements, especially in the context of "सहकार से समृद्धि"। In a land where Gandhiji's methods found home, the cooperative sector has been not only the backbone of rural empowerment but has proven to be sustainable model for economic and social upliftment in our country. सर, हमें देखना होगा कि cooperative movements, जिसका आधार सहकार से समृद्धि तक है। यह सहकरिता से हमारे गरीब किसानों की, हाउसिंग कोऑपरेटिव की, गरीब लोगों का cooperative banks में पैसा जमा हुआ, उससे कितनी समृद्धि आई। What is cooperative? Cooperative is where individuals इकट्ठे होकर अपने रिसोर्सेज़ को पूल करके रिस्क शेयर करते हैं और collective strength से सबको बेनिफिट होता है। This ethos is evident across India where cooperatives have played a pivotal role in empowering farmers thereby boosting rural economy. India's cooperative movement is not merely an economic initiative; it is tied to social empowerment. हमारे देश में कई सेक्टर्स में cooperatives हैं, जिनके बारे में आज हम डिस्कस कर रहे हैं - dairy farming, milk, agriculture cooperatives, housing cooperatives, cooperative banks in finance sector, textiles and rural credit are our primary rural societies. Cooperatives continue to face several challenges. Sir, generally, in cooperatives, we see lack of professional management, internal conflicts amongst Members coming from various backgrounds and very weak leadership. There is also an issue of transparency because these cooperatives do not come under the purview of institutions like Comptroller and Auditor General (CAG) or CVC. The issue of governance of our cooperatives is a big concern.

Sir, you will be surprised to note that while the age limit for a normal Government servant is 58 or 60 years, some of the CEOs of cooperatives can continue well into their 80s, highlighting a significant gap in governance. Despite the success stories, *sahkari* or cooperative movement faces various challenges.

Now, let us turn to today's topic, that is, Tribhuvan Sahkari University Bill, 2025. Amul, originating in Gujarat's Anand, stands as a beacon. त्रिभुवन दास पटेल जी ने, सरदार पटेल जी की गाइडेन्स में इसकी नींव रखी, लेकिन आज हम अपने कर्तव्यों का उल्लंघन करेंगे, अगर डॉ. वर्गीस कुरियन का नाम नहीं लेंगे, जिन्होंने 1946 में अमूल ब्रैंड को

Contents Page

आणंद में स्थापित किया, जिसमें आज 36 लाख farmers member हैं। मैं समझता हूं कि यह दुनिया का सबसे बड़ा कोऑपरेटिव है। इसका 60 हज़ार करोड़ रुपये तक का रेवेन्यू है। The Bill proposes establishment of 'Tribhuvan' Sahakari University. मैं समझता हूं कि ऐसी यूनिवर्सिटीज़, हमारी agrarian States, जिनमें पंजाब है, हरियाणा है, यूपी है, वहाँ पर ऐसे campus बनने चाहिए, ऐसी cooperative universities बननी चाहिए, ताकि हमारी dairy farming, हमारे किसान भाइयों, हमारी primary agriculture societies को मदद मिले।

महोदय, मैं तो यहाँ तक कहूंगा कि cluster farming में बड़े cooperatives के साथ हमें छोटे cooperatives, पाँच-सात गाँवों को इकट्ठा करके, उनका एक cooperative cluster बनाया जाए, जहाँ पर किसान खुद ही अपने perishable goods की storage करे। किसान दाल, सरसों का तेल, आटे की चक्की, सभी कुछ, जो value addition है, उनको वहाँ पर cooperatives में करे, ताकि उसको अपनी फसल का सही दाम मिल सके।

महोदय, हम जो किसान की इन्कम डबल करना चाहते हैं, वह तभी संभव होगी, जब किसान value added cooperatives की तरह अपनी फसल को न बेचे, बल्कि वहीं पर value addition करे।

महोदय, एक प्वाइंट यह है कि agriculture credit societies बहुत कम हैं।हमारे देश में इनकी संख्या सिर्फ 12,000 है, जबकि हमारा लक्ष्य 2 लाख तक करने का है। यह कब और कैसे पूरा होगा - यह मैं गृह मंत्री जी, जो कोऑपरेटिव मिनिस्टर भी हैं, उनसे जानना चाहूंगा।

महोदय, यह बहुत अच्छी बात है कि इसका एक सेपरेट डिपार्टमेंट बना दिया गया है, इसलिए हमें one-district one-product one-cluster - महात्मा गाँधी जी का जो स्वराज का सपना था, हमें उसको पूरा करना होगा, ताकि हमारे देश में one-district one-product one-cluster का cooperative बने। हम इसकी उम्मीद करते हैं, लेकिन इसको सिर्फ गुजरात में बनाने से काम नहीं चलेगा, बल्कि agrarian States में इसकी शाखाएं और इस university के campus भी होने चाहिए, ताकि यह सहकारी मूवमेंट घर-घर में फैलाया जा सके और सहकारिता में accountability एवं transparency लाई जा सके। उपसभाध्यक्ष महोदय, आपका बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (SHRI BIRENDRA PRASAD BAISHYA): Thank you. Now, hon. Member, Sivadasan ji.

DR. V. SIVADASAN (Kerala): Sir, the headquarters of the proposed University is suggested at Gujarat. The noted personality in the cooperative sector, Dr. Verghese Kurien, had also given immense contribution to the cooperative sector and to the nation, especially in Gujarat. But, he has been neglected by this Government. Sir, Dr. Kurien is known as the 'Father of White Revolution' in India. He was felicitated with various awards, including the World Food Prize in 1989. He has contributed

Contents Page

immensely to the cooperative sector and the IRMA. Still the Government completely sidelined him. It is shocking. I suggest the name of this University should be Tribhuvan-Kurien University. The cooperative sector of Kerala is an example of the success of democratic and decentralized cooperative network. The local autonomy is the key feature of cooperative movement. It is the strength of the cooperative sector and cooperative activities.

Sir, cooperatives function best when they are free to operate. A centralized University under this model will become a tool of political control of the Union Government. The Union Government is trying to destroy the cooperative movement where it is in the right path in letter and spirit. I am representing here the State of Kerala. Kerala's cooperative banks serve as the backbone of rural economy, providing financial support to the farmers, small traders and self-help groups. The Union Government is attacking them and the Right Wing is spreading the negative propaganda against our cooperative sector banks. They want to make way for private and corporate banking dominance which will benefit large financial institutions over small scale borrowers. The BJP-led Union Government has been pushing for the greater RBI control over our cooperative banks. They are reducing the powers of the State Government which violates the federal structure and the State's managing in managing the cooperative sector.

Cooperative sector is in the State List. But the Union Government is trying to grab the power of States. That is why they are intervening in this sector with wrong intention. In India, Kerala is one of the largest centres of cooperatives according to investment and diversity of activities. In cooperative sector, we have banks; we have dairy production units; we have hospitals; and we have transportation facilities. It is also involved in electricity generation. The network of cooperative banks in Kerala is an example of robust and popular banking network which is accessible to people. The protection and assistance of the Union Government is very necessary for the advancement of cooperative sector. The self-help attitude and togetherness of the people constitute the strength of cooperative sector. The base of the cooperative sector is the strong faith in each other. There is no wonder that those who are injecting the politics of venom are trying to destroy the cooperative sector. ...*(Time-bell rings.)*... Only one minute, Sir. The Union Government is trying to destroy the strong bond of the local communities and to centralise cooperative sector. In this Bill, there is only a nominal representation of the State with only four State or Union Territory representatives. This means that the University will be completely controlled

Contents Page

by the Union Government. This is against the basic principle of the cooperative movement.

THE VICE-CHAIRMAN (SHRI BIRENDRA PRASAD BAISHYA): Hon. Member, try to conclude.

DR. V. SIVADASAN: Sir, give me 30 seconds. The Government should design the university in a democratic way. It should ensure that all the States have meaningful representation. The cooperative sector should be free from centralisation. The base, autonomy and decentralisation of cooperative sector should be protected. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI BIRENDRA PRASAD BAISHYA): Next speaker is hon. Member, Shri Babubhai Jesangbhai Desai.

श्री बाबूभाई जेसंगभाई देसाई (गुजरात): उपसभाध्यक्ष महोदय, मैं "त्रिभुवन" सहकारी विश्वविद्यालय विधेयक, 2025 पर बोलने के खड़ा हुआ हूं। माननीय उपसभाध्यक्ष महोदय, आदरणीय मंत्रीगण और सम्मानित सदन के सदस्यगण, आज मैं इस महत्वपूर्ण "त्रिभुवन" सहकारी विश्वविद्यालय विधेयक, 2025 के समर्थन में खड़ा हुआ हूं, जो हमारी शिक्षा व्यवस्था को एक नई दिशा और नई ऊंचाइयों तक ले जाने वाला है। यह विधेयक केवल विश्वविद्यालय प्रशासन में बदलाव नहीं, बल्कि आने वाली पीढ़ियों के सुनहरे भविष्य की नींव है। यह सरकार की दूरदर्शिता और शिक्षा के प्रति गहरी प्रतिबद्धता है।

माननीय उपसभाध्यक्ष महोदय, मैं माननीय प्रधान मंत्री जी का आभार व्यक्त करता हूं कि माननीय प्रधान मंत्री के दिल में 140 करोड़ जनता का दर्द है। इसीलिए माननीय प्रधान मंत्री जी ने युवा, नारी, गरीब और किसान - ये चार भारत के स्तम्भ रखे हैं। यह बिल इन चारों स्तम्भों को फायदा पहुंचाने वाला है। महोदय, शिक्षा समृद्धि का मूल आधार है। शिक्षा केवल ज्ञान प्राप्त करने का माध्यम नहीं है, बल्कि राष्ट्र निर्माण और आर्थिक विकास का आधार भी है। कोई भी देश तब तक सशक्त नहीं बन सकता है, जब तक उसकी युवा शक्ति शिक्षित, सशक्त और आत्मनिर्भर न हो। इसी सोच के साथ हमारी सरकार ने "त्रिभुवन" सहकारी विश्वविद्यालय विधेयक, 2025 को प्रस्तुत किया है, जिससे यह विश्वविद्यालय आधुनिक, नवाचार आधारित और वैश्विक स्तर पर प्रतिस्पर्धी बन सके। माननीय उपसभाध्यक्ष महोदय, मैं माननीय सहकारिता मंत्री का बहुत-बहुत आभार मानता हूं कि यह विश्वविद्यालय हमारे गुजरात में आणंद में आ रहा है, इसीलिए सारे गुजरात की ओर से हम सहकारिता मंत्री का बहुत-बहुत धन्यवाद करते हैं।

माननीय उपसभाध्यक्ष महोदय, गुजरात मॉडल से प्रेरणा उच्च शिक्षा की दिशा में एक क्रांति है। गुजरात जो आज विकास, नवाचार और आत्मनिर्भरता का प्रतीक है, उसने शिक्षा के क्षेत्र में भी कई ऐतिहासिक सुधार किए हैं। गुजरात सरकार ने द्विस्तरीय विश्वविद्यालयों, स्टार्टअप

Contents Page

कल्चर और उद्योग आधारित शिक्षा प्रणाली को बढ़ावा देकर अपने युवाओं को रोजगार योग्य और नवाचार के लिए प्रेरित किया है।

इसी मॉडल से प्रेरणा लेकर त्रिभुवन सहकारी विश्वविद्यालय विधेयक, 2025 को लाया गया है, जिससे यह संस्थान देश और विदेश के छात्रों के लिए एक प्रमुख शैक्षणिक केंद्र बन सके। माननीय उपसभाध्यक्ष महोदय, यह विधेयक त्रिभुवन सहकारी विश्वविद्यालय को शैक्षणिक और प्रशासनिक स्वायत्तता प्रदान करेगा, जिससे यह अपने निर्णय लेने में अधिक सक्षम होगा। नई निगरानी प्रणाली में पारदर्शिता और जवाबदेही सुनिश्चित की जाएगी, ताकि विश्वविद्यालय में अनियमितता को रोका जा सके।

माननीय उपसभाध्यक्ष महोदय, हमारे गुजरात में इस सहकारिता मॉडल के कारण गुजरात को एक मॉडल बोला जाता है। हमारे गुजरात में बनासकांठा में बनास डेयरी है, साबरकांठा में साबर डेयरी है, पंचमहल में पंचामृत डेयरी है, आणंद में अमूल डेयरी है और सूरत में सुमुल डेयरी है। देश में ऐसी अनेक cooperatives में चलने वाली हमारी सहकारी डेयरियाँ हैं। हमारी सहकारी डेयरियाँ गुजरात की सबसे बड़ी दूध उत्पादक हैं। ये सहकारी डेयरियाँ दूध मंडलियों और सहकारी मंडलियों के माध्यम से, किसानों को जो तकलीफ होती है, उसमें वे finance grant भी करती हैं और किसानों को बचा लेती हैं। जो दूध मंडलियाँ हैं, वे farmers को पशुपालन के लिए गाय और भैंस जैसे दूध वाले पशु खरीदने के लिए भी पैसा देती हैं।

माननीय उपसभाध्यक्ष महोदय, शिक्षा की गुणवत्ता के सुधार में तकनीकी शिक्षा, digital learning और कौशल विकास को प्राथमिकता दी जाएगी, ताकि छात्र वैश्विक स्तर पर प्रतिस्पर्धी बन सकें। नवाचार और अनुसंधान को बढ़ावा देने के लिए छात्रों को विशेष अनुदान में सुविधा दी जाएगी। वित्तीय स्थिरता और वैश्विक सहयोग के माध्यम से त्रिभुवन सहकारी विश्वविद्यालय को अंतर्राष्ट्रीय विश्वविद्यालयों और उद्योग जगत के साथ जोड़ने के लिए विशेष योजनाएँ बनाई जाएँगी। निजी क्षेत्र की भागीदारी को प्रोत्साहित किया जाएगा, जिससे विश्वविद्यालय आत्मनिर्भर बन सके और शिक्षा का स्तर ऊँचा हो। छात्रों और शिक्षकों के लिए, व्यापक सुधार के लिए छात्रों को अंतर्राष्ट्रीय छात्रवृत्ति, अनुसंधान अनुदान और स्टार्टअप प्रोत्साहन देने के लिए योजनाएँ बनाई गई हैं। योग्यता आधारित भर्ती प्रणाली लागू होगी, जिससे केवल सर्वश्रेष्ठ शिक्षक ही छात्रों को शिक्षित कर सके।

माननीय उपसभाध्यक्ष महोदय, नया भारत और नेपाल की दिशा में यह एक ऐतिहासिक कदम है। त्रिभुवन सहकारी विश्वविद्यालय केवल एक शैक्षणिक संस्थान नहीं है, बल्कि यह एक वैश्विक शिक्षा केंद्र के रूप में परिवर्तन करने की दिशा में एक बड़ा कदम है। जिस तरह गुजरात में शिक्षा और नवाचार में नए मानक स्थापित किए गए हैं, उसी तरह यह विधेयक नेपाल और भारत की शिक्षा व्यवस्था को एक नई ऊँचाई तक ले जाएगा। माननीय उपसभाध्यक्ष महोदय, सरकार की शिक्षा के प्रति प्रतिबद्धता है। हमारी सरकार का सपना है कि हर छात्र को उच्च गुणवत्ता वाली शिक्षा मिले, जिससे वह सिर्फ एक डिग्रीधारी नहीं, बल्कि एक कुशल और आत्मनिर्भर नागरिक बन सके। यह विधेयक शिक्षा के माध्यम से आर्थिक विकास, रोजगार सृजन और सामाजिक सशक्तीकरण को नई दिशा देगा।

Contents Page

माननीय उपसभाध्यक्ष महोदय, यह केवल एक विधेयक नहीं, बल्कि हमारी युवा शक्ति के उज्ज्वल भविष्य की नींव है। मैं सभी माननीय सदस्यों से अपील करता हूँ कि वे राजनीतिक मतभेदों से ऊपर उठ कर इस ऐतिहासिक विधेयक का समर्थन करें। हमारे प्रधान मंत्री जी का सूत्र है, आइए, हम 'सबका साथ, सबका विकास, सबका विश्वास और सबका प्रयास' के मंत्र के साथ शिक्षा को नई ऊँचाई पर ले जाएँ।

माननीय उपसभाध्यक्ष महोदय, सहकारी क्षेत्र में बिखरे हुए शैक्षणिक ढाँचों को संबोधित करने की दिशा में यह एक महत्वपूर्ण कदम है। यह मोदी सरकार के व्यापक दृष्टिकोण 'सहकार से समृद्धि' के अनुरूप है। इस दिशा में सरकार ने 8 लाख से अधिक सहकारी संस्थाओं की क्षमता का पूर्ण उपयोग करने के लिए यूपीए सरकार के कृषि एवं सहकारिता मंत्रालय से अलग एक स्वतंत्र सहकारिता मंत्रालय का गठन किया। इस क्षेत्र में किए जा रहे प्रयासों को सुनिश्चित और सुव्यवस्थित करने के लिए मोदी सरकार ने त्रिभुवन सहकारी विश्वविद्यालय विधेयक, 2025 प्रस्तावित किया है, जिससे ग्रामीण प्रबंधन संस्थान, आणंद (IRMA) को एक विश्वविद्यालय का दर्जा देने का प्रयास किया गया है, ताकि सहकारी क्षेत्र में इसकी महत्वपूर्ण भूमिका को मान्यता दी जाए।

माननीय उपसभाध्यक्ष महोदय, यह पहल तकनीकी और प्रबंध शिक्षा को सशक्त बनाने के लिए, अनुसंधान एवं विकास को प्रोत्साहित करने के लिए, वैश्विक मानकों को पूरा करने के लिए, भाजपा नीत एनडीए सरकार के दृष्टिकोण के अनुरूप है। आत्मनिर्भर सहकारी समितियों के लिए दृष्टिकोण, प्रधान मंत्री नरेन्द्र मोदी जी का अन्त्योदय का दृष्टिकोण, सहकारी संस्थाओं में आत्मनिर्भरता को रेखांकित करता है, जिससे उन्हें भारत के आर्थिक परिप्रेक्ष्य में केन्द्रीय भूमिका दी जा सके।

माननीय उपसभाध्यक्ष महोदय, पूर्ववर्ती यूपीए सरकार के दौरान, वित वर्ष 2013-14 में सहकारी संस्थाओं के लिए बजट आवंटन मात्र 122 करोड़ रुपये था, जिसके कारण ग्रामीण कारीगरों के लिए आवश्यक कार्यक्रमों को पर्याप्त वित्तीय सहायता नहीं मिल सकी और महाराष्ट्र में 101 सहकारी चीनी मिलें बंद हो गईं। इसके विपरीत, मोदी सरकार ने 2021 में एक स्वतंत्र सहकारिता मंत्रालय की स्थापना की और इस क्षेत्र के लिए बजट को बढ़ाकर 1,183 करोड़ रुपये कर दिया, जो यूपीए सरकार के कार्यकाल के आवंटन का 9.7 गुना है।

माननीय उपसभाध्यक्ष महोदय, डेयरी सहकार योजना के अंतर्गत, डेयरी सहकारी समितियों और किसान उत्पादक संगठनों (FPOs) के आधुनिकीकरण और क्षमता निर्माण के लिए 5,000 करोड़ रुपये का प्रावधान किया गया है, जो यूपीए सरकार द्वारा राष्ट्रीय डेयरी योजना में आवंटित राशि का दोगुना है। यह महत्वाकांक्षी विधेयक सरकार के इस सहकारी ढांचे को मजबूत कर हाशिए पर मौजूद समुदायों को सशक्त बनाने की प्रतिबद्धता को दर्शाता है।

माननीय उपसभाध्यक्ष महोदय, मोदी सरकार द्वारा 'आत्मनिर्भर भारत' बनाने के लिए विशिष्ट शिक्षा को मजबूत करने और मुख्य क्षेत्रों के लिए विशिष्ट विश्वविद्यालयों की स्थापना करने से भारत के उच्च शिक्षा के परिपेक्ष्य का सक्रिय रूप से परिवर्तन हो रहा है। महोदय, त्रिभुवन सहकारी विश्वविद्यालय, जिसे IRMA के रूप में विकसित किया जाएगा, सहकारी क्षेत्र की शिक्षा पर केंद्रित होगा और सहकार से समृद्धि के दृष्टिकोण को सुदृढ़ करेगा। ठीक इसी प्रकार, जैसे

IRMA लंबे समय से 'अमूल' जैसी भारत की प्रमुख सहकारी संस्था को प्रतिभा में सहायता प्रदान करता है। इसी तरह गति शक्ति विश्वविद्यालय, परिवहन और लॉजिस्टिक के क्षेत्र में विशेषज्ञता को बढ़ावा दे रहा है, जबकि राष्ट्रीय रक्षा विश्वविद्यालय आंतरिक सुरक्षा और पोलिसिंग अध्ययन को सशक्त बना रहा है। लद्दाख में स्थित सिंधु केंद्रीय विश्वविद्यालय जलवायु विज्ञान, ऊर्जा और लोकनीति में अनुसंधान को आगे बढ़ा रहा है, जो इस क्षेत्र की विशिष्ट भौगोलिक चुनौतियों का समाधान करने में सहायक है।

माननीय उपसभाध्यक्ष महोदय, यह संस्थान केवल एक शैक्षणिक केंद्र ही नहीं है, बल्कि रोजगार सृजन का भी एक प्रमुख स्रोत है, जो छात्रों को विशिष्ट कौशल प्रदान कर, उन्हें भारत के आर्थिक और रणनीतिक क्षेत्रों में सीधे योगदान के लिए तैयार कर रहा है, जिससे उच्च गुणवत्ता वाले रोजगार के अवसर और क्षेत्रीय विकास सुनिश्चित हो रहा है।

माननीय उपसभाध्यक्ष महोदय, सहकार को बढ़ावा देने के लिए सक्रिय नीतिगत कार्यवान मोदी सरकार ने हमेशा विधायी और नीतिगत कार्यवाही आधारित शासन का समर्थन किया है। सरकार की यह दूरदृष्टि सहकारी क्षेत्र में भी परिलक्षित होती है। महोदय, मोदी सरकार ने वर्ष 2023 में बहु-राज्यीय सहकारी समिति अधिनियम, 2002 में संशोधन प्रस्तुत किया था, जिसका उद्देश्य सहकारी संस्थाओं में प्रशासन को सशक्त बनाना, पारदर्शिता बढ़ाना, जवाबदेही सुनिश्चित करना और चुनावी प्रक्रियाओं में सुधार लाना था। माननीय उपसभाध्यक्ष महोदय, मोदी सरकार ने वर्तमान विधेयक के माध्यम से देश में सहकारी आंदोलन के संस्थाओं को एक नेटवर्क के माध्यम से मजबूत करने का प्रयास किया है। प्रस्तावित सहकारी विश्वविद्यालय की स्थापना के साथ, सहकारी क्षेत्र में कुशल कार्यबल की निरंतर आपूर्ति सुनिश्चित होगी।

माननीय उपसभाध्यक्ष महोदय, क्षमता निर्माण पर इस विशेष ध्यान से न केवल तकनीकी दक्षता में वृद्धि होगी, बल्कि यह हाशिए पर मौजूद वर्गों को सशक्त बनाते हुए उन्हें सहकारी शासन में अधिक भागीदारी का अवसर प्रदान करेगा। मैं मानव संसाधन में निवेश के माध्यम से सहकारी समितियों की क्षमता के संबंध में बताना चाहता हूँ कि वित्त वर्ष 2024-25 के केंद्रीय बजट में भारत की जनसांख्यिकीय संपदा का लाभ उठाने और अमृत पीढ़ी को सक्षम बना कर विकसित भारत, 2047 की मजबूत नींव रखने पर विशेष बल दिया है। यह सुनिश्चित करने के लिए कि सहकारी क्षेत्र भी अमृत काल के लाभों का पूरा लाभ उठा सके, मोदी सरकार राष्ट्रीय सहकारी प्रशिक्षण परिषद (एनसीसीटी) और वैकुंठ मेहता राष्ट्रीय प्रबंधन संस्थान जैसी पहलों पर कार्य कर रही है। ये संस्थान डेयरी प्रबंधन, ग्रामीण उद्यमिता और डिजिटल साक्षरता जैसे महत्वपूर्ण क्षेत्रों को कवर करने वाले लक्षित प्रशिक्षण कार्यक्रमों के आयोजन में महत्वपूर्ण भूमिका निभा रहे हैं।

माननीय उपसभाध्यक्ष महोदय, 2022-23 में 2,01,000 से अधिक व्यक्तियों को प्रशिक्षित किया गया, जिसमें महिलाओं की उल्लेखनीय भागीदारी रही। एनसीसीटी ने 2023-24 में 3,619 प्रशिक्षण कार्यक्रम आयोजित किए, जो अपने निर्धारित लक्ष्य 1,740 से कहीं अधिक थे। क्षमता निर्माण के प्रति इस प्रतिबद्धता से सहकारी क्षेत्र में कुशल पेशेवरों की सतत आपूर्ति सुनिश्चित होती है।

माननीय उपसभाध्यक्ष महोदय, प्रस्तावित सहकारी विश्वविद्यालय इस प्रयास को और अधिक सशक्त बनाएगा, जिससे हाशिए पर मौजूद समुदायों को सक्षम बना कर सहकारी शासन में उनकी भागीदारी को बढ़ावा मिलेगा और एक अधिक समावेशी आर्थिक परिदृश्य का निर्माण होगा।

माननीय उपसभाध्यक्ष महोदय, 'सबका साथ, सबका विकास, सबका विश्वास और सबका प्रयास' का मंत्र सहकारिता की रीढ़ के रूप में है। मोदी सरकार ने सहकारी क्षेत्र में हाशिए पर मौजूद समुदायों, विशेष रूप से अनुसूचित जाति और अन्य पिछड़ा वर्ग (ओबीसी) के समावेश को उल्लेखनीय रूप से बढ़ावा दिया है। वंचित इकाई समूह और वर्ग की आर्थिक सहायता योजना (VISVAS) समान भागीदारी सुनिश्चित करने वाली सहकारी समितियों की स्थापना या विस्तार करने के लिए अनुसूचित जाति, ओबीसी और सफाई कर्मचारियों जैसे हाशिए पर रहने वाले समूह को वित्त सहायता प्रदान करती है। ...(**समय की घंटी**)...

THE VICE-CHAIRMAN (SHRI BIRENDRA PRASAD BAISHYA): You have taken enough time. It is time to conclude.

श्री बाबूभाई जेसंगभाई देसाईः माननीय उपसभाध्यक्ष महोदय, मेरा सहकार मंत्री से यह विनती है कि मैं गोपालक समाज से आता हूँ...

उपसभाध्यक्ष (श्री बीरेन्द्र प्रसाद बैश्य)ः आपको काफी समय मिला है, अब आप conclude कीजिए।

श्री बाबूभाई जेसंगभाई देसाईः चूँकि हमारी गोपालक मंडलियों को मताधिकार से वंचित किया गया है, इसलिए मैं मंत्री जी से यह आग्रह करता हूँ कि उसके बारे में अच्छी तरह से सोचा जाए, धन्यवाद।

THE VICE-CHAIRMAN (SHRI BIRENDRA PRASAD BAISHYA): The next speaker is hon. Member, Shrimati Sagarika Ghose.

SHRIMATI SAGARIKA GHOSE (West Bengal): Respected Mr. Vice-Chairman, Sir, on behalf of All India Trinamool Congress, I rise to speak on the "*Tribhuvan*" Sahkari University Bill, 2025, which seeks to establish the Institute of Rural Management Anand (IRMA) as "*Tribhuvan*" Sahkari University or India's first national cooperative university.The Government has suddenly remembered the enormous contributions that IRMA and the cooperative movements have played in Gujarat. But why is the Modi Government trying to rewrite history? The recognition of respected Shri Tribhuvandas Patel is good. But, in full-page advertisements released by Amul, there is one glaring omission. Why is the Government reluctant to honour the giant, who

founded IRMA in 1979, built and nurtured IRMA and whose legacy shaped Amul in the Milk Revolution in Gujarat in India? I refer here, Sir, to India's milkman, father of India's White Revolution and founder of IRMA, Dr. Verghese Kurien. Why is Dr. Verghese Kurien's name missing from this university? Why? The reason why this Government is not recognizing a pioneering son of India and dedicated servant of the people like Dr. Verghese Kurien is because he never became part of the BJP ecosystem. Dr. Kurien staunchly believed that if universities have to become excellent, they need to be above all, autonomous. In his lifetime, he had been outspoken on refusing to let the BJP Government meddle with IRMA.

6.00 **P.M.**

Sir, I ask a question to this Government: Is the Government finding it difficult to give due credit to Dr. Kurien ¥ Is that the reason this Government not honouring Dr. Verghese Kurien? ¥

THE VICE-CHAIRMAN (SHRI BIRENDRA PRASAD BAISHYA): Hon. Members...

SHRIMATI SAGARIKA GHOSE: Yes, Sir.

THE VICE-CHAIRMAN (SHRI BIRENDRA PRASAD BAISHYA): It is now 6.00 p.m. If the House agrees, we may sit beyond 6.00 p.m. today till the disposal of the"Tribhuvan" Sahkari University Bill, 2025. Do I have leave of the House to extend sitting beyond 6.00 p.m.?

SOME HON. MEMBERS: Yes, Sir.

THE VICE-CHAIRMAN (SHRI BIRENDRA PRASAD BAISHYA): So, the House will continue now.

SHRIMATI SAGARIKA GHOSE: ¥Of the 54,000 educational institutions run by Christians, about 75 per cent of those students are non-Christian. They are Hindus, they are Muslims, they are Jains, they are Sikhs. Instead of targeting minorities, when

---

¥ Not recorded as directed by the Chair.

Contents Page

will we learn to acknowledge their stellar contribution in all walks of our national life? Gujarat was Dr. Verghese Kurian's *karmabhoomi*. He lived all his life in Anand, building 17 major institutions, including the NDP or National Dairy Development Board. But, what did the BJP do? [¥]How very sad, Sir! How very sad! Shri Tribhuvandas Patel set up the Kaira District Cooperative Milk Producers' Union. But, who changed the destiny of milk cooperatives? ...(*Interruptions*)... Who brought all milk cooperatives together? Who helped set up Anand Milk Union Limited (AMUL)? It was Verghese Kurien.

THE VICE-CHAIRMAN (SHRI BIRENDRA PRASAD BAISHYA): Kindly authenticate.

SHRIMATI SAGARIKA GHOSE: Sir, Amul ushered in an economic and social revolution. 'One line, one can, one vote', said Dr. Kurien.

THE VICE-CHAIRMAN (SHRI BIRENDRA PRASAD BAISHYA): Kindly authenticate.

SHRIMATI SAGARIKA GHOSE: All milk producers, irrespective of caste and creed, stand in one line, pour milk into one can and each would have a vote. That was the egalitarianism. The milk revolution was a revolution in egalitarianism and social equality.

THE VICE-CHAIRMAN (SHRI BIRENDRA PRASAD BAISHYA): Kindly authenticate your allegation.

SHRIMATI SAGARIKA GHOSE: It was Varghese Kurien who resigned from the Indian Institute of Management, Ahmadabad because he did not believe that Government subsidies should go to training managers who would then work abroad in multinational corporations. He founded the concept of the "barefoot manager". He created the concept of "rural management". That is how IRMA was born. It is a brainchild of Dr. Verghese Kurien. The respected Mr. Tribhuvandas Patel and Dr. Kurien enjoyed a father-son relationship. Sir, today Dr. Verghese Kurien's daughter calls Tribhuvandas Patel '*kaka*'. 'Tribhuvan *kaka*', is what she calls him. They had a father-son bond. It was Tribhuvandas Patel who pleaded with Dr. Kurien to stay on in Anand and build the Milk Cooperative with new technologies, new machines. History

[¥] Not recorded as directed by the Chair.

did not start in 2014, Sir. The Cooperative movement was built decades before Narendra Modi*ji* became Chief Minister of Gujarat. There is a long line of the great Nehruvian nation builders like Dr. Verghese Kurien, Dr. Manmohan Singh that this Government cannot bring itself to credit and acknowledge. This Government has an antipathy to the great Nehruvian nation builders like Dr. Kurien. But this antipathy and hostility to the Nehruvian nation builders must not get the better of good sense. Dr. Kurien founded IRMA and, as a proud son of Gujarat, Dr. Verghese Kurien's name must find place in this new University.

(MR. CHAIRMAN *in the Chair.*)

MR. CHAIRMAN: Your time is over.

SHRIMATI SAGARIKA GHOSE: Sir, they are trying to rewrite history but those who try to rewrite history will never be forgiven by history. History will never forgive those who rewrite history. Thank you, Sir.

MR. CHAIRMAN: Thank you.

श्री रामचंद्र जांगड़ा (हरियाणा)**:** सर, मेरा एक प्वाइंट ऑफ ऑर्डर है।

MR. CHAIRMAN: Yes.

श्री रामचंद्र जांगड़ा: सर, यह नियम 238क से संबंधित है।

MR. CHAIRMAN: Yes, go ahead.

श्री रामचंद्र जांगड़ा: सर, माननीय सदस्या ने इस कोऑपरेटिव बिल को minority और majority के साथ जोड़ा है कि वर्गीज़ कुरियन को इसलिए ignore किया गया, क्योंकि वे minority class से हैं। यह सरासर गलत है। नियम 238क में कहा गया है, "कोई सदस्य किसी अन्य सदस्य या लोक सभा के किसी सदस्य के विरुद्ध मानहानिकारक या अपराध में फंसाने वाले स्वरूप का कोई आरोप नहीं लगायेगा जब तक कि आरोप लगाने वाने सदस्य ने सभापति और संबंधित मंत्री को भी इसकी पूर्व सूचना न दी हो ताकि मंत्री उत्तर दिये जाने के प्रयोजन के लिए इस विषय की जांच कर सके।" सभापति जी, इसको delete करना चाहिए।

Contents Page

MR. CHAIRMAN: Hon. Members, whether this House can reflect on the conduct of persons who are not Members of this House, there is a detailed ruling given by the Chair. I will examine it in that perspective. It is on two-fold situations: If there is anything which is inculpating the person or incriminating the person, then, the mechanism is different; if it is an assertion of a factual situation, then, it is different. The matter will be examined.

श्री प्रफुल्ल पटेल (महाराष्ट्र)**:** सभापति महोदय, आज मैं त्रिभुवन सहकारी यूनिवर्सिटी बिल, 2025 पर चर्चा करने के लिए खड़ा हुआ हूँ। महोदय, मैं इस बिल का पूरी तरह से समर्थन करते हुए एक जानकारी आपके माध्यम से सदन को देना चाहता हूँ और बड़े गर्व के साथ देना चाहता हूँ कि त्रिभुवनदास पटेल, जो खेड़ा डिस्ट्रिक्ट मिल्क प्रोड्यूसर कोऑपरेटिव के संस्थापक रहे, हमारे पूर्वज भी वहीं से आते हैं, जहां से त्रिभुवनदास जी ने शुरुआत की। सर, जो आणंद शहर है, मेरी पत्नी भी वहीं से आती हैं।

श्री सभापतिः आपने यह कह कर बहुत आनंदित किया है, क्योंकि उनके द्वारा आयोजित एक कार्यक्रम में मैं गया था। She was a towering figure and you were only assisting. मैं आपके इलाके में गया था, वह बड़ा अच्छा कार्यक्रम था।

श्री प्रफुल्ल पटेलः बड़ी गम्भीर चर्चा हो रही थी, कुछ लोग नाराज़ हो रहे थे, तो मैंने सोचा कि ज़रा मूड बदलने का काम किया जाए। हमारे मित्र जयराम जी भी थोड़ा मुस्कुरा दें।

श्री सभापति: तो मेरा आपसे अनुरोध है कि आप अक्सर हाउस में रहा करें।

श्री प्रफुल्ल पटेलः तो हाउस हमेशा प्रफुल्लित रहेगा। सर, एक जानकारी और भी बता देता हूँ, क्योंकि बहुत सारे सदस्यों ने इस बिल पर चर्चा की। अमूल नाम कैसे आया? आणंद मिल्क यूनियन लिमिटेड, इसलिए अमूल उसका शॉर्ट फॉर्म है। हम लोग अमूल बटर, अमूल की बात करते हैं। बहुत सारे लोग जानते नहीं होंगे, इसलिए मैंने सोचा कि पूर्वज वहाँ से आए, तो इतनी जानकारी तो मेरे पास होनी चाहिए और मुझे इसे साझा करने की भी यहाँ कोशिश करनी चाहिए।

सर, यह जो बिल है और जो इंडियन इंस्टिट्यूट ऑफ रूरल मैनेजमेंट, आणंद की बात हो रही है। नो डाउट, यह एक बहुत अच्छी संस्था है। उस संस्था का एक स्वरूप, आज के आधुनिक युग में, कोऑपरेटिव सहकारिता के महत्व को और बढ़ाने के लिए है। प्रधान मंत्री जी का लक्ष्य है - "सहकार से समृद्धि" - यह एक बहुत ही नेक लक्ष्य है, और इसे आगे और भी सशक्त बनाने की ज़रूरत है। यह बिल उसी दिशा में एक महत्वपूर्ण कदम है।

यह जो हमारा कोऑपरेटिव क्षेत्र है, नो डाउट, हम अमूल की बात करते हैं। वहाँ से लाखों परिवारों के जीवन में उन्नति और परिवर्तन आया, खासकर महिलाओं के माध्यम से आया। क्योंकि

जो दूध का उत्पादन करने वाले हैं, उनमें 99 प्रतिशत महिलाएँ ही इस धंधे से जुड़ी रही हैं। उन्होंने अपने परिवार को अधिक आय का एक साधन इस कोऑपरेटिव मूवमेंट के माध्यम से प्रदान किया।

त्रिभुवनदास पटेल जी की जो बात यहाँ हुई, नो डाउट, वर्गीस कुरियन साहब का योगदान भी कहीं से कम नहीं समझना चाहिए। लेकिन अगर कोई महान व्यक्ति और वह भी स्वतंत्रता सेनानी हैं...

उसके बाद जिन्होंने सरदार वल्लभ भाई पटेल के आदेश पर गुजरात में इतनी बड़ी कोऑपरेटिव मूवमेंट की शुरुआत की, अगर उनका नाम इस यूनिवर्सिटी को दिया जाता है, तो उसका हमें सहर्ष स्वागत करना चाहिए। मैं गर्व के साथ कहना चाहता हूं कि यह जो कदम है, वह लोगों को अच्छे काम करने के लिए प्रेरित करेगा। जहां तक हमारे कुछ साथी डॉ. वर्गीस कुरियन की बात कर रहे थे, नो डाउट, उनके बारे में किसी के मन में कोई प्रश्न चिन्ह नहीं होना चाहिए। उन्होंने इस देश के किसानों और खासकर दूध उत्पादन के लिए बहुत बड़ा योगदान दिया। उसको भी कहीं किसी को नजरअंदाज करने की जरूरत नहीं है। मुझे लगता है कि हमारे राष्ट्र ने उनको कई बार सम्मानित किया है और अवश्य ऐसा कहीं न कहीं मौका आएगा, जो उनका और भी सम्मान किसी न किसी माध्यम से जरूर होगा। आज कोऑपरेटिव क्षेत्र में, क्योंकि मैं महाराष्ट्र से जुड़ा हुआ हूं, गुजरात में हमारे पूर्वज थे, मगर महाराष्ट्र और गुजरात, खासकर ये दोनों जो राज्य हैं, ये बहुत ही ...(**व्यवधान**)...

श्री सभापति: आपका कार्यक्षेत्र महाराष्ट्र से आगे और प्रांतों में भी है।

श्री प्रफुल्ल पटेल: जी, सर।

श्री सभापति: तो आप महाराष्ट्र तक सीमित क्यों हो रहे हैं?

श्री प्रफुल्ल पटेल: सर, मैंने कोऑपरेटिव क्षेत्र के मामले में कहा। हमारे भाई दिग्विजय जी ने भी पहले अपने भाषण में यह बात दोहरायी थी कि महाराष्ट्र और गुजरात ने इस क्षेत्र में काफी पहल की थी। अब पूरे देश में चाहे मध्य प्रदेश हो, छत्तीसगढ़ हो, अन्य राज्य हों या आपका प्रांत राजस्थान हो, सभी जगहों पर आज कोऑपरेटिव का एक बहुत बड़ा जाल फैला हुआ है। कोऑपरेटिव अब कुछ लिमिटेड दायरे में नहीं, बल्कि विभिन्न क्षेत्रों में आज उसका बहुत बड़ा योगदान रहा है। पहले एक जमाना था कि हमारे महाराष्ट्र में हम लोग कहते थे कि कोऑपरेटिव मतलब शुगर फैक्टरी है, शक्कर कारखाना है, बस वही एक कोऑपरेटिव है, ऐसा नहीं है। दूध संघ है, वही कोऑपरेटिव है, ऐसा नहीं है। आज मैं आपको कहना चाहता हूं कि कॉटन ग्रोइंग में हमारा स्टेट काफी बड़ा है। आज कोऑपरेटिव क्षेत्र में इतनी सारी टेक्स्टाइल्स की spinning और weaving mills का हमारे यहां निर्माण हो गया है। आज हमारे वहां पर Inland fisheries में कोऑपरेटिव क्षेत्र में बहुत बड़ा प्रगति का काम हुआ है। आज कृषि क्षेत्र में Farmer Producer Organisation हो, अन्य जो भी हमारी कोऑपरेटिव संस्था है, उसके माध्यम से लाखों और करोड़ों लोगों को अपना जीवन बदलने का एक मौका मिला है। आज जंगल कामगारों के लिए, जो वन में

काम करते हैं, जैसे ओडिशा में काम करते हैं, छत्तीसगढ़ में काम करते हैं, मध्य प्रदेश में, महाराष्ट्र में वन कामगारों की भी कोऑपरेटिव सोसायटीज़ हैं और उनको भी वन उपज के माध्यम से चाहे महुआ फ्लावर हो, तेंदुपत्ता हो और बाकी बहुत सारे उत्पादन को कोऑपरेटिव क्षेत्र के माध्यम से बढ़ा रहे हैं। आज बैंकिंग में एक बात निश्चित है। कुछ अपवाद, इधर-उधर की घटनाएं, दुर्घटनाएं, बैंकिंग क्षेत्र में, कोऑपरेटिव में हुई होंगी, लेकिन आज अगर आप मोटा-मोटी देखें, तो जो बैंकिंग की reach है, चाहे nationalized banks हों या प्राइवेट बैंक्स हो, उनका जाल पूरे देश में नजर आता है। आज भी ऐसा कोई गांव नहीं बचा होगा, जहां पर बैंकिंग की जरूरत हो और बैंक न पहुंची हो और अगर वहां बैंक पहुंची है, तो केवल कोऑपरेटिव बैंक पहुंची होगी। यह बहुत जरूरी है और इसी वजह से आज यह जो बिल है, इसमें खाली यूनिवर्सिटी तो एक माध्यम है, यूनिवर्सिटी के माध्यम से लोगों को अच्छी ट्रेनिंग मिले, वहां से अच्छे मैनजमेंट के ग्रेजुएट्स तैयार हों, वहां पर जाकर फैकल्टी उनको नई-नई techniques सिखाए। सर केवल नाम के लिए कोऑपरेटिव है, लेकिन साथ-साथ आज आधुनिक युग में उनके लिए sky is the limit. उस वजह से उनको अगर नई techniques, नई चीज़ों के बारे में जानकारी मिलती है, तो उसका हम लोगों को सहर्ष स्वागत करना चाहिए। यह जो बिल है, वह कोऑपरेटिव क्षेत्र को सशक्त बनाने के लिए, हमारे देश में नई पीढ़ी को नई दिशा देने के लिए, क्योंकि नई पीढ़ी मैनेजमेंट में बाकी चीज़ों में चली जाती है। कोई फाइनेंस में चला जाएगा, कोई टेक्नोलॉजी के क्षेत्र में जाता है, लेकिन रूरल मैनेजमेंट के क्षेत्र में नई पीढ़ी को आकर्षित करने के लिए किया जाता है, जिसके माध्यम से अपने पैरों पर खड़े हो सकते हैं, अपने भविष्य को बना सकते हैं।

यह भी इस बिल का एक बहुत बड़ा उद्देश्य है। मैं इस वजह से इस बिल का पूरी तरह से समर्थन करते हुए पुनश्चः सरकार को भी बधाई दूंगा कि त्रिभुवन दास पटेल, जिन्हें गुजरात में 'त्रिभुवन काका' भी कहते हैं, हर व्यक्ति उनका सम्मान करता है। हमारे नरहरी भाई और मेरे, हम दोनों के पूर्वज एक ही जिले के हैं, इसलिए नरहरी भाई को भी मालूम है कि पूरा गुजरात 'त्रिभुवन काका' के नाम से त्रिभुवन दास पटेल के योगदान को बहुत महत्व देता है, अतः मैं सरकार को बहुत-बहुत बधाई देते हुए इसका पुरज़ोर समर्थन करता हूं।

RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

MR. CHAIRMAN: Hon. Members, I have to inform that the Business Advisory Committee in its meeting held on the 1st of April, 2025 has allotted time for Government legislative business as follows:

1. Consideration and passing of the Immigration and Foreigners Bill, 2025, as passed by Lok Sabha. **Five hours.**

2. Consideration and passing of the following Bills after they are considered and passed by Lok Sabha:-

Contents Page

(i) The Waqf (Amendment) Bill, 2025, as reported by the Joint Committee. (ii) The Mussalman Waqf (Repeal) Bill, 2024.	**Eight hours to be discussed together**
(iii) The Indian Ports Bill, 2025.	**Two hours.**

The Committee also recommended that the House may dispense with the lunch hour on 2nd and 3rd April, 2025, and also sit late to complete the listed business on both days. *...(Interruptions)...*

SHRI JAIRAM RAMESH: Sir, I am sorry. The Government said that the Indian Ports Bill will not be taken up during this Session. That is what they said. So it is not three hours in this Session. I just want to clarify it.

MR. CHAIRMAN: Your point is noted. Shri P.P. Suneer.

---

*[*THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI) *in the Chair.]*

The "Tribhuvan" Sahkari University Bill, 2025 - *Contd.*

SHRI P.P. SUNEER (Kerala): Hon. Chairman, Sir, thank you for giving me this opportunity. Sir, I rise to speak on the "Tribhuvan" Sahkari University Bill with a sense of concern. While the University is meant to serve the cooperative sector, its governance structure tells a different story. In true BJP fashion, decision-making is excessively centralised. The proposed governing board is packed with bureaucrats, and not a single expert from the field of education has been included. What does this reveal? A Government that is short-sighted, that does not recognize the importance of educational expertise in running a university, let alone one dedicated to the cooperative movement!

The story of the man after whom this University is named, Tribhuvandas Kishbhai Patel, is a story of grassroots empowerment. The foundations of Amul were laid by him, and it was the technological innovations and social entrepreneurship of Dr. Verghese Kurien and Shri H.M. Dalaya that transformed it into a globally recognized branch. The cooperative movement was strengthened with technology and innovation by Dr. Verghese Kurien and paved the way for India's self-sufficiency

Contents Page

in the dairy sector. That same spirit is the need of the hour - aligning the cooperative movement with technological innovations.

Sir, while the Government pats itself on the back for the rise in start-ups in recent years, how many of these start-ups follow a cooperative ownership model? What incentives has the Government provided to promote cooperative-based start-ups? The answer remains unclear. How does the Government plan to integrate technological advancements with the cooperative movement? That too remains unanswered. The Government must address these concerns. Further, if the Government is truly committed to honouring the cooperative movement, why has the IMRA not been named after Dr. Verghese Kurien, the architect of India's White Revolution? His contributions transformed India into a self-sufficient dairy nation, and I demand that the Institute of Rural Management Anand be named after its founder, Dr. Verghese Kurien, as part of the Bill itself. The cooperative sector cannot be strengthened through mere slogans and bureaucratic control. It needs real investment, real innovation and real participation from those who understand both education and cooperatives. A university in name alone will not serve the movement unless it is structured to embody the true spirit of cooperation and democracy. Thank you.

श्री मयंककुमार नायक (गुजरात): उपसभाध्यक्ष महोदय, आपने मुझे इस महत्वपूर्ण बिल पर बोलने मौका दिया, इसके लिए आपका धन्यवाद। मैं कांग्रेस के मित्रों को बहुत-बहुत धन्यवाद देना चाहता हूं, जिन्होंने आज अन्य परिवारों के नाम लेने के बजाय माननीय सरदार पटेल जी को याद करके इस सहकारिता आंदोलन में जोड़ने की बात की है, तो मैं कांग्रेस के सभी मित्रों का आभार व्यक्त करता हूं। माननीय मोदी जी की सोच है कि अंत्योदय की योजना के माध्यम से इस देश में मजबूत राष्ट्र बनाने के लिए गांव, गरीब, किसान, मजदूर सभी तक विकास पहुंचे। इसीलिए माननीय मोदी जी कार्य कर रहे हैं। उसी श्रृंखला में उन्होंने सहकारिता मंत्रालय जब अलग किया, तो देश के गृह मंत्री और प्रथम सहकारिता मंत्री के रूप में आदरणीय अमित भाई शाह जी को इसकी जिम्मेवारी दी। उस जिम्मेवारी को लेकर और सहकारिता मंत्रालय में आमूल परिवर्तन लाकर सहकारिता आंदोलन के माध्यम से गांव को मजबूत करने के लिए, गांव में किसान, पशुपालन और सहकारी मंडलियों के साथ जुड़े हुए किसानों और खेत मजदूरों के लिए कार्य किया। इस सहकारिता आंदोलन के अच्छे परिणामों और उनकी आय में कैसे बढ़ोतरी हो, उस दिशा में कार्य करने के लिए जब से यह मंत्रालय बना है, तब से वह कार्य पर लगा है।

माननीय मोदी जी के नेतृत्व में हर क्षेत्र में विकास हो रहा है और हर क्षेत्र में टेक्नोलॉजी को जोड़कर उस क्षेत्र को कैसे बेहतर से बेहतर बनाया जाए, इस पर कार्य हो रहा है। जब वे गुजरात के तत्कालीन मुख्यमंत्री थे, तो उन्होंने पेट्रोलियम क्षेत्र के लिए पेट्रोलियम यूनिवर्सिटी बनाई थी, न्याय क्षेत्र के लिए लॉ यूनिवर्सिटी बनवाई थी, चिल्ड्रन्स यूनिवर्सिटी बनवाई थी और कामधेनु

यूनिवर्सिटी भी बनवाई थी। अलग-अलग क्षेत्रों में विकास करने के लिए और टेक्नोलॉजी से जोड़ने के लिए उन्होंने इस क्षेत्र में काम किया है। इसी क्षेत्र में स्वर्गीय त्रिभुवनदास पटेल जी, जिन्होंने सहकारी क्षेत्र के आंदोलन की नीव रखी थी और 1940 में जब किसानों का शोषण हो रहा था, तब उन्होंने माननीय सरदार पटेल जी के नेतृत्व में, उनकी अगुवाई में आंदोलन शुरू किया था। 14 दिसंबर, 1946 को खेड़ा दूध उत्पादक सहकारी संघ की स्थापना की और उसी का प्रोडक्ट अमूल का जो ब्रांड है, उससे न केवल भारत में, बल्कि विश्व के बाजारों में भारत के किसान की बात और किसान का प्रोडक्ट सभी जगह पहुंचा है। 1973 में अमूल की जब 25वीं सालगिरह मनाई गई, तब यह देश की सबसे बड़ी सहकारी डेयरी बन चुकी थी। अमूल सहकारी डेयरी, जिसकी शुरुआत 250 लीटर दूध से हुई थी, आज करोड़ों लीटर दूध गुजरात के माध्यम देश में पहुंचाया जा रहा है। कांग्रेस के शासन में इस मंत्रालय को 300 करोड़ रुपया का आवंटन किया जाता था, मगर मुझे कहते हुए गर्व हो रहा है कि माननीय मोदी जी के नेतृत्व में इस क्षेत्र में इस विभाग को 600 करोड़ रुपये से भी ज्यादा की राशि दी गई है और इस सहकारिता विभाग को मजबूत करने का प्रयत्न किया जा रहा है, ताकि सहकारिता आंदोलन पूरे देश में जाए और देश के सभी किसान इससे जुड़े। लोगों को जोड़कर इस यूनिवर्सिटी के माध्यम से उनको शिक्षा देने और नई-नई टेक्नोलॉजीज़ के माध्यम से शिक्षित करके देश और गांव को मजबूत करने के लिए यह बिल लाया गया है। इस बिल के माध्यम से जो नई टेक्नोलॉजी मिलेगी, उससे करोड़ों दूध उत्पादक किसान और खेत मजदूरों की आमदनी बढ़ेगी।

महिला सशक्तीकरण और उसके लिए सहकारिता मॉडल, यह पूरे विश्व में और पूरे भारत में नंबर वन है। गुजरात में सहकारिता आंदोलन के माध्यम से सेवा सहकारी मंडली के द्वारा किसानों को 2 लाख रुपए दिए जाते थे, जिसे अभी हमारी सरकार ने 5 लाख रुपए किया है, वह किसानों को ज़ीरो परसेंट ब्याज पर दिया जाता है। पूरे भारत में सिर्फ हमारा स्टेट ऐसा है, जहाँ पूरे किसानों को 5 लाख रुपए का ऋण ज़ीरो परसेंट सूद पर दिया जाता है। करोड़ों किसान इस योजना के माध्यम से अपनी खेत में उपज पैदा करते हैं। खेती की उपज के लिए एमएसपी पर किसान से जो खरीद-बिक्री की जाती है, वह भी इस सहकारी मॉडल के माध्यम से की जाती है। उसकी उपज को खरीदने के लिए सहकारी संस्थाओं को भी यह दायित्व दिया जाता है। यह इतना बड़ा नेटवर्क है कि उसे आधुनिक बनाने, टेक्नोलॉजी के साथ सज्ज करने और दुनिया के मार्केट में अपने किसान के product को value added करने के लिए इस बिल के माध्यम से technocrats के माध्यम से इसे देश और दुनिया के सामने रखा जाएगा। अभी किसान contract farming के माध्यम से नए-नए products बनाता है। Contract farming के माध्यम से किसान का मुनाफा और उसकी लागत पहले से ही तय हो जाती है। इस मॉडल के कारण किसान ज्यादा से ज्यादा उपज पैदा कर सके, नई-नई टेक्नोलॉजी के माध्यम से नए-नए आयामों को छू सके, इसीलिए एक यूनिवर्सिटी के माध्यम से नए-नए technocrats इस फील्ड में आएँगे और देश के products को पूरे देश और दुनिया के मार्केट में लेकर आएँगे। महोदय, सहकारी प्रवृत्ति के माध्यम से दूध और दूध के products की तो बात हुई, मगर जो पशु है, उसके गोबर को भी इकट्ठा करके, उसका बैंक बना कर हमारे यहाँ एक मॉडल बना है, जिसमें गोबर गैस के माध्यम से CNG produce किया जाता है और इसके साथ ही, CNG का पेट्रोल पंप बना कर four-wheelers, two-wheelers,

सबमें उसे डालने का काम हमारे बनासकांठा में शुरू हुआ है। सहकारी संस्था के माध्यम से जो किसान के गाय-भैंस का गोबर है, उससे भी उसको आय मिल सके, इस तरह का मॉडल गुजरात में स्थापित किया गया है। अभी इस मॉडल के माध्यम से आधुनिक खेती में sprinkler के माध्यम से किसान खेती करे, जिससे पानी की बचत हो, नए-नए प्रयोग करके सरकारी बैंक और डेयरी जैसी संस्थाओं के माध्यम से किसानों की इनकम बढ़े, इसके लिए कार्य किया जा रहा है। यह हमारी सामाजिक जिम्मेदारी है और सामाजिक जिम्मेदारी निभाते हुए हमारे यहाँ गुजरात में सहकारी संस्थाओं के माध्यम से चाहे मेडिकल कॉलेज चलाना हो, स्कूल चलाना हो, कॉलेज चलाना हो या सैनिक स्कूल चलाना हो, यह भी सहकारी संस्थाओं के माध्यम से चल रहा है।

महोदय, इस बिल को जिस तरह से माननीय मोदी साहब और माननीय सहकारिता मंत्री, आदरणीय अमित भाई शाह साहब ने पेश किया है, इसके माध्यम से आत्मनिर्भर भारत बनाने का स्वप्न है। 'सबका साथ, सबका विकास, सबका विश्वास और सबका प्रयास', इस सूत्र को चरितार्थ करने के लिए माननीय मोदी जी का जो प्रयास है और यह जो बिल लाया जा रहा है, जिसको इस संसद के माध्यम से भारत की जनता के सामने रखा गया है, उसका मैं भरपूर समर्थन करता हूँ। मेरी गुजारिश है कि इस बिल से भारत के जो किसान हैं और किसान के साथ ही जो पशुपालक हैं, पशुपालक के अलावा जितने भी cooperative banks हैं, sugar factories हैं, उनमें मजबूती आएगी और आने वाले दिन के लिए माननीय मोदी जी ने 2047 में भारत को विश्व गुरु बनाने का जो स्वप्न देखा है, उसको पूरा करने के लिए यह बिल एक महत्व का बिल होगा। इसी बात के साथ, मैं इस बिल का भरपूर समर्थन करता हूँ। धन्यवाद।

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): धन्यवाद, नायक साहब। श्री संजय राउत जी। आपके पास 3 मिनट हैं।

श्री संजय राउत (महाराष्ट्र)**:** वाइस-चेयरमैन सर, देश में एक नई यूनिवर्सिटी बन रही है और यूनिवर्सिटी का विरोध करने का कोई कारण नहीं है और वह भी देश की पहली cooperative university - Tribhuvan Cooperative University. त्रिभुवन भाई का नाम cooperative movement में बहुत आदर से लिया जाता था। उनका काम भी बड़ा है और अमूल की स्थापना में उनका बड़ा योगदान रहा।

लेकिन हमारे कोऑपरेटिव मिनिस्टर और गुजरात के हमारे सभी भाई जो भाषण कर रहे थे, वे एक व्यक्ति को भूल गए, जिसका नाम है - वैकुंठ मेहता। वैकुंठ मेहता cooperative movement के Pioneer रहे, founder रहे और doyen रहे। वैकुंठ मेहता जी के नाम से महाराष्ट्र के पुणे में एक सबसे बड़ा cooperative management institute है। मोहोल साहब, वह आपके कार्यक्षेत्र में है। Vaikunth Mehta National Institute of Cooperative Management को कांग्रेस की सरकार ने 1967 में बनाया, जिसे VAMNICOM नाम से जाना जाता है। वह 70 साल से काम कर रहा है। वह 70 सालों से वह काम कर रहा है, जो मंत्री जी त्रिभुवन यूनिवर्सिटी से अभी करना चाहते हैं। **...(व्यवधान)...** आप गिन लीजिए, बाद में हम बैठेंगे। वैकुंठ मेहता कोऑपरेटिव इंस्टिट्यूट अपने आप में एक University है और विश्व के लगभग 40 देशों के साथ उसका नेटवर्क

है। पुणे के Savitribhai Phule University से उसका affiliation है। जो युवा cooperative management में अपना करियर बनाना चाहते हैं, उनके लिए सभी educational facilities उस VAMNICOM में आज भी हैं । तो मेरा कहना है कि एक नई युनिवर्सिटी बन रही है, इसका स्वागत है, लेकिन वह भी एक युनिवर्सिटी है, उसको भी अगर आप cooperative university का दर्जा देने प्रयत्न करते, तो 2 universities हो जातीं। वैकुंठ भाई गुजरात से थे। त्रिभुवन पटेल यूनिवर्सिटी बनाने का उद्देश्य क्या है - Technical, management education training और Cooperative में research and development. ये सभी faculties वैकुंठ मेहता कोऑपरेटिव इंस्टीट्यूट में चल रही हैं। आप उनका प्रोग्राम देखिए। Cooperative banking, cooperative marketing, housing cooperative, dairy management, cooperative laws, sugar, forest, computers - ये सभी सब्जेक्ट्स वैकुंठ मेहता कोऑपरेटिव इंस्टीट्यूट में आज भी पढ़ाए जाते हैं। Ministry of Human Resource Development, Government of India has recognized the institute as a consultant for evaluating the Women Dairy Projects. देश का best cooperative journal यहां से निकलता है।

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): माननीय सदस्य, अब समाप्त करें।

श्री संजय राउत: वहां एक हॉस्टल है और उस हॉस्टल में 200 कमरे हैं। एक यूनिवर्सिटी के लिए और क्या चाहिए? तो सबसे बड़ा काम वहां चल रहा है। मैं यह मानता हूं कि त्रिभुवन पटेल यूनिवर्सिटी देश के लिए एक मार्गदर्शक रहेगी, अच्छा काम करेगी, लेकिन मैं मंत्री जी से कहना चाहता हूं कि उसके साथ-साथ इस देश में जो Vaikunth Mehta National Institute of Cooperative Management चल रहा है, उसको भी आप इस युनिवर्सिटी से affiliate करिए। देश के लिए एक बड़ी यूनिवर्सिटी बने, हमारे जो युवा इस क्षेत्र में काम करना चाहते हैं या करियर बनाना चाहते हैं, उनके लिए भी यह आपका एक योगदान रहेगा। इसके साथ मैं आभार व्यक्त करता हूं कि आपने मुझे समय दिया।

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): डा. अनिल सुखदेवराव बोंडे।

डा. अनिल सुखदेवराव बोंडे (महाराष्ट्र): उपसभाध्यक्ष महोदय, आज त्रिभुवन सहकारिता विधेयक, जो विद्यापीठ का विधेयक है, मैं इस विधेयक का समर्थन करने के लिए खड़ा हूं। महोदय, माननीय प्रधान मंत्री नरेन्द्र मोदी जी, जिनका लक्ष्य सहकार से समृद्धि है, उसको पूरा करने के लिए हमारे सहकारिता मंत्री, माननीय अमित शाह जी और मैं महाराष्ट्र से राज्य मंत्री मुरलीधर मोहोल जी का नाम लेना चाहता हूं, इन्होंने यह जो बिल लाया है, उसका मैं समर्थन करता हूं। सहकारिता के ऊपर प्रधान मंत्री जी का इतना ख्याल है कि National Cooperative Policy, 2025 के लिए अभी-अभी 6 मार्च, 2025 को उन्होंने एक मीटिंग चेयर की, जिसमें सहकारिता मंत्री थे, सहकारिता राज्य मंत्री थे, सेक्रेटरीज़ भी थे। इसमें सबसे महत्वपूर्ण बात यह है कि ग्रामों की आर्थिक व्यवस्था सुधारने के लिए और youth तथा महिलाओं को prioritize करने

के लिए Cooperative Policy में क्या बदलाव कर सकते हैं और नई पॉलिसी कैसे ला सकते हैं, वह भी सहकार से समृद्धि की, तो इस सहकार से समृद्धि की जो पॉलिसी है, इसमें सब कुछ आ रहा है। अभिमान की बात ऐसी है कि जिन्होंने सहकारिता की नींव रखी, चाहे वे वैकुंठ मेहता जी हों, त्रिभुवन पटेल जी हों या हमारे महाराष्ट्र में सहकार महर्षि, धनंजय गाडगिल जी, विट्ठल राव विखे पाटील तथा और भी बहुत से लोग हुए.. ये सहकार महर्षियों ने उस वक्त से सहकार से समृद्धि लाने की कोशिश की और आज त्रिभुवन काका पटेल के नाम से जो यूनिवर्सिटी हो रही है, इससे सच में उनका सम्मान हो रहा है। मैं कांग्रेस के लोगों से सच में पूछना चाहता हूँ कि 70 साल में, जिन्होंने अमूल का ब्रांड बनाया, उनका सम्मान करने के लिए ऐसी यूनिवर्सिटी बनाने की बात उनके दिमाग में कभी क्यों नहीं आई? ...(**व्यवधान**)...

श्री संजय राउतः माननीय सुखदेवराव बोंडे जी, महाराष्ट्र में ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): कृपया आप बैठिए। ...(**व्यवधान**)...

डा. अनिल सुखदेवराव बोंडे: सर, आपको पता है कि कॉंग्रेस ने वैकुंठ जी मेहता के नाम से इंस्टिट्यूट बनाया, यूनिवर्सिटी नहीं बनाई। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): कृपया आप बैठिए। ...(**व्यवधान**)...

डा. अनिल सुखदेवराव बोंडे: सर, ये अभी यह डिमांड कर रहे हैं कि उसको affiliate कीजिए, उसको यूनिवर्सिटी बनाइए। यह बात आपके भी दिमाग में नहीं आई। कांग्रेस के दिमाग में तो वैकुंठ जी मेहता का भी सम्मान करने की बात नहीं आयी। पहली बार उनको यह सम्मान मिल रहा है। यह यूनिवर्सिटी अनोखी है, क्योंकि हमें मालूम है कि गवर्नमेंट की यूनिवर्सिटी रहती है, प्राइवेट यूनिवर्सिटी रहती है, लेकिन Cooperative University of its own kind पहली बार पूरे भारत देश में पहली यूनिवर्सिटी हो रही है। यह सरकारी यूनिवर्सिटी नहीं है, प्राइवेट यूनिवर्सिटी नहीं है, कॉरपोरेट यूनिवर्सिटी नहीं है और इसकी फंडिंग भी कोऑपरेटिव स्ट्रक्चर से होने वाली है। इसमें महत्वपूर्ण बात यह समझने की है कि इस कोऑपरेशन को अभी ग्लोबल करने की जरूरत है। बहुत सारे लोगों ने बोला कि यह स्टेट का सब्जेक्ट है। निश्चित यह स्टेट का सब्जेक्ट है, लेकिन सभी स्टेट्स में सहकार उतना समृद्ध नहीं हुआ है, जबकि आज हमें सहकार के माध्यम से global competitiveness में जाना पड़ेगा। अगर global competitiveness में जाना पड़ेगा, तो नॉलेज, इनोवेशन, रिसर्च और ट्रांसपेरेंसी, भ्रष्टाचार मुक्त सहकार, विमेन एंटरप्रेन्योरशिप और youth involvement - ये सब चीजें जब हम सहकार में लाएंगे, उसमें टेक्नोलॉजी लाएंगे, rules and regulations to become transparent लाएंगे, तभी हम global competitiveness में एंट्री कर सकते हैं। इन सब चीजों के लिए त्रिभुवन सहकारी यूनिवर्सिटी बिल के माध्यम से जो यह पहल की गई है, उसके लिए मैं सहकारिता मंत्री जी का हृदय से स्वागत करता हूँ। 'सहकार से समृद्धि' मोदी गवर्नमेंट का जो स्लोगन है, यह सिर्फ स्लोगन नहीं है, बल्कि उन्होंने उसमें बहुत सारी चीजें

करके रखी हैं। 63,000 पैक्स (प्राइमरी एग्रीकल्चर सोसाइटी) हैं, जो सब गांवों में हैं। महाराष्ट्र में सबसे ज्यादा हैं। मोदी जी के पहले पैक्स का computerization नहीं हुआ। ये सभी पैक्स का computerization करने, उसका पूरा डेटा लेने, उसको एक कॉमन प्लेटफार्म पर लाने, सभी को एक ही सॉफ्टवेयर देने और सभी का जो कार्यभार रहेगा, उसको पूरे ग्लोबल नेटवर्क में रखने के लिए 2,516 करोड़ रुपए का इन्वेस्टमेंट किया गया। मैं भी ग्रामीण इलाके से आता हूँ, सहकार से ही आता हूँ और आपको पता है कि हम प्राइमरी एग्रीकल्चर सोसाइटी के बारे में सिर्फ यह जानते थे कि यह सिर्फ खेती के लिए कर्जा देने के लिए है। अब इन्होंने इसका स्ट्रक्चर ही बदल डाला। अभी प्राइमरी एग्रीकल्चर सोसाइटी जन औषधि भी ले सकती है, पेट्रोल पंप भी ले सकती है, कॉमन सर्विस सेंटर भी ले सकती है। 30,000 कॉमन सर्विस सेंटर पैक्स को दिए गए हैं। इसके तहत 5,000 जन औषधि केंद्र हैं और प्रधान मंत्री किसान समृद्धि केंद्र, जिसमें खाद भी बेची जाती है और अनाज भी खरीदा जा सकता है, उसको भी पैक्स कर रहा है, यानी ऐसे 28 काम इनको दिए जा सकते हैं। Financial support देने के लिए मोदी सरकार ने सर्टिफाइड सीड, ऑर्गेनिक फार्मिंग और एक्सपोर्ट - इन तीनों चीजों को बनाने के लिए एक सेंट्रल कोऑपरेटिव सोसाइटी का निर्माण किया है। नेशनल कोऑपरेटिव सोसाइटी के तहत तीन प्रकार के निर्माण किए गए हैं, इसलिए जो ऑर्गेनिक फार्मिंग कर रहे हैं, सर्टिफाइड सीड का कर रहे हैं, उनको वहाँ से अच्छी तरह से हेल्प मिल सकती है।

उपसभाध्यक्ष महोदय, यह त्रिभुवन सहकारी यूनिवर्सिटी बाकी की ट्रेडिशनल यूनिवर्सिटीज़ से बहुत ही अलग है, क्योंकि बाकी की यूनिवर्सिटीज़ में ब्यूरोक्रेसी का influence होता है, फंडिंग कभी-कभी नहीं मिलती है और वहाँ आउटडेटेड करिकुलम होते हैं, जिनका जीवन से कोई संबंध नहीं होता है। लेकिन, यह त्रिभुवन सहकारी यूनिवर्सिटी एक कोऑपरेटिव यूनिवर्सिटी है, यह community driven है, यानी इसके stakeholders सोसाइटी में से आ रहे हैं, सहकारिता में से आ रहे हैं। यह financially sustainable है और इसमें सोसायटी के डिफरेंट सेक्टर्स से equity ली जा सकती है। इस प्रकार की यह पहली यूनिवर्सिटी है और अगर समय मिला तो मैं इसके डिफरेंसेज़ के बारे में डेफिनेटली बताऊँगा। कोऑपरेटिव को आत्मनिर्भर बनाने में त्रिभुवन सहकारी यूनिवर्सिटी का सबसे बड़ा रोल रह सकता है। देखिए, सहकारिता बहुत पहले से आई है। सहकार क्षेत्र में जो-जो लोग ईमानदार थे, जिन्होंने सोसायटीज़ को भ्रष्टाचारमुक्त रखा, वे लोग अच्छे से प्रकट हो सके, लेकिन उसमें गवर्नमेंट का बहुत ज्यादा सपोर्ट नहीं रहता था। पहले इसका वार्षिक बजट 112 करोड़ रुपए रहता था, जबकि अभी सेंट्रल का बजट 10 गुना, यानी 1,012 करोड़ रुपए है। इसके अलावा, 5,000 करोड़ की डेयरी सहकार स्कीम अलग है। Farmer producer organization के लिए 10,000 करोड़ का गवर्नमेंट का अलग से फंड आ रहा है। यानी, ये सब चीजें जब हो रही हैं, तब इसमें भ्रष्टाचार होने की संभावना भी रहती है।

उपसभाध्यक्ष महोदय, सहकार से समृद्धि होनी चाहिए, लेकिन सहकार से स्वाहाकार नहीं होना चाहिए। उसके लिए मोदी जी की सरकार 2023 में Multi-State Cooperative Societies Act, 2002 में अमेंडमेंट लाई। उसमें दो चीज़ें थीं, जिनसे governance में भी transparency आती है और आर्थिक व्यवहार में भी transparency आती है। उसकी वजह से जो

बहुत सारी PACS थीं, जो बहुत सारी Multi-State Cooperative Societies थीं, जो stagnant हुई थीं, वे अब अच्छी तरह से काम करने लगी हैं।

उपसभाध्यक्ष महोदय, यह त्रिभुवन सहकारी यूनिवर्सिटी क्या करेगी? यह cooperative leadership की capacity building करेगी। जो नेतृत्व करने वाले हैं, उनको global atmosphere मालूम होना चाहिए कि US और UK की कोऑपरेटिव्स में क्या चल रहा है और कंपनीज़ में क्या चल रहा है। बेसिकली, रूरल से अटैच करने के लिए यह जरूरी है। कोऑपरेटिव सेक्टर में research and innovation करना इस यूनिवर्सिटी का एक बड़ा काम रहेगा। दूसरी इंपॉर्टेंट बात यह है कि कोआपरेटिव में सिर्फ कृषि के हिसाब से ही नहीं, बल्कि विभिन्न प्रकार के स्किल डेवलपमेंट करने हैं। जब दिग्विजय सिंह जी से बोल रहे थे, तो मुझे उनकी बात सुनकर आश्चर्य हुआ। उन्होंने कहा कि पहले कृषि मंत्रालय में ही यह मंत्रालय था। साहब, यह मंत्रालय नहीं था, यह सहकार डिपार्टमेंट था। इसको अब सेपरेट मंत्रालय मिलना और इसके खुद का सेक्रेटरी मिलना, यह बहुत बड़ी बात है, नहीं तो यह पहले कोऑपरेटिव डिपार्टमेंट होता था। मोदी जी ने एग्रीकल्चर सेक्टर में दो इंपॉर्टेंट काम ये किए हैं कि उन्होंने animal husbandry का भी एक विशेष मंत्रालय बना दिया और उसका एक मंत्री बना दिया। वैसे ही, उन्होंने इसके लिए सहकारिता मंत्री बना दिया और वह भी ताकतवर मंत्री बना दिया। अब सहकारिता में सिर्फ एग्रीकल्चर नहीं आता, बल्कि इसमें हाउसिंग भी आता है, fisheries भी आती है, animal husbandry भी आता है। Even, घास उगाने वाले भी अब अपना एग्रीकल्चर यूनिट बना सकते हैं। सर, महत्वपूर्ण बात यह है कि कोऑपरेटिव में विमेन का participation बढ़ाने के लिए यह यूनिवर्सिटी काम करेगी। भारतीय कोऑपरेटिव संस्थाएँ सहकारी संस्थाएँ हैं। उनका ग्लोबल कोऑपरेटिव सेक्टर में जितना stake है, especially, US, Europe, G-20 तथा जो एशिया के देश हैं, वहाँ उसको बढ़ाने के लिए यह काम कर सकती है। Integration with national development - हमारा गोल क्या है? हमारा गोल 2047 तक विकसित भारत बनाना है। उस विकसित भारत का गोल निर्माण करने के लिए हमें यह करना बहुत जरूरी है। Increased budget allocation के साथ पूरा नेशनल कोऑपरेटिव डेटाबेस, Multi-State Cooperative Societies Act, यानी rules and regulations भी सही करना चाहिए।

उसकी फंडिंग भी करनी चाहिए और इसके अलावा, tax exemption बेहद महत्वपूर्ण है। इनकम टैक्स के सेक्शन 155 के अंतर्गत महाराष्ट्र की शुगर कोऑपरेटिव मिल पर 10 हज़ार करोड़ रुपये का टैक्स बकाया था। इस मुद्दे को लेकर महाराष्ट्र के तत्कालीन मुख्य मंत्री देवेंद्र फडणवीस और सहकारिता मंत्री अमित शाह जी के पास गए, क्योंकि इतनी बड़ी टैक्स देनदारी के कारण शुगर मिलों का संचालन संभव नहीं हो पा रहा था। माननीय अमित शाह जी ने इस 10 हज़ार करोड़ रुपये के इनकम टैक्स को माफ करने का महत्वपूर्ण निर्णय लिया और नेशनल कोऑपरेटिव डेवलपमेंट कॉरपोरेशन (NCDC) के माध्यम से इन कोऑपरेटिव शुगर मिलों को सशक्त बनाने का कार्य किया।

इसके अतिरिक्त, सरकार ने एक करोड़ से 10 करोड़ की आय पर लगने वाले सरचार्ज को 12 परसेंट से घटाकर 7 परसेंट कर दिया। Alternative Minimum Tax rate from cooperatives, उसको कंपनियों से compare करके 18.5 परसेंट से घटाकर 15 परसेंट तक किया गया। अब कोई

भी बड़ी कोऑपरेटिव सोसाइटी एक करोड़ या तीन करोड़ तक की राशि बैंक से without deduction of tax or TDS निकाल सकती है।

महोदय, कोऑपरेटिव सेक्टर बहुत बढ़ा है और उसके माध्यम से अच्छे से समृद्धि हो सकती है। महाराष्ट्र के संत तुकाराम जी ने कहा था - "एक मे सहाय करूं, अवघे धरू सुपंथ", अर्थात यदि हम सब मिलकर कार्य करें, तो हम समृद्ध होंगे। इसी विचार को आगे बढ़ाते हुए, प्रधान मंत्री नरेन्द्र मोदी जी और सहकारिता मंत्री अमित शाह जी का यह स्पष्ट दृष्टिकोण है कि "बिना सहकार नहीं उद्धार"।

"अंत्योदय और महिलाओं की एक ही पुकार,
उन्नति का मार्ग है सिर्फ सहकार।"

समृद्धि का मूलमंत्र ज्ञान और तकनीकी से युक्त, पारदर्शी सहकारिता प्रणाली में निहित है। इसी दिशा में एक महत्वपूर्ण पहल के रूप में त्रिभुवन काका पटेल के नाम से एक सहकारी विद्यापीठ स्थापित किया जा रहा है, जो विकसित भारत के निर्माण में सहकारी नेतृत्व को सशक्त बनाने की दिशा में एक बड़ा कदम है।

अतः मैं इस विधेयक का पूर्ण समर्थन करता हूँ और सहकारिता मंत्री अमित शाह जी एवं राज्य मंत्री मुरलीधर मोहोल जी का अभिनंदन करता हूँ। हम सभी ग्रामीण क्षेत्रों के युवा, महिलाएँ और गरीब नागरिक मिलकर सहकारिता के माध्यम से भारत को समृद्ध बनाने का संकल्प लेते हैं।

धन्यवाद। जय हिंद!

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): मैं भी आपको धन्यवाद करता हूं। डा. फौज़िया खान; अनुपस्थित हैं। श्री सतनाम सिंह संधू।

श्री सतनाम सिंह संधू (नामनिर्देशित)**:** उपसभाध्यक्ष महोदय, आपने मुझे इस बहुत ही महत्वपूर्ण बिल पर बोलने का अवसर दिया, इसके लिए आपको बहुत-बहुत धन्यवाद।

महोदय, इस विषय के साथ मेरा बहुत deep connection है, क्योंकि मैं एक एक किसान का बेटा हूँ और educationist भी हूँ। किसान का बेटा होने के नाते मैंने बचपन से ही सहकारिता लहर के साथ काम किया है, इसके बारे में अपने दादाजी से सीखा, इसको देखा है, इसको जिया है। मैं पिछले 25 वर्षों से education में काम कर रहा हूँ, मैं education की सेवा कर रहा हूँ और इसे जी रहा हूँ। मेरे जीवन में मुझे दो यूनिवर्सिटीज़ स्थापित करने का अवसर भी मिला है और मुझे ऐसा लगता है कि यह विषय मेरे दिल के बहुत करीब है।

सभापति महोदय, यह एक ऐतिहासिक अवसर है, जब भारत दुनिया की पहली domain specific cooperative university स्थापित करने जा रहा है। निश्चित तौर पर, इस विश्वविद्यालय की स्थापना के साथ ही भारत कोऑपरेटिव क्षेत्र में विश्व का सबसे बड़ा thought leader बनकर उभरेगा।

चेयरमैन साहब, त्रिभुवन कोऑपरेटिव यूनिवर्सिटी सिर्फ एक academic institution नहीं, बल्कि सहकारिता का global centre of excellence बनने जा रहा है। यह दुनिया की पहली full-

fledged co-operative domain-specific University होगी, जहां co-operative finance, agri business, digital co-operative और startup for specialized courses करवाए जाएंगे। यह विश्वविद्यालय international institutions के साथ भी सहयोग करेगा, जिससे भारत की सहकारी संस्थाएं वैश्विक स्तर पर पहचान बना पाएंगी। इस University की स्थापना से co-operative sector में नई ऊर्जा आएगी, professional human resource तैयार होगा, competent leadership पैदा होगी और world class research के साथ नए अवसर भी पैदा होंगे। यह Bill सिर्फ University की स्थापना तक सीमित नहीं रहेगा, बल्कि इसका उद्देश्य co-operative societies को empower करना, उनके operations को transparent बनाना और modern technology का integration करना भी रहेगा।

महोदय, भारत में सहकारिता का एक गौरवशाली इतिहास रहा है। भले ही देश में पहला सहकारी कानून 1904 में आया, लेकिन भारत में सहकारिता की जड़ें 200 साल से भी ज्यादा पुरानी हैं। मैं तो यह भी कहना चाहूंगा कि आदिकाल से ही सहकारिता हमारे जीवन का अभिन्न अंग रही है। भारतीय समाज की संरचना ही आपसी सहयोग पर आधारित रही है। हमारे गांव, हमारी अर्थव्यवस्था, हमारा सामाजिक ढांचा, सब कुछ सहकारिता पर आधारित रहा है। जब देश में banking system मजबूत नहीं था, तब सहकारिता ही थी, जिसने भारत की आर्थिक प्रगति और financial inclusion को संभव बनाया। भारत के सहकारी model को आज Harvard, World Bank, International Co-operative Alliance और United Nations जैसे वैश्विक संस्थान case study के रूप में पढ़ा रहे हैं। यह हमारे सहकारी आंदोलन की सफलता का प्रत्यक्ष प्रमाण है।

सर, यह प्रधान मंत्री नरेन्द्र मोदी जी की दूरदर्शिता और मजबूत leadership का परिणाम है कि भारत आज विश्व co-operative leader बनकर उभर रहा है। मोदी सरकार ने 2021 में सहकारिता मंत्रालय का गठन किया, जिससे भारत में सहकारी संस्थानों को नई मजबूती मिली। इसके साथ ही श्री अमित शाह जी के नेतृत्व में सरकार ने सहकारिता क्षेत्र में landmark, institutional and structural reforms भी किए। सहकारी आंदोलन हमेशा ही भारत के विकास और आत्मनिर्भरता का आधार बना रहा है। स्वतंत्रता संग्राम के दौरान भी इसने अहम भूमिका निभाई। सरदार वल्लभ भाई पटेल ने इसे एक आर्थिक और सामाजिक क्रांति के रूप में देखा। स्वतंत्रता के बाद सहकारी आंदोलन ने लोकतांत्रित प्रणाली को मजबूत किया और भारत के विकास model को जन-जन तक पहुंचाया।

महोदय, जब भी भारत में सहकारी आंदोलन की बात होती है, तो गुजरात इसका role model बनकर उभरता है। 1946 में सरदार पटेल, मोरारजी देसाई और त्रिभुवन दास पटेल जी के नेतृत्व में किसानों ने ब्रिटिश सरकार को झुकने पर मजबूर किया और यहीं से अमूल की नींव रखी गई। आज अमूल न केवल भारत में, बल्कि विश्व का सबसे बड़ा dairy brand बनकर उभरा है। देश में गुजरात, पंजाब, महाराष्ट्र और राजस्थान ने भी सहकारी model में बेहतरीन सफलता हासिल की है। मेरा अपना गृह राज्य पंजाब co-operatives का गौरवशाली इतिहास संजोए बैठा है, जो करीब 150 साल पुराना है। सर, पंजाब का Milkfed, Markfed और Punjab State Co-operative Bank जैसी co-operative associations ने देश में आज सफलता की नई मिसालें कायम की हैं। अमूल के बाद पंजाब का Verka देश का दूसरा बड़ा dairy product बनाने वाला

brand है। सर, जैसे-जैसे देश विकास की राह पर आगे बढ़ा, वैसे-वैसे देश में सहकारिता भी मजबूत होती गई, लेकिन इसके चलते कुछ ऐसी घटनाएं भी हुईं, जिससे सहकारिता आंदोलन को ठेस भी पहुंचने लगी। सहकारिता आंदोलन को झटके देने के बाद देश का co-operative sector कुछ परिवारों और दलों के हाथ में आ गया। आदर्श घोटाला, NDCCB घोटाला, पुलपल्ली घोटाला और जाने एक के बाद एक ऐसे कितने घोटालों को अंजाम दिया गया।

प्रधान मंत्री नरेन्द्र मोदी जी ने देश में cooperative की अहमियत को पहचाना और उनके दूरदर्शी नेतृत्व में भारत का cooperative sector एक सशक्त और आत्मनिर्भर ग्रामीण अर्थव्यवस्था की दिशा में आगे बढ़ रहा है। सरकार ने 63 हज़ार PACS के कंप्यूटरीकरण के लिए 2,516 करोड़ रुपये के projects allocate किए हैं, जिससे किसानों को digital लेन-देन और transparency का लाभ मिलेगा, PACS को farmer-producer organizations में बदलने की योजना से किसानों को सीधे बाज़ार से जोड़कर उनकी income बढ़ाने का एक ज़रिया बनेगा।

महोदय, NCDC के माध्यम से सहकारी चीनी मिलों के लिए 10,000 करोड़ रुपये के लोन की व्यवस्था की गई है, जिससे गन्ना किसानों और चीनी उद्योग को नई ऊर्जा मिलेगी।

महोदय, प्रधान मंत्री नरेन्द्र मोदी जी की गरीब और किसान समर्थक नीतियों का ही परिणाम है कि आज भारत दुनिया की सबसे बड़ी cooperative food storage scheme लागू करने जा रहा है, जिसमें कृषि उत्पादन की efficient storage हो पाएगी और किसानों को उनकी उपज की सही कीमत मिल पाएगी।

महोदय, पैक्स के तहत 2,000 जन औषधि केंद्र खोलने का भी निर्णय लिया गया है, जिससे ग्रामीण क्षेत्रों में सस्ती दवाइयाँ उपलब्ध होंगी।

महोदय, Molasses पर GST को 28 परसेंट से घटाकर 5 परसेंट करने का निर्णय भी किसानों और शराब उद्योग के लिए लाभकारी साबित हुआ है।

इसके अलावा पैक्स को ग्रामीण जल आपूर्ति योजनाओं से भी जोड़ा गया है, जिससे सहकारी समितियाँ पानी समितियां बन गई हैं और जल संरक्षण में भी अपना योगदान दे रही हैं। महोदय, यह स्पष्ट है कि प्रधान मंत्री नरेन्द्र मोदी जी का कोऑपरेटिव सेक्टर को सशक्त बनाने का संकल्प भारत को आत्मनिर्भर बनाने की दिशा में एक ऐतिहासिक कदम है।

उपसभाध्यक्ष जी, आज भारत में सहकारिता की लहर चल रही है। देश में 8.5 लाख से अधिक सहकारी सभाएं हैं, जिनमें 30 करोड़ से अधिक लोग सदस्य हैं। यह संख्या कई देशों की कुल जनसंख्या से भी अधिक है। महोदय, सहकारिता का भारत की अर्थव्यवस्था में बहुत विशाल योगदान है। IFFCO और Amul जैसे brands दुनिया के सबसे बड़े सहकारी संस्थानों में शामिल हैं और दुनिया भर के लिए एक मिसाल बनकर उभरे हैं। इसके साथ ही भारत का dairy उद्योग 30 लाख से अधिक किसानों को directly जोड़ता भी है। इसी प्रकार fertilizer cooperatives ने भारत को कृषि उत्पादन में आत्मनिर्भर बनाया है। इसके साथ ही cooperative banks ने ग्रामीण क्षेत्रों में financial services provide कराई हैं। यह विश्वविद्यालय सहकारी क्षेत्र को professional रुप से संगठित करेगा, इसे नए युग की तकनीकों से जोड़ेगा और आने वाली पीढ़ियों को सहकारिता क्षेत्र में नेतृत्व करने के लिए तैयार करेगा।

Contents Page

महोदय, 'त्रिभुवन' कोऑपरेटिव यूनिवर्सिटी केवल एक विश्वविद्यालय नहीं, बल्कि भारत के सहकारी आंदोलन के नए युग की शुरुआत है। 2025 में, जब पूरा विश्व International Year of Cooperatives मना रहा होगा, तब यह विश्वविद्यालय भारत को सहकारिता के क्षेत्र में global superpower बनाने का कार्य करेगा।

महोदय, एक educationist होने के नाते मुझे यह पक्का विश्वास है कि विश्वविद्याल में AI, Blockchain, IoT जैसी आधुनिक तकनीकों को शामिल किया जाएगा, जिससे सहकारी संस्थानों की पारदर्शिता और कार्यक्षमता बढ़ेगी। इसके साथ ही 'त्रिभुवन' कोऑपरेटिव यूनिवर्सिटी की International Cooperative Alliance और top global university के साथ साझेदारी भी बनाई जाएगी, ताकि सहकारिता के क्षेत्र में world-class research and innovation को बढ़ावा मिल सके।

महोदय, विश्वविद्यालय में cooperative start-ups और agri-tech innovations को बढ़ावा देने के लिए incubation centres स्थापित किए जाएंगे, जिससे युवाओं को इस क्षेत्र में रोजगार और उद्यमिता के अवसर मिल पाएं।

महोदय, मेरा यह भी मानना है कि विश्वविद्यालय में climate resilient cooperatives पर भी विशेष पाठ्यक्रम लाया जाए, जिससे सहकारी संपत्तियाँ sustainable agriculture, renewable energy and waste management जैसे क्षेत्रों में नवाचार कर सकेंगी।

महोदय, यह विधेयक सिर्फ सहकारी शिक्षा को ही नहीं, बल्कि भारत के लोकतांत्रिक मूल्यों, आर्थिक समृद्धि और आत्मनिर्भरता को भी नई ऊंचाइयों तक पहुंचाने का एक महत्वपूर्ण माध्यम बनेगा।

महोदय, मुझे खुशी है कि मैं इस ऐतिहासिक क्षण का हिस्सा हूं और इस विधेयक का समर्थन करता हूं। उपसभाध्यक्ष महोदय, अपनी बात रखने का अवसर देने के लिए आपका बहुत-बहुत धन्यवाद।

7.00 P.M.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Now, Shri Masthan Rao Yadav Beedha.

SHRI MASTHAN RAO YADAV BEEDHA (Andhra Pradesh): Mr. Vice-Chairman, Sir. On behalf of our party, Telugu Desham Party and our leader and hon. Chief Minister Shri Nara Chandrababu Naidu, I stand here to speak on the "Tribhuvan" Sahkari University Bill, 2025. Sir, from around 5,000 Societies in 1911, there are more than 8 lakh Societies at present. Cooperatives across India serve an important role in the development of our country, particularly rural development, financial inclusion, empowerment of marginalized communities. Andhra Pradesh has a rich history of cooperative development with a strong network of agriculture, dairy, and credit

Contents Page

cooperatives. The State has witnessed a significant success in leveraging cooperatives to promote rural development and empower marginalized communities. Our party founder, Nandamuri Taraka Rama Rao Garu, believed in the power of cooperatives, even introduced important legislation regarding the cooperatives. The Andhra Pradesh Mutually Aided Cooperative Society Act, 1995, with a target of promoting self-reliant, responsible, accountable and autonomous cooperative societies with their own bye-laws, thereby making the cooperative movement more vibrant. Shreeja Mahila Milk Producer Company - One shining example of cooperatives in my State of Andhra Pradesh is the Shreeja Mahila Milk Producer Company. It stands as a success story of female-centric, socio-economic empowerment within the dairy sector, globally recognized as the largest woman-owned and woman-managed entity of its kind. Commencing operation with a modest membership of 27, it has achieved a remarkable expansion. Currently, it has a shareholder base of 1,09,000 women, all of whom are rural cattle-rearing practitioners.

Sir, Andhra Pradesh has more than 17,000 cooperatives at present. They would all benefit from training programmes and detailed educational assistance from established institutions such as the proposed Tribhuvan Sahakari University. Sir, through you, I would like to urge the hon. Minister to consider establishing such college or institution in our new capital city of Andhra Pradesh, Amravati. Here, I want to bring to your kind notice one thing. While speaking, hon. MP, Shri Ayodhya Rami Reddy Alla, from YSRCP, made some false allegations in this House. I strongly refute a misleading and factually incorrect statement made by him during his speech on this Bill regarding the resignation of Vice-Chancellors and alleged removal of English medium education in Andhra Pradesh. The claim that 17 Vice-Chancellors were forced to resign by the current Government is completely false and baseless, Sir. Out of 17 resignations, 10 were due to personal reasons.

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): माननीय सदस्य, कृपया आप विषय से बाहर न जाएं। ...(**व्यवधान**)... आपका समय समाप्त हो गया है। धन्यवाद ..(**व्यवधान**)... श्री सुभाष बराला। ...(**व्यवधान**)...

SHRI MASTHAN RAO YADAV BEEDHA: Please, Sir. ...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Your time was three minutes. I have given you four minutes. Please sit down. ...(*Interruptions*)...

श्री सुभाष बराला (हरियाणा): धन्यवाद, माननीय उपसभाध्यक्ष महोदय, आपने बहुत ही महत्वपूर्ण विषय पर बोलने का मौका दिया, इसके लिए आपका धन्यवाद। आज मुझे बहुत खुशी है और खासकर इसलिए भी खुशी है कि मैं छात्र राजनीति के बाद जब अपने क्षेत्र में काम करने के लिए आया, तब 1995 में मुझे भी कोऑपरेटिव मूवमेंट का हिस्सा बनने का अवसर मिला। अपने क्षेत्र में शुगर मिल के डायरेक्टर, वाइस-चेयरमैन, हरियाणा शुगर फेडरेशन के डायरेक्टर के नाते मुझे इस क्षेत्र में काम करने का मौका मिला। बहुत सारी समस्याएं इस क्षेत्र में सामने आती थीं। उपसभाध्यक्ष महोदय, हम ग्रामीण क्षेत्र से आते हैं और आप भी उसी प्रकार के क्षेत्र से आते हैं।

हमने बड़े नजदीक से देखा है और हम कह सकते हैं कि किस प्रकार से सहकार तो हमारी संस्कृति का हिस्सा रहा है, लेकिन वर्तमान समय के अंदर जब पूरी दुनिया के अंदर सहकारी क्षेत्र को बढ़ावा मिल रहा हो और उसमें भारत की भागीदारी, हमारे हिन्दुस्तान की भागीदारी लगभग 25 प्रतिशत की हो और उसके अंदर कुछ नया करने की कोई योजना बनाने वाला व्यक्ति न हो, तो लगता था कि यह बड़े दुर्भाग्य की बात है। अगर हम बात करें, तो हम किसान परिवार से आते हैं, हम देखते आए हैं कि ग्रामीण क्षेत्र की और गाँव की अर्थव्यवस्था अपने आप में सहकार के माध्यम से चलती थी। किसान अपने खेत के अंदर काम करता था, बीज उसका अपना होता था, हल भी उसका अपना होता था, उसको बाकी औजारों की जरूरत पड़ती थी, तो गाँव के अंदर लोहार था, किसी दूसरी व्यवस्था की जरूरत होती थी, तो वह उसको गाँव के अंदर मिल जाती थी। धोबी, नाई वगैरह, अगर हम इन सारी व्यवस्थाओं को देखें, ये सारी की सारी कृषि क्षेत्र के ऊपर आधारित थीं और सहकार की भावना से चलती थीं। किसान के घर के अंदर भी जब पहली बार खेत से निकल कर अनाज आता था, तो सब लोगों के अंदर आवश्यकता के अनुसार, वह जितना उनसे काम लेता था, उसको बाँटने का काम करता था। जब हमारी संस्कृति में ही सहकार रचा-बसा है, तो उस क्षेत्र को और ज्यादा आगे बढ़ाने के लिए मुझे लगता है कि बहुत साल पहले प्रयास किए जाने चाहिए थे, लेकिन दुर्भाग्य की बात है कि इसके बारे में सोचा नहीं गया।

मान्यवर, यह विधेयक स्वाधीन भारत के 75 साल बाद आ रहा है, इसलिए इसका अपने आप में बहुत महत्व बढ़ जाता है। सौभाग्यवश माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी और हमारे सहकारिता मंत्री, माननीय अमित भाई शाह जी का मैं बहुत धन्यवाद करूँगा कि उनकी दूरदृष्टि के चलते इसके महत्व को समझा गया और वर्ष 2021 में इसे एक मामूली से विभाग के स्थान पर स्वतंत्र मंत्रालय का दर्जा प्रदान किया गया।

महोदय, अभी हम सब लोग देख रहे थे कि अनेक बार इसी सभा में cooperative federalism की बात बड़े जोर-शोर से की जाती रही, लेकिन जब इस सेक्टर को मजबूत करने के लिए यह त्रिभुवन सहकारी यूनिवर्सिटी का बिल इस हाउस में आने से लेकर अब तक की चर्चा की बात करें, तो इस बिल की कितनी ही आलोचनाएँ हुई हैं। कोई इसके नाम को लेकर आलोचना कर रहे थे, क्योंकि 'त्रिभुवन' जो नाम है, उस नाम से जो परिचित नहीं हैं, उनके मन के अंदर तरह-तरह की शंकाएँ थीं। हम यहाँ कुछ ऐसे लोगों की चर्चा भी सुन रहे थे, लेकिन मुझे बड़ी खुशी है कि त्रिभुवन सहकारी विधेयक, 2025 के शीर्षक और अंतर्वस्तु को लेकर जिस प्रकार की चर्चाएँ थीं और यहाँ पर जो चर्चाएँ हुई हैं, इसके पक्ष के अंदर जिन्होंने अपना वक्तव्य रखा है, उन्होंने मुझसे

Contents Page

पहले भी बहुत विस्तार से इस बात को रखा है कि किस प्रकार से यह बिल है, किस प्रकार से यूनिवर्सिटी काम करेगी और किस प्रकार से इसका नामकरण किया गया है। त्रिभुवन जी का उल्लेख मुझसे पूर्व के बहुत सारे विद्वान वक्ताओं ने किया है कि किस प्रकार से केंद्र सरकार स्वतंत्रता सेनानी और भारत में सहकारी आंदोलन के जनक, त्रिभुवनदास किशिभाई पटेल के नाम के प्रति कृतज्ञता का भाव रखती है। महोदय, इस सभा के लिए यह भी बहुत गौरव की बात है कि त्रिभुवनदास किशिभाई पटेल 1967 से लेकर 1974 के बीच दो बार राज्य सभा के सदस्य रहे। उन्हें असाधारण समाज सेवा के लिए 1963 में मैग्सेसे पुरस्कार और 1964 में पद्म भूषण पुरस्कार से भी नवाजा गया।

मान्यवर, 1855 में गठित ICA यानी कि International Cooperative Alliance का जो रिकॉर्ड है, वह यह दिखाता है कि भारत सहित 105 देश इसके सदस्य हैं, कुल 306 से अधिक सहकारी संगठन इसके सदस्य हैं और भारत से भी 18 संगठन इसके सदस्य हैं। इस संगठन द्वारा जारी आंकड़ों के अनुसार यदि विश्व में कुल 30 लाख सहकारी समितियां हैं, तो उनमें 8,54,000 सहकारी समितियां अकेले भारत में हैं, जो दुनिया का लगभग 25 प्रतिशत आंकड़ा बैठता है। जब यह क्षेत्र इतना बड़ा है, तो फिर इस क्षेत्र को ठीक प्रकार से दिशा देने के काम में कहां दिक्कत आती है? इधर के हमारे विद्वान सदस्यों को किस बात से तकलीफ होती है? इस मंत्रालय के माध्यम से इतनी बड़ी यूनिवर्सिटी बना कर जो एक काम शुरू हुआ, चाहे हम FPO की बात करें या सहकारी बैंकों, PACS या अन्य ग्रामीण क्षेत्र में चल रहे बैंकों का कंप्यूटरीकरण करने की बात हो, बड़ी खुशी की बात है कि PACS का कंप्यूटरीकरण करने के लिए 2,516 करोड़ रुपए का बजट भी अलॉट किया गया और यह टारगेट रखा गया कि प्रशिक्षित युवा आगे आएँ। जब इस प्रकार का टारगेट सेट किया गया, जब इस प्रकार के काम को करने का लक्ष्य सामने रखा गया, तो फिर यह जरूरी भी हो जाता है कि इस प्रकार के काम के लिए प्रशिक्षण के लिए, कोई ऐसे विश्वविद्यालय की स्थापना की जाए, जहां से युवा निकल कर के आएँ और पूरी दुनिया में जिस प्रकार से कोऑपरेटिव का काम चल रहा है, उससे भी आगे बढ़कर के देश में कोऑपरेटिव क्षेत्र को मजबूत करने का काम करें। हमारी सरकार की प्राथमिकता policy paralysis को दूर करना है, इसलिए इसकी आलोचना नहीं करनी चाहिए। मैं तो कहता हूं कि इधर के साथियों को इसका स्वागत करना चाहिए।

मान्यवर, मैं आपके माध्यम से इस विषय में आगे बताना चाहूंगा कि अगर हम वैश्विक स्तर पर बात करें, तो ICA, यानी International Cooperative Alliance के चार क्षेत्रीय कार्यालयों में से एक कार्यालय भारतवर्ष के अंदर है, जो हमारे लिए बड़े गर्व की बात है। World Cooperative Monitor Report, 2023 के अनुसार भारत की सहकारी संस्था IFCO विश्व रैंकिंग में पहले स्थान पर आई है, अमूल को दूसरा स्थान मिला है और कृभको छठे स्थान पर रही है। यह सरकार जिस प्रकार से हमारे प्रधान मंत्री जी की दूरदृष्टि के विजन के आधार पर चलती है और हमारे कोऑपरेटिव मिनिस्टर, माननीय अमित शाह जी के नेतृत्व में जिस प्रकार से विभाग आगे बढ़ रहा है, उससे मुझे लगता है कि इस प्रकार के जो आंकड़े आज हम लोगों को दिखाई देते हैं, इस प्रकार के हमारे तीन बड़े संस्थान दुनिया के अंदर पहले तीन स्थान बनाए हुए हैं। अगर इसी गति से हम

Contents Page

लोग आगे लगे रहें, तो निश्चित रूप से हमारे और ज्यादा संस्थान दुनिया के 10 नंबरों के अंदर अपना स्थान अंकित करेंगे।

माननीय उपसभाध्यक्ष महोदय, मैं अपनी बात को समाप्त करते हुए हाउस से यह अनुरोध करना चाहूंगा कि इस प्रकार का बहुत महत्वपूर्ण बिल, जो त्रिभुवन सहकारी विश्वविद्यालय विधेयक, 2025 लोकसभा में पहले ही पास हो चुका है, हम सबकी जिम्मेवारी बनती है कि हम इसको पास करें और हमारे ग्रामीण क्षेत्र को, हमारे सहकार के क्षेत्र को दुनिया के अंदर और आगे लेकर के जाएं। आपने मुझे जो समय दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): श्री नरेश बंसल।

श्री नरेश बंसल (उत्तराखंड): उपसभाध्यक्ष जी, आज बड़ा महत्वपूर्ण बिल, त्रिभुवन सहकारी विश्वविद्यालय के स्थापित होने के बारे में आया है। मैं उसके समर्थन में बोलने के लिए खड़ा हुआ हूं।

उपसभाध्यक्ष जी, मैं बैंक में नौकरी करता था। जब मैं उसको छोड़कर राजनीति में आया, तो मुझे सबसे पहला काम सहकारिता प्रकोष्ठ का मिला।

मैंने उसके प्रदेश महामंत्री के रूप में राजनीति में काम प्रारंभ किया और यहाँ तक पहुंचा हूँ। सहकारिता से मेरा विशेष लगाव भी है और सहकारिता हमारी संस्कृति का एक अंग है। भारत जब विश्व गुरु था, संपन्न था, तब भी सहकारिता से सब काम होते थे। मैं तो ध्यान देता हूँ, तो पाता हूँ कि जब भगवान राम ने लंका पर विजय प्राप्त करने के लिए 'राम सेतु' का निर्माण किया, तो वह सेतु भी सहकारिता के आधार पर बना। द्वापर में श्रीकृष्ण भगवान ने सब ग्वालों को साथ में लेकर गोवर्धन उठाया, तो वह सहकारिता का रूप है। युगानुकूल परिवर्तन हमारी संस्कृति का अंग है। चूँकि 2047 में हमने वह वैभव प्राप्त करना है, जो हमारा पुराना वैभव था, विकसित राष्ट्रों की श्रेणी में खड़ा होना है, इसलिए उसकी तैयारी के लिए जो-जो चीजें चाहिए, वे सब हम कर रहे हैं। हमारे यशस्वी प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में सहकारिता के आधार पर देश की आर्थिक स्थिति बदलेगी, ग्रामीण भारत का आर्थिक उन्नयन होगा, अंत्योदय का विकास होगा, अंतिम सीढ़ी पर बैठे हुए व्यक्ति को समृद्धि मिलेगी। उसके लिए, उसके प्रबंधन के लिए ऐसे युवकों, ऐसी बेटियों और महिलाओं की आवश्यकता होगी, जो उसके प्रबंधन में योगदान दे सके। आणंद में 'इरमा' के नाम से रूरल मैनेजमेंट इंस्टिट्यूट पहले से था, उस मैनेजमेंट स्कूल से जो बच्चे पढ़ कर निकलते हैं, उनका उस क्षेत्र में, स्थानीय क्षेत्र में कोऑपरेटिव में बड़ा योगदान है। अमूल को भी वहाँ से निकले हुए बहुत सारे युवक मिले, जिन्होंने अमूल के विकास में योगदान दिया। अब उसको और अधिक प्रभावशाली बनाने के लिए, जैसी विश्व स्तर पर स्थिति है, विश्व स्तर पर चुनौतियाँ हैं, उनका सामना करने के लिए और अधिक ज्ञान-संपन्न तथा और अधिक कैपेसिटी बिल्डिंग के हिसाब से हमारे छात्र-छात्राएँ हों - इस उद्देश्य को ध्यान में रख कर 'त्रिभुवन सहकारी विश्वविद्यालय' की स्थापना हुई। अभी मेरे से पहले के वक्ताओं ने बताया कि यह कोऑपरेटिव सेक्टर का पहला विश्वविद्यालय बन रहा है। यह न कोई सरकारी यूनिवर्सिटी है, न कोई प्राइवेट यूनिवर्सिटी है, बल्कि यह सहकारी विश्वविद्यालय है और सहकारिता के क्षेत्र के लिए है। इसका

Contents Page

उद्देश्य ही है सहकारिता आधारित शिक्षा प्रणाली को बढ़ावा देना, छात्रों को उद्यमशीलता और आत्मनिर्भर बनाना, ग्रामीण और शहरी क्षेत्रों में समान शिक्षा का अवसर प्रदान करना, शोध और सदाचार को सहयोगित करना। इस प्रकार से इसका उद्देश्य सहयोग और नवाचार को सहयोगित करना है।

उपसभाध्यक्ष जी, इस विश्वविद्यालय में सहकारी प्रबंधन, कृषि, वित्त और ग्रामीण विकास से जुड़े पाठ्यक्रम होंगे। इन सारे पाठ्यक्रमों से प्रशिक्षित होकर जो युवा निकलेंगे, उनको एक अच्छे रोजगार के अवसर भी मिलेंगे और सहकारिता के क्षेत्र में एक पारदर्शी प्रबंधन होगा, एक मितव्ययी प्रबंधन होगा, जिससे सहकारिता के क्षेत्र से सहकार से समृद्धि का जो हमारे यशस्वी प्रधान मंत्री जी का संकल्प है, वह सपना भी पूरा होगा। हमें सहकार से समृद्धि की ओर बढ़ने के लिए प्रशिक्षित होना आवश्यक है। यह विश्वविद्यालय व्यवसायिक और तकनीकी शिक्षा को सहकारी दृष्टिकोण से जोड़ेगा, डिजिटल शिक्षा और अनुसंधान को बढ़ावा देगा, सहकारी संस्थाओं के साथ जो प्रैक्टिकल ट्रेनिंग है, व्यवहारिक प्रशिक्षण है, वह भी अनिवार्य रूप से होगा।

इसका व्यापक प्रभाव राष्ट्र और सामाजिक जीवन पर पड़ने वाला है। इससे भारत में सहकारी आंदोलन को और मजबूती मिलेगी। अभी तक सामान्य रूप से यह माना जाता है कि सहकारिता का आंदोलन महाराष्ट्र और गुजरात में ज्यादा फला-फूला है। लोग मानते हैं कि सहकारी बैंक, शुगर मिल ज्यादातर इन्हीं दो राज्यों में हैं, लेकिन आज यह व्यापक रूप से पूरे देश में फैला है। चाहे टेक्सटाइल हो, जन औषधि केंद्र हों, सामान्य सुविधा केंद्र हों, पेट्रोल पंप हों, सीएनजी पंप हों, फर्टिलाइजर का डिस्ट्रीब्यूशन हो, तो 60,000 प्राइमरी एग्रीकल्चर कोऑपरेटिव सोसाइटी के माध्यम से यह पूरे देश में हो रहा है। अब उसके साथ इतनी चीजें और जुड़ गई हैं कि विभिन्न बहुउद्देशीय मल्टीस्टेट कोऑपरेटिव सोसाइटीज़ भी बन रही हैं। इस प्रकार, अब इसका क्षेत्र व्यापक हो रहा है। इस व्यापक क्षेत्र के लिए प्रशिक्षित युवाओं की आवश्यकता है और यह यूनिवर्सिटी इस उद्देश्य को भी पूरा करेगी। इससे भारत में सहकारी आंदोलन को मजबूती मिलेगी, ग्रामीण युवाओं को गुणवत्तापूर्ण शिक्षा और रोजगार के अवसर भी मिलेंगे, आत्मनिर्भर भारत अभियान में सहकारी शिक्षा अपना योगदान देगी और कृषि, दुग्ध उत्पादन, कुटीर उद्योग आदि में नवाचार और सतत् विकास होगा।

उपसभापति जी, मैं उत्तराखंड से आता हूँ। जहाँ तक इसमें महिलाओं के योगदान की बात है, तो देश भर में एक करोड़ लखपति दीदी बनी हैं। सेल्फ हेल्प ग्रुप भी एक प्रकार से सहकारिता का ही काम है, क्योंकि उसमें 10-11 महिलाएँ एक ग्रुप बनाती हैं, वह छोटी सोसाइटी होती है, जो गांव में होती है और छोटा कारोबार करती है। उनमें से कोई अचार बनाने का काम करती है, कोई मुरब्बा बनाने का काम करती है, कोई कढ़ाई का काम करती है और कोई बुनाई का काम करती है। मैं अनेक रोज़गार मेलों में जाता हूँ और वहाँ देखता हूँ कि उससे हमारी माताएँ-बहनें किस प्रकार से लाखों रुपए साल कमा रही हैं। सहकारिता आंदोलन को बढ़ावा देने के लिए एक-दूसरे से समन्वय करते हुए कोऑपरेटिव बैंक्स भी उसमें उनको ऋण देते हैं। 5 लाख रुपये तक का ऋण आज ज़ीरो परसेंट पर उनको मिल रहा है, जिससे उनका काम आगे बढ़ रहा है। मेरे क्षेत्र में मिलेट्स होता है, तो वहाँ मिलेट्स की कुकीज़ बनाने की फैक्ट्री अभी लगी है। कोऑपरेटिव सेक्टर में एलईडी के बल्ब बन रहे हैं, शॉल बन रहे हैं। इस प्रकार से ये चीजें निरंतर आगे बढ़ रही हैं। यह

Contents Page

सहकारी विश्वविद्यालय एक प्रकार से सहकारिता आंदोलन, सरकार का जो सहकार से समृद्धि का लक्ष्य है, उसको आगे बढ़ाने के लिए चल रहा है। इस उद्देश्य की पूर्ति की दिशा में त्रिभुवन सहकारी विश्वविद्यालय की स्थापना एक महत्वपूर्ण कदम है, जो सहकारी क्षेत्र में नवाचार और उद्यमिता को प्रोत्साहित करेगा।

पूर्ववर्ती यूपीए सरकार के दौरान, वित्त वर्ष 2013-14 में सहकारी संस्थाओं के लिए बजट का आवंटन 122 करोड़ रुपये था, जिसके कारण ग्रामीण कारीगरों के लिए आवश्यक कार्यक्रमों को पर्याप्त वित्तीय सहायता नहीं मिल सकी और महाराष्ट्र में 101 सहकारी चीनी मिलें बंद हो गईं। इसके विपरीत, हमारे यशस्वी प्रधान मंत्री, मोदी जी जब से आए हैं, तब से उन्होंने सहकारिता, जो पहले कृषि मंत्रालय का एक भाग होता था, उसको अलग सहकारिता मंत्रालय बनाकर उस पर विशेष ध्यान दिया है और हमारे अमित भाई इसके मंत्री बने हैं। उन्होंने वर्ष 2021 में स्वतंत्र सहकारिता मंत्रालय की स्थापना की और इस क्षेत्र के लिए बजट 1,183.39 करोड़ कर दिया, जो यूपीए सरकार के बजट से 9.7 गुना ज्यादा है।

इसके अलावा, डेयरी सहकारी योजना के अंतर्गत डेयरी सहकारी समितियों और किसान उत्पादक संगठनों के आधुनिकीकरण और क्षमता निर्माण के लिए पांच हज़ार करोड़ रुपये का प्रावधान किया गया है, जो यूपीए सरकार द्वारा राष्ट्रीय डेयरी योजना में आवंटित राशि का दोगुना है। यह महत्वाकांक्षी विधेयक सरकार के सहकारी ढांचे को मजबूत कर हाशिये पर मौजूद समुदायों को सशक्त बनाने की प्रतिबद्धता को दर्शाता है।

आत्मनिर्भर भारत के लिए विशिष्ट शिक्षा को मज़बूत करना मोदी सरकार का लक्ष्य है। मुख्य क्षेत्रों के लिए विशिष्ट विश्वविद्यालयों की स्थापना करके भारत के उच्च शिक्षा परिदृश्य को सक्रिय रूप से परिवर्तित किया जा रहा है। उपसभाध्यक्ष जी, त्रिभुवन सहकारी विश्वविद्यालय, जिसे आईआरएमए से विकसित किया जाएगा, सहकारी क्षेत्र की शिक्षा पर केंद्रित होगा और "सहकार से समृद्धि" के दृष्टिकोण को सुदृढ़ करेगा। ठीक उसी प्रकार, जैसे आईआरएमए लम्बे समय से अमूल जैसी भारत की प्रमुख सहकारी संस्थाओं को प्रतिभा प्रदान कर रहा है।

मैंने पहले भी कहा है कि जिस प्रकार आणंद का रूरल मैनेजमेंट संस्थान युवाओं को प्रशिक्षित कर रहा है और अमूल को उसका बड़ा लाभ मिल रहा है, उसी प्रकार इस विश्वविद्यालय की स्थापना के बाद देश-विदेश के छात्र भी पढ़ने के लिए आएंगे। उनके प्रशिक्षण से प्रशिक्षित युवक-युवतियाँ पूरे देशभर में विदेशी संवाद स्थापित करेंगे और सहकारिता के क्षेत्र में महत्वपूर्ण योगदान देंगे। इस विश्वविद्यालय की भूमिका अत्यंत महत्वपूर्ण होगी।

जिस तरह गतिशक्ति विश्वविद्यालय परिवहन और लॉजिस्टिक्स के क्षेत्र में विशेषज्ञता को बढ़ावा दे रहा है और राष्ट्रीय रक्षा विश्वविद्यालय आंतरिक सुरक्षा व पुलिसिंग के अध्ययन का केंद्र बना हुआ है, उसी प्रकार लद्दाख में स्थित सिंधु केंद्रीय विश्वविद्यालय जलवायु विज्ञान, ऊर्जा और लोक नीति में अनुसंधान को आगे बढ़ा रहा है। यह विश्वविद्यालय क्षेत्र की विशिष्ट भौगोलिक चुनौतियों का समाधान करने में सहायक है। हर क्षेत्र की अपनी अलग-अलग चुनौतियाँ होती हैं और विश्वविद्यालयों की यही भूमिका होती है कि वे छात्रों को भविष्य की चुनौतियों के समाधान के लिए तैयार करें।

त्रिभुवन विश्वविद्यालय सहकारिता के क्षेत्र में आने वाली चुनौतियों को संबोधित करेगा और युवक-युवतियों को सहायता प्रदान करेगा। यह संस्थान केवल एक शैक्षणिक केंद्र ही नहीं होगा, बल्कि रोजगार सृजन का भी प्रमुख स्रोत बनेगा। यह छात्रों को विशिष्ट कौशल प्रदान कर उन्हें भारत के आर्थिक और रणनीतिक क्षेत्रों में सीधे योगदान के लिए तैयार करेगा, जिससे उच्च गुणवत्ता वाले रोज़गार के अवसर सृजित होंगे और क्षेत्रीय विकास सुनिश्चित होगा।

सहकारिता को बढ़ावा देने के लिए सक्रिय नीतिगत कार्रवाई करते हुए मोदी सरकार ने हमेशा विधायी और नीतिगत कार्रवाई आधारित शासन का समर्थन किया है। सरकार की यह दूरदृष्टि सहकारी क्षेत्र में भी परिलक्षित होती है। वर्ष 2023 में मोदी सरकार ने बहुराज्य सहकारी समिति अधिनियम, 2002 में संशोधन प्रस्तुत किया, जिसका उद्देश्य सहकारी संस्थाओं में प्रशासन को सशक्त बनाना, पारदर्शिता बढ़ाना, जवाबदेही सुनिश्चित करना और चुनावी प्रक्रिया में सुधार लाना था।

वर्तमान विधेयक के माध्यम से मोदी सरकार देश में सहकारी आंदोलन को संस्थानों के एक नेटवर्क के माध्यम से मजबूत करने का प्रयास कर रही है। प्रस्तावित सहकारी विश्वविद्यालय की स्थापना के साथ सहकारी क्षेत्र में कुशल कार्यबल की निरंतर आपूर्ति सुनिश्चित होगी। क्षमता निर्माण पर इस विशेष ध्यान से न केवल तकनीकी दक्षता में वृद्धि होगी, बल्कि यह हाशिये पर मौजूद वर्गों को सशक्त बनाते हुए सहकारी शासन में अधिक भागीदारी के अवसर भी प्रदान करेगा। ...(**समय की घंटी**)...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): धन्यवाद। आप समाप्त करें।

श्री नरेश बंसलः महोदय, मैं बस तीस सेकंड में अपनी बात समाप्त कर दूंगा। उपसभाध्यक्ष महोदय, मानव संसाधन के निवेश के माध्यम से सहकारी समितियों का क्षमता निर्माण वित्त वर्ष 2024-25 के केन्द्रीय बजट में भारत की संपदा का ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): माननीय सदस्य, कृपया समाप्त कीजिए।

श्री नरेश बंसलः भारत की संपदा का लाभ उठाने और अमृत पीढ़ी को सक्षम बनाकर विकसित भारत, 2047 की मजबूत नींव रखने का प्रयास इसके माध्यम से होगा। अंत में मैं केवल यही निवेदन करता हूं कि जिस सद्भावना और सहकार से समृद्धि और अंत्योदय को ध्यान में रखते हुए यूनिवर्सिटी की स्थापना के लिए बिल लाया गया है, इसका सब लोग स्वागत करें और समर्थन करें। आपका बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Next speaker is Shri Ravi Chandra Vaddiraju. Hon. Member will speak in Telugu. You have five minutes.

(MR. DEPUTY CHAIRMAN in the Chair.)

Contents Page

SHRI RAVI CHANDRA VADDIRAJU (Telangana): *" Hon. Deputy Chairman, thank you for allowing me to speak on the "Tribhuvan" Sahkari University Bill, 2025. Education, research, and skill development are essential to strengthening the cooperative sector, and I support this Bill introduced by the Central Government. I believe the allocation of Rs. 1,122 crore for this Bill will significantly contribute to the development of the cooperative sector. Allocating Rs. 500 crore to the university and aiming to train 8 lakh people each year through 284 cooperative training centers are promising steps. Additionally, the allocation of Rs. 600 crore for the digitization and modernization of Primary Agricultural Credit Societies (PACS), start-ups, and the establishment of innovation centers in the cooperative sector is a commendable decision. However, I am concerned about the insufficient priority given to Telangana in this Bill. Currently, we have only one cooperative training center in Hyderabad, making it challenging to provide adequate training to cooperatives at the district level. It is essential to expand training centers to areas like Adilabad, Nizamabad, and Khammam.

While schemes such as Rythu Bandhu, Rythu Bima, and the Dharani Portal support the cooperative system in Telangana, it remains unclear how much our State has genuinely benefited from these Central Government initiatives. We must ensure that funds provided by NABARD and NCDC to cooperative societies are adequately distributed to our State. Moreover, priority should be given to Telangana while allocating funds to women's self-help groups. Primary Agricultural Credit Societies (PACS) and dairy cooperatives in Telangana require modernization. I propose that special funds be established to support new cooperative start-ups in the State. Additionally, adequate representation for the States should be ensured in the governing bodies of the cooperative sector. If appropriate changes are made to this Bill, we can further strengthen the cooperative sector. Therefore, the Central Government should consider the views of the States while drafting the Bill.

With the Indira Kranthi Patham (IKPs), milk dairies, women's self-help groups, and the expansion of procurement centers from 6,000 to 9,000, Shri KCR has turned Telangana into a "Golden Telangana." The Government has purchased crops, including corn and rice, to benefit the farmers of Telangana. We request the establishment of a university in Telangana and a Millet Research Centre in

* English translation of the original speech delivered in Telugu.

Contents Page

Rajendranagar, especially since this year has been declared the International Year of Millets. I suggest introducing a course on millets.

The incumbent Congress Government in Telangana plans to sell 400 acres of valuable land located at the Hyderabad Central University. Instead of selling this land, it could be used to establish a new university. It is the responsibility of all of us, particularly the Central Government, to safeguard this land.

Shri KCR has built nearly 2,600 Rythu Vedika centers across Telangana, with one center established for every 5,000 acres of land. Farmers used these centers to discuss issues related to farming. There are nearly 900 PACS in Telangana, which have played a critical role in disbursing loans to farmers. Shri KCR has also significantly contributed to the development of fisheries in Telangana by providing free fish and rehabilitating rivers and canals for the benefit of fishermen.

Telangana is a leading state in inland fisheries, and cooperative societies in the region have been digitized and modernized under the leadership of Shri KCR. The weavers' society has also been strengthened, leading to large-scale employment opportunities.

The establishment of additional cooperatives can strengthen the country's economy, and Telangana serves as a prime example of this. Farmer Producer Organizations (FPOs) have been established in Telangana; however, farmers are advocating for an increase in the number of FPOs in the State. If cooperatives are managed with an agricultural approach, input costs will be reduced. I support this Bill and reiterate that the responsibility of protecting the valuable land at Hyderabad Central University lies with all of us, particularly the Central Government. Thank you, Sir."

MR. DEPUTY CHAIRMAN: Thank you. Now, hon. Minister, Shri Murlidhar Mohol, to reply to the discussion.

श्री मुरलीधर मोहोल: उपसभापति महोदय, आज सदन में देश का पहला सहकारी विश्वविद्यालय स्थापित करने के विषय पर चर्चा हो रही है। सदन में, इस चर्चा में पिछले लगभग चार, साढ़े चार घंटे तक, लगभग 28 माननीय सदस्यों ने भाग लिया है। महोदय, सबसे पहले तो सदन के ज्येष्ठ सदस्य माननीय दिग्विजय सिंह जी ने इसकी शुरुआत की और अभी आखिरी सदस्य के रूप में माननीय रविचंद्र वद्दीराजू जी ने यहाँ पर अपने विचार रखे। माननीय उपसभापति महोदय, मैंने सदन में सभी माननीय सांसदों के भाषण सुने हैं। इस विषय पर यहाँ अनेक सदस्यों ने अपने सुझाव भी दिए हैं और मैं उन सुझावों का स्वागत करता हूं। कुछ माननीय सदस्यों ने राजनीतिक टीका-

टिप्पणी भी की है, लेकिन फिर भी मेरा यह मानना है कि सदन में जो चर्चा हुई है, उस चर्चा को सभी माननीय सदस्यों के माध्यम से समृद्ध किया गया है।

मोदी जी और देश के गृह एवं हमारे सहकारिता मंत्री माननीय अमितभाई शाह जी को धन्यवाद देना चाहूंगा कि देश का पहला सहकारी विश्वविद्यालय स्थापित करने के ऐतिहासिक निर्णय पर आज इस सदन में जो चर्चा चल रही है, उन्होंने मुझे उसका हिस्सा बनने का अवसर दिया है।

माननीय उपसभापति महोदय, मुझे इस सदन में सभी को यह बात बताते हुए बहुत गर्व है कि दिल्ली में नवंबर, 2024 में एक वैश्विक सहकारी सम्मेलन संपन्न हुआ था। भारत में यह सम्मेलन पहली बार हुआ था, जिसमें पूरे विश्व से 106 देशों के प्रतिनिधि शामिल हुए थे। उस सम्मेलन में यूनाइटेड नेशन्स द्वारा हमारे आदरणीय प्रधान मंत्री नरेन्द्र मोदी जी और हमारे सहकारिता मंत्री माननीय अमितभाई शाह जी की उपस्थिति में वर्ष 2025 को 'अंतर्राष्ट्रीय सहकारिता वर्ष' घोषित किया गया है। यह हमारे देश और देश की सहकारिता का सम्मान है और हम सबके लिए गौरव का विषय है। महोदय, आज, जब हम यह अंतर्राष्ट्रीय सहकारिता वर्ष 2025 मना रहे हैं, तो उसी दौरान, आज सदन में देश के पहले सहकारी विश्वविद्यालय की स्थापना पर चल रही चर्चा में भाग भी ले रहे हैं। माननीय उपसभापति महोदय, जब माननीय प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में भारत ने 2027 में दुनिया की तीसरी सबसे बड़ी अर्थव्यवस्था बनने का लक्ष्य रखा है, तब इस लक्ष्य को पूरा करने में देश की ग्रामीण अर्थव्यवस्था का भी महत्वपूर्ण योगदान रहेगा।

हमारा देश एक कृषि प्रधान देश है। आज देश की लगभग 50 प्रतिशत से ज्यादा जनसंख्या कृषि क्षेत्र से जुड़ी हुई है। अगर हम सहकारिता क्षेत्र को देखें, तो आज देश में लगभग 8 लाख सहकारी संस्थाएं कार्यरत हैं और इन संस्थाओं की सदस्य संख्या 30 करोड़ है। आज 30 करोड़ सदस्य इस पूरे देश के सहकारिता क्षेत्र में काम कर रहे हैं। इसका मतलब है कि हर किसान परिवार का कोई न कोई एक सदस्य इस सहकारिता क्षेत्र से जुड़ा हुआ है। इतने बड़े लोकसंख्या से जुड़े सहकारी क्षेत्र को पिछले कई सालों से कांग्रेस की सरकारों ने कैसे नजर अंदाज किया है, इसके मैं केवल दो उदाहरण यहां देना चाहूंगा। हमारे सीनियर माननीय सदस्य श्री दिग्विजय सिंह जी ने कहा था कि पिछले 10 सालों में सहकारिता के लिए आपने क्या किया। यह भी मैं बताने वाला हूं और मैं इस पर अभी आने वाला हूं, लेकिन उससे पहले अगर हम 2013-14 का सहकारी विभाग का बजट देखें - तब हमारा यह विभाग कृषि मंत्रालय के अंतर्गत था — वह सिर्फ 122 करोड़ रुपए था। अगर आज हम मोदी जी की सरकार में देखें, तो इसमें करीब 10 गुना वृद्धि होकर हमारा बजट लगभग 1,190 करोड़ रुपये है। इससे यह मालूम होता है कि हमने सहकारिता को कितना महत्व दिया है। इतना ही नहीं, 30 करोड़ से अधिक सदस्यता वाली इन सहकारी समितियों को पहले केंद्रीय कृषि मंत्रालय के तहत वर्षों से चलाया जा रहा था और इतना बड़ा क्षेत्र होने के बावजूद भी केवल एक संयुक्त सचिव के स्तर के अधिकारी पूरे देश की सहकारिता चला रहे थे, लेकिन माननीय उपसभापति महोदय, इससे ध्यान में आता है कि सालों से यह सहकारिता क्षेत्र कांग्रेस की सरकारों के समय में दुर्लक्षित रहा।

माननीय उपसभापति महोदय, जैसे कि हमारे सर्वोच्च नेता माननीय मोदी जी कहते हैं कि कांग्रेस की सरकार ने कई अच्छे काम हमें करने के लिए छोड़े हैं, जैसे कि राम मंदिर का निर्माण, कश्मीर से धारा 370 को हटाना, ट्रिपल तलाक पर रोक लगाने का कानून, ऐसे ही कई काम गिनाए जा सकते हैं और वैसा ही एक और ऐतिहासिक निर्णय जो देश के करोड़ों किसान परिवारों के कल्याण के लिए लिया गया, वह था स्वतंत्र सहकारिता मंत्रालय की स्थापना करना। आज हम देखते हैं कि पूरे देश में चाहे वह PACS हो, डेयरी हो, शुगर इंडस्ट्री हो, कोऑपरेटिव बैंक्स हों, टेक्सटाइल मिल्स हों, ऐसी लाखों सहकारी समितियां काम कर रही हैं। उनके विकास और विस्तार के लिए और इस सहकारी आंदोलन को मजबूत करने के लिए माननीय प्रधान मंत्री जी द्वारा जुलाई, 2021 में इस स्वतंत्र मंत्रालय को गठित किया गया और एक दूरदर्शी निर्णय लिया गया।

माननीय उपसभापति महोदय, मैं इस सदन को कुछ तथ्य भी बताना चाहूंगा, जो मुझे लगता है कि कम लोग जानते हैं। एक ऐसा व्यक्तित्व, जिसने अपने गांव के PACS में भी काम किया, जिसने अपनी बाजार समिति में भी काम किया, वे जिला सहकारी बैंक के अध्यक्ष भी थे, वे स्टेट कोऑपरेटिव बैंक के संचालक डायरेक्टर भी बने, जिनका सहकारिता क्षेत्र में बड़ा योगदान और अनुभव रहा, ऐसे हमारे नेता माननीय अमित भाई शाह देश के पहले सहकारिता मंत्री बने। यह हम सबके लिए बड़े गौरव की बात है। उन्हीं के नेतृत्व में जुलाई, 2021 से अब तक सिर्फ साढ़े साल में सहकारिता मंत्रालय द्वारा अभूतपूर्व कार्य किए गए हैं, जिन पर मैं अभी आने वाला हूं। बहुत सारे सदस्यों ने पूछा कि 10 साल में क्या किया?

माननीय उपसभापति महोदय, आज हम यह बिल लेकर आए हैं, लेकिन सहकारिता विश्वविद्यालय की आवश्यकता क्यों है, इस बिल को इस समय लाने की क्या जरूरत है, तो मुझे विस्तार से सदन के सामने इस विषय को रखना है। हमारे यशस्वी प्रधान मंत्री, नरेन्द्र मोदी जी ने देश में 'सहकार से समृद्धि' की परिकल्पना रखी और उसे साकार करने के लिए पिछले साढ़े तीन साल में हमारे सहकारिता मंत्रालय ने कितने काम किए, मैं इस सदन के माध्यम से पूरे देश के सामने रखना चाहता हूँ। माननीय अमित भाई के कुशल नेतृत्व में हमारे मंत्रालय ने भविष्य में इस देश के सहकारिता क्षेत्रों को नई दिशा देने के लिए 60 नई initiatives लीं। इसमें सबसे पहले हमारे मंत्रालय ने जो सबसे बड़ा कार्य शुरू किया, जिस पर इस सदन में बहुत चर्चा हुई, वह है हमारी PACS. हमने जो सबसे पहला काम हाथ में लिया, वह था PACS का सशक्तीकरण। माननीय उपसभापति महोदय, PACS हमारे सहकारिता क्षेत्र की सबसे महत्वपूर्ण कड़ी है। PACS गाँव को सहकारिता से जोड़ने का एक प्रमुख केंद्र है और यह प्रमुख कार्य करती है। यहाँ बहुत सारे अनुभवी सभासद हैं, जिन्होंने सहकारिता पर भाषण भी किया, उसमें उन्होंने बताया कि PACS के माध्यम से पहले केवल छोटे-छोटे काम होते थे। जैसे short term crop loan हो या input supply का काम हो, बस इतना ही काम PACS के माध्यम से होता था। इसी वजह से उनके व्यवसाय पर मर्यादा आती थी। लेकिन माननीय उपसभापति महोदय, इसी मर्यादा को ध्यान में रखते हुए और इसके समाधान के लिए PACS के model bye-laws में सुधार किए गए और इसके माध्यम से हमने PACS को multi-purpose बनाने का महत्वपूर्ण निर्णय लिया। माननीय अमित भाई ने हर राज्य के मुख्यमंत्री से चर्चा की, पत्र व्यवहार किया और मुझे यहाँ यह कहने में बड़ी खुशी होती है

Contents Page

कि हमने PACS को multi-purpose बनाने के लिए जो model bye-laws बनाए, पूरे देश में 32 राज्यों और केंद्र शासित प्रदेशों ने इसको adopt किया। उस राज्य में किसी भी विचारधारा की सरकार हो, लेकिन सभी ने इसको सकारात्मक प्रतिसाद दिया। मैं यहाँ पर उन सभी का धन्यवाद व्यक्त करना चाहता हूँ।

माननीय उपसभापति महोदय, PACS के बहुउद्देश्यीय होने से अब उनके माध्यम से Common Service Centres भी चल रहे हैं, पेट्रोल और एलपीजी डीलरशिप भी PACS को मिल रही है, Custom Hiring Centres भी PACS के माध्यम से चल रहे हैं, प्रधानमंत्री जन औषधि केंद्र चल रहे हैं, प्रधानमंत्री किसान समृद्धि केंद्र PACS के माध्यम से चल रहे हैं, ग्रामीण नल जल पूर्ति योजना के प्रबंधन का काम भी हमारी PACS कर रही हैं। ऐसे 25 नए व्यवसाय इन PACS को देने का काम हमारी सरकार ने किया। माननीय उपसभापति महोदय, उदाहरणस्वरूप मैं यहाँ पर यह बात रखना चाहूँगा कि आज देश में हमारी 43 हजार PACS Common Service Centres चला रही हैं। आज हमारी 36 हजार PACS प्रधानमंत्री किसान समृद्धि केंद्र चला रही हैं। हमारी 4 हजार PACS प्रधानमंत्री जन औषधालय चला रही हैं। देश में अनेक PACS हैं, जो पेट्रोल पंप भी चला रही हैं। ऐसे बहुत सारे काम PACS के माध्यम से आज देश भर में शुरू हैं।

इसी तरह से जब PACS आर्थिक रूप से सशक्त होंगी, तभी तो उस गाँव के किसान का परिवार भी सशक्त होगा, वह गाँव भी समृद्ध होगा और यही हमारी कल्पना है, यही माननीय मोदी जी की कल्पना है। अगर हम 'सहकार से समृद्धि' के बारे में बोलें, तो हमारे यहाँ गाँवों में इन PACS के माध्यम से जो काम चल रहा है, पहले हमें उसे अच्छा करना था, मुझे इस सदन में यह कहते हुए बड़ा आनंद होता है। इन्हीं PACS के कार्य में सुलभता लाने के लिए भारत सरकार द्वारा, हमारे मंत्रालय द्वारा अभी देश भर में लगभग 67 हजार PACS का computerization किया जा रहा है। उसका मुद्दा भी यहाँ चर्चा में आया था कि कौन से राज्य में कितना किया जा रहा है, हमारे राज्य में कितना किया जा रहा है। माननीय उपसभापति महोदय, बिल्कुल ऐसा नहीं है। आज देश की 67 हजार PACS computerize की जा रही हैं और उसके लिए 2,516 करोड़ रुपए खर्च किए जा रहे हैं।

माननीय उपसभापति महोदय, यहाँ पर बार-बार चर्चा हुई कि 'सहकारिता' राज्य का विषय है। हाँ, यह राज्य का विषय है, लेकिन राज्य की सहकारिता को सशक्त बनाने के लिए, उनको ताकत देने के लिए हमने आज ऐसे काम हाथ में लिए हैं। मुझे यह कहने में बड़ा आनंद होता है कि यह राज्य का विषय है, PACS राज्य की हैं ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Please take your seat. Let him reply. *...(Interruptions)...* No, please take your seat. *...(Interruptions)...*

श्री मुरलीधर मोहोलः यह राज्य का विषय है, लेकिन हमारी सरकार ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: No, please take your seat. *...(Interruptions)...*

श्री मुरलीधर मोहोलः हमारी सरकार PACS के सशक्तिकरण के लिए आज इतना कुछ काम कर रही है।

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*... शान्त रहिए। कृपया आपस में बात नहीं करें।

श्री मुरलीधर मोहोलः माननीय उपसभापति महोदय, मैं इस सदन को यह भी अवगत करना चाहता हूँ कि देश में अभी भी कई पंचायतें ऐसी हैं कि जहाँ पर कोई सहकारी संस्था नहीं है, अभी वहाँ काम नहीं कर रही है। हमारी सरकार का प्रयास यह है कि देश का हर गांव सहकारिता के माध्यम से समृद्ध हो। इसके लिए हमारे मंत्रालय ने आने वाले 5 सालों में 2 लाख नए PACS बनाने का लक्ष्य रखा है। महोदय, उनमें से 14,000 PACS बन भी चुके हैं। इसमें बड़ी बात यह देखिए कि सहकारिता पर जिन्होंने बात की, अपनी बातें रखीं और बोले कि सहकारिता कांग्रेस ने की, लेकिन पिछले कई सालों से PACS की संख्या 1 लाख से ऊपर नहीं गई, अब अगले 5 सालों में पूरे देश में PACS की संख्या 3 लाख तक जाएगी। यह सहकारिता को देखने का हमारा दृष्टिकोण है। मुझे लगता है कि अगर ये PACS बनेंगे, तो पूरे देश में सहकारिता के क्षेत्र में वह एक नयी क्रांति होगी।

माननीय उपसभापति महोदय, हमारी सरकार ने PACS को बहुउद्देश्यीय बनाने के साथ-साथ, NDDB के माध्यम से dairy और NFDB के माध्यम से fisheries को भी बढ़ावा देने का काम किया। जब हम नए PACS बना रहे हैं, तो उनमें देश की सामाजिक रचना को भी ध्यान में रखा गया है। वह कैसे, तो मैं आपको यहाँ बताना चाहूँगा कि हमारी सरकार ने समाज के सभी वर्गों और महिलाओं को सहकारी संस्थाओं में प्रतिनिधित्व देने का निर्णय किया है। अब हमारी सरकार ने by-laws के तहत PACS के board of directors में एक SC-ST वर्ग का सदस्य और एक महिला सदस्य का होना अनिवार्य किया है और सहकारिता के क्षेत्र में हम लोग इसी के माध्यम से सामाजिक न्याय देने का काम भी कर रहे हैं।

माननीय उपसभापति महोदय, वर्तमान में पूरे देश के सहकारिता क्षेत्र की स्थिति जानने के लिए और भविष्य की दिशा तय करने के लिए, हम सभी राज्य सरकारों को साथ में लेकर काम कर रहे हैं। मैं बार-बार यह शब्द इसीलिए प्रयोग कर रहा हूँ, क्योंकि बहुत बार यह सुनने को आया कि राज्य का विषय है, राज्य का विषय है, लेकिन हम राज्यों को साथ में लेकर काम करते हैं। हमने सभी राज्यों को साथ में लेकर पूरे देश का एक National Cooperative Database तैयार किया है। आज हमें केवल एक click पर, केवल एक मिनट में, राज्य, जिला, तहसील और गांव सभी स्तरों पर कार्य करने वाली हमारी सहकारी संस्थाओं की जानकारी मिलती है। 8 लाख के ऊपर हमारी सहकारी संस्थाएँ हैं। यह काम हमने सभी राज्यों को साथ में लेकर अभी किया है। मैं सभी माननीय सदस्यों का भी आह्वान करना चाहता हूँ कि इस Database का उपयोग करके हम सभी अपने क्षेत्रों में सहकारिता को मजबूत करने में भी अपना-अपना योगदान दे सकते हैं।

माननीय उपसभापति महोदय, 2002 के बाद पहली बार हमारे देश के प्रधानमंत्री माननीय नरेन्द्र मोदी जी के मार्गदर्शन में और अमित भाई जी के नेतृत्व में हमारे देश की राष्ट्रीय सहकारिता

Contents Page

नीति भी बनाई जा रही है। कुछ दिन में वह भी सभी को दिखेगी। देश भर में राष्ट्रीय सहकारिता नीति लाने का हमारा एक संकल्प है।

माननीय उपसभापति महोदय, 2023 में देश में पहली बार माननीय अमित भाई के नेतृत्व में हमने देश के किसानों को बीज से बाजार तक सुविधा देने के लिए राष्ट्रीय स्तर पर तीन नई सहकारी समितियां बनाईं। उनमें पहली BBSSL, दूसरी NCOL और तीसरी NCEL हैं। महोदय, हमारे देश में जो पारंपरिक और मीठे बीज हैं, उनके संवर्धन और प्रसार का काम भारतीय बीज सहकारी समिति लिमिटेड के माध्यम से अभी शुरू हो गया है। देश में जैविक उत्पादन की खेती को National Co-operative Organics Limited के माध्यम से बढ़ावा देने का काम शुरू किया गया है। हमारे किसानों के कृषि उत्पादों के निर्यात के लिए National Cooperative Exports Limited द्वारा अब किसानों को विदेशी बाजारों से जोड़ा जा रहा है। महोदय, ये जो तीन हमारी राष्ट्रीय सहकारी समितियां हैं, अब तक देश में 34,000 सहकारी संस्थाएं इनकी सदस्य बनी हैं और मुझे लगता है कि इससे अब किसानों के आय में भी बिल्कुल वृद्धि होगी।

माननीय उपसभापति महोदय, आज देश भर में लगभग 1,450 अर्बन कोऑपरेटिव बैंक्स हैं, जिनका देश के शहरी क्षेत्रों के आर्थिक विकास में महत्वपूर्ण योगदान है। हम सब जानते हैं कि नाबार्ड के माध्यम से हमारे जिला कोऑपरेटिव बैंक, स्टेट कोऑपरेटिव बैंक को मदद की जाती है, उनकी सहायता की जाती है। लेकिन आज हमारे देश में इतनी बड़ी संख्या में अर्बन कोऑपरेटिव बैंक्स हैं, उनकी मदद के लिए, उनकी सहायता के लिए आज तक ऐसी कोई व्यवस्था नहीं थी। आज मुझे सदन में यह कहते हुए बहुत आनंद और अभिमान महसूस हो रहा है कि माननीय प्रधान मंत्री मोदी जी के मार्गदर्शन और माननीय अमित शाह जी की दूरदर्शिता और अथक प्रयासों से अर्बन कोऑपरेटिव बैंक्स के लिए भारतीय रिजर्व बैंक के साथ समन्वय करके अंब्रेला ऑर्गेनाइजेशन की स्थापना की गई है।

माननीय उपसभापति महोदय, अब इससे क्या होगा? जैसे मैंने कहा कि कोऑपरेटिव बैंक हो, चाहे वह स्टेट कोऑपरेटिव बैंक हो या जिला कोऑपरेटिव बैंक हो, उनके लिए नाबार्ड तो है और अगर उनको कहीं पर दिक्कतें आती हैं, समस्याएँ आती हैं, तो वे उनके लिए खड़ी रहती हैं। अब हमारे अर्बन कोऑपरेटिव बैंक्स इस अंब्रेला ऑर्गेनाइजेशन के माध्यम से आईटी सर्विसेज़ दे सकते हैं, टेक्निकल इन्फ्रास्ट्रक्टर के लिए मदद दे सकते हैं और आवश्यक आर्थिक सहायता भी दे सकते हैं। इस वजह से अब अर्बन कोऑपरेटिव बैंक्स भी शेड्यूल बैंक्स की तरह सेवाएँ प्रदान कर पाएँगे।

माननीय उपसभापति महोदय, हमारे मंत्रालय ने किसानों के कल्याण के लिए एक और महत्वपूर्ण निर्णय लिया है। हम सबको इस बात का गर्व है कि हमारे देश के किसानों की मेहनत की वजह से आज हमारा देश कृषि उत्पादन में अग्रणी देशों में गिना जा रहा है। परंतु, फिर वही एक दुख की बात यह है कि इतने सालों से यह किसी के ध्यान में नहीं आया। इस मामले में पिछली सरकारों की लापरवाही थी। उन्होंने उसको दुर्लक्ष्य किया, जिसकी वजह से अनाज उत्पादन के क्षेत्र में भंडारण की क्षमता नहीं बनाई गई है। इसी को ध्यान में रखते हुए आज हमारे सहकारिता मंत्रालय ने विश्व की सबसे बड़ी अन्न भंडारण योजना बनाई है। आज पूरे देश में पैक्स के माध्यम से अन्न भंडारण योजना का काम शुरू हो गया है। इसके कारण अब ट्रांसपोर्टेशन कॉस्ट में कमी

आएगी, फसल की सुरक्षा होगी और किसानों को नजदीक में भंडारण की सुविधा भी मिलेगी एवं इससे किसान को आर्थिक रूप से अधिक लाभ भी होगा।

माननीय उपसभापति महोदय, एनसीडीसी सहकारिता क्षेत्र के विकास और विस्तार के लिए कार्य करने वाली एक प्रमुख संस्था है। एनसीडीसी के माध्यम से पूरे देश में सहकारिता क्षेत्र को एक आर्थिक सहायता के स्वरूप में मदद की जाती है, एक आधार दिया जाता है। मैं फिर उसी मुद्दे पर आना चाहूँगा कि पिछले 10 सालों में हमने क्या किया? अगर हम कांग्रेस की सरकार के समय में देखें और 2013-14 के आंकड़े देखें, तो 2013-14 में एनसीडीसी के माध्यम से देश की सहकारी संस्था को सिर्फ 5,300 करोड़ रुपए की मदद की गई। माननीय उपसभापति महोदय, वहीं आज हमारे नरेन्द्र मोदी जी की सरकार ने उसमें 25 गुना वृद्धि की और आज हमने 1,28,000 करोड़ रुपए की आर्थिक सहायता को एनसीडीसी के माध्यम से मंजूरी दे दी है। केवल इसी एक वर्ष में एनसीडीसी ने देश की चीनी मिलों को लगभग 10,000 करोड़ रुपए की आर्थिक सहायता की है। माननीय अमित शाह जी के प्रयासों से कई सालों से लंबित चीनी मिलों की लगभग 46,000 करोड़ रुपए की income tax liability को भी माफी मिली है और इसका सीधा फायदा आज हमारे किसानों को मिला है। NCDC के माध्यम से और भी अनेक कार्य किये जा रहे हैं, जिससे आज देश की सहकारिता मजबूत हो रही है।

माननीय उपसभापति महोदय, सहकारिता को और मजबूत करने के लिए माननीय अमित शाह जी ने एक और परिकल्पना रखी। उन्होंने एक महत्वपूर्ण कदम उठाया और उन्होंने 'सहकारिता में सहकार' की एक परिकल्पना लाई, यानी cooperation amongst cooperatives. इसमें हमने एक ऐसा निर्णय लिया कि यदि कोई जिला कोऑपरेटिव बैंक है, तो उस बैंक में उस जिले की सभी कोऑपरेटिव सोसाइटीज़ और संस्थाएँ हों और उनका अकाउंट वहीं पर खोला जाएगा एवं उनके आर्थिक व्यवहार उन्हीं के माध्यम से होंगे।

8.00 P.M

उनके जो सदस्य हैं, उनके अकाउंट्स भी हमारे जिला कोऑपरेटिव बैंक में खोले जाएँगे। मैं यहाँ बताना चाहूँगा कि यह निर्णय होने के बाद, अब तक देश के विभिन्न जिला सहकारी बैंकों की जमा राशि में कई गुना वृद्धि हुई है। ...(**व्यवधान**)...

श्री दिग्विजय सिंह: अब आप यूनिवर्सिटी पर आइए। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Please wait, he will come. ...(*Interruptions*)... Please, please.

श्री मुरलीधर मोहोल: मैं अब उसी पर आता हूँ। इस यूनिवर्सिटी की जरूरत क्या है, इसका यह पहला अध्याय है। ...(**व्यवधान**)... आप सुनिए। ...(**व्यवधान**)...

Contents Page

MR. DEPUTY CHAIRMAN: Please, please.

श्री मुरलीधर मोहोल: माननीय उपसभापति महोदय, इसका उद्देश्य इतना ही है कि अगर हमारा जिला कोऑपरेटिव बैंक आर्थिक रूप से सक्षम होता है, तो हमारा स्टेट कोऑपरेटिव बैंक भी सक्षम होगा और उसका फायदा चाहे PACS के माध्यम से हो या किसी और सुविधा के माध्यम से हो, वह सीधे हमारे किसानों को होगा, इसीलिए मुझे लगता है कि इस परिकल्पना को आज पूरे देश में बहुत अच्छा प्रतिसाद मिल रहा है।

माननीय उपसभापति महोदय, आज देश में लगभग 1,730 Multi-State Cooperative Societies भी हैं, जिनमें सुधार के लिए हमारी सरकार ने 2023 में Multi-State Cooperative Societies Act में भी बदलाव किए। हमने कार्यक्षमता में वृद्धि और पारदर्शिता लाने के लिए इस एक्ट में बदलाव किए। हमारी सरकार ने Central Registrar के कार्यालय का भी कंप्यूटराइजेशन किया। मैं फिर यह कहता हूँ कि अब हम सरकार के माध्यम से राज्यों के RCS कार्यालयों का कंप्यूटराइजेशन भी कर रहे हैं। Multi-State Cooperative Societies को सुविधा प्रदान करने के लिए अब देश में CRCS के क्षेत्रीय कार्यालय भी अन्य राज्यों में खोले जाएंगे।

माननीय उपसभापति महोदय, मैंने अभी विस्तार से बताया कि कैसे देश का सहकारिता आंदोलन मजबूत हो रहा है, देश सहकार से समृद्धि की ओर आगे बढ़ रहा है। ...(**व्यवधान**)... इसमें गतिशीलता लाने और इसका विस्तार करने के लिए एक institutional व्यवस्था की जरूरत है। ...(**व्यवधान**)... मैं आया न!

श्री उपसभापति: कृपया आपस में बात न करें। माननीय मंत्री जी, आप बोलें।

श्री मुरलीधर मोहोल: माननीय उपसभापति महोदय, मुझे यही कहना था कि हम सहकारिता क्षेत्र में पिछले 10 साल में कितनी बड़ी क्रांति लाए और हमने कितना बड़ा काम किया है। अब इसे आगे ले जाने के लिए, इसे और बढ़ाने के लिए हमें एक institutional व्यवस्था की जरूरत है, इसीलिए हमने इस यूनिवर्सिटी की स्थापना की है।

माननीय उपसभापति महोदय, जैसा कि मैंने पहले भी बताया, वर्तमान में देश में 8 लाख से अधिक सहकारी समितियाँ काम कर रही हैं। इनमें लगभग 40 लाख कर्मचारी और 80 लाख निर्वाचित बोर्ड मेंबर्स काम कर रहे हैं। ऐसे कुल सवा करोड़ लोग आज इस सहकारिता से सीधे जुड़े हुए हैं। उनका समय-समय पर क्षमता निर्माण और कौशल विकास करना भी जरूरी है। इसके साथ ही, हमने अक्सर यह देखा है कि कार्यक्षमता में कमी होने के कारण कई सहकारी संस्थाओं की performance अच्छी नहीं होती, मैनेजमेंट में अनियमितता होती है और टेक्नोलॉजी का कम उपयोग होता है। ऐसी अनेक दिक्कतों का सामना आज हमारे देश की कोऑपरेटिव को करना पड़ रहा है।

माननीय उपसभापति महोदय, इस यूनिवर्सिटी के माध्यम से सहकारिता क्षेत्र का scale and scope भी निश्चित रूप से बढ़ने वाला है। इससे नए उद्यम, स्वरोजगार और नवाचार के अवसर भी पैदा होंगे। आज PACS के सचिव से लेकर apex bank के MD तक सभी स्तरों पर

Contents Page

कार्य सुलभता और अनुशासन के लिए योग्य प्रशिक्षण की आवश्यकता है। ऐसा अनुमान है कि आने वाले पाँच सालों में सहकारिता क्षेत्र को लगभग 17 लाख प्रशिक्षित युवाओं की आवश्यकता पड़ेगी और इसके लिए हमने यह इनिशिएटिव लिया है। महोदय, वर्तमान में सहकारिता में हर स्तर पर शिक्षण-प्रशिक्षण की व्यवस्था पर्याप्त नहीं है और वह विखंडित भी है। इसको ध्यान में रखते हुए माननीय प्रधान मंत्री, नरेन्द्र मोदी जी के मार्गदर्शन में और माननीय अमित भाई के नेतृत्व में त्रिभुवन सहकारी यूनिवर्सिटी को स्थापित करने का दूरदर्शी निर्णय हमारे मंत्रालय ने लिया और आने वाले समय में यह विश्वविद्यालय राष्ट्रीय स्तर पर सहकारिता क्षेत्र की प्रशिक्षित मैनपावर की आवश्यकता को निश्चित रूप से पूरा करेगा। यह विश्वविद्यालय देश के युवाओं में कोऑपरेटिव स्प्रिट की भावना को विकसित करेगा, सहकारी क्षेत्र में लॉन्ग टर्म करियर बनाने के लिए प्रोत्साहित करेगा।

माननीय उपसभापति महोदय, मैं इस सदन में इस विश्वविद्यालय का नाम त्रिभुवन दास जी के नाम पर क्यों रखा गया, इस पर भी बोलना चाहता हूं। सरदार वल्लभ भाई पटेल हों या त्रिभुवन दास पटेल जी, यह हमारी संस्कृति है। हमारी पार्टी का विचार है कि कोई भी व्यक्ति, जिसने समाज की किसी भी व्यवस्था में बड़ा योगदान दिया है, तो उसका सम्मान किया जाना चाहिए। यह हमारी संस्कृति है। आज त्रिभुवन दास जी के नाम पर आक्षेप लिया गया, लेकिन मैं कहना चाहता हूं कि वे कांग्रेस के ही थे। फिर भी, हम उनके कार्य और योगदान का सम्मान कर रहे हैं और इसे आपको स्वीकार करना चाहिए। ...(**व्यवधान**)...

स्वर्गीय त्रिभुवन दास जी स्वतंत्रता सेनानी भी थे और भारत में सहकारी आंदोलन के जनक माने जाते हैं। वे खेड़ा जिला सहकारी दूध उत्पादक संघ के संस्थापक अध्यक्ष भी रहे। ...(**व्यवधान**)... सहकारिता क्षेत्र में योगदान देते समय, त्रिभुवन दास जी ने गांधी जी और सरदार पटेल के मार्गदर्शन में कार्य किया। ...(**व्यवधान**)...

श्री उपसभापतिः प्लीज़, आपस में बात न करें। Dr. John Brittas, please take your seat. ...*(Interruptions)*... सिर्फ माननीय मंत्री जी का बात रिकॉर्ड पर जा रही है।

श्री मुरलीधर मोहोलः मैं फिर से यह बात दोहराना चाहता हूं। सहकारिता क्षेत्र में योगदान देते समय, त्रिभुवन दास जी ने गांधी जी और सरदार पटेल के मार्गदर्शन में कार्य किया। उनके नेतृत्व में देश के डेयरी क्षेत्र में क्रांति आई। उनकी नीतियों के कारण ही आज लगभग 60 हजार करोड़ रुपये का वार्षिक व्यापार करने वाला अमूल, विश्व स्तर पर प्रसिद्ध ब्रांड बन चुका है और इसका सीधा लाभ आज अमूल से जुड़े 36 लाख किसानों को मिल रहा है। ...(**व्यवधान**)... सहकारिता आंदोलन के ऐसे महान व्यक्तित्व का नाम इस विश्वविद्यालय से जुड़ना अपने आप में गौरव की बात है।

माननीय उपसभापति महोदय, कुछ माननीय सदस्यों ने श्री वर्गीज कुरियन जी के बारे में भी सदन में चर्चा की। इस विषय पर लोकसभा में माननीय सहकारिता मंत्री अमित शाह जी द्वारा उत्तर दिया गया था। ...(**व्यवधान**)... मैं इस सदन को अवगत कराना चाहता हूं कि इसमें कोई दो

Contents Page

राय नहीं है कि कुरियन जी का सहकारिता क्षेत्र में बहुत बड़ा योगदान है। हम इसे स्वीकार भी करते हैं।

गुजरात राज्य में – आज आप कुरियन जी का नाम ले रहे हैं, जिन राज्यों में आपकी सरकारें हैं – आपको पता ही नहीं है कि कुरियन जी का शताब्दी वर्ष मनाया जा रहा है। यह गुजरात सरकार मना रही है। यह हमारी भाजपा सरकार ही है जो इसे मना रही है। आप यहां कुरियन जी का नाम ले रहे हैं, लेकिन हमारी गुजरात सरकार उनके शताब्दी महोत्सव का आयोजन कर रही है। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Please take your seat. ...*(Interruptions)*... Please take your seat, Dr. John Brittas. ...*(Interruptions)*...

श्री मुरलीधर मोहोलः माननीय उपसभापति महोदय, एक माननीय सदस्य ने कहा कि वर्गीज कुरियन बीजेपी के नहीं थे, इसलिए उनका नाम नहीं दिया गया। मैं फिर से स्पष्ट करना चाहता हूं कि भारतीय जनता पार्टी की संस्कृति किसी भी क्षेत्र में बड़े कार्य करने वाले व्यक्ति का सम्मान करने की है। हमारे मन में उनके प्रति आदर और सम्मान की भावना है। लेकिन जब किसी क्षेत्र में सबसे बड़े योगदानकर्ता का नाम दिया जाता है, तो सहकारी आंदोलन में त्रिभुवन दास जी का योगदान सर्वोपरि माना जाता है और इसलिए यह नाम दिया गया है। यह हमारे लिए गौरव की बात है।

माननीय उपसभापति महोदय, कुछ सदस्यों ने इस विश्वविद्यालय के संचालन के बारे में भी पूछा है। मैं आपके माध्यम से बताना चाहता हूं कि त्रिभुवन सहकारी विश्वविद्यालय को संसद के अधिनियम के तहत "इंस्टीट्यूट ऑफ नेशनल इंपॉर्टेंस" का दर्जा दिया जाएगा। इसका मुख्य उद्देश्य सहकारिता क्षेत्र में शैक्षणिक और अनुसंधान गतिविधियों को unified और standardize करना होगा।

यह राष्ट्रीय स्तर का विश्वविद्यालय सहकारिता क्षेत्र में शिक्षा और अनुसंधान के कार्य को प्रभावी ढंग से संचालित करेगा। विश्वविद्यालय के संचालन के लिए चांसलर, वाइस चांसलर, रजिस्ट्रार और अन्य आवश्यक अधिकारियों की नियुक्ति प्रस्तावित है।

माननीय उपसभापति महोदय, त्रिभुवन सहकारी विश्वविद्यालय में सहकारिता क्षेत्र से जुड़े शैक्षणिक कार्यों के साथ-साथ research and development की गतिविधियां भी शामिल होंगी। इस विश्वविद्यालय में आवश्यकता के अनुसार देश के विभिन्न स्थानों पर sector-specific schools स्थापित होंगे। यह विश्वविद्यालय अलग-अलग राज्यों के प्रशिक्षण संस्थानों के साथ साझेदारी भी करेगा। दसवीं, बारहवीं उत्तीर्ण विद्यार्थी भी इस विश्वविद्यालय के कोर्स कर पाएंगे। इस विश्वविद्यालय में Graduate, Post Graduate, Ph.D., and short-term courses भी प्रस्तावित हैं। इस विश्वविद्यालय के पाठ्यक्रम में विश्व के सहकारिता क्षेत्र की best practices भी शामिल होंगी। उपसभापति महोदय, राज्यों के सहकार का केन्द्रीयकरण चल रहा है, राज्यों की सहकारिता का क्या होगा, ऐसी कुछ शंकाएं इस सदन में उपस्थित हुईं, लेकिन मैं उनको आपके माध्यम से यह बताना चाहता हूं, उनको अवगत कराना चाहता हूं कि त्रिभुवन सहकारी

विश्वविद्यालय देश के विभिन्न राज्यों के मौजूदा सहकारी शिक्षण और अन्य प्रशिक्षण संस्थाओं को hub- and-spoke model पर affiliate करेगा। यह affiliation पूरी तरह से स्वैच्छिक होगा। उसमें एक बात और है कि हमने यह भी प्रावधान किया है कि पूरे सहकारिता का शिक्षण पूरे देश में जिस-जिस राज्य में आएगा, उसमें प्रांतीय भाषा में दिया जाएगा। भविष्य में आवश्यकता के अनुसार विभिन्न राज्यों में नए outline campuses भी स्थापित किए जाने पर विचार किया जाएगा। जैसे मैंने अभी कहा कि प्रस्तावित पाठ्यक्रम जरूरत के अनुसार प्रांतीय भाषाओं में पढ़ाया जाएगा।

महोदय, हमारे महाराष्ट्र के एक सदस्य यहां VAMNICOM का इश्यू उठाकर चले गए। मुझे लगता था कि उनको सुनना चाहिए था। VAMNICOM का महत्व हमारी दृष्टि से अच्छा इंस्टीट्यूट है और यह यूनिवर्सिटी होने के बाद VAMNICOM, त्रिभुवन विश्वविद्यालय का important part होगा। यह विश्वविद्यालय hub-and-spoke model पर कार्य करेगा। हमारा VAMNICOM का एक प्रमुख सेंटर, पुणे में काम करेगा। सर, कुछ माननीय सदस्यों ने यहां पर कुछ बातें रखी थीं कि पश्चिम बंगाल और बाकी राज्यों के सभासद यहां थे, उन्होंने की। हमारे यहां केन्द्रीयकरण का काम चल रहा है, राज्यों के साथ समन्वय नहीं, मैंने अभी कहा कि हम जो model by-laws लाए, आप सदस्यों को यह बात मालूम नहीं है कि आपकी सरकार ने इस model by-laws को भी adopt किया है। उसके साथ हम काम कर रहे हैं। यह सरकार के समन्वय के कारण ही होता है। हमारे ज्येष्ठ सदस्य ने कहा कि केन्द्रीयकरण किया जा रहा है। मुझे लगता है कि विश्वविद्यालय एक स्वायत्त रूप से अधिनियमन, परिनियम और अध्यादेशों के अधीन कार्य करेगा और इससे वित्तीय एकेडेमिक और प्रशासनिक स्वायत्तता होगी। हम सहकारी संघवाद के सिद्धांतों के साथ काम कर रहे हैं। यह विश्वविद्यालय योग्य श्रम बल तैयार करेगा, जो सभी राज्यों के सहकारी समितियों के काम आएगा।

उपसभापति महोदय, मुझे लगता है कि इस सदन में पिछले चार घंटे से चर्चा चल रही है, तो उस पर मेरा यह निवेदन था कि भावना सभी की अच्छी है, सभी की भावना एक ही है कि विश्वविद्यालय होना चाहिए, लेकिन उसमें से कुछ सुझाव दिए, इस विश्वविद्यालय के लिए यहां पर guidelines रखी गई हैं। मैं अंत में एक बार फिर से इस सदन के सभी माननीय सदस्यों का इस चर्चा में भाग लेने के लिए धन्यवाद करता हूं। इस बिल के माध्यम से देश के पहले सहकारी विश्वविद्यालय की स्थापना होगी। आने वाले समय के लिए त्रिभुवन सहकारी यूनिवर्सिटी हमारे सहकारिता क्षेत्र में कार्य करने के लिए skilled manpower का सृजन करेगी, देश में cooperative spirit को बढ़ावा देगी और भविष्य के लिए cooperative leadership को तैयार करने के लिए एक महत्वपूर्ण योगदान देगी। हमारे प्रधान मंत्री माननीय नरेन्द्र मोदी जी ने 2047 में विकसित भारत का संकल्प लिया है, उसे पूरा करने के लिए श्री अमित शाह जी के नेतृत्व में हमारा सहकारिता मंत्रालय अपना योगदान देगा। इसी अपेक्षा के साथ मैं यह अनुरोध करता हूं कि राजनीति से ऊपर उठकर आज एक स्वर में देश के सहकारिता क्षेत्र को मजबूती प्रदान करने वाले इस त्रिभुवन सहकारी यूनिवर्सिटी को स्थापित करने के बिल का समर्थन करें और सर्वसम्मति से इस बिल को पारित करें। फिर से आप सभी को बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill to establish the Institute of Rural Management Anand, as a University to be known as the "Tribhuvan" Sahkari University and to declare the same as an institution of national importance; to impart technical and management education and training in co-operative sector: to promote co-operative research and development and to attain standards of global excellence therein in order to realise the vision of "Sahkar Se Samriddhi" and to strengthen the co-operative movement in the country through a network of institutions, and also to declare the Institute as one of the Schools of the University and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 4, there is one Amendment (No. 1) by Dr. John Brittas. Are you moving it?

DR. JOHN BRITTAS (Kerala): Sir, I am certainly moving it. I move:

(No. 1) That at page 3, line 41, *after* the words, "University may", the words, ", after consultation with and concurrence of the concerned State Government,", be *inserted*.

The question was put and the motion was negatived.

Clause 4 was added to the Bill.
Clauses 5 to 8 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 9, there is one Amendment (No. 2) by Dr. John Brittas. Are you moving the amendment?

DR. JOHN BRITTAS: Sir, I move:
(No. 2) That at page 9, lines 3 to 20, be *deleted*.

The question was put and the motion was negatived.

Clause 9 was added to the Bill.
Clauses 10 to 53, the First Schedule and the Second Schedule were added to the Bill.
Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: Now, Shri Murlidhar Mohol to move that the Bill be passed.

श्री मुरलीधर मोहोल: महोदय, मैं प्रस्ताव करता हूं:
"कि विधेयक को पारित किया जाए।"

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: The House stands adjourned to meet at 11.00 a.m. on Wednesday, 2nd April, 2025.

The House then adjourned at eighteen minutes past eight of the clock till eleven of the clock on Wednesday, the 2nd April, 2025.

Contents Page

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)